# COMMITTEE OF PRIVILEGES THIRTEENTH LOK SABHA

### SECOND REPORT

(Presented to Speaker on 16 March, 2001) (Laid on the Table on 21 March, 2001)



### LOK SABHA SECRETARIAT NEW DELHI

March 2001/Chaitra 1923 (Saka)

### COMMITTEE OF PRIVILEGES

THIRTEENTH LOK SABHA

### SECOND REPORT

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### CONTENTS

	PAGE
1. Personnel of the Committee of Privileges	(iii)
2. Report	1
3. Minutes of sittings of Committee	23
4. Minutes of evidence	37
5. Appendices	181

### PERSONNEL OF THE COMMITTEE OF PRIVILEGES (13TH LOK SABHA)

### Shri S. Jaipal Reddy — Chairman

### MEMBERS

- 2. Shri Raashid Alvi
- 3. Shri Sudip Bandyopadhyay
- 4. Shri Ram Singh Kaswan
- 5. Shri Rattan Lal Kataria
- 6. Shri Bhatruhari Mahatab
- 7. Shri Ram Nagina Mishra
- 8. Shri Mudragada Padamanabham
- 9. Shri S.S. Palanimanickam
- 10. Shri Chandresh Patel
- 11. Shri Shivraj V. Patil
- 12. Shri Varkala Radhakrishnan
- 13. Sardar Buta Singh
- 14. Kunwar Akhilesh Singh
- 15. Shri Vaiko

### SECRETARIAT

Shri S.C. Rastogi

- Joint Secretary

Shri V.K. Sharma

Director

Shri Ravindra Garimella - Assistant Director

# SECOND REPORT OF THE COMMITTEE OF PRIVILEGES (THIRTEENTH LOK SABHA)

#### I. Introduction and Procedure

I, the Chairman of the Committee of Privileges, having been authorised by the Committee to submit the Report of their behalf, present this their Second Report to the Speaker on the question of privilege given notice of by Shri Sis Ram Ola, MP against the District Collector, Jhunjhunu, Rajasthan for having allegedly ordered search of his room in Hotel 'Shekhawati' Jhunjhunu on 21 November, 1998 with a view to maligning his reputation.

- 2. The Committee held 9 sittings. The relevant minutes of these sittings form part of the Report and are appended thereto.
- 3. At their first sitting held on 26 June, 2000, the Committee considered the matter. The Committee decided that Shri Sis Ram Ola, MP be requested to appear before them on 27 July, 2000 for giving oral evidence. The Committee also decided that Deputy Superintendent of Police, Jhunjhunu, Sub-Divisional Magistrate, Jhunjhunu and Tehsildar, Jhunjhunu, who conducted the raid at the hotel room of Shri Sis Ram Ola, MP on 21 November, 1998 be asked to appear before them on 4 September, 2000 for oral evidence.

The Committee also decided that after examination of above officials, the then District Collector, Jhunjhunu, the Manager/Proprietor of Hotel Shekhawati, Jhunjhunu, the Divisional Commissioner, Jaipur and the Chief Secretary, Government of Rajasthan be asked to appear before them for oral evidence on dates to be fixed by the Committee later.

- 4. At their second sitting held on 27 July, 2000, the Committee examined on oath Shri Sis Ram Ola, MP. During his evidence Shri Sis Ram Ola, MP handed over copies of various news items regarding the incident, a copy of affidavit filed by Shri Vishwambar Lal Sharma, Manager of the Hotel and a copy of the circular of State Government of Rajasthan regarding restriction on use of Government accommodation during elections.
- 5. At their third sitting held on 4 September, 2000, the Committee examined on oath Sarvashri Tikam Chand Bohra, the then SDM, Jhunjhunu, Rajinder Kumar, the then DSP, Jhunjhunu and Paras Chand Jain the then Tehsildar, Jhunjhunu.

The Committee also decided that the Divisional Commissioner, Jaipur, who submitted his report in the above matter and the Manager, Hotel Shekhawati Heritage, Jhunjhunu be asked to appear before them for oral evidence on 28 September, 2000. The Committee further decided that after examination of above persons, the District Collector, Jhunjhunu and the Chief Secretary, Government of Rajasthan, be asked to appear before the Committee for oral evidence on dates to be fixed by the Committee later.

The Committee also directed that certified copies of the following documents be procured from the Government of Rajasthan:—

- (i) FIRs lodged by Shri Sis Ram Ola, MP, Shri Misrimal Jain, an acquaintance of the member and occupant of room no. 14 of Hotel Shekhawati Heritage, and Shri T.C. Bohra, the then SDM, Jhunjhunu regarding the incident;
- (ii) Statements of witnesses recorded by the Investigating Officer in connection with the cases registered by the police on the basis of above FIRs;
- (iii) Statements of officers and other witnesses recorded by the Divisional Commissioner, Jaipur who conducted an enquiry into the matter and on the basis of which he submitted a report dated 24.2.2000 in this regard, to the Chief Secretary, Government of Rajasthan.
- 6. At their fourth sitting held on 28 September, 2000, the Committee examined on oath Shri Vishwamber Lal Sharma, Manager, Hotel Shekhawati Heritage, Jhunjhunu and Shri Dharm Singh Sagar, Divisional Commissioner, Jaipur. The Committee expressed their unhappiness over the fact that even after a lapse of two years, no concrete action had been taken on the cases pertaining to FIRs lodged by Shri Sis Ram Ola, MP and Shri Misrimal Jain, acquaintance of the Hon'ble Member, regarding the incident in Hotel Shekhawati Heritage on 21 November, 1998.

The Committee also directed Shri Dharm Singh Sagar to convey their displeasure over this delay to the concerned authorities of the State Government and to expedite requisite action in the said cases.

- 7. At their fifth sitting held on 2 November, 2000, the Committee examined on oath Shri Inderjit Khanna, Chief Secretary, Government of Rajasthan. The Committee directed Shri Inderjit Khanna to furnish the details of the phone calls received by Dr. Manjit Singh, the then District Collector, Jhunjhunu on 21 November, 1998 between 8 p.m. to 9.30 p.m. and also asked him to expedite the investigation of the case.
- 8. At their sixth sitting held on 8 January, 2001, the Committee examined on oath Dr. Manjit Singh, the then District Collector, Jhunjhunu.
- 9. At their seventh sitting held on 24 January 2001, the Committee deliberated on the matter.

- 10. At their eighth sitting held on 9th February, 2001, the Committee further considered the matter.
- 11. At their ninth sitting held on 8th March, 2001, the Committee considered their draft second Report and adopted it.

### II. Facts of the case

- 12. On 8 December, 1998 (Twelfth Lok Sabha) a notice of question of privilege was given by Shri Sis Ram Ola, MP against the District Collector, Jhunjhunu (Rajasthan) for having allegedly ordered a search of his room in Hotel Shekhawati Heritage, Jhunjhunu with a view to maligning his reputation.
- 13. Shri Sis Ram Ola stated in his notice that on 21 November, 1998 he visited Jhunjhunu in connection with election campaign of his party candidates including his son Shri Brijendra Singh Ola, who was contesting the election for Jhunjhunu Assembly constituency. During his visit he stayed, in Room No. 10 of Hotel 'Shekhawati', Jhunjhunu.
- 14. The Hon'ble Member further stated that while he was away on election campaign that day, a police team consisting of Deputy Superintendent of Police and Sub-Divisional Magistrate, Jhunjhunu along with other Revenue Officers conducted a search of his room. On his return when the Hon'ble Member enquired as to what was going on, the Deputy Superintendent of Police informed that on intimation received by police that certain objectionable & incriminatory items were kept in the room, a police search was conducted. He, thereupon, disclosed his identity and demanded an explanation from the police authorities as to why the search was conducted in his absence and without any prior intimation to him. The Hon'ble Member also demanded production of a search warrant. The Hon'ble Member was, thereupon, informed curtly that the search was conducted on oral orders of Collector, Jhunjhunu. When the Hon'ble Member was further informed that the police team found Rs. 4 lakhs in the room, he demanded a receipt for the same. The police officers, thereupon, denied having found anything and expressed their regrets in a perfunctory manner.
- 15. Shri Sis Ram Ola mainly made the following two allegations in his notice of question of privilege:
  - (i) The search in his room at Hotel Shekhawati was conducted by the said police team in his absence.
  - (ii) The above search was orchestrated by the District Collector with a view to maligning his reputation at a time when campaigning for Assembly election was on.
  - 16. The Hon'ble Member while contending that this had amounted to a

<sup>\*</sup> See Appendix-I.

breach of his privilege/rights, sought requisite punitive action against Dr. Manjit Singh, the then District Collector, Jhunjhunu.

- 17. On 14 December, 1998, a copy of notice given by Shri Sis Ram Ola was forwarded to the Ministry of Personnel, Public Grievances and Pensions for furnishing a factual note in the matter for consideration of the Hon'ble Speaker.
- 18. A factual note in the matter from the Government of Rajasthan forwarded by the Ministry of Personnel, Public Grievances & Pensions (Department of Personnel & Training), was received on 10 February 1999. In their factual note the Government of Rajasthan, inter-alia stated that on 21 November, 1998 a person informed on phone the District Collector, Jhunjhunu that some persons had come from Delhi with 40-50 lakh rupees and were staying at Hotel Shekhawati and they proposed to spend this money in elections in an illegal manner. To ensure that illegal money was not used in the elections, the District Collector asked the Returning Officer, Jhunjhunu to enquire into the matter. The Returning Officer (who also happened to be SDM, Jhunjhunu) along with DSP, Jhunjhunu and Tehsildar, Jhunjhunu reached the Hotel and searched some rooms of the Hotel in the presence of the owner of the Hotel. During the search, Shri T.C. Bohra, Returning Officer came to know that Shri Sis Ram Ola, MP was also staying there, which they did not know earlier. After that they did not make any search there. It had been further stated that the sole purpose of the search was only to ensure free and fair elections and not because of any malice towards the Hon'ble Member.

It was also stated that the matter was also being looked into by the Divisional Commissioner, Jaipur in view of the written complaint made by the Hon'ble Member.

- 19. After considering the factual note received from the Government of Rajasthan, the notice of question of privilege was disallowed by the Speaker (Twelfth Lok Sabha). The Hon'ble Member was informed about disallowance of his notice of a question of privilege and was given a copy of the factual note. Thereafter, the Hon'ble Member gave another notice\*\* of question of privilege dated 24 February, 1999, which was identical to his earlier notice. This notice too was disallowed by the Hon'ble Speaker in view of the above position.
- 20. During the Thirteenth Lok Sabha, Shri Sis Ram Ola, again gave notice of question of a privilege dated 9 December, 1999 in the matter wherein while reiterating his earlier submissions, the member sought to revive the matter on the following grounds:

<sup>\*</sup> See Appendix II.

<sup>\*\*</sup> See Appendix III.

<sup>\*\*\*</sup> See Appendix IV.

- The factual report of the Rajasthan Government did not reflect the true picture.
- (ii) State Government of Rajasthan was attempting to protect the erring officials. The lock of Member's room was broken and the room was searched.
- (iii) He had always been held in high esteem in public life. But the non punishment of erring officials had made him an object of ridicule.

The Hon'ble Member while stating that this matter needed to be probed into, requested that the matter may be referred to the Committee of Privileges.

21. Subsequently, on 16 December, 1999 the Hon'ble Member furnished a copy of an affidavit given by Shri Vishwamber Lal Sharma, Manager of Hotel 'Shekhawati'.

The main points made by Shri Sharma in his affidavit were as follows:-

- (i) "At the time of elections of State Assembly of Rajasthan in November, 1998 Shri Sis Ram Ola, MP stayed at Shekhawati Hotel in room No. 10:
- (ii) On 21.11.1998 at about 11.15 PM, Shri T.C. Bohra, SDM, along with a contingent of police force came to the Hotel and checked the Hotel Register. Thereupon, they asked for the keys of the room No. 10 being occupied by the Hon'ble Member. When the Manager declined to hand over the same, since the Hon'ble Member was not present at that time, they threatened him with dire consequences.
- (iii) Thereafter, SDM stated that he had orders of Dr. Manjit Singh, Collector, Jhunjhunu to search the room of the Hon'ble Member. The lock of Member's room was broken and the room was searched. During the search, Hotel Manager and other staff members were not allowed inside.
- (iv) Apart from Hon'ble Member's room, the police team searched only one other room viz. room No. 14, occupied by an acquintance of the Hon'ble Member."
- 22. It was decided to take up the matter for reconsideration in view of the fact that the Hon'ble Member had adduced further documentary evidence controverting the position taken by the State Government of Rajasthan in their factual report furnished earlier.
- 23. On 20 December, 1999 copies of—(a) Hon'ble Member's further notice of question of privilege dated 9 December, 1999; and (b) affidavit

<sup>\*</sup> See Appendix V.

by the Manager, Hotel 'Shekhawati,' were forwarded to the Ministry of Personnel, Public Grievances and Pensions. It was requested that a factual report on—(a) the allegations made by the Hon'ble Member in his further notice of question of privilege; (b) the present status of inquiry being conducted by the Divisional Commissioner, Jhunjhunu in the matter; and (c) the progress made in the investigation case FIR No. 339/99 lodged at Police Station, Jhunjhunu on a complaint lodged by the Hon'ble Member might be obtained from the Government of Rajasthan and furnished to Lok Sabha Secretariat.

- 24. The factual report in the matter from the State Government of Rajasthan along with report of the Divisional Commissioner, Jaipur, forwarded by the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel & Training) was received on 21 March, 2000.
- 25. The State Government of Rajasthan in their factual report stated inter alia as follows:—
  - (i) "Shri Sis Ram Ola, Member of Parliament (Lok Sabha) has in his letter dated 9.12.99 addressed to Hon'ble Speaker, Lok Sabha stated that the report of the State Government mentions that no such incident happened. In the report of the State Government dated 12.1.99, it is mentioned that Sub-divisional Magistrate and Dy. Superintendent of Police had gone to Hotel Shekhawati Heritage to enquire when information was received that some people from Delhi have reached here with 40-50 lakh Rupees with a view to influencing the election in Jhunjhunu. Hence, it is clear that State Government has not denied the happening of this incident. In fact, the State Government has also ordered an enquiry into the incident by Divisional Commissioner, Jaipur Division, Rajasthan. The Divisional Commissioner has Submitted his inquiry report on 25.2.2000, a copy of which is enclosed. It is mentioned in the report that search was conducted at Hotel Shiv Shekhawati on the night of 21.11.1998 by Shri T.C. Bohra the then Returning Officer (SDM), Jhunjhunu with the intention of tracing out black money which was apprehended to be used in the ensuing Vidhan Sabha election."
  - (ii) There was no mala fide intention on the part of the then Collector to instruct the SDO verbally to conduct this raid. Rather the said action was bona fide to ensure fair & free election in Jhunjhunu district and search operation was organised to ensure compliance of model code of conduct as desired under the Representation of People's Act.

(iii) "It may be worth mentioning that Shri Sis Ram Ola had also made a complaint to Election Commission of India...The Complaint was dealt with in the Election Commission and the outcome may be ascertained from the Commission."

The Divisional Commissioner of Jaipur had mainly reiterated the same position in his report submitted to the Chief Secretary, Government of Rajasthan.

26. Election Commission of India were subsequently requested to intimate the outcome of the inquiry conducted by the Election Commission on the complaint made by the Hon'ble Member in the above matter or the present status of the inquiry, if it hadn't already been completed.

The Election Commission of India vide their communication\* dated 25 April, 2000 stated that the Commission had not conducted any separate enquiry into the matter in view of the fact that the question of jurisdiction of the commission in such matters was pending decision the Supreme Court of India.

27. On reconsideration of the matter, on 9th May, 2000, the Speaker, in exercise of his powers under rule 227 of the Rules of Procedure and Conduct of Business in Lok Sabha, referred the matter to the Committee of Privileges for examination, investigation and report.

#### III. EVIDENCE

### EVIDENCE OF SHRI SIS RAM OLA, MP

28. As regards the incident of search of his room in Hotel Shekhawati on 21 November, 1998, the Hon'ble Member stated:—

"The elections to the Rajasthan Legislative Assembly were scheduled to be held from 25 November and this incident happened on 21 November, 1998. My son was one of the candidates in that election. I asked the Collector as to why the search was being carried in my room without my consent. A bomb or weapon or any objectionable item could have been placed in the room. He told that he had the powers to open the room. I replied that while I did not challenge his right, however, had the room been opened in my presence, I would have been satisfied."

<sup>\*</sup> See Appendix VI. See Appendix VII.

29. On the point whether the raid team recovered anything from his room, Shri Ola stated:

"Despite thorough checking of my room, not even a single rupee was found. Only a khadi dhoti and Kurta were found."

30. On the point of implications of this laid, the hon'ble Member stated:—

"This incident badly shattered my image...some people said that something might have been found, otherwise, why search of such influential person would have been carried out. My son lost election by only 400 votes, I did not mind that even, but my image was badly affected."

As regards alleged mala fide intentions of the then District Collector, Jhunjhunu towards him, the Hon'ble Member stated:—

"I was also contesting the election for Lok Sabha in 1998 as an independent candidate and I was Minister of Water Resources in the Government of India. I had organised a programme for the then Prime Minister Devegowda Ji, Shri Paswanji, C.M. Ebrahim and Harikishan Singh Surjeet ji. At that time also, the Collector got it published in the newspapers that Jhunjhunu visit of Devegowda ji had been cancelled. This was cancelled only because the Collector had stated that if that visit took place, he would add an amount of Rs. 10 lakh in the election expenditure for my constituency. Therefore, I had to cancel their visit which affected my image... Thereafter, I halted the election campaign which further affected my image. This incident took place in 1998. The Collector was bent upon tarnishing my image. Not only that... I was driven out of the Circuit House by Collector of Jhunjhunu at 11.15 p.m. on 17 January while notification for assembly election was issued on 21.1.1998."

32. As regards seizure of money from the room of Shri Mishri Mal Jain, Shri Ola stated that:

"One friend of mine came from Mumbai to meet me. His name is Mishri Mal Jain. He was staying in room No. 14. I was in room No. 10 and my son was in room No. 9. My friend's room was searched and his money Rs. 1,55,000- (one lakh fifty thousand rupces) was seized and no receipt for it was given. When the process of seizure of money was going on, many persons present in this hotel opposed this action. At that time, the police personnel told that they would give the receipt later on. But Sir, so far no receipt has been given

and the money has been swallowed by the police.....Sir, neither it has been deposited with the Court nor any receipt has been given."

33. When asked who all were present when the money was taken, the Hon'ble Member stated as follows:-

"Twenty people were there while they took the money and many more people were also there.....One of them is Vidyadhar Chahar, who is Congress worker, another is Sajjan Singh and the owner of the Hotel."

34. When asked whether he lodged any complaint regarding this incident, the Hon'ble Member stated as follows:—

"I lodged an F.I.R. on the same day. But the State Government did not allow filing of case against them. When I made many complaints only then they allowed a case to be filed against them with great difficulty, otherwise, simply F.I.R. was there and no action was taken on it. They took only three-four statements in one and a half or two years. They have been prolonging the matter. How can we make a private complaint to the court, till any decision is taken? The investigation is going on. The Government of Rajasthan have not allowed to prosecute them for one year and did not take action on that F.I.R."

### EVIDENCE OF SHRI TIKAM CHAND BOHRA, THE THEN SDM, JHUNJHUNU

35. As regards order issued to him to Conduct search/raid in Hotel Shekhawati, Shri Tikam Chand Bohra, the then Sub-Divisional Magistrate, Jhunjhunu stated as follows:-

"On 21 November, 1998 at 9.30 or 10.00 in the night, Dr. Manjit Singh, the then District Collector, Jhunjhunu informed me on telephone that some persons from Delhi having 40-50 lakh rupees with them, are staying in Shekhawati Hotel and are distributing the money in an illegal manner in the elections which is violation of model code of conduct and ordered me to go there with DSP, inquire into the matter and report to him."

36. As regards their raid at Hotel Shekhawati, Shri Bohra stated that:-

"On reaching Hotel Shekhawati Heritage, we apprised the owner and manager of the Hotel the purpose of our visit and requested him to cooperate with us in verifying the truth and allow us search the rooms. The manager of the hotel got the rooms inspected in his presence. When we were inspecting the rooms, we met one Shri Misrimal Jain, an occupant of room No. 14. When Shri Jain asked us the purpose of our search, we told him. He however, refused to get his room searched. When we were about to proceed to search remaining rooms, then Shri Sis Ram Ola, MP along with his supporters, reached there. He demanded to know what were we

- doing. I told him that on the orders of the District Collector, we have come here for inquiry. He objected to it and told us that you can't search our rooms. At his objection, we stopped our search. We neither entered nor searched any room".
- 37. On being asked whether Shri Ola's room was searched, Shri Bohra stated that "we, neither opened his room nor entered in his room". Shri Bohra also denied having searched the room of Shri Misrimal Jain.
- 38. When asked what exactly were the orders given by the Collector to him. Shri Bohra stated that his specific orders to him were "In Jhunjhunu town at Hotel Shekhawati, some persons from Delhi are staying and are carrying 40-50 lakh rupees with them which are being distributed in the Assembly elections illegally and you go there with DSP and inquire into it and report to me immediately."
- 39. On being asked whether he prepared any search memo before the search was conducted, Shri Bohra replied in negative.
- 40. Shri Bohra added "we only conducted inquiry and did not conduct any search operation".

### EVIDENCE OF SHRI RAJINDER KUMAR, THE THEN DEPUTY SUPERINTENDENT OF POLICE JHUNJHUNU

- 41. Shri Rajinder Kumar, the then Deputy Superintendent of Police, Jhunjhunu on being asked whether he along with SDM and Tehsildar entered the room of Shri Sis Ram Ola or Shri Misrimal Jain, replied in negative. He also denied the allegation of their breaking into Shri Ola's room and seizing 4 lakh rupees from there.
- 42. When confronted with the findings of the Divisional Commissioner, Jaipur in his report dated 24 February, 2000 that a search was conducted in Hotel Shekhawati Heritage, Shri Rajinder Kumar said that there was a general checking of the Hotel rooms and there was no question of search as they did not have any specific information.
- 43. To a specific query as to whether he knew that Shri Sis Ram Ola was staying in that Hotel, Shri Rajinder Kumar said that only after talking to Shri Misrimal Jain they came to know about it. Otherwise, they had no prior knowledge of this.

### EVIDENCE OF SHRI PARAS CHAND JAIN, THE THEN TEHSILDAR, JHUNJHUNU

44. When Shri Paras Chand Jain was asked how many rooms of the Hotel, they searched from inside, he said:—

"We all were standing outside the rooms and the search was conducted by the employees of the hotel."

45. On being further asked whether they got the chance to open the room of Shri Ola, Shri Jain said, they could not open his room as it was

locked and the Manager did not give them keys and, in the meanwhile, member had reached there.

### EVIDENCE OF SHRI VISHWAMBER LAL SHARMA, MANAGER, HOTEL SHEKHAWATI HERITAGE, JHUNJHUNU

46. When asked whether the officer of the raid team straightway demanded from him the key of Shri Sis Ram Ola's room, Shri Vishwamber Lal Sharma, Manager of Hotel Shekhawati Heritage, stated as follows:—

"They checked the register to verify the room of Sis Ramji. They asked me to get that room checked. When I said that he was not available there, then they asked for the key of that room. I replied that I was not having that, then they asked for the duplicate key. I said it has been lost."

- 47. When asked whether the SDM, Jhunjhunu and other officers of raid team broke into the Hon'ble Member's hotel room, Shri Sharma replied in affirmative.
- 48. To a pointed query, as to what did the raid team recover from the Hon'ble Member's hotel room, Shri Sharma replied "they returned empty handed from there but due to the raid, he and our hotel were defamed."
- 49. As regards search of the room of Shri Misrimal Jain and seizure of money from there, Shri Sharma stated as follows:
  - "The D.C. and the SDM along with seven personnel entered the room and checked a suitcase in which they found about 50-55 thousand rupees. When the raid team asked Shri Jain to account for the same, he replied that he had come from Mumbai and had withdrawn this amount from the Bank. Thereafter, he asked me as to what was happening and why the police personnel, were taking the money away. He asked for the receipt."
- 50. To a specific query, whether he saw officers of raid team enter room No. 14, of Hotel Shekhawati Heritage, occupied by Misrimal Jain and bring money from there, Shri Sharma replied in affirmative.
- 51. To a specific query, whether the raid team had any search warrant, Shri Sharma replied in negative.
- 52. When asked the reason for his filing the affidavit regarding the incident after lapse of one year, Shri Sharma replied that he did not do so at the time of incident out of fear of retribution from the police authorities and District Administration.
- 53. It was pointed out to Shri Sharma that while in his affidavit he submitted that the raid team found an amount of rupees one lakh fifty thousand from the room of Shri Misrimal Jain, in his oral evidence before the Committee, he indicated the amount to be rupees fifty five thousand. When asked which figure was correct, Shri Sharma replied that the figure

of rupees one lakh fifty thousand as stated in his affidavit was the correct figure.

### EVIDENCE OF SHRI DHARM SINGH SAGAR, DIVISIONAL COMMISSIONER, JAIPUR, GOVERNMENT OF RAJASTHAN

- 54. At the outset Shri Dharm Singh Sagar, Divisional Commissioner, Jaipur stated that he had taken over as Divisional Commissioner of Jaipur Division on 8 July, 1999 and had prepared his inquiry report based on the papers on record.
- 1.55. As regards the animosity between Shri Sis Ram Ola, MP and the then District Collector, Jhunjhunu, Shri Sagar stated:

"Shri Sis Ram Ola had mentioned about the personal animosity with the District Magistrate. That is in the FIR. Likewise, in his (the then Collector, Jhunjhunu) communication dated 29 December, 1998 addressed to the Special Secretary, Home Department, Government of Rajasthan, he had alleged that, many a time, the member threatened to get him killed."

- 56. To a query, whether he personally went to the spot and spoke to the Hotel staff, Shri Sagar replied in negative.
- 57. When asked by the Committee that when he prepared his enquiry report dated 24 February, 2000, based upon documents on record, which clearly established animosity between the then Collector, Jhunjhunu and Shri Sis Ram Ola, why didn't he bring out his fact in his report, Shri Sagar replied "I have written this report after one year and two months of the incident, I thought that the bad blood between the two might have cooled down. I thought why should I make reference to it again.....that might be a lapse on my part.....Sir, I did not record it deliberately. I thought in the best of my judgement that it will not serve any purpose, for the purpose of sending the report."
- 58. To a specific query, whether a search was conducted in the Hon'ble Member's room, Shri Sagar replied in affirmative.
- 59. When asked, whether the Hon'ble Member's room was opened or not, Shri Sagar while replying in affirmative, stated that:—

"I came to know about this from the parcha mauka of the search in which it is mentioned that they had gone in the hotel or in the room with the permission of the owner of the hotel/Reception Officer. That is the basis of my information."

60. When asked, why did he submit a final report in the matter when he himself conceded in his report that investigation by police was on, Shri Sagar stated as follows:—

"I have sent this report to the Chief Secretary of the State suggesting to him that the investigations were pending with the concerned police station on three cases and we were waiting for the investigations. The investigation would result either in a final report or challan of the accused concerned if a case is made out".

When asked to explain the reason for the delay in the investigation process by the police, Shri Sagar admitted "there is definitely a lapse on

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the part of the investigating authorities. As supervisory officers, we have been asking them and reminding them to expedite the cases. There is no, I should say, excuse for that and I will accept it."

- 61. To a query as to what Shri Sagar did between 8 July, 1999, the date he took over as Divisional Commissioner, Jaipur and 24 February, 2000, date of submission of his inquiry report to Chief Secretary, he replied "I took statement of Shri Manjit Singh and called for a report from the S.P. from 16 November, 1999 strike among employees of State Government started which continued up to March, 2000."
- 62. To a pointed query, whether he felt that it was appropriate for the District Collector to have acted in such a manner on a mere anonymous telephone call, Shri Sagar admitted:—

"I will confess before this Committee that had I been the Divisional Commissioner at that time, perhaps, I would not have allowed things to go on like that. I personally feel that Mr. Manjit Singh should have informed Shri Sis Ram Ola and should have taken him into confidence because it is like somebody informing somebody else that in such and such candidate's case, something has come. It might not have come; even then, it would have spoilt his reputation and his chances would have been less. Perhaps, I would not have allowed it like that....... I can simply say that it was a premature, novice and childish act."

### EVIDENCE OF SHRI INDERJIT KHANNA, CHIEF SECRETARY, GOVERNMENT OF RAJASTHAN

63. During his evidence before the Committee, Shri Inderjit Khanna, Chief Secretary, Government of Rajasthan, at the outset, stated as follows:

"I joined as Chief Secretary in Rajasthan on the 1st January, 2001. The event relates to the 21st of November, 1998. Therefore, the evidence that I would be presenting here before you is naturally based on the records that I have been able to access up to now because at the time of the event I was not there in the State."

64. To a query as to why it took so long for submission of the enquiry report regarding the incident to the Speaker, Shri Khanna stated as follows:

"The notice, as I find, was received in Rajasthan, through the Department of Personnel, in the Government of India on the 22nd December, 1998, asking for a report on the notice of breach of privilege. A report was sought from the then Collector and a reply was given by the State Government on the 12th January, 1999.....It is with the Department of Personnel, from whom we received the notice of breach of privilege. We received the notice on 22nd December, 1998 and after getting a report from the District Collector, the State Government sent a reply to the Department of Government of India on 12th January, Personnel in the 1999....Thereafter, If I may submit, the Ministry of Personnel again wrote to the State Government on the 23rd December, 1999, which was received on 6th January, 2000. It was dated 23rd December, 1999. Unfortunately, the enclosure of the hon. Member's letter was not received....We then wrote for the enclosure, which we received. We wrote on 5th of the February, 2000, requesting for a copy of hon. Member's letter, which was probably inadvertently left out. In the meantime, the Divisional Commissioner's report had also come. We had furnished out reply on the 29th of February 2000 to the Department of Personnel. I think, this is as far as our correspondence with the Government of India is concerned, that is where the matter is at present."

65. To a query as to what action the earlier Divisional Commissioner took in the matter, Shri Khanna replied:

"Barring the recording of the evidence of two officers, namely, the SDM and the DSP by the Divisional Commissioner, I would say that the then Divisional Commissioner was not able to do anything more."

66. As regards actual contribution of the present Divisional Commissioner with regard to his inquiry report dated 24 February, 2000. Shri Khanna stated as follows:

"He did record one more statement of the then collector. The new Divisional Commissioner who appeared before this Committee did record one more statement of Dr. Manjit Singh in late August. Of course, that should not have taken him much time. But he was also not the Divisional Commissioner when the incident took place, otherwise, he would have placed all the records."

67. When it was pointed out by the Committee that is was incumbent upon the State Government to enquire into allegations levelled by the Hon'ble Member and made a report, Shri Khanna stated as follows:

"As I mentioned earlier, I do not have any first hand knowledge of the incident. It is based on records. The Collector did receive a telephonic information on the 21st November, 1998 which he said was anonymous, saying that money has come in and according to the Collector, it was Shiv Shekhawati Hotel. He tried to contact the officers. Since he could not contact them, he contacted the SDM and passed on the message and asked them to inquire into the matter. The SDM along with Dy. SP., Tehsildar and two of the Assistant Collectors who were under training went to Shiv Shekhawati Hotel. They made the enquiry but did not find anything. Incidentally, there are two hotels which share this name Shekhawati, one is Shiv Shekhawati and the other is Shekhawati Heritage. The SDM did not get it confirmed from the Collector whether they should proceed to the other hotel."

68. To a pointed query whether action can be taken against a person for merely possessing money, Shri Khanna replied:—

"Sir, I am not aware of any provision which allows a person to seize that money".

- 69. To a question whether anything came on record to indicate that Shri Ola's agents were distributing money? Shri Khanna replied in negative.
- 70. When asked to explain the reasons for delay in conducting the investigation on the FIRs lodged by Shri Sis Ram Ola, Misrimal Jain and the then SDM, Shri Khanna replied, "I do not have any explanation to offer."
- 71. When asked to comment on the allegation made by the then District Collector, Jhunjhunu in his letter dated 29 December, 1998 addressed to Shri Tapeshwar, Special Secretary, Department of Home, Government of Rajasthan, that he received threats to his life from Shri Sis Ram Ola, Shri Khanna stated as follows:—

"To the best of my knowledge, prior to this event, there is nothing on record to show that the Collector had formally brought any such thing to the notice of the Government....I think the best person to answer that would be the Collector himself. Otherwise, I would be putting him in an awkward situation. He must stand for what he has stated whether this would establish an element of animosity between him and the hon'ble member. It is not correct on my part to react to the letter."

### EVIDENCE OF DR. MANJIT SINGH, THE THEN DISTRICT COLLECTOR, JHUNJHUNU

72. During his evidence before the Committee, Dr. Manjit Singh stated as follows:—

"Assemly elections were going on in November, 1998 and around 9 or 9.30, I got a tip that some persons carrying 40-50 lakh rupees, have come from Delhi and will distribute the money illegally in the elections in Hotel Shekhawati. Now it was upto me whether to inquire it or to leave it. My conscience told me that in the interest of free and fair elections, I must inquire into it. First I tried to contact the SP and ADM who also happened to be the District Election Officer. Both of them were not available. Then I spoke to the Returning Officer and asked him to conduct an inquiry in the matter. There was no news for 3 hours. After 3 hours when Shri Ola phoned me and apprised me of all that had happened in the Hotel. As member was furious, I along with SP reached the hotel, met he member and expressed our regrets for all that had happened and accepted my mistake. I had no malafide intention....My officers did all this in over enthusiasm for which I own full responsibility. If member feels that I exceeded my brief, I feel sorry for the same and tender my unconditional apology."

73. When asked about the allegations of Shri Ola that he was prejudiced against him for a long while before the incident and out of spite asked the member to vacate the Circuit House at midnight 1 o' clock on 17 January,

1998 Dr. Manjit Singh stated that "Election model code of conduct had come into force and we were repeatedly receiving directions from the Election Commission, Government of India and Government of Rajasthan saying that no candidate or politician can stay beyond three days in any guesthouse and if there is any such case then conduct an inquiry." Dr. Manjit Singh further stated that "member also spoke to the Chief Secretary who told the Hon'ble Member that these were the orders of Election Commissioner which had to be complied with. This was not done with any political motive."

74. On being asked that assuming that even if he did not know that Shri Ola was made to vacate at midnight, when the reports to that effect appeared in the press, why did he not clarify the matter to the press, Dr. Manjit Singh stated that "that was my mistake. I feel sorry for not clarifying the matter to the press."

75. When asked to comment on the allegation made by him in his letter dated 29 November, 1998 addressed to Special Secretary, Home Department, Government of Rajasthan, that the member had held out the threats of getting him killed, Dr. Manjit Singh submitted that the night on which this incident happened, the member phoned him. Member was very angry and he got scared. At times member used to get angry and that day also he was very angry.

76. On being asked whether he was aware of the general instructions given by every Government that anonymous petitions/calls should not be taken too seriously. Dr. Manjit Singh stated that "I had no such knowledge. Had I known this, I would not have done anything. I wanted to do the work seriously and sincerely."

77. To a specific query as to what were the orders given by him to the SDM, Dr. Singh stated that after receiving the call, he asked the Returning Officer to go there and conduct an inquiry. Apart from this, he did not say anything.

78. When asked whether the District Administration clarified the position in the Press, Dr. Singh initially said 'no' but later on stated that on the day following the day of the incident, some Reporters came to him and he did clarify the position and clarification also appeared in the Press.

At the instance of the Committee, he promised to furnish copies thereof to the Committee and accordingly, copies of two press clippings dated 24 November, 1998 were received from him on 29 January, 2001.

79. The first news-report, appearing in the Hindustan, quotes Dr. Manjit Singh as having stated that the action of the SDM (of raiding and searching the room of Shri Ola) was improper. It is also reported that Dr. Manjit Singh demanded a high level inquiry into the incident. The

<sup>\*</sup> See Appendix VIII

same news-report, however, quotes the SDM as having stated that he was a subordinate officer and had gone to the hotel for conducting a raid at the instance of the Collector.

The news-report appearing in the other newspaper quotes Dr. Manjit Singh as having stated that "he had ordered the raid in Hotel Shiv Shekhawati to search the person who was reported to have come with Rupees forty lakhs for distribution in the election."

- 80. When asked to comment on the allegation of the Hon'ble Member and the hotel manager that the lock of the member's room was broken Dr. Singh stated that he had no idea about that. He, however, apologised for inconvenience caused to member.
- 81. Dr. Manjit Singh summed up his evidence by stating that "As a District Collector, I fried to do my job very satisfactorily and I worked very hard. I am very sorry and tender my unconditional and sincere apology for what has happened. I am fully responsible for the behaviour of my officers."

### IV. FINDINGS AND CONCLUSIONS

- 82. The Committee feel that the two basic questions involved in this case are:—
  - (i) Whether a search was conducted in Shri Sis Ram Ola's room in Hotel Shekhawati, Jhunjhunu in his absence on 21 November, 1998; and
  - (ii) If search was conducted, whether it was a bona fide action for ensuring free and fair elections?
  - (i) Whether a search was conducted in Shri Sis Ram Ola's room in Hotel Shekhawati, Jhunjhunu in his absence on 21 November, 1998.
- 83. The Committee have critically examined the testimony of witnesses on this point. The Committee note that Shri Ola and Shri Vishwamber Lal Sharma, Manager, Hotel Shekhawati Heritage, Jhunjhunu have categorically stated that the lock, of room No. 10 in Hotel Shekhawati, Jhunjhunu, was broken in Shri Ola's absence and a search was conducted by a team of district officers led by the SDM, Jhunjhunu. Barring a minor contradiction between Shri Sharma's evidence, tendered before the Committee, and the earlier affidavit sworn by him in 1999 as to the exact amount of cash recovered from the room of Shri Misrimal Jain, there were no inconsistencies Shri Ola's and Shri Sharma's evidence.
- 84. In stark contrast to the unshakable testimony of Shri Ola and Shri Sharma, is the evidence, on this point, given by the officers of the Rajasthan Government, which is replete with inconsistencies, contradictions and evasive replies.

- 85. Shri Dharm Singh Sagar, Divisional Commissioner, Jaipur, Government of Rajasthan, in his inquiry report dated 24 February, 2000, had categorically stated that a search of rooms in Hotel Shekhawati was conducted. He also reiterated this fact when he appeared before the Committee.
  - 86. Shri Tikam Chand Bohra, the then Sub-Divisional Magistrate; Jhunjhunu, on the other hand, stated that they neither opened the room of Shri Ola nor entered it. He also stated that "we only conducted inquiry and did not conduct any search operation." Shri Rajinder Kumar, the then Deputy Superintendent of Police, Jhunjhunu, also denied having conducted any search of rooms in Hotel Shekhawati.

Shri Paras Chand Jain, the then Tehsildar, Jhunjhunu, however, stated that "we all were standing outside the rooms and the search was conducted by the employees of the hotel."

- Dr. Manjit Singh, the then District Collector, Jhunjhunu, stated that he had asked the Returning Officer (Shri Bohra) to conduct an inquiry in the matter. He also stated, "My officers did all this in over-enthusiasm..."
- 87. The Committee are at a loss to understand what really was meant by the then Collector when he ordered the SDM "conduct an inquiry in the matter". Presuming for argument's sake, that big money is brought by somebody to influence the outcome of an election, how would a prudent officer proceed to inquire into such a vague allegation? No officer could possibly think of ascertaining a fact of this kind without searching the room.
- 88. The statements of the SDM and the DSP that they neither entered the room of Shri Ola nor made any search there, project them in a very poor light. If they are to be believed, they carried out the order of inquiring into the allegation of possession of money for the purpose of illegal distribution in the election by simply going to the hotel and asking a few questions. Their contention that the fact that they had not obtained search warrents, indicates that they had no intention to conduct search, is nothing but an afterthought.

Their testimony is also belied by the statement of the Tehsildar and the Collector. According to Tehsildar, a search was conducted which is obviously what has been referred to by the Collector as "over-enthusiasm" on the part of his officers.

89. The Committee are of the view that secure in the knowledge that when the model of code of conduct was in force, they were empowered to take any action, the SDM and the DSP went to the room of Shri Ola on the basis of an anonymous telephone call received by the Collector. Since, Shri Ola was not in the room at that time, they broke open his room and conducted a search there. This sequence of events has, as a matter of fact, been corroborated by the various newspaper reports about the incident,

furnished to the Committee by Shri Ola and also by a news report furnished by Dr. Manjit Singh at the Committee's instance, which carries his statement that the action of the SDM (of raiding and searching the room of Shri Ola) was improper and for which he demanded a high level inquiry.

However, since nothing was recovered from Shri Ola's room, the SDM and the DSP, as an afterthought, took the untenable plea of making inquiries without entering any room and without making searches.

- 90. The Committee thus observe that both the news reports, relied upon by Dr. Manjit Singh in his defence, far from supporting his case, further weaken it. One of the news-reports quotes him as himself saying that he had ordered a raid in Hotel Shiv Shekhawati which is contradictory to his statement before the Committee that he did not order raid; he merely asked the SDM to "look into the matter." The other news report itself contradicts his clarifications by carrying the version of the SDM that he was ordered by the Collector to conduct a raid.
- 91. The Committee are not at all convinced by these self-exculpatory statements and believe that Shri Ola's room was searched in his absence by a team of officers lead by the SDM, Jhunjhunu.
- (ii) If a search was conducted, whether it was a bona fide action for ensuring free and fair elections?
- The Collector, Jhunjhunu, in his communication 29 December, 1998, addressed to Special Secretary, Home Department, Government of Rajasthan stated that Shri Ola had held out threats of getting him killed. Shri Ola on the other hand, stated before the Committee that the Collector, Jhunjhunu, was bent upon tarnishing his image, harassing him and spoiling the election prospects of his son. As an illustration of this animosity, Shri Ola made reference to two incidents. The first incident took place on 17 January, 1998, in which Shri Ola was made to vacate the Circuit House at night on the plea that, under the model code of conduct which had come into operation, no candidate could stay in Circuit House/Government guest houses for more than three days. The second incident relates to cancellation of visit of Shri H.D. Deve Gowda, the then Prime Minister to Jhunjhunu, planned by Shri Ola in connection with his election campaign after the Collector threatened him that if the then Prime Minister visited Jhunjhunu, he would add an amount of Rs. 10 lakhs to Shri Ola's election expenditure.
- 93. The Committee feel that the question whether the search conducted in Shri Ola's room was bona bide or mala fide can be settled only against the backdrop of the strained relations between Shri Ola and the then Collector, Jhunjhunu.

<sup>\*</sup> See Appendix IX.

- 94. The question to be answered under the circumstances is whether the conduct of the Collector, Jhunjhunu, after he received the anonymous call, (if there really was any call), can be justified as normal reaction or a reaction actuated by prejudice.
- 95. There are many factors which emerged from the testimony of witnesses that have led the Committee to feel that the conduct of the Collector cannot be said to be above board.

First, the Committee are not prepared to believe that the district administration was not aware about the place of stay of Shri Sis Ram Ola, a former Union Minister. Given the fact that all the witnesses agreed the Jhunjhunu is a small place, the Committee feel it implausible that the officers were unaware that Shri Ola was staying in Hotel Shekhawati, Jhunjhunu.

Secondly, knowing that Shri Ola was staying in Hotel Shekhawati, the Collector, on receiving an anonymous tip off to the effect that money had been brought for distribution to Hotel Shekhawati, could have and should have immediately realised that the allegation might, as well, relate to Shri Ola. Under the circumstances, it was his bounden duty, keeping in view the status of Shri Ola, to have given specific instructions rather than vague orders like "kindly look into it" or "inquire into it".

Thirdly, the Committee are not convinced that on receiving a tip off of such a nature any responsible officer would issue instruction that would not include authorisation to search the premises. If the team of officers led by SDM had not gone to hotel Shekhawati armed with search warrant they were simply wasting their time and Government's money. The Committee are convinced that the stand taken by the SDM and DSP, that they did not conduct any search, is not credible.

Fourthly, the Collector's communication addressed to Special Secretary, Home Department, Government of Rajasthan a week after the incident alleging that Shri Ola had threatened to get him killed in the past, seems to be nothing more than "childish behaviour", to put it in the words of Shri Dharm Singh Sagar, Divisional Commissioner, Jaipur who conducted an inquiry and made a report on the entire incident.

Lastly, the Committee note a material contradiction in the report sent by Dr. Manjit Singh on 22 November, 1998 and the one sent on 28 November, 1998. In the first report, it was stated that the Collector had sent the SDM since the Additional Collector and SP were not available, whereas, in the second report, it was stated that the SDM was asked to investigate as he was the Returning Officer.

This only goes to prove further that Dr. Manjit Singh was taking conflicting positions to cover up this ill considered act.

- 96. In the light of above discussion, the Committee are convinced that the Collector's action in the matter was not bona fide and also "immature and hasty", to put it again in the words of the Divisional Commissioner.
- 97. The Committee have also taken note of the communication dated 18 January, 2001 sent by Shri Inderjit Khanna, Chief Secretary, Government of Rajasthan wherein it had been intimated that case no. 339/98 under section 453 of Indian Penal Code lodged by Sis Ram Ola against Shri T.C. Bohra, the then SDM, the Investigating Officer had found that a case under section 448 IPC (house tresspass) was made out against Shri Bohra and the then Circle Officer, Police Jhunjhunu. This demonstrates conclusively that the powers that be, acted in a highhanded manner.

The Committee, nevertheless, find it intriguing that the police authorities took more than two years in completing the investigation on FIR, lodged by Shri Ola on 26 December, 1998.

- 98. The Committee lament the fact that the action of Dr. Manjit Singh, led to be mirching the reputation of Shri Sis Ram Ola.
- 99. The Committee wish to emphasise that for a public figure like Shri Sis Ram Ola, who has been a Legislator or Parliamentarian since 1957 and Minister in the Union Government and State Government of Rajasthan, nothing could be worse than this wanton damage to his reputation.
- 100. The Committee, however, wish to record that Dr. Manjit Singh, when he appeared before the Committee, was contrite over his action and while owning full responsibility for this, repeatedly tendered his unconditional apologies. He also reiterated that he held the Hon'ble Member in high esteem.
- 101. The Committee, feel that this episode should act as an eye opener and should also prompt the Union Government to issue appropriate instructions to the executive functionaries to obviate recurrence of such incidents.

#### V. Recommendation

- 102. The Committee recommend that, in view of unconditional and repeated apologies tendered by Dr. Manjit Singh, the then District Collector, Jhunjhunu, Rajasthan no further action need to be taken in the matter and it may be dropped.
- 103. The Committee, nevertheless, recommend that, in view of their findings mentioned above (para 101), the Union Government issue suitable guidelines in this regard and ensure strict compliance therewith.

New Delhi; March, 2001 Chaitra, 1923 (Saka)

S. JAIPAL REDDY, Chairman, Committee of Privileges.

# MINUTES

# MINUTES OF FIRST SITTING OF THE COMMITTEE OF PRIVILEGES HELD ON MONDAY, 26 JUNE, 2000

The Committee sat from 11.00 hrs. to 11.50 hrs.

#### PRESENT

Shri S. Jaipal Reddy - Chairman

MEMBERS

- 2. Shri Raashid Alvi
- 3. Shri Ram Singh Kaswan
- 4. Shri Rattan Lal Kataria
- 5. Shri Bhartruhari Mahtab
- 6. Shri S.S. Palanimanickam
- 7. Shri Shivraj V. Patil
- 8. Sardar Buta Singh
- 9. Kunwar Akhilesh Singh

#### SECRETARIAT

Shri V.K. Sharma

- Director

Shri Ravindra Garimella - Assistant Director

The Committee took up for consideration the question of privilege against District Collector, Jhunjhunu, Rajasthan for having allegedly, ordered search of room of Shri Sis Ram Ola, MP in Hotel 'Shekhawati', Jhunjhunu, with a view to malign his reputation.

The Chairman after giving a brief account of the matter under consideration sought views of the members in this regard.

Members also expressed their views.

- 3. After due deliberation, the Committee decided that in the first instance, the evidence of Shri Sis Ram Ola, MP might be taken. Accordingly, the Committee decided to meet on Tuesday 27 July, 2000 at 17.00 hours to take evidence of the member.
- 4. The Committee also decided that DSP, Jhunjhunu, SDM, Jhunjhunu and Tehsildar, Jhunjhunu, who conducted the raid at the hotel room of Shri Sis Ram Ola, MP on 21 November, 1998 be asked to appear before the Committee for oral evidence on Monday, 4 September, 2000.
- 5. The Committee further decided that after examination of above officers/officials, the District Magistrate, Jhunjhunu, the Manager/

proprietor of Hotel Shekhawati, Jhunjhunu, the Divisional Commissioner, Jaipur and the Chief Secretary, Government of Rajasthan be asked to appear before the Committee for oral evidence on dates to be fixed by the Committee later on.

The Committee then adjourned.

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### MINUTES OF SECOND SITTING OF THE COMMITTEE OF PRIVILEGES HELD ON THURSDAY, 27 JULY, 2000

The Committee sat from 17.18 hrs. to 18.10 hrs.

#### PRESENT

Shri S. Jaipal Reddy - Chairman

#### MEMBERS

- 2. Shri Ram Singh Kaswan
- 3. Shri Bhartruhari Mahtab
- 4. Shri Chandresh Patel
- 5. Shri Shivraj V. Patil

#### SECRETARIAT

Shri S.C. Rastogi - Joint Secretary

Shri V.K. Sharma - Director

Shri O.P. Arora - Under Secretary

Shri Ravindra Garimella - Assistant Director

#### WITNESS

Shri Sis Ram Ola, MP

- 2. The Committee took up for consideration the question of privilege given notice of by Shri Sis Ram Ola, MP, against the District Collector, Jhunjhunu, Rajasthan, for having allegedly, ordered search of his room in Hotel 'Shekhawati', Jhunjhunu, Rajasthan with a view to maligning his reputation.
- 3. The Committee examined Shri Sis Ram Ola, MP, on oath. During his evidence, Shri Sis Ram Ola, MP, handed over copies of eleven documents as listed in the appendix.

(Verbatim record of the evidence was kept)

(The witness then withdrew)

The Committee then adjourned.

# MINUTES OF THIRD SITTING OF THE COMMITTEE OF PRIVILEGES HELD ON MONDAY, 4 SEPTEMBER, 2000

The Committee sat from 11.30 hrs. to 14.36 hrs.

### PRESENT

Shri S. Jaipal Reddy - Chairman

### **MEMBERS**

- 2. Shri Raashid Alvi
- 3. Shri Ram Singh Kaswan
- 4. Shri Rattan Lal Kataria
- 5. Shri Bhartruhari Mahtab
- 6. Shri Shivraj V. Patil
- 7. Shri Varkala Radhakrishnan
- 8. Shri Kunwar Akhilesh Singh

### SECRETARIAT

Shri S.C. Rastogi - Joint Secretary

Shri V.K. Sharma - Director

Shri Ravindra Garimella - Assistant Director

#### WITNESSES

- (i) Shri Tikam Chand Bohra, the then SDM, Jhunjhunu.
- (ii) Shri Rajinder Kumar, the then DSP, Jhunjhunu.
- (iii) Shri Paras Chand Jain, the then Tehsildar, Jhunjhunu.
- 2. The Committee took up further consideration of the question of privilege given notice of by Shri Sis Ram Ola, MP, against the District Collector, Jhunjhunu, Rajasthan, for having allegedly, ordered search of his room in Hotel 'Shekhawati', Jhunjhunu, Rajasthan with a view to maligning his reputation.
- 3. Shri Tikam Chand Bohra, the then SDM, Jhunjhunu, was called in and examined on oath.

The Chairman asked Shri Tikam Chand Bohra to persue the report dated 24.2.2000 of the Divisional Commissioner, Jaipur who conducted enquiry into the matter, before giving his evidence. The Committee proceeded to examine Shri Bohra after he had gone through the report.

(Verbatim record of the evidence was kept)

(The witness then withdrew)

4. Shri Rajinder Kumar, the then DSP, Jhunjhunu was then called in and examined on oath.

The Chairman also asked Shri Rajinder Kumar to persue the report of the Divisional Commissioner, Jaipur, before giving his evidence. The Committee proceeded to examine him after he had gone through the report.

(Verbatim record of the evidence was kept)

(The witness then withdrew)

5. Shri Paras Chand Jain, the then Tehsildar, Jhunjhunu was then called in and examined on oath.

(Verbatim record of the evidence was kept)

(The witness then withdrew)

- 6. The Committee further directed that certain documents as listed in the appendix be obtained and made available to the members to enable them to persue them well before the Committee's next sitting.
- 7. The Committee also decided that the Divisional Commissioner, Jaipur who submitted his report in the above matter and the Manager, Hotel Shekhawati Heritage, Jhunjhunu, be asked to appear before the Committee for oral evidence on Thursday, 28.9.2000.
- 8. The Committee further decided that after examination of above persons, the District Magistrate, Jhunjhunu, and the Chief Secretary, Government of Rajasthan, be asked to appear before the Committee for oral evidence, on dates to be fixed by the Committee later on.

The Committee then adjourned.

# MINUTES OF FOURTH SITTING OF THE COMMITTEE OF PRIVILEGES HELD ON THURSDAY, 28 SEPTEMBER, 2000

The Committee sat from 15.45 hrs. to 18.02 hrs.

### PRESENT

Shri S. Jaipal Reddy - Chairman

#### MEMBERS

- 2. Shri Sudip Bandyopadhyay
- 3. Shri Ram Singh Kaswan
- 4. Shri Rattan Lal Kataria
- 5. Shri Bhartruhari Mahtab
- 6. Shri Ram Nagina Mishra
- 7. Shri Shivraj V. Patil
- 8. Shri Varkala Radhakrishnan
- 9. Kunwar Akhilesh Singh

#### SECRETARIAT

Shri D.R. Kalra

- Deputy Secretary

Shri Ravindra Garimella - Assistant Director

#### WITNESSES

- (i) Shri Vishwamber Lal Sharma, Manager, Hotel Shekhawati Heritage, Jhunjhunu, Rajasthan.
- (ii) Shri Dharm Singh Sagar, Divisional Commissioner, Jaipur, Rajasthan.
- 2. The Committee took up further consideration of the question of privilege given notice of by Shri Sis Ram Ola, MP, against the District Collector, Jhunjhunu, Rajasthan, for having allegedly, ordered search of his room in Hotel 'Shekhawati', Jhunjhunu, Rajasthan with a view to maligning his reputation.
- 3. Shri Vishwamber Lal Sharma, Manager, Hotel Shekhawati Heritage, Jhunjhunu, was called in and examined on oath.

(Verbatim record of the evidence was kept)

(The witness then withdrew)

4. Shri Dharm Singh Sagar, Divisional Commissioner, was then called in and examined on oath.

The Committee expressed their unhappiness over the fact that even after

lapse of two years no concrete action had been taken on the cases pertaining to FIRs lodged by Shri Sis Ram Ola, MP and Shri Misrimal Jain, acquaintance of the member, regarding the incident of raid by district/police authorities at their rooms in Hotel Shekhawati Heritage on 21 November, 1998. The Committee directed Shri Dharm Singh Sagar to convey their displeasure over this delay to the concerned authorities of the State Government and to expedite requisite action in the said cases.

(Verbatim record of the evidence was kept)

(The witness then withdrew)

5. The Committee decided that the District Magistrate, Jhunjhunu, and the Chief Secretary, Government of Rajasthan, be asked to appear before the Committee for oral evidence, on dates to be fixed by the Committee later on.

The Committee then adjourned.

# MINUTES OF FIFTH SITTING OF THE COMMITTEE OF PRIVILEGES HELD ON THURSDAY, 2 NOVEMBER, 2000

The Committee sat from 15.40 hrs. to 17.30 hrs.

### PRESENT

Shri S. Jaipal Reddy - Chairman

### **MEMBERS**

2. Shri Ram Singh Kaswan

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- 3. Shri Bhartruhari Mahtab
- 4. Shri Mudragada Padmanabham
- 5. Shri Shivraj V. Patil
- 6. Shri Varkala Radhakrishnan
- 7. Sardar Buta Singh
- 8. Kunwar Akhilesh Singh

#### SECRETARIAT

Shri S.C. Rastogi

- Joint Secretary

Shri V.K. Sharma

- Director

Shri Ravindra Garimella - Assistant Director

#### WITNESS

Shri Inderjit Khanna, Chief Secretary, Govt. of Rajasthan.

The Committee took up further consideration of the question of privilege given notice of by Shri Sis Ram Ola, MP, against the District Collector, Jhunjhunu, Rajasthan, for having allegedly, ordered search of his room in Hotel 'Shekhawati', Jhunjhunu, Rajasthan with a view to maligning his reputation.

3. Shri Inderjit Khanna, Chief Secretary, Govt. of Rajasthan was called in and examined on oath.

The Committee directed Shri Inderjit Khanna to furnish to the Committee the details of the phone calls received by Dr. Manjit Singh, the then District Collector, Jhunjhunu on 21 November, 1998 between 8 PM to 9.30 PM and also asked him to expedite the investigation of the case at the earliest.

(Verbatim record of the evidence was kept)

(The witness then withdrew)

The Committee then adjourned.

# MINUTES OF SIXTH SITTING OF THE COMMITTEE OF PRIVILEGES HELD ON THURSDAY, 8 JANUARY, 2001

The Committee sat from 11.30 hrs. to 12.50 hrs.

### PRESENT

Shri S. Jaipal Reddy

Chairman

#### MEMBERS

- 2. Shri Raashid Alvi
- 3. Shri Ram Singh Kaswan
- 4. Shri Rattan Lal Kataria
- 5. Shri Bhartruhari Mahtab
- 6. Shri Varkala Radhakrishnan
- 7. Sardar Buta Singh
- 8. Kunwar Akhilesh Singh

#### SECRETARIAT

Shri S.C. Rastogi

Joint Secretary

Shri V.K. Sharma

Director

Shri Ravindra Garimella

Assistant Director

WITNESS

Dr. Manjit Singh, the then District Collector, Jhunjhunu

- 2. The Committee took up further consideration of the question of privilege given notice of by Shri Sis Ram Ola, MP, against the District Collector, Jhunjhunu, Rajasthan, for having allegedly ordered search of his room in Hotel 'Shekhawati', Jhunjhunu, Rajasthan with a view to maligning his reputation.
- 3. Dr. Manjit Singh the then District Collector, Jhunjhunu, was called in and examined on oath.

(Verbatim record of the evidence was kept)

(The witness then withdrew)

The Committee then adjourned.

# MINUTES OF SEVENTH SITTING OF THE COMMITTEE OF PRIVILEGES HELD ON WEDNESDAY, 24 JANUARY, 2001

The Committee sat from 16.35 hrs. to 17.10 hrs.

## PRESENT

Shri S. Jaipal Reddy - Chairman

## MEMBERS

- 2. Shri Ram Singh Kaswan
- 3. Shri Rattan Lal Kataria
- 4. Shri Bhartruhari Mahtab
- 5. Shri Ram Nagina Mishra
- 6. Shri Shivraj V. Patil
- 7. Shri Varkala Radhakrishnan
- 8. Sardar Buta Singh
- 9. Kunwar Akhilesh Singh

#### SECRETARIAT

Shri S.C. Rastogi — Joint Secretary
Shri V.K. Sharma — Director
Shri Ravindra Garimella — Assistant Director

- 2. The Committee took up further consideration of the question of privilege given notice of by Shri Sis Ram Ola, MP, against the District Collector, Jhunjhunu, Rajasthan, for having allegedly ordered search of his room in Hotel 'Shekhawati', Jhunjhunu, Rajasthan with a view to maligning his reputation.
- 3. After some deliberations, the Committee desired that draft Report in the matter might be finalised in the light of their discussion.
- 4. The Committee decided to meet again on 9 February, 2001 to consider their draft Report.

The Committee then adjourned.

# MINUTES OF EIGHTH SITTING OF THE COMMITTEE OF PRIVILEGES HELD ON THURSDAY, 9 FEBRUARY, 2001

The Committee sat from 15.30 hrs. to 16.40 hrs.

#### PRESENT

Shri S. Jaipal Reddy

Chairman

#### MEMBERS

- 2. Shri Sudip Bhandopadhyay
- 3. Shri Ram Singh Kaswan
- 4. Shri Rattan Lal Kataria
- 5. Shri Bhartruhari Mahtab
- 6. Shri Ram Nagina Mishra
- 7. Shri Shivraj V. Patil
- 8. Shri Varkala Radhakrishnan
- 9. Sardar Buta Singh
- 10. Kunwar Akhilesh Singh

### SECRETARIAT

Shri S.C. Rastogi Shri V.K. Sharma Joint Secretary

— Director

Shri Ravindra Garimella

— Assistant Director

- 2. The Committee took up further consideration of the question of privilege given notice of by Shri Sis Ram Ola, MP, against the District Collector, Jhunjhunu, Rajasthan, for having allegedly ordered search of his room in Hotel 'Shekhawati', Jhunjhunu, Rajasthan with a view to maligning his reputation.
- 3. The Committee deliberated upon their draft Report on the above matter.
  - 4. Members expressed their views.
- 5. On a suggestion being made that the Report of the Committee should clearly specify whether or not a breach of privilege was made out in such matters, the Committee desired that summaries of cases of similar nature where the Committee gave or refrained from giving a specific finding whether a breach of privilege was involved in the matter might be circulated to the members for their information.
- The Committee deferred adoption of the Draft Report to their next sitting.

The Committee then adjourned.

# MINUTES OF NINTH SITTING OF THE COMMITTEE OF PRIVILEGES HELD ON THURSDAY, 8 MARCH, 2001

The Committee sat from 18.00 hrs. to 18.20 hrs.

## PRESENT

Shri S. Jaipal Reddy — Chairman

#### MEMBERS

- 2. Shri Ram Singh Kaswan
- 3. Shri Bhartruhari Mahtab
- 4. Shri Varkala Radhakrishnan
- 5. Sardar Buta Singh

## SECRETARIAT

Shri S.C. Rastogi — Joint Secretary
Shri V.K. Sharma — Director
Shri Ravindra Garimella — Assistant Director

- 2. The Committee took up further consideration of the question of privilege given notice of by Shri Sis Ram Ola, MP, against the District Collector, Jhunjhunu, Rajasthan, for having allegedly ordered search of his room in Hotel 'Shekhawati', Jhunjhunu, Rajasthan with a view to maligning his reputation.
- The Committee considered their draft Second Report on the above matter and adopted it.

The Committee then adjourned.

## MINUTES OF EVIDENCE

#### LIST OF WITNESSES

6	PAGE
Thursday, 27 July, 2000 Shri Sis Ram Ola, MP	41
Monday, 4 September, 2000	
(i) Shri T. C. Bohra, the then SDM, Jhunjhunu, Rajasthan	50
(ii) Shri Rajinder Kumar, the then DSP, Jhunjhunu, Rajasthan	73
(iii) Shri Paras Chand Jain, the then Tehsildar, Jhunjhunu, Rajasthan	92
Thursday, 28 September, 2000	
(i) Shri Vishwamber Lal Sharma, Manager, Hotel Shekhawati Heritage, Jhunjhunu	97
(ii) Shri Dharm Singh Sagar, Divisional Commissioner, Jaipur	106
Thursday, 2 November, 2000	
Shri Inderjit Khanna, Chief Secretary, Government of Rajasthan	134
Monday, 8 January, 2001	
Dr. Manjit Singh, the then District Collector, Jhunjhunu	161

## MINUTES OF EVIDENCE TAKEN BEFORE THE COMMITTEE OF PRIVILEGES

Thursday, 27 July, 2000

### PRESENT

Shri S. Jaipal Reddy-Chairman

MEMBERS

- 2. Shri Ram Singh Kaswan
- 3. Shri Bhartruhari Mahtab
- 4. Shri Chandresh Patel
- 5. Shri Shivraj V. Patil

## SECRETARIAT

Shri S.C. Rastogi

Joint Secretary

Shri V.K. Sharma

- Director

Shri O.P. Arora

— Under Secretary

Shri Ra indra Garimella

- Assistant Director

#### WITNESS

Shri Sis Ram Ola, MP

(The Committee met at 17.18 hours)

## EVIDENCE OF SHRI SIS RAM OLA, MP

MR. CHAIRMAN: Shri Sis Ram Olaji, welcome to the Committee. You are one of our distinguished and eminent colleagues. But today you are appearing better the Committee as a witness yourself. But it is my privilege to welcome you to this meeting. You have been requested to appear before the Committee to give evidence in connection with your notice of question of privilege against the District Collector, Jhunjhunu (Rajasthan) for having allegedly ordered search of your room in Hotel Shekhawati, Jhunjhunu with a view to maligning your reputation.

I may inform you that under Rule 275 of the Rules of Procedure and Conduct of Business in Lok Sabha, the evidence that you may give before the Committee is to be treated as confidential till the report of the Committee and its proceedings are presented to the Lok Sabha. Any premature disclosure or publication of the proceedings of the Committee would cost you the breach of privilege and contempt of the House. The evidence which you will give before the Committee will be reported to the House. I was to mention this to you by way of formality. You are a senior Member. You are aware of all these procedures.

Now, you may go ahead with the narration of your case. If you feel more at home with Hindi, you may do so. You can do so in English or if you prefer you can do so in Hindi.

SHRI SIS RAM OLA: I will speak in Hindi.

सभापित जी, मैं ईश्वर की शपथ लेता हूं। मैं शीश राम ओला सत्यानिष्ठा से यह प्रतिज्ञा करता हूं कि मैं इस मामले में जो साक्ष्य दूंगा, वह सच्चा होगा। मैं उसमें कुछ भी नहीं छिपाऊंगा और मेरे साक्ष्य का कोई अर्थ असत्य नहीं होगा।

चेयरमैन साहब और प्रिविलेज कमेटी के सभी माननीय सदस्यगण, मैं 21 नवम्बर 1998 की रात को लगभग 11:30 बजे चुनाव दौरे से होटल शेखावाटी हेरिटेज, झंझन में आया, मैं इसी होटल में ठहरा था। वहां डिप्टी एस॰पी॰ एस॰ डी॰ एम॰ राकेश वर्मा, आर॰ ए॰ एस॰ अधिकारी और एक नहसीलदार, बहुत सारे पुलिस इंस्पैक्टर्स और सब-इंस्पैक्टर्स और पुलिस के लोग होटल को घेरे हुए थे। यह 15-20 कमरे का छोटा सा होटल है। मैंने पूछा कि होटल में क्या हो रहा है, क्या मामला है? मुझे बताया गया कि आपके कमरे की जांच हो रही है, आप होटल में अंदर नहीं जा सकते। यैं बाहर खड़ा रहा। उन्होंने मेरे कमरे की जांच शुरू की और जांच करते रहे। मैंने कलेवटर से पूछा की यह किस बात की जांच हो रही है, उसने कहा कि मैं नहीं जानता। फ्रि मैंने चीफ सैक्रेटरी, राजस्थान, डी॰ जी॰ पुलिस और चीफ कमिशनर से पूछा। चूंकि 25 नवम्बर से राजस्थान विधान सभा के चुनाव होने जा रहे थे और यह वाकया 21 नवम्बर, 1998 का है। तीन-चार दिन के बाद चुनाव होना था। उसमें मेरा लड़का भी चुनाव लड़ रहा था और मेरी कांस्टीट्एंसी के आठ दूसरे लॉग भी चुनाव लड़ रहे थे, जिन्हें में सपोर्ट कर रहा था। मैंने कलेक्टर से कहा कि आपने मेरी मर्जी के बगैर मेरे कमरे की चैकिंग कैसे की। आप इसमें कोई बम या हथियार रख सकते थे या कोई आपत्तिजनक वस्तु रख सकते थे, क्या आपको इसका अधिकार है। उन्होंने कहा कि मुझे कमरा खोलने का अधिकार है। मैंने कहा कि मैं आपके अधिकार को चैलेन्ज नहीं करता, परंतु कमरा मेरे सामने खोलते तो मुझे संतोष होता और कमरे में कोई चीज मिलती तो दस्तखत लेते और दूसरे अधिकारी होते, उनके समक्ष मेरे कमरे की चैंकिंग होती, निश्चित रूप से मैं इसके लिए तैयार था। उन्होंने कहा कि वह हमारा प्रीविलेज है, हम आपको कुछ नहीं सुनेंगे। लगभग तीन बजे डी॰ आई॰ जी॰ जयपुर डिवी न, कमिश्रर और कुछ दुसरे सीनियर अधिकारी आये और कलेक्टर, एस॰ पी॰ भी हमारे पास आये औं बोले की हमारी गलती हो गई। मैंने कहा कि आपकी गलती हो गई, लेकिन हमारी इमेज मिट्रे में मिल गई।

चेयरमैन साहब, मैं 15 मार्च, 1957 को राजस्थान विधान सभा का एम॰ एल॰ ए॰ डिक्लेयर हुआ था और वर्ष 1990 में ढाई वर्ष के लिए मैं हारा हूं, अन्यथा मैं कभी नहीं हारा। राजस्थान के पोलिटीशियन्स में मैं एकमात्र पद्मश्री व्यक्ति हूं, 1967 में सोशल सर्विस के लिए मुझे पद्मश्री मिला। मैं दस वर्ष के लगभग भिन्न-भिन्न पदों पर राज्य सरकार में कैबिनेट मंत्री रहा हूं। आपके साथ भी मुझे दो-ढाई साल सेवा करने का मौका मिला। मैं एक अनुशासनप्रिय व्यक्ति रहा हूं। इससे नुझे बहुत धका लगा। डी॰आई॰जी॰, रेवेन्यू कमिश्रर ने कहा कि बहुत बुरा हुआ। लेकिन आप कोई बाधा न डालें। मेरे समर्थकों ने सोचा था कि चार-पांच लाख आदमी इकट्ठे होकर मौजूदा प्रशासन के खिलाफ आंदोलन करें कि ऐसा क्यों किया गया। इतना सब कुछ करने के बाद मेरे कमरे में एक रुपया भी नहीं मिला, वहां खादी के धोती कुर्ते मिले। इसके बाद यह सब पेपर्स में आया। अंग्रेजी-हिन्दी के 8—10 नेशनल पेपर्स में आया था, वे पेपर्स मेरे पास हैं, जिन्हें मैं आपकी सेवा में पेश करूंगा। लेकिन इस सबसे मेरी

इमेज को धका लगा। कुछ लोगों ने कहा कि कुछ न कुछ मिला होगा, नहीं तो इतने बड़े आदमी की जांच क्यों होती। मेरा लड़का चार सौ वोटों से हार गया, कोई बात नहीं।

लेकिन मेरी इमेज को धका लगा है। कुछ लोगों ने कहा कि कुछ न कुछ मिला होगा वरना ऐसी जांच क्यों होती इतने बड़े आदमी की? मेरा लड़का 400 वोट से हार गया, कोई बात नहीं, लेकिन मेरी इमेज बहुत धुंधली हुई। यही नहीं, 1998 का लोक सभा का चुनाव मैं लड़ रहा था और मैं एक इंडपेन्डेन्ट था और जल संसाधन मंत्री था भारत सरकार का। देवेगौड़ा जी का प्रोग्राम मैंने रखा, श्री पासवान का रखा और श्री सी॰ एम॰ इब्राहिम का रखां, हरकिशन सिंह सुरजीत जी का रखा। उस वक्त माननीय कलेक्टर ने अखबारों में छपवा दिया गया कि देवेगौड़ा जी का झंझन दौरा रह। देवेगौडा जी, हरिकशन सिंह सुरजीत, राम विलास पासवान और सी॰ एम॰ इब्राहिम का झुंझन का गांधी चौक का दौरा इसलिए रह हो गया क्योंकि कलेक्टर ने आदेश दिया कि अगर यह दौरा हुआ तो मैं तुम्हारे चुनावों में 10 लाख रुपये जोड़ दूंगा। इसलिए मुझे उनका दौरा रद्द करना पड़ा। उससे मुझे धका लगा क्योंकि पहले ही दिन उन्होंने मुझे यह नोटिस दिया। तो मैंने चुनाव का दौरा रद्द किया तो मेरी इमेज को धक्का लगा। यह 1998 की बात है। यह कलेक्टर ने नवंबर में किया। इन्होंने 1998 जनवरी में भी ऐसा किया। यह बहुत पीछे लगा हुआ आदमी है। यही नहीं, उन्होंने मुझे आचार संहिता के चलते सर्किट हाउस से निकाला मुझे रात के 11 बजकर 15 मिनट पर 17 जनवरी को माननीय कलेक्टर झंझनू ने सर्किट हाउस से निकाल दिया जबकि इलेक्शन की अधिसूचना जारी हुई 21.1.1998 को और जब रात सवा ग्यारह बजे मैं अपने दोस्त के लिए निकला क्योंकि वहां रात बहुत ठंडी होती है और गांव दूर है। मेरा घर झंझनु में नहीं है दुर गांव में है। इन सबकी कर्टिंग मेरे पास है जो मैं आपको दूंगा। बड़ी मुश्किल से मैं रात को रजाई उठाकर ले गया और रात एक बजे मैं सोया। दोस्त ने कहा क्या हुआ। मैंने कहा कि कलेक्टर का आदेश था।

सभापति महोदयः आप तो मिनिस्टर थे?

श्री शीश राम ओला: मैं मंत्री था। मैं मंत्री 18 मार्च 1998 तक रहा हूं और एक राज्य सरकार के इलेक्शन कमिश्रर का यह आदेश था।

सभापति महोदयः ओला जी...।

श्री शीश राम ओलाः मेरे साथ ज्यादती हुई है, मैं आपसे निवेदन करना चाहता हूं। यह चीफ इलेक्शन कमिश्नर राजस्थान का नोटिस है 23 जनवरी 1998 का। वह कहते हैं और बहुत सारी बातें कहकर नीचे कहते हैं कि

"You may allow the stay of the Ministers, political functionaries in Circuit House for not more than two days. You must charge them as a private citizen, as public."

सभापित महोदय, राजस्थान के चीफ इलैक्शन किमश्रर का आदेश है, लेकिन कलेक्टर ने अपनी इगो के सैटिस्फेक्शन के लिए मुझे 17 तारीख को जबर्दस्ती होटल के कमरे से निकाल दिया। यही नहीं जितनी गाड़ियां मेरे चुनाव में लगनी थीं उन सब को हवा खयं कलेक्टर ने निकाल दी जिससे गाड़ियां मेरे चुनाव में काम न आ सकें। मेरे चुनाव अभियान को उन्होंने बहुत अधिक चोट पहुंचाई, लेकिन जनता की मुझ पर इतनी मेहरबानी हुई कि उसने कलेक्टर की इन सब कार्रवाइयों के बावजूद इतनी सीरियसली वोट डाले कि मैं 40,000 से ज्यादा मतों से जीता। कलेक्टर ने गुप्त रूप से सभी अधिकारियों को आदेश दे दिया कि 55 परसेंट से ज्यादा वोटिंग नहीं होने दी जाए। लेकिन जिन लोगों के नाम वोटर लिस्ट में थे, उन्होंने डट कर वोट डाले और मुझे जिताया, लेकिन कलेक्टर ने पूरी कोशिश की कि मैं न जीत सकूं।

सभापति महोदयः ओला जी, कलेक्टर का नाम क्या है कृपया बताएं, ताकि वह नाम रिकॉर्ड पर आ सकें?

श्री शीश राम ओला: चेयरमैन साहब, कलेक्टर झुंझुनू का नाम डॉ॰ मनजीत सिंह है और असैम्बली चीफ इलैक्शन रिटर्निंग ऑफीसर का नाम टी॰ आर॰ बोरा है। उनके अलावा डिप्टी एस॰ पी॰ हैडक्वार्टर झुंझुंनू थे। उनके अतिरिक्त राजस्थान एडिमिनिस्ट्रेटिव सर्विस के एक अधिकारी श्री वर्मा तथा झुंझुंनू के तहसीलदार थे।

सभापित महोदय: ओला जी, कलेक्टर साहब ने आपके साथ ऐसा एटीट्यूड क्यों एडाए किया? श्री शीश राम ओला: सर, मैं कभी भी प्रशासन के साथ झगड़ा मोल नहीं लेता। मैं अनुशासनप्रिय आदमी हूं और डिसीप्लिन में रहकर हर कार्य करता हूं। मैं समझता हूं कि कलेक्टर साहब ने जो भी कुछ किया वह मैच्योर न होने के कारण किया। यदि वे मेच्योर होते, तो कभी भी मेरे साथ ऐसा नहीं

करते। यदि मेरे खिलाफ कोई शिकायत थी, तो मुझे बुलाते और मुझसे पूछते।

होटल शेखावत के मैनेजर ने एफीडेविट दिया। आप चाहें, तो उसको गवाही के लिए सिमिति के सामने बुला सकते हैं। सरकार ने जो जवाब दिया है उसके मुताबिक कलेक्टर साहब ने बताया कि उन्हें सूचना मिली है कि दिल्ली से कुछ लोग 40-50 लाख रुपए लेकर आए हैं और होटल शेखावटी में उहरे हैं। उन्हें इस प्रकार की सूचना मिली जिसके आधार पर उन्होंने होटल शेखावटी की छानबीन की और उन्होंने यह भी बताया कि उन्हें यह मालूम नहीं था कि उस होटल में शीश राम ओला उहरे हुए हैं। जबिक महोदय, वास्तविकता यह है कि झुंझुंनू एक छोटा सा शहर है, वहां सबको मालूम था कि मैं उस होटल में उहरा हूं और मैं चुनाव के सिलिसले में उनसे दिन में कई बार बात करता था और उन्हें पूरा पता था कि मैं उस होटल में उस होटल में उहरा हूं, लेकिन फिर भी उन्होंने मुझे रात्रि में होटल से बाहर निकाल

महोदय, इतना ही नहीं, मेरे एक दोस्त मुझसे मिलने मुम्बई से आए। उनका नाम मिश्री मल जैन है। वे कमरा नंबर 14 में ठहरे थे। मैं कमरा नंब 10 में था और मेरा लड़का कमरा नंब 9 में ठहरा था। उसके कमरे की तलाशी ली और उसके रू 1,55,000/- (रुपए एक लाख पचपन हजार) जब्दा कर लिए तथा उनकी रसीद भी नहीं दी। जब यह रुपए जब्दा करने की कार्रवाई चल रही थी, तब होटल में अनेक लोग उपस्थित थे, उन्होंने भी पुलिस की इस कार्रवाई का विरोध किया, तो पुलिस वालों ने कहा कि हम रसीद दे देंगे, लेकिन महोदय, अभी तक रसीद नहीं दी और वे रुपए पुलिस वालों ने हड़प लिए। अब आप बताइए कि मेरे दोस्त के एक लाख पचपन हजार रुपए पुलिस ने छीन लिए और वापस नहीं कर रहे हैं। रुपए लेने के बाद रसीद भी नहीं दी।

सभापति महोदयः आपका मतलब यह है कि वे रुपए जो वहां जब्त किए, उन्हें कोर्ट में भी जमा नहीं किया गया?

श्री शीश राम ओला: कोर्ट में दाखिल नहीं किए और न रसीद दी। पुलिस खा गई। पहले एस॰ डी॰ एम॰ और डी॰ एस॰ पी॰ थे। बाद में कलेक्टर साहब आए। उनको सब जानकारी है क्योंकि ये सब कलैक्टर साहब ने ही भेजे थे। महोदय यह बहुत सीरियस मैटर है। न रुपए वापस मिले न रसीद मिली।

हमें उनकी रसीद मिलती कि कितने रुपये गलत थे। हम इन रुपयों की रसीद देते हैं और फैसला होने के बाद ही हम यह रुपये देंगे लेकिन उन्होंने न तो आज तक हमें रसीद दी और न ही रुपया दिया। वे लोग रुपया खा गये। आखिर फिर हम कहां रहेंगे।

श्री शिवराज वी॰ पाटिल: उन्होंने वह रुपया किसके सामने लिया था?

श्री शीश राम ओला: 20 आदिमयों के सामने लिया था। वहां पूरा जिला खड़ा था।

श्री शिवराज वी॰ पाटिल: क्या आप उनके नाम बता सकते हैं?

श्री शीश राम ओला: मिश्री मल जैन है जिसके रुपये लिये। डी॰ वाई॰ एस॰ पी॰ ने लिये, वोरा ने लिये।

श्री शिवराज वी॰ पाटिल: जिनके सामने वे रुपये लिये गये, आप उनके नाम बताइये।

श्री शीश राम ओला: वे सब नाम एफ॰ आई॰ आर॰ में नोट हैं। अगर आप चाहेंगे तो मैं कल आपको एफ॰ आई॰ आर॰ दिखा दुंगा। उनमें से एक विधाधर चाहर कांग्रेस का वर्कर है, सज्जन सिंह और एक होटल का मालिक है। होटल के मालिक की ऐफिडेविट मेरे पास है। उसने कहा है कि मेरे होटल में शीश राम ओला जी उहरे हुए थे। तीन कमरे उनके पास थे। एक कमरा उनके दोस्त के पास, एक उनके बेटे के पास और एक कमरा खुद उनके पास था। ये तीनों कमरे छोटे-छोटे हैं। उन्होंने उनसे कहा कि मैं ताला नहीं खोलूंगा और मेरे पास उनके कमरे की ताली नहीं है लेकिन उन्होंने उनकी बात नहीं मानी और जबरन मेरे कमरे का ताला तोड़ दिया। उनका ऐफिडेविट मैं आपके सामने पेश करूंगा। मैं यह निवेदन करूंगा कि I have completed 43 years as MLA and MP. मैंने अपनी जिंदगी में इतना बड़ा अत्याचार कभी नहीं देखा। इस मामले को दो साल तक स्पीकर साहब ने रोके रखा। जब मैंने उन्हें जोर देकर निवेदन किया तो उन्होंने मेरे पर कृपा की और यह मामला प्रिविलेज कमेटी को सौंप दिया। मैं इसमें न्याय चाहंगा। आप जो भी फैसला देंगे, वह मुझे स्वीकार होगा। कलैक्टर ने यह कहा है कि हमको यह नहीं पता था कि उस कमरे में श्री शीश राम ओला जी उहरे हुए हैं। यह बात मैंने 1998 के चुनाव की आपके सामने अर्ज की है। मुझे सर्किट हाउस से निकाला गया और चुनाव के समय मेरी गाडियों की हवा निकाली गयी। मैं 1998 में एम॰ पी॰ था। उस वक्त भी मैंने इसकी एफ॰ आई॰ आर॰ दर्ज की।

श्री शिवराज वी॰ पाटिलः जब आपकी गाड़ियों की हवा निकार्ला गयी तब आपकी तरफ से देखने वाला कौन था?

श्री शीश राम ओलाः उस समय 100 आदमी थे जिनमें विधाधर, मामराज, बनवारी लाल, सज्जन सिंह आदि अनेकों लोग हैं।

श्री शिवराज वी॰ पाटिल: उन सब आदिमियों से यहां पर पूछताछ की जायेगी।

श्री शीश राम ओलाः आप जितनी भी एवीडेंस चाहेंगे, मैं पेश करूंगा।

सभापति महोदयः क्या आपने उसकी कम्पलेंट नहीं की?

श्री शीश राम ओलाः मैंने इलैक्शन कमिश्नर को यह कम्पलैंट की थी। इलैक्शन कमिश्नर श्री एम॰ एस॰ गिल ने गिनती के लिए यहां से एक्सट्रा ऑब्जर्वर लगाये थे।

सभापति महोदयः आपने कम्पलेंट में यह शिकायत की थी कि गेरी गाड़ियों की हवा निकाली गयी थी? श्री शीश राम ओलाः हमने उन्हें बताया था कि ये हमें जीतने नहीं देंगे और जीते हुए को हरायेंगे। हमने राज्य सरकार को यह कहा था लेकिन राज्य सरकार ने हमारी बात नहीं सुनी।

श्री शिवराज वी॰ पाटिल: हम आपको एक बात बताना चाहेंगे कि आपका यहां पर जो स्टेटमैंट हो रहा है, उसके ऊपर उनकी तरफ से जिरह हो सकती है।

श्री शीश राम ओला: मैं एक शब्द भी असत्य नहीं कह रहा हूं।

सभापित महोदयः असत्य बोलने की बात नहीं है मगर आपके ध्यान में होना चाहिए कि अगर वह चाहें तो ऊपर जिरह कर सकते हैं।

श्री शीश राम ओलाः वह बिल्कुल करें।

MR. CHAIRMAN: We are all friends here. The point is, when you lodged a complaint with the Chief Election Commissioner about the possible negative attitude of the District Collector, did you in that complaint refer to the incident as to how you were removed from the circuit house, etc.?

श्री शीश राम ओलाः मैंने इलैक्शन कमीशन को यह कम्प्लेंट की थी कि यह व्यक्ति मेरे खिलाफ है। मुझे चुनाव में काउंटिंग में हराएगा। इलैक्शन कमीशन ने इस पर दो औब्जर्वर पहले थे, एक और भेजा और उनको यह कहा कि कलैक्टर गड़बड़ी करे, क्योंकि कलैक्टर रिटर्निंग ऑफिसर होता है। रिटर्निंग ऑफिसर से अधिकार छीनकर मैं आप पर निहित करता हूं। वह कोई गड़बड़ी करे तो आप चुनाव डिक्लेयर कर दें।

श्री सभापित महोदयः वह ठीक है लेकिन जिस तरह से कलैक्टर ने इलैक्शन से पहले ठीक किया जिससे आपको यह फीलिंग डैवलप हुई कि यह मेरे खिलाफ काम कर सकता है। वह तो शिकायत की। लेकिन क्या उसमें इस इन्सीडैंट के बारे में मैन्शन किया था?

श्री शीश राम ओला: मैंने उदाहरण प्रस्तुत किया है कि मेरे साथ इस तरह से पहले से लगा हुआ था। इस समय मेरी मेन बात यह है कि उन्होंने मेरे कमरे को चैक किया, रेड डाला। वह मेरे पास सारे सबूत हैं।

MR. CHAIRMAN: The Chief Election Commissioner on your complaint was good enough to appoint two special Observers to oversee the counting so that no irregularities would take place. आपने चीफ इलैक्शन कमिश्रर को 1998 में जो कम्प्लेंट की थी, क्या आपके पास उस कम्प्लेंट की कापी है?

श्री शीश राम ओला: मैं गलत नहीं बोलूंगा। मेरे पास वह अभी नहीं है। यदि मुझे वह कापी मिल गई तो मैं पेश कर दूंगा। श्री एस॰ एस॰ ऐहलावत को ऐज थर्ड औब्जर्वर श्री गिल ने भेजा था। मैंने बात बताई है कि वह मुझसे नाराज था। अब मैं कह रहा हूं कि उन्होंने कमरे को चैक किया गया, रेड डाली गई लेकिन वहां कुछ नहीं मिला। मुझे बदनाम किया गया। यह मैं आपसे अर्ज कर रहा हूं।

श्री सभापति महोदयः इस इन्वैस्टीगेशन प्रोसैस में मदद करने के लिए हम आपसे पूछ रहे.हैं। कलैक्टर पहले से आपके बारे में प्रिजूडिस था।

श्री शीश राम ओलाः जी हां।

सभापति महोदयः उसको ऐस्टैबलिश करने में इससे मदद मिलती है। यदि आपके पास कम्प्लेंट की

कापी न हो तब भी वह इलैक्शन कमीशन में हो सकती है। वह हम ले सकते हैं। श्री शीश राम ओला: यदि मुझे मिल गई तो में खुद आकर दे दूंगा।

सभापति महोदयः आज ही दें, ऐसा नहीं है। क्या आपके पास आपके दोस्त श्री जैन की कम्प्लेंट की कापी है?

श्री शीश राम ओलाः उसकी एफ॰आई॰आर॰ पुलिस में दर्ज है। वह पेश कर देगा।

श्री राम सिंह कस्वां: आपने कमेटी में प्रिविलेज की जो कम्प्लेंट की है, उसमें लिखा है कि वहां पुलिस दल द्वारा यह प्रचार किया गया कि होटल में चार लाख रुपये मिले हैं।

श्री शीश राम ओलाः एक रुपया भी नहीं मिला। वे कह रहे हैं, मेरी कम्प्लेंट में नहीं है। कलैक्टर कह रहा है कि चार लाख रुपये मिले, मैं नहीं कर रहा हूं।

श्री राम सिंह कस्वां: मैं यही कह रहा हूं कि उसने आपकी छवि घूमिल करने के लिये यह प्रचार किया कि चार लाख रुपये मिले हैं लेकिन वहां कुछ नहीं मिला।

सभापति महोदयः हम सब मित्र हैं। आप गैर नहीं हैं, हम अलग नहीं हैं। फिलहाल आप विटनेस में हैं।

He is trying to put a question to help you, आप बगैर एक्साइट हुये जवाब दीजिये।

श्री शीश राम ओला: इनके व्यू पाइंट को मैं समझ गया। गवर्नमेंट मशीनरी या कलैक्टर की ओर से कहा गया कि चार लाख रुपये मिले। जबिक अखबार की न्यूज के हिसाब से एक रुपया भी नहीं मिला। मैंने यह जरूर कहा है कि ऐसा कहा गया है, इसिलये अगर रुपया मिला है तो मुझे चार लाख रुपया दिलवाओ। लेकिन एक पैसा भी मिला नहीं है। यह सब केवल मेरी छिव को धुंधला करने के लिये कहा गया है। लेकिन रिकार्ड पर कुछ भी नहीं मिला। जो एक लाख 55 हजार रुपये एफ॰आई॰आर॰ में दर्ज हैं, वे तो छीने हैं, डाका मारा है, अटैची जबरन खोलकर छीने हैं। उनको होटल में उहरने का तो मालूम नहीं है।

सभापित महोदय: यह घटना 21 तारीख की है, जबिक एफ॰आई॰आर॰ 22 तारीख को दर्ज हुई। श्री शीश राम ओला: उस दिन 11 से 12 बजे तक तो यह सब हुआ। उसके बाद मैं सोया नहीं था। फिर डी॰जी॰ आये, दूसरे लोग आए, फिर भी मैंने उसी दिन एफ॰आई॰आर॰ दर्ज करा दी लेकिन राज्य सरकार ने उनके खिलाफ केस चलाने की इजाजत नहीं दी। मैंने बहुत शिकायतें कीं तो बड़ी मुश्किल से केस चलाने की इजाजत दी, नहीं तो एफ॰आई॰आर॰ दर्ज पड़ी रही, जबिक उसकी रसीद और सबूत मेरे पास मौजूद हैं।

MR. CHAIRMAN: Did your friend who lost his money try and lodge a private complaint against that officer.

श्री शीश राम ओला: प्राइवेट कम्प्लेंट ही करेंगे, और क्या करेंगे। I was an MP at that time, वह भी किया है। मिश्री मल जैन ने थाने में रिपोर्ट दर्ज कराई कि मेरे एक लाख 55 हजार रुपये छीन लिये, लेकिन उसे न तो रसीद दी और न रुपये दिये।

श्री शिवराज वी॰ पाटिल: देखिये, एक तो पुलिस की कम्प्लेंट होती है, उसके बाद पुलिस उसकी जांच पड़ताल करती है। अगर पुलिस कोई कार्रवाई नहीं करती है तो कम्प्लेनेंट कोर्ट के सामने उस मैटर

को ले जाता है, एक तरीका यह होता है। दूसरे पुलिस को कम्प्लेंट मिल गई और पुलिस कुछ नहीं कर रही है तो वह ज्यूडीशियल मजिस्ट्रेट के सामने जाकर कम्प्लेंट कर सकता है। आपने ऐसा नहीं किया है क्या?

श्री शीश राम ओला : मैंने मेरी एफ॰आई॰आर॰ उनकी एफ॰आई॰आर॰ पुलिस को दी, लेकिन पुलिस ने उसको रोके रखा। कभी एक बयान मुझसे ले लिया कभी एक बयान दूसरे से ले लिया। उन्होंने डेढ़ दो साल में केचल तीन-चार बयान ही लिये। वे लोग मामले को खींच रहे हैं। जब तक कोई निर्णय नहीं होता, तब तक हम कोर्ट में प्राइवेट कम्प्लेंट कैसे ले जाएंगे। अभी तो उनको जांच चल रही है, अभी उन्होंने जांच खत्म नहीं की है। एक साल तक तो राजस्थान सरकार ने इसमें केस चलाने की इजाजत ही नहीं दी और एफ॰आई॰आर॰ पड़ी रही।

श्री शिवराज वी॰ पाटील: अब उन्होंने प्रोसीक्यूट करने की इजाजत दे दी है क्या?

श्री शीश राम ओला: इजाजत तो दे दी है। पर वह बहुत आहिस्ता-आहिस्ता चल रहे हैं। श्री शिवराज वी॰ पाटिल: अगर ऐसा हो रहा है तो कम्प्लेनेंट प्राइवेट कम्प्लेंट मजिस्ट्रेट के सामने ले जा सकता है।

श्री शीश राम ओलाः मैं तो इससे बड़ी अदालत कोई नहीं समझता हूं, इसलिये मैं यहां आ गया हूं। वे हमें मार भी सकते हैं, लूट भी सकते हैं।

में तो समिति को बहुत बड़ा प्रोटेक्शन समझकर आया हूं।

श्री शिवराज वी॰ पाटिलः वह आपको मालूम है।

श्री शीश राम ओलाः देश में आई॰ए॰एस॰ और आई॰पी॰एस॰ की लॉबी है, लेकिन पोलिटिशियंस की कोई लॉबी नहीं है। मैं तो याचक बनकर आया हूं। आप जितने सबूत चाहें, मैं दे सकता हूं।

श्री शिवराज वी॰ पाटिलः जो आप कह रहे हैं, वह साबित नहीं हुआ तो वह बात आपके खिलाफ जाएगी।

श्री शीश राम ओला: अगर साबित न हो तो जरूर जानी चाहिये। लेकिन मेरे पास सारा रिकार्ड है, वह मैं पेश कर रहा हूं। 1998 में मुझे सर्किट हाउस से निकाला, उसकी भी सबूत है। राज्य सरकार ने उत्तर दिया, उसकी कापी भी मेरे पास है। जितने अखबारों में आया, उनकी कटिंग मैं पेश कर रहा हूं। आप इजाजत दें तो मैं सारे कागज समिति को दे सकता हूं।

सभापति महोदयः आप इसके लिये स्वतंत्र हैं। Those Press are not clear evidences, which can be taken into consideration, if you have the Press cuttings of those days, you can submit.

श्री शीश राम ओला: मैंने आपको उनकी भावनाओं के बारे में बताया है। 17.1.1998 को रात के 11 बजकर 15 मिनट पर मेरे को निकाला। मैं सर्किट हाउस के सबूत दे रहा हूं। राजस्थान के मुख्य चुनाव आयुक्त का सर्कुलेशन भी पेश कर रहा हूं। वे कहते हैं कि 23 तारीख से दो दिन के लिये प्राईवेट खर्चें पर कोई भी रुक सकता है। 21 जनवरी को चुनाव की घोषणा हुई, मेरे को 17 जनवरी को हो रात के 11 बज कर 15 मिनट पर निकाल दिया गया। जिन-जिन अखबारों में इस बाबत समाचार छपा, उनकी कटिंग मैं आपको दे रहा हूं।

होटल के मालिकों की कटिंग भी दे रहा हूं कि उन्होंने मना किया कि यह कमरा शीशराम ओला का है, इसे नहीं खोलो, लेकिन उन्होंने जबरन ताला तोड़ा।

श्री चन्द्रेश पटेलः सर्किट हाउस में उम्मीदवार रह सकता है, लेकिन वहां से चुनाव का मूवमेंट नहीं कर सकता। चुनाव के समय भी रह सकता है।

SHRI SIS RAM OLA: I was sleeping. I was doing nothing in the night. All over the State, there was a cold wave. So, I was sleeping.

MR. CHAIRMAN: Thank you very much. If necessary, we will call you again. Please stay with us; we will all join you for a cup of tea.

The meeting then adjourned.

## MONDAY, 4 SEPTEMBER, 2000

#### PRESENT

## Shri S. Jaipal Reddy - Chairman

## **MEMBERS**

- 2. Shri Raashid Alvi
- 3. Shri Ram Singh Kaswan
- 4. Shri Rattan Lal Kataria
- 5. Shri Bhartruhari Mahtab
- 6. Shri Shivraj V. Patil
- 7. Shri Varkala Radhakrishnan
- 8. Kunwar Akhilesh Singh

## SECRETARIAT

Shri S.C. Rastogi - Joint Secretary

Shri V.K. Sharma - Director

Shri Ravindra Garimella - Assistant Director

## WITNESSES

- 1. Shri Tikam Chand Bohra, the then SDM, Jhunjhunu
- 2. Shri Rajender Kumar, the then DSP, Jhunjhunu
- 3. Shri Paras Chand Jain, the then Tehsildar, Jhunjhunu

(The Committee met at 11.30 hours)

## EVIDENCE OF SHRI TIKAM CHAND BOHRA, THE THEN SDM, JHUNJHUNU

MR. CHIRMAN: Shri Tikam Chand Bohra, I welcome you to this Committee. Before you begin to give evidence before the Committee, I must make it clear on behalf of the Committee that you have been requested to appear before the Committee to give evidence in connection with the question of privilege given notice of by Shri Sis Ram Ola, M.P. against the District Collector, Jhunjhunu, Rajasthan for having allegedly ordered search of his room in Hotel Shekhawati, Jhunjhunu with a view to maligning his reputation.

Before that, I may inform you that under Rule 275 of Rules of Procedure and Conduct of Business in Lok Sabha, the evidence that you may give before the Committee is to be treated as confidential till the Report of the Committee and its proceedings are presented to the Lok Sabha. Any premature disclosure or publication of proceedings of the Committee would constitute a breach of privilege and contempt of the House. The evidence, which you will give before the Committee, will be reported to the House either in part or in entirety.

This apart, I may make another thing clear to you that you may feel free to depose before the Committee and feel at home. You may also take some comfort from the fact that on this basis of evidence that you may give before the Committee, you will not be hauled up before any court, that is, the evidence that you give before the Committee is totally protected. Rest assured that your evidence is protected. On the basis of evidence that you give before the Committee, you will not be tormented and teased elsewhere.

Now, you may proceed to tell us about the entire incident on your own, before we begin to clicit information through questions.

Now, you take the oath please.

(श्री टीकम चन्द बोहरा ने समिति के समक्ष शपथ ली)

सभापति महोदयः आप हिन्दी में बोलने में कम्फर्ट महसूस करेंगे या अंग्रेजी में?

श्री टीकम चन्द बोहराः सर, मुझे हिन्दी में बोलने में कम्फर्ट रहेगा।

सभापति महोदयः ठीक है, आप हिन्दी में बोलिए। आप इस बारे में जो कहना चाहते हैं, वह समिति को बताइये।

श्री टीकम चन्द बोहरा: यौर ऑनर, दिनांक 21-11-1998 की रात्रि को करीब 9.30-10.30 बजे के बीच में तत्कालीन जिला कलैक्टर महोदय श्री मंजीत सिंह ने दूरभाष पर मुझे यह आदेश दिया कि दिल्ली से कुछ लोग 40-50 लाख रुपये लेकर शेखावटी होटल में आए हैं और चुनाव के कम में अवैध रूप से रुपये बांट रहे हैं। इससे आचार संहिता का उल्लंघन हो रहा है। अतः आप डिप्टी एस॰पी॰ को साथ लेकर वहां जाएं और इस तथ्य की जांच कर के मुझे रिपोंट करें। तत्मश्चात् श्रीमान तत्कालीन उपाधीक्षक पुलिस और मेरे सहयोगी तत्कालीन तहसीलदार और उनके साथ में दो आर॰ए॰एस॰ प्रोबेशनर्स को साथ लेकर हम शेखावटी नाम से एक होटल शिव शेखावटी था, वहां हम पहुंचे। हमने होटल के मालिक और मैनेजर को यह जानकारी दी कि इस तरह जो सूचना हमें प्राप्त हुई है उसकी हम तहकीकात करके वैरीफाई करना चाहते हैं।

यदि आप स्वंय हैल्प करें और अपने होटल के कमरों का हमें निरीक्षण करायें तो हम इसकी जानकारी अपने उच्चाधिकारियों को दे सकेंगे। तत्पश्चात् होटल के मालिक और मैनेजर ने हमें होटल के विभिन्न कमरों का निरीक्षण कराया। वहां पर उस सूचना के मुताबिक ऐसी कोई बात नहीं पाई गयी कि कुछ लोग चुनाव में अवैध रूप से पैसा बांट रहे हैं जिससे आचार संहिता का उल्लंधन हो रहा हो। चूंकि वहां पर शेखावटी नाम के दो होटल हैं—एक शिव शेखावटी होटल और दूसरा हेरीटेज शेखावटी होटल। शिव शेखावटी होटल को देखने के पश्चात् हम पूरी टीम के साथ शेखावटी होरीटेज नामक होटल

में गये। हमने होटल के मालिक और मैनेजर को उस सूचना के बारे में बताया और हमने उनसे आग्रह किया कि उस सूचना के वेरीफिकेशन के लिये आप हमें सहयोग करें और होटल के कमरों का निरीक्षण करायें। तब उन्होंने अपनी सहमित और खुद की उपस्थिति में होटल के कमरों का निरीक्षण कराया। जब हम होटल के कमरों के बाई ओर के कमरों का निरीक्षण करने पहुंचे तो एक कमरे के बाहर श्री मिश्री मल जैन नामक एक व्यक्ति हमें मिला।

सभापति महोदयः उस कमरे का नम्बर क्या था?

श्री टीकम चन्द बोहराः मुझे उस कमरे का नम्बर पक्षा पता नहीं हैं। शायद उस कमरे का नम्बर 14 हो सकता है। श्री मिश्री मल जैन ने उससे पूछा कि आप किस लिये यहां पर आए हैं तो हमने उस सूचना के बारे में उनको बताया। तब श्री मिश्री मल जैन ने अपने रूम का निरीक्षण कराने से मना कर दिया। उनके साथ कुछ व्यक्ति खड़े थे। उन्होंने भी ऑब्जेक्शन किया और उन्होंने हमारे साथ काफी उम्र और अशोभनीय व्यवहार किया। वहां की जो स्थिति थी, उस स्थिति को देखते हुए हमने उनके रूम को देखने से मना कर दिया। उसके बाद हम होटल के मालिक और मैनेजर के साथ बाकी कमरों का निरीक्षण करने के लिए आगे बढ़े। होटल के मालिक और मैनेजर आगे के कमरों को खोलने के लिए वाबी लाने ही वाले थे कि तभी माननीय सांसद श्री शीशराम ओला जी और उनके कुछ सहयोगी वहां पर पधारे। उन्होंने हमसे यह पूछा कि आप क्या कार्यवाही कर रहे हैं तो हमने उनसे निवेदन किया कि जिला कलैक्टर के आदेश की वेरीफिकेशन के लिए हम यहां पर आये हैं। उन्होंने इस संबंध में एतराज किया कि आप हमारे कमरों को नहीं देख सकते। उनके ऑब्जेक्शन्स को देखते हुए हमने वहां पर कार्यवाई रोक दी। हमने न तो किसी रूम में प्रवेश किया और न ही किसी रूम का निरीक्षण किया।

सभापति महोदयः उनके रूम का नम्बर क्या था?

श्री टीकम चन्द बोहराः जहां तक मुझे याद है, शायद उनके कमरे का नम्बर दस था। सभापति महोदयः उनके रूम का आपने निरीक्षण किया या नहीं?

श्री टीकम चन्द बोहरा: हमने न तो उनका रूम खुलवाया और न ही हमने उसमें प्रवेश किया। SHRI BHARTRUHARI MAHTAB: You did not inspect either room no. 10 or room no. 14.

श्री टीकम चन्द बोहरा: रूम नम्बर 14 में श्री मिश्री मल जैन ने निरीक्षण करने के लिए ऑब्जेक्शन किया था और रूम नम्बर 10 को खोलने के लिए होटल के मैनेजर और मालिक जब चाबी लेने के लिए जाने लगे तभी श्री शीशराम ओला जी वहां पधारे। हमने उनके रूम न तो खोले और न ही हमने उनमें प्रवेश किया। उसके बाद हमने वहां की सारी स्थिति के बारे में जिला कलैक्टर को दूरभाष पर अवगत कराया। माननीय सांसद महोदय ने भी जिला कलैक्टर एवं अन्य उच्चाधिकारियों से, जयपुर के उच्चाधिकारियों से टेलीफोन पर वहीं होटल से बातचीत की। कुछ समय बाद वहां पर एडीशनल एस॰पी॰, जिला कलैक्टर और एस॰पी॰ साहब पहुंचे और उनकी माननीय सांसद महोदय के साथ कुछ वार्ती हुई। उसके कुछ समय बाद हम लोग होटल से प्रस्थान कर गए।

सभापित महोदयः क्या एस॰ पी॰ और कलैक्टर साहब स्पॉट पर गए थे?

श्री टीकम चन्द बोहराः एस॰पी॰ और कलैक्टर साहब दोनों स्पॉट पर पधारे थे।

सभापित महोदयः वहां पर मैम्बर साहब किस वक्त पहुंचे थे और आप किस समय होटल में गये
थे?

श्री टीकम चन्द बोहराः मैम्बर साहब वहां पर ग्यारह या साढ़े ग्यारह बजे पहुंचे थे। हम उस होटल में पौने ग्यारह के आसपास गये थे।

सभापति महोदयः आपको शिव शेखावटी होटल में कितना टाइम लगा था?

श्री टीकम चन्द बोहराः वहां हमें करीब आधा घंटा लगा होगा।

सभापित महोदयः शिव शेखावटी होटल में कितने रूम थे?

श्री टीकम चन्द बोहरा: मुझे पका पता नहीं है लेकिन मेरे ख्याल से वहां पर 15 कमरे होंगे। सभापति महोदय: क्या आप ने 15 कमरों को आधे घंटे में सर्च कर लिया?

श्री टीकम चन्द बोहराः हमने उन कमरों को सर्च नहीं किया। हमने केवल उस सूचना की वेरीफिकेशन करने के लिए रूम को देखा कि किसी रूम में इलैक्शन के परपज से पैसों का लेन-देन हो रहा है या नहीं। हमने केवल दरवाजे से ही देखा कि इस तरह की कोई बात है या नहीं।

सभापति महोदयः इससे आपको कैसे मालूम होगा?

श्री टीकम चन्द बोहराः हमारा यह निवेदन है कि जैसे किसी कमरे में एक या दो व्यक्ति ठहरे हुए हैं और वे रेस्ट कर रहे हैं तो इसमें हमारा यह मानना है कि वहां पर इलैक्शन के परपज से पैसों का लेन-देन नहीं हो रहा है।

MR. CHAIRMAN: What was the specific order given by the Collector to you?

श्री टीकम चन्द बोहरा: उनका स्पेसीफिक आदेश यह था कि करबा झुंझुनू में होटल शेखावटी में दिल्ली से कुछ लोग 40-50 लाख रुपए लेकर ठहरे हुए हैं। उन रुपयों को वे चुनाव में अवैध रूप से बाट रहे हैं इसलिए आप पुलिस उपाधीक्षक महोदय के साथ वहां जांच करें और तत्काल इसकी रिपोर्ट दें।

MR. CHAIRMAN: How could you find out the truth or otherwise of this particular information in half-an-hour after taking a look at 15 rooms?

श्री टीकम चन्द बोहरा: जैसा मैंने पहले निवेदन किया कि हमने कमरों का निरीक्षण तलाशी के उद्देश्य से नहीं किया। हमने न तो किसी सामान की छानबीन की और न ही हमने किसी कमरे में प्रवेश किया।

सभापित महोदय: यदि आपको कलैक्टर के ऑर्डर का पालन करना है तो आपको किसी रूम के अंदर जाये बगैर कैसे मालूम होगा कि वहां किसी व्यक्ति ने पैसे रखे हुए हैं? किसी रूम में 10 लाख रुपए, किसी में पांच लाख रुपए और किसी रूम में 15 लाख रुपए हो सकते हैं। ये सारे रुपए सूटकेस में ही रखे होंगे। जो व्यक्ति रूम में रह रहा है, वह आपको नहीं बोलेगा कि मेरे रूम में इतने पैसे रखे हुए हैं।

श्री टीकम चन्द बोहरा: मेरा सबिमशन है कि पैसों के लेन-देन के बाबत हमें जो जानकारी मिली थी, उसकी हमें वेरीफिकेशन करनी थी। यदि किसी व्यक्ति के पास व्यावसायिक कारण से रुपये हैं तो उस संबंध में हमारे पास कोई आदेश नहीं था। हमने सिर्फ इलैक्शन के परपज से पैसे बांटने की इन्फोमेंशन का वेरीफिकेशन करना था।

सभापति महोदयः कैसी इन्फौमेंशन ऐलीसिट कर सके। What was the method adopted by you to elicit information? Did you ask the persons staying in those rooms?

श्री टीकम चन्द बोहराः हमने उनका ऐन्ट्री रजिस्टर देखा।

श्री शिवराज वी॰ पाटीलः आपने ऐन्ट्री रजिस्टर देखा।

सभापति महोदयः क्या पहले होटल शेखावती का देखा?

श्री टीकम चन्द बोहराः जी, हां।

सभापति महोदयः ऐन्द्री रजिस्टर में आपने क्या देखा?

श्री टीकम चन्द बोहराः जो व्यक्ति ठहरे हुए थे, उसमें उनके नाम की प्रविष्टि और आने का प्रयोजन भी लिखा हुआ था।

श्री भर्त्रहरि मेहताबः पहले वाला होटल ग्राउंड फ्लोर था या डबल स्टोरी था।

श्री टीकम चन्द बोहरा: कुछ कमरे गाउन्ड फ्लोर में थे और कुछ फर्स्ट फ्लोर में थे।

श्री भर्तुहरि मेहताबः दरवाजे में शीशा लगा हुआ था जिससे झांक कर देख सकते थे कि अन्दर कितने आदमी हैं और क्या कर रहे हैं। आपको दरवाजे से कैसे पता लगा कि अंदर कुछ गड़बड़ी नहीं चल रही है।

श्री टीकम चन्द बोहरा: होटल के मैनेजर हमारे साथ थे। उन्होंने दरवाजा खटखटाया तो भीतर से किसी व्यक्ति ने दरवाजा खोला। इसलिए हमें गेट से पता लग गया कि अंदर एक व्यक्ति है या दो हैं।

श्री शिवराज वी॰ पाटील: आप वहां गए और दोनों होटलों के रिजस्टर देखे। किस रूम में कौन रह रहा है, इसका आपको पता लग गया। ओला साहब किस रूम में हैं, यह भी पता लग गया।

श्री टीकम चन्द बोहरा: उनके नाम से जो रूम बुक था, उसकी जानकारी थी।

श्री शिवराज वी॰ पाटील: वहां पैसे बांट रहे हैं, आप यह देखने गए थे या रूम में पैसे हैं, यह देखने गए थे।

श्री टीकम चन्द बोहराः पैसे इललीगली बांट रहे हैं इस इन्फीमेंशन की वैरीफिकेशन के लिए गए थे।

श्री शिवराज वी॰ पाटीलः रूम में पैसे हैं, आपको यह देखने की जरूरत नहीं थी। ओला साहब के रूम में तो ताला लगा हुआ था, आपको वह खोलने की जरूरत क्यों महसूस हुई।

श्री टीकम चन्द बोहराः हमने वह रूम नहीं खोला।

श्री शिवराज वी॰ पाटील: आपने अभी बताया कि उनके रूम के पास गए, उनके रूम में ताला लगा था। होटल के मालिक को आपने चाबी लाने के लिए कहा। उसे खोलने की जरूरत क्यों महसूस हुई?

श्री टीकम चन्द बोहरा: हमने होटल के रूम की चाबी लाने का आग्रह नहीं किया। श्री शिवराज वी॰ पाटील: आग्रह किया या नहीं, आपको सिर्फ यह देखना था कि वहां कोई बैठ कर क्या किसी को पैसे बांट रहा है। आपको यह नहीं देखना था कि उस कमरे में पैसा है या नहीं। क्या यह बात सही है।

श्री टीकम चन्द बोहराः जी, हां।

श्री शिवराज वी॰ पाटिल: ओला साहब के रूम को कूफल लगा था। वे कहते हैं कि आपने वह कूफल तोड़ा।

श्री टीकम चन्द बोहराः हमने न ही ताला तोड़ा और न ही खुलवाया।

श्री शिवराज वी॰ पाटिल: आपने जो भी स्टेटमैंट करनी है, शपथ पर कर रहे हैं और हमारे सामने कर रहे हैं। चेयरमैन साहब से बताया है कि यहां जो स्टेटमैंट दी जाएगी, यदि वह सही होगी तो बाहर के लोग उस पर कोई कार्यवाही नहीं कर सकेंगे। अगर हमें यह लगा कि आपकी स्टेटमैंट गलत है तो हम आपके ऊपर कार्यवाही कर सकते हैं। यह समझ कर बताइये कि आपने ताला तोड़ा या नहीं।

श्री टीकम चन्द बोहराः हमने ताला नहीं तोड़ा।

श्री शिवराज वी॰ पाटिलः आपने ताला खोलने के लिए चाबी मंगवाई या नहीं।

श्री टीकम चन्द बोहराः हमने उनको चाबी लाने के लिए नहीं कहा। चाबी लेने होटल के मैनेजर खुद गए थे।

श्री शिवराज वी॰ पाटिल: वे खुद क्यों गए थे। क्या आपने उनको यह बताया कि इसमें ताला लगा है, चाबी लाने की जरूरत नहीं है, आप मत जाइए?

श्री टीकम चन्द बोहराः होटल के मालिक और मैनेजर उसी होटल में रहते थे। उनके लड़के शायद रिसैपशनिस्ट या मैंनेजर का काम करते थे। होटल के मालिक भी साथ थे। उनमें से एक व्यक्ति चाबी लेने गया और एक हमारे साथ खड़ा था।

श्री शिवराज वी॰ पाटिल: आपको कैसे पता लगा कि वह चाबी लेने गया है।

श्री टीकम चन्द बोहराः उन्होंने कहा कि हम इस रूम की चाबी ले आते हैं और आपको दिखा देते हैं। हमारे यहां ऐसा कुछ नहीं है।

श्री शिवराज वी॰ पाटिल: आपने यह नहीं कहा कि इसकी जरूरत नहीं है क्योंकि इसमें कूफल है। श्री टीकम चन्द बोहरा: उन्होंने खुद कहा। इसलिए हमने यह नहीं रोका कि क्यों दिखा रहे हैं। श्री शिवराज वी॰ पाटिल: क्यों नहीं रोका? क्योंकि कूफल है, पैसा नहीं देखना था, सिर्फ बाट रहा है वह देखना था। इसके बावजूद आपने ऐसा क्यों नहीं कहा।

श्री टीकम चन्द बोहरा: उन्होंने कहा कि हमारे यहां किसी प्रकार की कोई कार्यवाही नहीं हो रही है। यदि आपको कोई आशंका हो तो हम रूम भी दिखा देते हैं।

श्री शिवराज वी॰ पाटिल: आप बोल सकते थे कि हमारा काम यह देखना है कि पैसा कौन बांट रहा है, रूम में कितने पैसे हैं, यह देखना नहीं है। इसलिए आपको चाबी लाने की जरूरत नहीं है।

श्री टीकम चन्द बोहरा: उनका ऐसा विचार था कि यदि आपको किसी प्रकार की आशंका है कि हमारे किसी रूम को बंद करके डीलिंग हो रही है तो हम वह भी दिखा देते हैं।

श्री शिवराज वी॰ पाटिल: आपकी सब बात रिकार्ड हो रही है। आपने उनको बताया कि चाबी लाने की जरूरत नहीं है। फिर उन्होंने कहा कि अगर कूफल बंद करके भी कर रहा है तो हम देखेंगे। श्री टीकम चन्द बोहराः जब हम उस रूम में पहुंचे तो वह लौक्ड था। उन्होंने कहा कि अगर आपको आशंका है कि बंद कमरे में कुछ हो रहा है तो हम आपको कमरा दिखा देते हैं। आपको ऐसी आशंका करने की जरूरत नहीं है। हमारे यहां ऐसा नहीं हो रहा है।

श्री शिवराज वी॰ पाटिलः फिर आपने क्या कहा।

श्री टीकम चन्द बोहराः हमने कहा कि अगर दिखा रहे हैं तो हमको कोई ऐतराज नहीं है।

श्री शिवराज वी॰ पाटिलः फिर वह चाबी लाए या नहीं।

श्री टीकम चन्द बोहराः वे चाबी लेने गए थे लेकिन नहीं लाए। उसी बीच माननीय सांसद महोदय पधार चुके थे।

श्री शिवराज वी॰ पाटिल: उस समय आपने उनका कमरा नहीं खोला, ताला नहीं तोड़ा, चाबी से भी नहीं खोला था।

श्री टीकम चन्द बोहराः जी, नहीं।

श्री शिवराज वी॰ पाटिलः आप श्योर हैं।

श्री टीकम चन्द बोहराः जी, हां।

श्री शिवराज वी॰ पाटिल: यह अहम बात है। हम आपको कौशन कर रहे हैं, आपको सही बताना पड़ेगा कि आपने ताला नहीं तोड़ा, कूफल नहीं खोला। मिश्रा जी के रूम का भी ताला नहीं खोला, कूफल नहीं तोड़ा।

श्री टीकम चन्द बोहराः मिश्रा जी का रूम तो खुला हुआ था, वे गेट पर ही थे।

श्री शिवराज वी॰ पाटिल: आप अंदर गए थे या नहीं।

श्री टीकम चन्द बोहराः अन्दर नहीं गए।

श्री शिवराज वी॰ पाटिलः अंदर नहीं गए तो उन्होंने क्या औब्जैक्ट किया।

श्री टीकम चन्द बोहराः उनके दो-तीन सहयोगी कमरे में बैठे हुए थे जो गेट के बाहर से दिख रहा था। उनसे पूछताछ के लिए और देखने के लिए कि क्या इस तरह की कोई डीलिंग हो रही है, आग्रह किया था।

MR. CHAIRMAN: You were to see whether the money was being distributed or not. Money was not being distributed. You were not questioning every occupant of the room.

श्री शिवराज वी॰ पाटिल: आप चेयरमैन साहब के सवाल का जवाब दे दीजिए।

MR. CHAIRMAN: The room was open absolutely. What was the question that you put to them which provoked them to object to your questioning them? उनका औब्जेक्शन क्या था?

श्री टीकम चन्द बोहरा: उनका औब्जेक्शन यह था कि मैं जिनके समर्थन या जिस उद्देश्य के लिए आया हूं, उन्होंने यह भी बताया कि वे कांग्रेस पार्टी के चुनाव प्रचार के क्रम में यहां आए हुए हैं और कैन्डीडेट की उपस्थिति और उनके समर्थकों की उपस्थिति के बिना न ही कमरे में प्रवेश करने देंगे और न ही किसी प्रकार की जानकारी देंगे।

श्री शिवराज वी॰ पाटिल: आपको उन्होंने यह क्यों बोला। आप अगर प्रवेश नहीं कर रहे थे तो क्यों कहेंगे कि प्रवेश नहीं करने देंगे।

श्री टीकम चन्द बोहराः उन्होंने बताया कि वे इस संबंध में न कोई जानकारी देंगे और न ही प्रवेश करने देंगे। हमने प्रवेश नहीं किया, हमने उनसे सिर्फ जानकारी मांगी थी।

श्री शिवराज वी॰ पाटिल: वे कहते हैं कि मिश्रा जी के कमरे से आपने 1 लाख 55 हजार रुपए निकाले और उसकी रसीद भी नहीं दी।

श्री टीकम चन्द बोहराः हमने उनके कमरे में प्रवेश नहीं किया।

श्री शिवराज वी॰ पाटिलः इसके बारे में आपके खिलाफ कोई दर्ज दाखिल हुआ है?

श्री टीकम चनद बोहराः जी हां, कोई एफ॰आई॰आर॰ दर्ज हुई है।

श्री शिवराज वी॰ पाटिल: आपसे उसके बारे में पूछताछ की गई है?

श्री टीकम चन्द बोहरा: अभी तक नहीं की गई है।

श्री शिवराज वी॰ पाटिलः इस हादसे को हुए कितने दिन हो गये हैं?

श्री टीकम चन्द बोहराः यह नवम्बर, 1998 का मामला है।

श्री शिवराज वी॰ पाटिल: इसके बारे में आपसे किसी ने कुछ भी नहीं पूछा?

श्री टीकम चन्द बोहराः जी नहीं।

श्री शिवराज वी॰ पाटिल: पुलिस ने इसके बारे में इन्वेस्टीगेशन में कुछ नहीं पूछा?

श्री टीकम चन्द बोहराः जी नहीं, सर।

श्री शिवराज वी॰ पाटिल: आपसे आज तक नहीं पूछा है, न कलैक्टर ने पूछा है, न डी॰एस॰पी॰ ने या पुलिस आफिसर ने या किसी ऊपर के आफिसर ने पूछा है?

श्री टीकम चन्द बोहराः कलैक्टर ने हमसे तथ्यात्मक रिपोर्ट मांगी थी और मैंने कलैक्टर महोदय को तथ्यात्मक रिपोर्ट सबमिट की है।

श्री शिवराज वी॰ पाटिल: आप सिविल प्रोसीजर कोड जानते हैं?

श्री टीकम चन्द बोहराः जी हां।

श्री शिवराज वी॰ पाटिल: अगर कोई सर्च करने जाता है तो उसे पंच ले जाना पड़ता है।

श्री टीकम चन्द बोहराः जी सर।

श्री शिवराज वी॰ पाटिल: आप उस समय पंच लेकर नहीं गये थे?

श्री टीकम चन्द बोहराः मेरा सबमिशन यह है कि हम सर्च के उद्देश्य से नहीं गये थे। श्री शिवराज वी॰ पाटिलः आपके साथ पंच थे कि नहीं? आपके साथ पंच नहीं थे, यह सही है कि झुठ है?

श्री टीकम चन्द बोहराः पंच से क्या तात्पर्य है?

श्री शिवराज वी॰ पाटिल: आप जब किसी को पकड़ने या सर्च करने जाते हैं तो दो इंडिपेंटेंट विटनेसेज को साथ रखते हैं ताकि कोई यह न कहे कि आपने कोई सामान वहां रख दिया या कोई सामान वहां से उठा लिया। इसीलिए जो भी आफिसर सर्च करने जाता है तो पंचों को, इंडीपेंडेंट विटनेसेज को साथ लेकर जाता है। You had not taken any independent witness with you. पंच के बारे में तो सिविल प्रोसीजर कोड में भी लिखा हुआ है। आपके साथ गवर्नमेंट आफिसर के अलावा दो इंडिपेंटेंट विटनेसिज भी होने चाहिए ताकि आप क्या कर रहे हैं, यह देखने वाला, बताने वाला कोई हो, आप पंच लेकर नहीं गये थे?

श्री टीकम चन्द बोहराः मेरे साथ जो भी थे, वे गवर्नमेंट आफिशियल्स ही थे। इसके अलावा कोई साथ नहीं था।

श्री शिवराज वी॰ पाटिल: आप उनको साथ लेकर नहीं गये, लेकिन आपको यह मालूम है कि अगर ऐसी कार्रवाई करते हैं तो विटनेस साथ लेकर जाते हैं।

श्री टीकम चन्द बोहरा: अगर सर्च करते हैं तो विटनेस साथ ले जाना होता है।

श्री शिवराज वी॰ पाटिल: यह जो हादसा हुआ, उसकी न्यूज पेपर में बहुत चर्चा हुई और उसमें यह बताया गया कि ओला साहब के रूम की सर्च हो गई।

श्री टीकम चन्द बोहराः जी हां, ऐसा पेपर में आया हो सकता है।

श्री शिवराज वी॰ पाटिलः एक गवर्नमेंट आफिसर होने के नाते आपके ध्यान में यह आया कि नहीं कि किसी केंडीडेट के खिलाफ सर्च हो और उसके घर में से कोई चीज नहीं निकले और न्यूज पेपर में यह आ जाये कि उसके घर की सर्च हुई तो उसका उसके इलैक्शन पर असर हो सकता है? मैं आपसे सिम्पल क्वेश्चन पूछ रहा हूं, आप ट्रेंड आफिसर हैं, सिविल प्रोसीजर कोड, इलैक्शन वगैरह क्या होता है, यह आपको मालूम है। किसी केंडीडेट के घर में ऐसी जांच-पड़ताल हो जाये, उसके बारे में वर्तमान पत्र में यह बात आ जाये तो उसका असर उसके इलैक्शन पर हो सकता है, यह बात आपके ध्यान में आई कि नहीं आई?

श्री टीकम चन्द बोहरा: हमने केंडीडेट के यहां सर्च नहीं की।

श्री शिवराज वी॰ पाटिल: रजिस्टर में ओला साहब का नाम आपको मालूम था, उनके रूम के सामने जाकर आप खड़े हो गये। जैन साहब ने आपको बताया था कि हम कांग्रेस वाले हैं, इसके बाद भी आपको ध्यान में नहीं आया?

श्री टीकम चन्द बोहरा: मेरा निवेदन यह है कि केंडीडेट के रूम पर सर्च नहीं की थी। श्री शिवराज वी॰ पाटिल: ये कांग्रेस के केंडीडेट हैं, वोटर हैं या सपोर्टर हैं, आफिसर होने के नाते यह बात आपके ध्यान में आई कि नहीं?

श्री टीकम चन्द बोहराः ऐसा ध्यान में नहीं आया।

श्री शिवराज वी॰ पाटिल: आप एकदम अपनी ड्यूटी पर चले गये थे, दूसरी कोई चीज आपके ध्यान में नहीं आई?

श्री टीकम चन्द बोहराः हमें जो सूचना मिली थी...

श्री शिवराज वी॰ पाटिलः क्या आप कानून के तहत यह वैरीफाई कर सकते हैं, आप हमको यह बता सकते हैं?

श्री टीकम चन्द बोहराः जैसा कि मुझे आदेश मिला...

श्री शिवराज वी॰ पाटिल: अगर मैं यहां बैठकर आपको यह कहूं कि आप किसी को थप्पड़

लगाकर आ जाओ तो क्या ऐसा कर देंगे या आप बोलेंगे कि मैं ऐसा नहीं कर सकता। आप इलैक्शन के दो दिन पहले किसी के घर में जाकर जांच-पड़ताल करें तो यह किसी कानून के तहत होना चाहिए। इसके लिए कोई कानून होना चाहिए न?

श्री टीकम चन्द बोहराः जी सर।

श्री शिवराज वी॰ पाटिलः कौन से कानून के तहत आप यह कार्रवाई कर रहे थे?

श्री टीकम चन्द बोहराः अवैध रूप से इलैक्शन में पैसा बांटना या ब्राइरी लेना-देना आचार-संहिता का उल्लंघन माना गया है।

श्री शिवराज वी॰ पाटिल: मैं कानून की बात कर रहा हूं, आचार-संचिता की बात नहीं कर रहा हूं। श्री टीकम चन्द बोहरा: इलैक्शन आफिसर की कैपेसिटी में...

श्री शिवराज वी॰ पाटिल: आप इलैक्शन कमिश्नर के डर से कुछ भी करेंगे। क्या आपको मालूम नहीं था कि इसके लिए कोई कानून है, जिसके तहत यह कार्रवाई करनी है?

श्री टीकम चन्द बोहराः सूचना की जानकारी प्रशासनिक दृष्टिकोण से लेने हम गये थे।

श्री शिवराज वी॰ पार्टिल: लेकिन उसके लिए कोई कानून होना चाहिए या आप मनमानी करेंगे। हम एम.पी. हो गए तो हम मनमानी करेंगे, हम मिनिस्टर हो गये तो हम मनमानी करेंगे, हम आफिसर हो गये तो हम मनमानी करेंगे, ऐसा तो नहीं चलता है न।

श्री टीकम चन्द बोहराः जी सर।

श्री शिवराज वी॰ पाटिलः इलैक्शन में ओला साहब ने भी आपके खिलाफ कम्प्लेंट की। एक तो मि. जैन ने की और एक ओला साहब ने की, दो कम्प्लेंट्स हुई।

श्री टीकम चन्द बोहराः मिश्री मल जैन की कम्प्लेंट की तो मुझे जानकारी है। यह बात मेरे सुनने में जरूर आई है, लेकिन और कोई जानकारी मुझे नहीं है।

श्री शिवराज वी॰ पाटिल: उसमें आपसे कोई चीज नहीं पूछी गई?

श्री टीकम चन्द बोहराः जी नहीं, सर।

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श्री शिवराज वी॰ पाटिलः इस प्रकार का कोई काम आपने और भी किया है, इस कांस्टीट्वेंसी में, आपके डिस्ट्रिक्ट में या दूसरों के खिलाफ या नहीं या यह पहला केस है?

श्री टीकम चन्द बोहराः हमें सिर्फ शेखावाटी होटल के बारे में आदेश था। इसके अलावा न तो हमें कोई आदेश मिला और न ऐसा किसी के खिलाफ किया।

श्री शिवराज वी॰ पाटिल: आपके डिस्ट्रिक्ट में ऐसा कोई दूसरा केस हुआ?

श्री टीकम चन्द बोहराः न तो मुझे आदेश मिला और न ऐसा केस हुआ है।

MR. CHAIRMAN: Did you go there as a Sub-Divisional Magistrate or did you go there as a Returning Officer?

SHRI TIKAM CHAND BOHRA: Sir, I went there as a Returning Officer.

MR. CHAIRMAN: If you were there, in your capacity, as a Returning Officer, you were performing a quasi judicial role. Is that right?

SHRI TIKAM CHAND BOHRA: Yes, Sir.

MR. CHAIRMAN: Can the District Collector instruct you in regard to your duties as a Returning Officer? What is the legal position? When you are a Returning Officer, at the time of counting, can the collector tell you to stop counting? Here according to your statement, you were instructed by the Collector. Can the Collector instruct a Returning Officer?

श्री टीकम चन्द बोहराः इसमें मेरा सबमिशन यूं है कि डिस्ट्रिक्ट कलैक्टर इन कैपेसिटी ऑफ डिस्ट्रिक्ट इलैक्शन आफिसर इलैक्शन की नोलिज में यदि कोई कोड ऑफ कंडक्ट का वायलेशन होता है या किसी इन्फोमेंशन का वैरीफिकेशन करना है तो जिला निर्वाचन अधिकारी की हैसियत से उसे निर्देशित कर सकते हैं कि कोई उल्लंघन हुआ है तो आप मुझे जांच करके बतायें।

MR. CHAIRMAN: As Shri Shivraj V. Patil had also asked, under what law were you entitled to go and search the premises?

श्री टीकम चंद बोहरा: हमने सर्च नहीं की, सूचना की वेरीफिकेशन के लिए हम गए थे।

MR. CHAIRMAN: Let me confront you with something. According to the Report of the Office of the Divisional Commissioner, Jaipur, Shri Bohra, along with Shri Rajendra Kumar, DSP, Jhunjhunu, conducted search operations at Hotel Shekhawati. Thereafter, an inquiry and search was conducted in another hotel, namely Hotel Shekhawati Heritage. Your own Divisional Commissioner has made an official report to the Chief Secretary, Government of Rajasthan that search operations were conducted. You are saying that you did not conduct search operations. Which of the two versions is correct?

श्री टीकम चंद बोहराः हम इस सूचना की जांच के लिए वहां गए थे। सर्च के उद्देश्य से नहीं गए थे।

सभापति महोदयः उद्देश्य कुछ भी होगा, आपने क्या किया था?

श्री टीकम चन्द बोहराः हमने सर्च नहीं की सूचना की जांच की।

MR. CHAIRMAN: But your own Divisional Commissioner says that you conducted the search operations.

श्री टीकम चंद बोहराः इस सम्बन्ध में जांच की, स्टेटमेंट भी लिए होंगे। यदि मैंने इस चीज को खीकार किया, जैसा आप कह रहे हैं तो मैं इनकार नहीं कर सकता।

श्री शिवराज वी॰ पाटिलः किसने स्टेटमेंट लिया?

श्री टीकम चन्द बोहराः माननीय कमिश्नर ने जो रिपोर्ट सब्मिट की है, उस रिपोर्ट में अगर यह है जैसा मान्यवर कह रहे हैं तो मैं मान लेता हूं।

श्री शिवराज वी॰ पाटिल: आप नहीं जानते कि आपने क्या बताया?

श्री टीकम चन्द बोहराः हमने सर्च नहीं की, करने का कोई स्टेटमेंट भी नहीं दिया।

श्री शिवराज वी॰ पाटिल: आपको याद नहीं कि आपने क्या कहा?

श्री टीकम चन्द बोहराः ठीक से याद नहीं है।

श्री शिवराज वी॰ पाटिल: आप क्या बोल रहे हैं, इसका अंदाजा है, आपने सर्च की या नहीं? श्री टीकम चन्द बोहरा: किमश्रर साहब के सामने जो बयान दिया उसमें यदि सर्च करने के सम्बन्ध में स्वीकार किया है तो जैसा मान्यवर ने कहा मैं स्वीकार कर लूंगा।

श्री शिवराज बी॰ पाटिलः सर्च किया है, यह भी खीकार कर लेंगे।

श्री टीकम चन्द बोहराः काफी समय हो गया है। जितना मैं रीकाल कर पा रहा हूं वह बता रहा हूं।

श्री शिवराज वी॰ पाटिलः आपने सर्च किया है या नहीं किया, यह ध्यान में नहीं है। श्री टीकम चन्द बोहराः सर्च नहीं किया।

श्री शिवराज वी॰ पाटिलः स्टेट्मेंट दिया है या नहीं, उसमें क्या कहा है, यह भी नहीं बता रहे हैं?

श्री टीकम चन्द बोहराः जहां तक मुझे याद है स्टेटमेंट नहीं दिया।

श्री शिवराज वी॰ पाटिल: आप ही बोल रहे हैं कि मैंने कहा है कि अगर सर्च किया है तो वह सही होना चाहिए।

श्री टीकम चन्द बोहराः जहां तक मुझे याद है, मैंने सर्च के बारे में कोई स्टेटमेंट नहीं दिया। श्री राम सिंह कस्वाः आप वहां कब से हैं और कब ट्रांसफर हुआ?

श्री टीकम चंद बोहराः में जुलाई 1997 से 11 मार्च 1999 तक रहा।

श्री राम सिंह कर्स्वाः आपको जिला कलेक्टर ने आदेश दिया कि जिले में कुछ व्यक्ति 40-50 लाख रुपए लेकर आए हैं मतदाताओं को देने के लिए और वे चुनाव को प्रभावित करेंगे इसलिए आप शेखावटी होटल में चले गए। पहले आपने वहां सर्च की और फिर आप शेखावटी हेरिटेज में गए। क्या आपको पता था कि उस होटल में शीश राम जी उहरे हुए हैं?

श्री टीकम चन्द बोहराः रजिस्टर देखने के बाद पता चला, पहले पता नहीं था।

श्री राम सिंह कस्वाः उनके पुत्र चुनाव लड़ रहे थे। चुनाव के अंतिम दिन थे। आपको पता नहीं कि उम्मीदवार कहां ठहरा हुआ है? शीश राम जी जैसा प्रसिद्ध व्यक्ति कहां ठहरा, यह मालूम नहीं था?

श्री टीकम चन्द बोहराः हमें पहले पता नहीं था।

श्री राम सिंह कर्स्वाः आपको कलेक्टर ने आदेश दिया था कि कमरों की सर्च करनी है? श्री टीकम चन्द बोहराः नहीं, उन्होंने कहा था कि कुछ लोग इलेक्शन में पैसा बांटकर चुनाव को प्रभावित कर रहे हैं, इस सम्बन्ध में जांच किरए।

श्री राम सिंह कस्वाः आप कैसे जांच करते हैं, कौन पैसा दे रहा है या नहीं या इस कमरे में पैसा है या नहीं?

श्री टीकम चन्द बोहराः वहां उपस्थित व्यक्तियों और मौके की स्थिति को देखकर और जितना हमारा विवेक था, उससे हमने निष्कर्ष निकाला कि यहां ऐसा हो रहा है या नहीं।

श्री राम सिंह कस्वां: होटल में कितने आदमी ठहरे थे?

श्री टीकम चन्द बोहराः ध्यान नहीं है।

श्री राम सिंह कस्वां: वहां मिश्री लाल जी ठहरे हुए थे, उन्होंने मना किया, जांच नहीं करवाई। पैसा बांटा या नहीं, 50 लाख रुपए हैं या नहीं, वह आपको बगैर सर्च के कहकर चले गए।

श्री टीकम चन्द बोहरा: किसी व्यक्ति की सहमित के बिना उसके कमरे में कैसे प्रवेश करेंगे।

श्री राम सिंह कस्वां: फिर उस कमरे में क्यों गए, जब सर्च वारंट नहीं था?

श्री टीकम चन्द बोहराः हम कमरे में नहीं गए जानकारी लेनी थी।

सभापति महोदयः कमरे से बाहर ली या अंदर ली?

श्री राम सिंह कस्वां: कमरा नम्बर 11 में गए। उन्होंने मना कर दिया, 12 में गए, 13 में गए। शीश राम जी का लड़का जो उम्मीदवार था, वह कौन से कमरे में ठहरा हुआ था?

श्री टीकम चन्द बोहराः मुझे ध्यान नहीं है।

श्री राम सिंह कस्वां: उसकी तलाशी नहीं ली?

श्री टीकम चन्द बोहराः जी नहीं।

श्री राम सिंह कस्वा: आप कमरा नम्बर 14 में गए?

श्री टीकम चन्द बोहराः बाहर खड़े रहे।

श्री राम सिंह कस्वां: कमरा नम्बर 14 में जहां ताला लगा हुआ था, बाहर खड़े हो गए। उस समय आपके साथ कौन था?

श्री टीकम चन्द बोहराः उस समय होटल का मैनेजर या रिसेप्शनिस्ट में से एक आदमी साथ था।

श्री राम सिंह करवां: कमरे में ताला था, फिर क्या किया?

श्री टीकम चन्द बोहराः मैनेजर या मालिक में से एक आदमी चाबी लेकर आया।

श्री राम सिंह कस्वाः आपने कहा था?

श्री टीकम चन्द बोहराः जी नहीं। हमने उनको बात बताई थी, उन्होंने कहा कि हमारे यहां ऐसी कोई बात नहीं है, आशंका हो तो वे कमरा दिखा देते हैं।

श्री राम सिंह कस्वां: संभागीय आयुक्त कौन थे, जयपुर के अंदर, क्या उन्होंने जांच की? श्री टीकम चन्द बोहरा: मैं एकदम रीकाल करके नहीं बता सकता।

श्री राम सिंह कस्वां: राज्य सरकार ने रिपोर्ट पेश की है कि संभागीय आयुक्त ने जांच की। उन्होंने कहा कि हमारे अधिकारियों को पता नहीं था कि वहां शीश राम जी उहरे हुए थे। हमने तलाशी ली और तलाशी के बाद पता लगा कि वहां वे उहरे हुए हैं। इनमें कौन सी बात सही है?

श्री टीकम चन्द बोहराः हमें पता नहीं था कि कौन सी जगह शीश राम जी रुके हुए हैं। ऐसी मुझे जानकारी नहीं थी।

श्री राम सिंह कस्वां: आपने नीचे एंट्री रजिस्टर देखा, तब पता लगा कि शीश राम जी ठहरे हुए हैं। श्री टीकम चन्द बोहराः जी।

श्री राम सिंह कस्वां: कमरे में ताला था, चाबी लेने गए, फिर शीश राम जी आ गए, उन्होंने क्या किया?

श्री टीकम चन्द बोहरा: उन्होंने कहा कि आप क्या कार्यवाही कर रहे हैं। हमने बताया कि हमें इस तरह की सूचना के बारे में वेरीफिकेशन करने के लिए आदेश मिला है इसलिए वेरीफाई करना है।

श्री राम सिंह कस्वां: लगभग दो वर्ष के बाद यहां एविडेंस हो रहा है। जो उस समय संभागीय आयुक्त थे उन्होंने लिखा है कि हम कमरे में गए, तलाशी ली, कुछ नहीं मिला।

आपका रिकार्ड इस बात का है और जब आप वहां एस॰डी॰एम॰ थे, रिटर्निंग ऑफिसर भी विधान सभा क्षेत्र के थे। आपका बयान जरूर लिया गया होगा। आपके बयान के बगैर कैसे कह सकते हैं कि नहीं लिया?

श्री टीकम चन्द बोहराः मेरा बयान एडीशनल रीजनल कमिश्नर साहब ने लिया था। श्री राम सिंह कस्वाः आपने उनको क्या कहा?

श्री टीकम चन्द बोहराः जहां तक मुझे याद है, हमने बयान में यह बिल्कुल नहीं कहा होगा कि हमने कमरे की सर्च की या हमने कमरे में प्रवेश किया।

MR. CHAIRMAN: The proprietor of the hotel gave a statement on oath that you asked for the key of the room. But he told you that he did not have the key and it was with Shri Sis Ram Ola. Then, you threatened him; he did not get the key; and so, you broke open the lock, searched the room. Then, you rang up the Collector from the Manager's Office to inform him that you have recovered Rs.4 lakh and that the search was still on. How do you react to this statement made by the proprietor of the hotel on oath?

श्री टीकम चंद बोहरा: जैसा श्रीमन ने फरमाया कि होटल के प्रोपराइटर ने शपथ लेकर बयान दिया कि शीश राम जी के कमरे में सर्च की और चार लाख रुपये मिले और जिला कलैक्टर को मैंने रिग की, ऐसी कोई घटना नहीं हुई और न ही हम कमरे में गये और न चार लाख रुपये देखे और न हमने जिला कलैक्टर को बताया कि चार लाख रुपये मिले।

MR. CHAIRMAN: Did you break open the lock? क्या आपने लॉक तोड़ा था? श्री टीकम चंद बोहरा: जी नहीं, न मैंने लॉक तोड़ा और न प्रवेश किया।

MR. CHAIRMAN: You are a responsible officer, a Class-I Officer. Whatever you may say before the Committee is protected outside. But if you mislead the Committee, then this Committee can proceed against you. Are you aware of that?

SHRI BHARTRUHARI MAHTAB: You said that you had been transferred since March, 1999. Where are you posted now?

SHRI TIKAM CHAND BOHRA: I am now at Gulapura in Bhilwara.

SHRI BHARTRUHARI MAHTAB: How far is it from where you worked earlier, that is, Jhunjhunu?

SHRI TIKAM CHAND BOHRA: It is about 280 or 290 kms.

SHRI BHARTRUHARI MAHTAB: What is your position there?

SHRI TIKAM CHAND BOHRA: I am a Sub-Divisional Officer.

SHRI BHARTRUHARI MAHTAB: It is the same post.

SHRI TIKAM CHAND BOHRA: Yes.

श्री भर्तुहरि महताब: क्या आपको मिश्रीमल जी की एफ॰आई॰आर॰ के बारे में जानकारी है? who informed you about this FIR? How did you come to know about this? He filed an FIR saying that you have seized Rs. 1.55 lakh from him. That is the content of that FIR.

श्री टीकम चंद बोहराः एफ॰आई॰आर॰ में उन्होंने यह बताया है कि 1.55 लाख रुपये ले गये और एस॰डी॰एम॰ भी उस समय थे। हमने उनसे पूछा तो उन्होंने बताया कि हमने जिला कलैक्टर के निर्देश से यह कार्रवाई की है। कुछ उस तरह की एफ॰आई॰आर॰ होगी।

श्री भर्त्रुहरि महताबः आपको एफ॰आई॰आर॰ के बारे में कैसे पता चला? आपने अभी बताया कि आपको दो साल से ज्यादा हो गया, किसी ने इस बारे में पूछा नहीं है।

श्री टीकम चंद बोहरा: उस समय वहां पर जो चर्चाएं थीं और पेपर में जो न्यूज आई थी, मैंने थाने से यह जानकारी प्राप्त की कि एफ॰आई॰आर॰ किस आशय की दर्ज हुई है तो उन्होंने यह बताया कि 1.55 लाख रुपये ले जाने के बाबत एफ॰आई॰आर॰ दर्ज हुई है।

श्री भर्त्रुहिरि महताबः आप क्लास वन ऑफिसर हैं। आपके खिलाफ यह मामला गलत तरीके से हुआ है, कोई फॉल्सली एलीगेशन कर रहा है तो आप उसके खिलाफ क्या कुछ कानूनी तौर पर कार्रवाई कर रहे हैं?

श्री टीकम चंद बोहराः मिश्रीमल जी ने जो एफ॰आई॰अर॰ दर्ज की, उसके खिलाफ काउंटर एफ॰आई॰अर॰ हमने भी थाने में भिजवाई थी।

श्री भर्त्रुहरि महताब: उसके बारे में क्या हुआ?

SHRI BHARTRUHARI MAHTAB: You have filed a counter-FIR agianst him. It is for what?

श्री टीकम चंद बोहराः यह उनके मिसबिहेवियर के वारे में है।

श्री भर्त्रुहरि महताबः मिसबिहेवियर कहां हुआ? होटल में?

श्री टीकम चंद बोहराः जी हां।

श्री भर्त्रुहरि महताब: उस एफ॰आई॰आर॰ के बारे में क्या काउंटर एफ॰आई॰आर॰ नहीं दर्ज की? उन्होंने आपके साथ होटल शेखावटी में मिसबिहेवियर किया था जब आप सर्च कर रहे थे, इसलिए आपने एफ॰आई॰आर॰ दर्ज की है, आप यह बता रहे हैं?

श्री टीकम चंद बोहराः जी।

श्री भर्त्रुहिरि महताब: आपने एक एफ॰आई॰आर॰ मिश्रीमल जी के खिलाफ दायर की है और कारण यह है कि मिश्रीमल जी ने आपके साथ दुर्व्यवहार किया और कोई घटना उस होटल में घटी जब आप वहां यह देखने के लिए गये थे कि वहां कुछ अनबन या गड़बड़ हो रही है या नहीं तब मिश्रीमल जी ने आपके साथ होटल में मिसबिहेवियर किया तो उस समय प्लेस ऑफ ऑकरेंस कहीं थी?

श्री टीकम चंद बोहराः जी सर।

सभापति महोदयः होटल में उनके रूम के अंदर या बाहर?

श्री टीकम चंद बोहराः रूम के गेट पर ही।

सभापति महोदयः क्या दुर्व्यवहार किया?

श्री टीकम चंद बोहराः उन्होंने काफी अभद्र शब्द बोले।

श्री भर्त्रुहरि महताब: 19 तारीख को घटना घटी। 20 तारीख को एफ॰आई॰आर॰ दर्ज की या कई दिनों के बाद दर्ज की?

श्री टीकम चंद बोहराः कुछ दिन के बाद की थी जब हमें यह पता चला कि उन्होंने एफ॰आई॰आर॰ दर्ज करवाई हैं, उसके बाद मैंने दर्ज की।

SHRI BHARTRUHARI MAHTAB: So, it is a reaction.

MR. CHAIRMAN: When did you file an FIR against Mr. Jain? श्री टीकम चंद बोहरा: उस दिन के पश्चात् ही कुछ दिनों पश्चात् दी थी।

सभापित महोदय: कुछ दिनों बाद और कोई डेट नहीं है। Can you recall the exact date on which you filed your FIR? You cannot, in fact, file an FIR. You will have to file a complaint with the police. When did you give a complaint with the police about the way Mr. Jain misbehaved with you?

श्री टीकम चंद बोहरा: एग्जेक्ट डेट ध्यान नहीं है।

MR. CHAIRMAN: But it is not on 20th Isn't it?

श्री टीकम चंद बोहरा: 20 तारीख को नहीं दी।

MR. CHAIRMAN: Can you furnish a copy of the complaint?

SHRI TIKAM CHAND BOHRA: Yes.

MR. CHAIRMAN: Do you have it now?

श्री टीकम चंद बोहरा: उसकी ऑफिस कॉपी मेरे पास नहीं है। लेकिन मैं ऑफिस कॉपी ऑफिस से ड्रॉफ्ट करके सबमिट कर सकता हूं।

MR. CHAIRMAN: You can lodge a complaint with the police. The FIR can only be filed by the police. When did Mr. Jain lodge a complaint against you?

श्री टीकम चंद बोहराः एफ॰आई॰आर॰ कुछ दिनों बाद दर्ज हुई थी।

सभापति महोदयः जैन साहब की?

श्री टीकम चंद बोहराः जी हां।

सभापति महोदयः उनके बाद आपका हुआ।

श्री टीकम चन्द बोहराः शायद, बाद में ही हुआ।

सभापति महोदयः अखबार में अगले दिन रिपोर्ट्स क्या आया?

श्री टीकम चन्द बोहराः मुझे एग्जैक्टली तो ध्यान नहीं है। मैं रिकाल कर पा रहा हूं उसमें यह है कि शेखावटी होटल में गए थे। वहां कमरों को देखा। वहां शीशराम ओला जी का भी कमरा था। विरोध हुआ। मिश्रीमल जी का भी रूम देखने पर डिस्प्युट हुआ। कुछ इस तरह की न्यूज आई।

सभापित महोदयः न्यूज देखने के बाद अखबारों में कोई स्पष्टीकरण दिया?

श्री टीकम चन्द बोहरा: इस संबंध में तथ्यात्मक रिपोर्ट जिला कलैक्टर को सब्मिट कर दी थी। श्री भर्त्रुहरि महताब: अखबार में न्यूज पढ़ने के बाद कोई स्पष्टीकरण दिए थे? जिला कलैक्टर को रिपोर्ट दी, वह एक बात है।

श्री टीकम चन्द बोहराः ठीक से याद नहीं है।

श्री भर्नुहरि महताबः आपने कुछ नहीं दिया।

श्री टीकम चन्द बोहरा: अखबारों में स्पष्टीकरण देने का याद नहीं है।

श्री भर्त्रुहरि महताब: आपने दोनों होटल्स में रिजस्टर देखा। क्या आपको पता चला, उस रिजस्टर में दिल्ली का कोई आदमी है? एक होटल में 15 कमरे थे, लेकिन दूसरे होटल में कितने कमरे थे?

श्री टीकम चन्द बोहराः करीब इतने ही कमरे होंगे।

श्री भर्त्रहरि महताबः आपने रजिस्टर में यह नहीं देखा, बम्बई या जयपुर जगहों से कौन-कौन लोग आए हुए हैं?

श्री टीकम चन्द बोहराः रजिस्टर में कुछ एड्रैसेस थे।

श्री भर्त्रुहरि महताबः वे लोग कहां के थे?

श्री टीकम चन्द बोहरा: स्पष्ट ध्यान नहीं दिया कि कौन कहां से थे।

श्री भर्त्रुहरि महताबः आपने नहीं देखा कि बाहर दिल्ली से 40-45 लाख रुपया बांटने के लिए आए हैं। यह आपका कर्तव्य नहीं था कि बाहर से कौन लोग, कहां से आए हैं?

श्री टीकम चन्द बोहराः दूसरे कमरों में देखा, मिश्रीमल जी से पूछा, दूसरे रूम्स में पूछा, आप कहां से आए हैं।

श्री भर्त्रुहरि महताब: कितने आदमी ऐसे थे?

श्री टीकम चन्द बोहराः सर, मैं निवेदन कर रहा हूं, जितने भी पूछे, दिल्ली के कोई आदमी नहीं थे।

श्री भर्त्रुहरि महताबः आपके मन में सन्देह था, रजिस्टर में जो लिखा हुआ है, वह सही नहीं है।

श्री टीकम चन्द बोहराः सन्देह नहीं था, वैरिफिकेशन किया।

श्री भर्त्रहरि महताब: वैरिफिकेशन को आप हिन्दी में क्या कहते हैं?

श्री टीकम चन्द बोहराः हिन्दी में सत्यापन कहते हैं।

श्री भर्त्रुहरि महताबः एडिशनल डिवीजनल कमीश्रर को जानकारी दी और कलैक्टर को रिपोर्ट दे दी। क्या रिपोर्ट आपने लिखित रूप से दी थी? श्री टीकम चन्द बोहराः लिखित रूप से दी थी।

श्री भर्त्रुहरि महताबः कितने दिनों के बाद दी?

श्री टीकम चन्द बोहरा: दिनों की संख्या तो याद नहीं है, लेकिन कुछ ही दिनों के बाद दी।

श्री भर्त्रुहरि महताब: दो हफ्ते के बाद या दो महीने के बाद?

श्री टीकम चन्द बोहराः संभवतः एक महीने के बाद दी होगी।

श्री भर्त्रुहरि महताबः एक महीने उसकी जांच की।

श्री टीकम चन्द बोहरा: एक महीने के भीतर उसकी जांच की।

श्री भर्त्रहरि महताबः एक महीने के बाद आपने लिख कर दी। आपको याद नहीं हैं कि उसमें क्या लिखा, सर्च हुआ या सत्यापन हुआ आपको याद नहीं है।

श्री टीकम चन्द बोहराः मैं याद कर रहा हूं कि सत्यापन का ही हमने स्पष्टीकरण दिया होगा।

श्री भर्त्रुहरि महताबः ठीक है।

श्री राम सिंह कास्वा: 23 नवम्बर, 1998 को खबर छपी है पूर्व केन्द्रीय मंत्री श्री शीशराम ओला के कमरे में शनिवार को छापा मारा, कमरे की तलाशी ली और तलाशी के दौरान कोई आपत्तिजनक वस्तु नहीं मिली। यह खबर अखबार में आई है। इसके बारे में आप क्या कहना चाहते हैं?

श्री टीकम चन्द बोहराः हमने तलाशी नहीं ली।

श्री राम सिंह कास्वाः जांच की रिपोर्ट है।

श्री टीकम चन्द बोहराः रिपोर्ट हमने जिला कलैक्टर को दी।

MR. CHAIRMAN: Do you have the certified copy of the report that you gave to the Collector?

श्री टीकम चन्द बोहराः व्यक्तिगत रूप से नहीं है।

MR. CHAIRMAN: We direct you to get a certified copy of the report you gave to the Collector soon after the incident available to us.

श्री टीकम चन्द बोहराः में आफिस से प्रोक्योर करके सब्मिट करता हूं।

श्री शिवराज वी॰ पाटिल: सर्टिफाइड कापी लेकर दाखिल करनी है।

MR. CHAIRMAN: We are directing him to make available a certified copy of the report he gave to the Collector soon after the incident.

श्री राम सिंह कास्वां: आपने मिश्रीमल जैन के खिलाफ एफ॰आई॰आर॰ 22 तारीख को करवाई, जबकि घटना 21 तारीख को हुई।

श्री टीकम चन्द बोहराः उनकी भी एफ॰आई॰आर॰ बाद में दर्ज हुई है।

श्री राम सिंह कास्वाः अगर वे एफ॰आई॰आर॰ दर्ज नहीं करवाते, तो आप भी एफ॰आई॰आर॰ दर्ज नहीं करवाते।

श्री टीकम चन्द बोहराः सर।

सभापति महोदयः आप हां या नहीं में बताइए।

श्री टीकम चन्द बोहराः यस, सर।

SHRI VARKALA RADHAKRISHNAN: Have you conducted any search before?

SHRI TIKAM CHAND BOHRA: No.

SHRI VARKALA RADHAKRISHNAN: Have you conducted any search subsequently?

SHRI TIKAM CHAND BOHRA: No.

SHRI VARKALA RADHAKRISHNAN: Did you get the written authorisation from the Collector before conducting the search?

SHRI TIKAM CHAND BOHRA: No.

SHRI VARKALA RADHAKRISHNAN: Did you prepare any search memo before the search was conducted?

SHRI TIKAM CHAND BOHRA: No.

SHRI VARKALA RADHAKRISHNAN: Are you aware that the law provides some procedures to be adopted in conducting the search as a Government officer?

SHRI TIKAM CHAND BOHRA: Yes.

SHRI VARKALA RADHAKRISHNAN: Have you ever gone through the Criminal Procedure Code?

SHRI VARKALA RADHAKRISHNAN: Have you read the provisions there? Did you follow the procedure enunciated in the statute?

SHRI TIKAM CHAND BOHRA: We have not gone there for search.

SHRI VARKALA RADHAKRISHNAN: Did you make any search?

SHRI TIKAM CHAND BOHRA: We have not made any search.

SHRI VARKALA RADHAKRISHNAN: Did you enter into the room of the M.P., who was residing there?

SHRI TIKAM CHAND BOHRA: No, Sir.

SHRI VARKALA RADHAKRISHNAN: What was your official duty there? Was it simply to remain there as an idle spectator? What were you doing there at that time? What was the official duty assigned to you at that time?

MR. CHAIRMAN: Have you not been able to understand his question?

श्री टीकम चन्द बोहराः जी हां, मैं फॉलो नहीं कर पा रहा हूं।

SHRI VARKALA RADHAKRISHNAN: I suppose, you are a Class-I officer. Law has given you certain protection. Are you aware of it?

SHRI TIKAM CHAND BOHRA: Yes, Sir.

SHRI VARKALA RADHAKRISHNAN: Were you doing your duty in good faith?

SHRI TIKAM CHAND BOHRA: Yes, Sir.

SHRI VARKALA RADHAKRISHNAN: Are you aware that an M.P. is also having some duty.

SHRI TIKAM CHAND BOHRA: Yes, Sir.

SHRI VARKALA RADHAKRISHNAN: Are you aware that you are bound to protect or to help an M.P. in discharge of his duty? Are you aware that M.P.s enjoy certain privileges? Are you aware that you are bound to protect his privileges?

SHRI TIKAM CHAND BOHRA: We have not violated any privilege.

SHRI VARKALA RADHAKRISHNAN: Are you living in a house? Are you maintaining privacy in your house? So also, are you not bound to protect the privacy of an M.P. who was residing in a lounge there? Did you protect his privacy or did you enter into the room without his permission? Did you protect his privacy?

SHRI TIKAM CHAND BOHRA: Yes, Sir.

SHRI VARKALA RADHAKRISHNAN: How?

SHRI TIKAM CHANDRA BOHRA: We have not entered into the room.

MR. CHAIRMAN: After the incident, not one but many newspapers of that area reported that you had conducted a raid of Shri Sis Ram Ola's premises. According to you, you did not conduct a raid or even a search. If that were so, did you contradict the newspaper reports?

SHRI TIKAM CHAND BOHRA: I gave a report to the District Collector.

MR. CHAIRMAN: Those were sensitive pre-election days. According to you, you visited the hotel Heritage and you did not know that Shri Sis Ram Ola, M.P., a famous politician, a person who was a Minister in the State Government for decades, who was a Minister in the Central Government also, was staying there. Something happened that night. Certain reports appeared in the Press to the effect that you had conducted a raid or a search. Was it not incumbent upon you to clarify immediately that the report of the raid was not correct?

श्री शिवराज वी॰ पाटिल: हम आपको दो-चार चीजें आपके संरक्षण के लिए बताना चाहते हैं। बिशम्बर लाल शर्मा शेखावटी हैरिटेज होटल के मालिक हैं, उन्होंने कहा कि कमरा नम्बर दस में शीशराम ओला साहब रहते थे।

MR. CHAIRMAN: You were the Returning Officer. You conducted the search in a capacity as a Returning Officer. Wrong reports appeared in the Press which could adversely affect the prospects of a candidate who

happened to be a candidate of a certain Party, more than that who happened to be the son of Shri Sis Ram Ola, M.P. So, was it not incumbent upon you to put the records straight in the Press immediately?

श्री टीकम चन्द बोहराः महोदय, हमने इस संबंध में जिला कलैक्टर महोदय को रिपोर्ट दी। उनके माध्यम से इस संबंध में कोई खंडन जारी हुआ या नहीं, यह जानकारी नहीं है।

सभापति महोदयः आपको यह जानकारी नहीं है, आप तो वहां रिटर्निंग आफिसर थे।

श्री टीकम चन्द बोहराः उसके बाद में पेपर में कोई खंडन पब्लिश हुआ या नहीं, यह जानकारी नहीं है।

सभापति महोदयः आप रिटर्निंग आफिसर थे। वहां के न्यूज़पेपर में खबर आई थी, यह आप जानते हैं।

श्री टीकम चन्द बोहराः जी हां।

सभापित महोदयः आपने उसका खंडन करना जरूरी नहीं समझा, आप खंडन क्या करते हैं। लोग उस रिपोर्ट का भरोसा करते हैं। आप क्लास वन आफिसर हैं, आप समझ सकते हैं। शीशराम ओला जी उस होटल में रहते थे, आपने उनके रूम का सर्च नहीं किया। आपको खंडन तो करना चाहिए था।

श्री टीकम चन्द बोहराः हमसे इस संबंध में फेक्कुअल रिपोर्ट जिला कलैक्टर द्वारा मांगी गई थी कि इसमें वास्तविकता क्या है तो हमने उनको रिपोर्ट दी।

सभापति महोदयः ठीक है।

श्री भर्त्रहरि महताबः आज आप इस बारे में क्या सोचते हैं? Was it not prudent on your part to contradict it?

सभापति महोदयः आपने यह नहीं किया, डिस्ट्रिक्ट कलेक्टर साहब ने यह किया था।

श्री टीकम चन्द बोहराः संभवतः उन्होंने किया होगा।

सभापित महोदयः आप रिटर्निंग आफिसर थे। उस रिपोर्ट का खंडन हुआ या नहीं हुआ, क्या आप इस बारे में डैफिनेटली कह सकते हैं?

श्री टीकम चन्द बोहराः डैफिनेटली नहीं कह सकते हैं।

श्री शिवराज पाटिल: होटल शेखावटी हैरिटेज के मालिक बिशम्बर लाल शर्मा ने क्या आपको बताया था कि वह रूम श्री शीशराम ओला जी का है। इसके बाद भी आप अंदर चले गये।

श्री टीकम चन्द बोहराः सर, यह बात सही नहीं है।

श्री शिवराज पाटिलः उनका यह कहना है कि आपने यह भी बताया था कि रूम में चार लाख रूपये मिले हैं और श्री शीशराम ओला जी ने कहा कि चार लाख रूपये मिले हैं तो उसकी रशीद दे दो। क्या यह बात सही है या नहीं।

श्री टीकम चंद बोहराः यह बात सही नहीं है।

श्री शिवराज पाटिल: उन्होंने यह कहा है कि मिश्रा जी के रूम में आप जबरदस्ती गये और 1 लाख 55 हजार रुपये लिये। उन्होंने रसीद मांगी तो आपने कहा कि बाद में रसीद देंगे। यह बात सही है या नहीं?

श्री टीकम चंद बोहराः यह बात सही नहीं है।

श्री शिवराज पाटिल: आप बताएं कि श्री बिशम्बर लाल शर्मा आपके खिलाफ क्यों बोल रहे हैं, क्या कारण हैं?

श्री टीकम चंद बोहराः ऐसा अनुमान है कि किन्हीं स्थानीय कारणों से ऐसा हो सकता है।

श्री शिवराज पाटिल: आप बता नहीं सकते हैं कि वे ऐसा क्यों कर रहे हैं।

श्री टीकम चंद बोहराः पता नहीं।

SHRI VARKALA RADHAKRISHNAN: Are you aware of the Election Code of Conduct?

SHRI TIKAM CHAND BOHRA: Yes, Sir.

SHRI VARKALA RADHAKRISHNAN: Do you know that the elections should be conducted fairly?

SHRI TIKAM CHAND BOHRA: Yes, Sir.

SHRI VARKALA RADHAKRISHNAN: Suppose, there is a press report alleging that something unfair has been done in the conduct of elections. Since you were in charge of election duties, you must be aware of these press reports. It was your bounden duty to conduct elections fairly and impartially. If that is so, what prevented you from giving a statement that nothing improper has taken place? You were the Returning Officer and some press reports had appeared in which you were also included. What prevented you from giving a statement that it is wrong? It is imperative on your part to conduct elections fairly. Why did you not deny the press reports which appeared regarding unfair practices?

श्री शिवराज पाटिलः जो मीडिया में आया उसका खंडन आपने क्यों नहीं किया?

श्री टीकम चंद बोहराः हमने नहीं किया। हमने समझा कि जिला कलैक्टर को वास्तविक घटना की रिपोर्ट देना पर्याप्त होगा।

श्री शिवराज पाटिलः आप रिटर्निंग ऑफिसर थे आपने खंडन क्यों नहीं किया?

श्री टीकम चंद बोहराः हमने आचार-संहिता के उल्लंघन के बारे में रिपोर्ट करना पर्याप्त समझा था।

श्री शिवराज पाटिल: आपने यह क्यों नहीं समझा कि इससे लोगों के मन में गलत धारणा पैदा हो जायेगी। क्या आपने ऐसा सोचा भी नहीं था?

श्री टीकम चंद बोहराः जी।

श्री शिवराज पाटिल: क्या आपको पता है कि श्री शीशराम ओला जी ने भी आपके खिलाफ पुलिस में एक रिपोर्ट दाखिल की थी।

श्री टीकम चंद बोहराः कंफर्म नहीं है, लेकिन ऐसी बात जानकारी में आई है, पुलिस की तरफ से कोई इंक्वायरी नहीं हुई।

श्री राम सिंह कस्वाः जब आप कमरे के सामने पहुंचे तो श्री शीश राम जी कितने समय के बाद पहुंचे? श्री टीकम चंद बोहराः एक-दो मिनट बाद पहुंच गये।

श्री राम सिंह करबां: आपके धर्मसिंह सागर जी ने मुख्य सचिव राजस्थान को जो रिपोर्ट दी है उसमें लिखा है कि जोनल के कलैक्टर और एसडीओ को जब यह पता चला कि शीश राम जी ओला होटल शेखावटी में ठहरे हुए हैं तो तलाशी की कार्यवाही रोक दी गयी। इसका मतलब यह हुआ कि शीश राम जी ओला जब वहां पर आये तो आप और कलैक्टर साहब उनके कमरे की तलाशी ले रहे थे।

श्री टीकम चंद बोहरा: न तो हम तलाशी ले रहे थे और न कलैक्टर साहब।

श्री राम सिंह कस्वां: जो 24.2.2000 को रिपोर्ट दी है क्या यह झूठी है। आप एक जिम्मेदार अधिकारी हो। आपने जो रिपोर्ट कलैक्टर को पेश की है, जो गवर्नमेंट की रिपोर्ट है उसका अध्ययन करके आते।

श्री टीकम चंद बोहरा: मैंने जो कलैक्टर को रिपोर्ट दी है मैं सब्मिट कर दूंगा।

MR. CHAIRMAN: For your benefit, we will show you a copy of the report of the Divisional Commissioner which was addressed to Chief Secretary on the basis of which the Chief Secretary sent a report to the hon. Speaker, Lok Sabha. The report was given to him and he was allowed to read it at leisure.

If you have completed the reading, please record your reactions.

श्री टीकम चन्द बोहराः इस रिपोर्ट में बताया गया है कि जब शीशराम जी वहां पधारे उस समय जिला कलैक्टर और मैं खुद वहां था, इस आशय का इसमें उल्लेख नहीं है।

सभापित महोदयः वहां कलैक्टर साहब थे, इसका उल्लेख नहीं है लेकिन उसमें यह उल्लेख जरूर है कि You were authorised to conduct search operations and you conducted the search operations जबकि आप कह रहे थे कि सर्च नहीं किया है।

श्री टीकम चन्द बोहराः इसमें इनक्वायरी और सर्च के बारे में लिखा है। मेरा निवेदन सिर्फ इनक्वायरी करने या वैरिफिकेशन करने तक सीमित था। हमने सर्च ऑपरेशन नहीं किया। इस सम्बन्ध में माननीय कमिश्रर साहब की रिपोर्ट है और इस सम्बन्ध में मुझ से कोई जानकारी नहीं ली गई। वहां डी॰सी॰ सागर साहब तत्कालीन कमिश्नर साहब विराजमान नहीं थे।

MR. CHAIRMAN: That means the Divisional Commissioner did not talk to you.

श्री टीकम चन्द बोहराः मैं इसका अर्थ यह समझ पाया हूं कि उस समय माननीय डी॰सी॰ सागर कमिश्रर महोदय विराजमान नहीं थे। उस समय कमिश्रर साहब और कोई था।

MR. CHAIRMAN: Did the Divisional Commissioner talk to you or not?

श्री टीकम चन्द बोहराः डिविजनल किमश्रर की ओर से मेरा स्टेटमैंट कोट किया गया है। सभापति महोदयः आप पर्सनली उनसे मिले धें? Did you meet him at all personally?

श्री टीकम चन्द बोहराः जी हां।

MR. CHAIRMAN: That means you made your submissions before the Divisional Commissioner. After that only the Divisional Commissioner made this report.

श्री टीकम चन्द बोहरा: मैं नाम रिकॉल नहीं कर पा रहा हूं। वहां सागर साहब विराजमान नहीं थे।

MR. CHAIRMAN: The Divisional Commissioner made the inquiry. Did you have the opportunity to make your submissions before the Divisional Commissioner or not? आप उनके सामने पेश हुए थे या नहीं?

श्री टीकम चन्द बोहराः मैं उनके सामने पेश हुआ था।

श्री भर्त्रुहरि महताबः आपने लिखित स्टेटमैंट दिया था?

श्री टीकम चन्द बोहराः जी हां। कमिश्नर साहब की इनक्वायरी में मेरा स्टेटमैंट रिकॉर्ड हुआ था।

MR. CHAIRMAN: You gave that in writing. Can you give a copy of that statement?

श्री टीकम चन्द बोहराः जी हां।

MR. CHAIRMAN: You may procure it and give a certified copy to the Committee.

श्री टीकम चन्द बोहराः कमिश्नर साहब के आफिस से प्रक्योर करने के बाद मैं उसे सबमिट कर सकता हूं।

MR. CHAIRMAN: You are denying the search was made. You are in other words saying that the Divisional Commissioner's report is wrong. श्री टीकम चन्द बोहरा: हमने इनक्वायरी की लेकिन सर्च ऑपरेशन नहीं किया।

MR. CHAIRMAN: Okay. Thank you, Shri Tikam Chand Bohra for extending your cooperation to us. If necessary, we will call you once again.

(The witness then withdrew)

## Witness Examined:

## (2) SHRI RAJENDRA KUMAR, DSP

MR. CHAIRMAN: Thank you Shri Rajendra Kumar for having responded to our request. You are welcome to this meeting of the Privileges Committee. You have been requested to appear before this Committee to give evidence in the question of privilege given notice of by Shri Sis Ram Ola, MP against the District Collector of Jhunjhunu, Rajasthan for having allegedly ordered search of his room in Hotel Shekhawati at Jhunjhunu with a view to maligning his reputation.

Before that, I may inform you that under Rule 275 of the Rules of Procedure and Conduct of Business in Lok Sabha, the evidence that you may give before the Committee is to be treated as confidential till the Report of the Committee and its proceedings are presented to the Lok Sabha. Any premature disclosure or publication of the proceedings of the Committee would constitute a breach of privilege and contempt of the

House. The evidence that you will give before the Committee will be reported to the Lok Sabha in due course.

You may now take the oath.

(श्री राजेन्द्र कुमार, पुलिस उपाधीक्षक ने शपथ ग्रहण की)

MR. CHAIRMAN: I want to make two points clear. The first point is that whatever evidence you may give before this Committee is protected which means, on the basis of some information which you may give here, you cannot be proceeded against in any other forum. This information cannot be used against you. You are protected.

The second point is, if you mislead this Committee, you will be liable for proceedings on the basis of breach of privilege. That is independent of the privilege notice given by Mr. Sis Ram Ola. You can be proceeded against by this Committee for breach of privilege. Therefore, you please take care of telling the whole truth and nothing but the truth. Will you kindly begin to narrate the incident because you were with the Sub-Divisional Magistrate who was then the Returning Officer when you went to Hotel Shekhawati?

श्री राजेन्द्र कुमारः माननीय सभापित महोदय, यह घटना 21.11.98 की रिप्त की है। लगभग साढ़े नौ बजे के आसपास मुझे एस॰डी॰एम॰ झुनझुंनू ने टेलीफोन द्वारा सूचित किया कि उन्हें कलेक्टर साहब ने कहा है कि वहां बाहर से कोई आदमी 40-50 लाख रुपया लेकर आया हुआ है जिसका चुनाव में दुरुपयोग हो सकता है, अतः तुम मेरे साथ चलो, इस बात की पृष्टि करनी है। उसके बाद एस॰डी॰एम॰ झुनझुंनू श्री टीकम चन्द बोहरा, तहसीलदार, झुनझुंनू श्री पारस मल जैन, दो ए॰सी॰एम॰ प्रोबेशनर्स और स्टाफ मेरे आवास पर आये और उक्त सूचना की पृष्टि के लिए पहले होटल शेखावटी हैरिटेज गये। वहां पर दो शेखावटी होटल हैं—एक शिवा शेखावटी और दूसरा शेखावटी हैरिटेज। चूंकि पहले नाम शेखावटी हैरिटेज का लिया गया था, इसलिए पहले वहां गये। वहां का निरीक्षण होटल मालिक व मैनेजर की उपस्थित में किया गया। इस सुचना की पृष्टि करनी थी।

सभापति महोदयः जब आप होटल शेखावटी गये तो क्या मैनेजर के पास गये?

श्री राजेन्द्र कुमार: मैनेजर को बताया कि कलेक्टर साहब का टेलीफोन आया है कि कोई आदमी बाहर से 40-50 लाख रुपया लेकर आया है जिसे चुनाव के लिए बांट सकते हैं तो इस सूचना की पुष्टि करनी है और कमरे का निरीक्षण करना है। खयं एस॰डी॰एम॰, तहसीलदार और दो प्रोबेशनर्स ए॰सी॰एम॰ से निरीक्षण कराया।

सभापति महोदयः क्या आपने रजिस्टर देखा?

श्री शिवराज वी॰ पाटिलः कमरे में कोई था?

श्री राजेन्द्र कुमार: 3-4 कमरों में विदेशी थे, बाकी कमरे बंद थे। लगता है उनमें आदमी नहीं रुके हुये थे।

सभापति महोदयः क्या आपने रजिस्टर देखा?

श्री राजेन्द्र कुमारः मुझे पता नहीं, एस॰डी॰एम॰ ने देखा होगा, मैंने नहीं देखा।

सभापति महोदयः जब एस॰डी॰एम॰ ने देखा, क्या आप साथ थे?

श्री राजेन्द्र कुमारः मैं उनके साथ था लेकिन काउंटर पर था।

सभापति महोदयः लेकिन रजिस्टर तो काउंटर पर था।

श्री राजेन्द्र कुमार: बाहर 3-4 आदमी रुके हुये थे और खुद मालिक भी थे जिनसे मैंने परिचय कराया कि ये एस॰डी॰एम॰ साहब और तहसीलदार हैं और परिचय के बाद बात हुई।

सभापति महोदयः आपको होटल में कितना टाइम लगा?

श्री राजेन्द्र कुमारः लगभग 20-25 मिनट लग गये होंगे।

श्री भर्त्रहरि महताबः क्या आप कमरे के अंदर गये थे?

श्री राजेन्द्र कुमार: मैं कमरे के अंदर नहीं गया। कमरे के बाहर बुलाकर उन लोगों से पूछताछ की गई थी। होटल के मालिक जांगीड़ साहब थे।

श्री शिवराज वी॰ पाटिलः उसके बाद क्या हुआ? आप जिस प्रकार से कहना चाहते हैं, कहिये। हम अपना प्रश्न बाद में पूछेंगे।

श्री राजेन्द्र कुमार: शेखावटी होटल हैरिटेज में पहले गये थे। वहां के मालिक श्री विशम्भर दयाल शर्मा हैं। उन्हें बताया कि एस॰डी॰एम॰ साहब कोई सूचना लाये हैं जिनकी उन्हें पृष्टि करनी है और आपसे जानना चाहते हैं। उसके बाद हम बाईं साइड के कमरे की ओर गये तो बाहर श्री मिश्रीमल जैन नाम का एक आदमी मिला जिससे पूछा गया कि आपका नाम क्या है तो उसने बताया कि वह मिश्रीमल जैन हैं। उन्होंने बताया कि कांग्रेस प्रत्याशी के चुनाव में आये हैं, इस बात की पृष्टि की। क्या वे निरीक्षण करने देंगे? इतने में 5-7 मिनट में श्री ओला भी वहीं आ गये। फिर कोई कार्यवाही नहीं की गईं। हम वापस आ गये।

श्री शिवराज वी॰ पाटिल: जब दोनों होटल में गये तो एस॰डी॰एम॰, तहसीलदार साथ में थे?

श्री राजेन्द्र कुमारः हां, सब साथ थे।

श्री शिवराज वी॰ पाटिल: क्या आप भी साथ गये?

श्री राजेन्द्र कुमारः हां, मैं भी साथ था।

श्री शिवराज वी॰ पाटिल: दूसरे होटल में कितनी देखभाल की या पूछताछ की?

श्री राजेन्द्र कुमारः श्री विशम्भर दयाल शर्मा मालिक भी खड़े थे। वे मेरे परिचित थे। इस तरीके से मैंने उन्हें बताया कि एस॰डी॰एम॰ साहब और तहसीलदार साहब जो सूचना लाये हैं, उसकी पुष्टि करें।

श्री शिवराज वी॰ पाटिल: आपने कितना समय दूसरे होटल में गुजारा और पूछताछ या देखभाल की?

श्री राजेन्द्र कुमारः निरीक्षण कराने में 20-25 मिनट लगे होंगे।

श्री शिवराज वी॰ पाटिल: आपने कितने कमरे देखे उस होटल में?

श्री राजेन्द्र कुमारः उस होटल में 4-5 कमरे थे।

श्री शिवराज वी॰ पाटिलः दूसरे होटल में कितने कमरे देखे?

श्री राजेन्द्र कुमारः दूसरे में राइट साइड में गये।

श्री शिवराज वी॰ पाटिल: जहां मिश्रीमल जैन का कमरा था, वह कौन सी साइड थी?

श्री राजेन्द्र कुमारः पहला कमरा लैफ्ट साइड का था।

श्री शिवराज वी॰ पाटिलः वह किसका था?

श्री राजेन्द्र कुमारः श्री मिश्री मल जैन का था।

श्री शिवराज वी॰ पाटिल: क्या आप पहले उनके कमरे में चले गये?

श्री राजेन्द्र कुमारः नहीं, हम कमरे में नहीं गये, वे बाहर ही मिल गये थे।

श्री शिवराज वी॰ पाटिल: क्या आप कमरे में नहीं गये?

श्री राजेन्द्र कुमारः नहीं गये। सीधे एस॰डी॰एम॰ से बात की थी।

श्री शिवराज वी॰ पाटिल: क्या आप किसी कमरे में नहीं गये?

श्री राजेन्द्र कुमारः किसी भी कमरे में नहीं गये।

MR. CHAIRMAN: Was Mr. Mishrimal Jain in the first room that you saw?

श्री राजेन्द्र कुमारः शायद रूम नं॰ 10 था।

श्री शिवराज वी॰ पाटिल: क्या पहला रूम वही था?

श्री राजेन्द्र कुमारः लैफ्ट साइड में पहला कमरा उनका था।

श्री शिवराज वी॰ पाटिलः पहले तहसीलदार, एस॰डी॰एम॰ सब मिलकर पहले उन्हीं के कमरे गये या दूसरे कमरे में देखा?

श्री राजेन्द्र कुमार: पहले राइट साइड में देखा था जहां अधिकांश कमरे बंद पड़े थे तथा दूसरे और कमरे भी बंद पड़े थे।

श्री शिवराज वी॰ पाटिल: You have to be very clear. हम साफ-साफ पूछ रहे हैं जो आपने पहला कमरा देखा, वह वहां था या दूसरे कमरे में?

श्री राजेन्द्र कुमारः पहले कमरे के पास श्री मिश्रीमल जैन थे।

श्री शिवराज वी॰ पाटिलः क्या दूसरा नहीं देखा?

श्री राजेन्द्र कुमारः दूसरे कमरे में जाने लगे तो उनसे बातचीत कर ली थी।

श्री शिवराज वी॰ पाटिल: क्या आपको पूरी तरह याद है, क्या आप भूल रहे हैं?

श्री राजेन्द्र कुमारः जहां तक मुझे याद है, एस॰डी॰एम॰ साहब पूछ रहे थे और तहसीलदार ने पूछा। मैं पास में खड़ा हुआ था।

श्री शिवराज वी॰ पाटिलः आप, तहसीलदार और एस॰डी॰एम॰ तीनों साथ में थे?

श्री राजेन्द्र कुमारः श्री मिश्री मल जैन कमरे तक जाने के पहले बाहर मिल गये।

श्री शिवराज वी॰ पाटिल: आप किसी कमरे में गये थे या नहीं?

श्री राजेन्द्र कुमारः श्री मिश्रीमल बाहर ही मिल गये थे।

श्री शिवराज वी॰ पाटिल: Are you sure? कि आप किसी कमरे में नहीं गये?

श्री राजेन्द्र कुमारः हम किसी कमरे में नहीं गये।

श्री शिवराज वी॰ पाटिल: मैं एक बार फिर पूछ रहा हूं कि क्या आप किसी कमरे में नहीं गये?

श्री राजेन्द्र कुमार: हम बाहर ही थे। वे बाहर ही मिल गये और बाहर ही पूछताछ की थी।

श्री शिवराज वी॰ पाटिलः क्या एस॰डी॰एम॰ और तहसीलदार कमरे के अंदर गये?

श्री राजेन्द्र कुमारः मुझे पता नहीं कि उन्होंने कमरे को देखा हो।

श्री शिवराज बी॰ पाटिलः क्या आपको बाद में पता चला कि होटल में दो कमरे बुक थे?

श्री राजेन्द्र कुमार: यह बाद में उन्होंने कहा कि वे कांग्रेस प्रत्याशी के चुनाव के लिये आये हुए हैं।

श्री शिवराज वी॰ पाटिल: मिश्री मल से बात करने के बाद श्री ओला जी कब आये?

श्री राजेन्द्र कुमारः वे वहां पांच मिनट में आये।

श्री शिवराज वी॰ पाटिलः क्या वे अपने कमरे में मिले?

श्री राजेन्द्र कुमार: जब हम मिश्री मल से बात कर रहे थे, उसी समय बाहर मिले थे।

श्री शिवराज वी॰ पाटिलः क्या वे उनके कमरे में आये थे?

श्री राजेन्द्र कुमार: उनका कमरा आगे था।

श्री शिवराज वी॰ पाटिल: उन्होंने पूछा नहीं कि कोई आदमी चाबी लेने के लिए गए थे।

श्री राजेन्द्र कुमारः नहीं, चाबी तो होटल के मालिक के पास थी।

श्री शिवराज वी॰ पाटिलः वे कमरे में गये या नहीं?

श्री राजेन्द्र कुमारः होटल मालिक तो पास में था।

श्री शिवराज बी॰ पाटिलः क्या कोई आदमी चाबी लेने के लिये गया था?

श्री राजेन्द्र कुमार: खुद होटल मालिक पास में थे और चाबी उनके पास थी।

श्री शिवराज वी॰ पाटिल: इसका मतलब यह हुआ कि कोई चाबी लेने के लिए नहीं गया था?

श्री राजेन्द्र कुमारः चाबी खुद उनके पास थी।

श्री शिवराज वी॰ पाटिल: मैं यही पूछ रहा हूं कि क्या चाबी लेने के लिये कोई नहीं गया था?

श्री राजेन्द्र कुमारः हम लेने के लिये नहीं गये क्योंकि चाबी होटल मालिक के पास थी।

श्री शिवराज वी॰ पाटिल: आपके वहां पहुंचने के बाद ओला साहब के कमरे की चाबी लेने के लिये होटल का कोई आदमी गया या नहीं? और आप कह रहे हैं कि चाबी उनके पास थी।

श्री राजेन्द्र कुमारः सर, होटल मालिक विशाधर खुद ही चाबी ले आया था।

श्री शिवराज वी॰ पाटिल: क्या आप लेने नहीं गये थे, उन्हीं के पास थी।

श्री राजेन्द्र कुमारः चाबी काउन्टर पर रहती है।

श्री शिवराज वी॰ पाटिलः आप एक पुलिस ऑफिसर हैं, आप इन्वैस्टीगेट करते हैं। मैं आपसे पूछ रहा हूं कि चाबी लेने के लिए कौन गया था।

श्री राजेन्द्र कुमारः हम लेने नहीं गये थे, चाबी होटल मालिक लेकर आये थे।

श्री शिवराज वी॰ पाटिलः क्या होटल का कोई आदमी चाबी लेने नहीं गया था।

श्री राजेन्द्र कुमारः मेरे साथ में होटल का मालिक था, उसी पोर्शन में होटल मालिक रहता है। श्री शिवराज वी॰ पाटिलः होटल का मालिक का कमरा और काउंटर एक जगह नहीं है। श्री राजेन्द्र कुमारः वह काउंटर के लैफ्ट साइड में था। काउंटर से चाभी खुद ले आया था। श्री शिवराज वी॰ पाटिलः चाभी कौन लेकर आया था।

श्री राजेन्द्र कुमारः कमरे से काउंटर तक कोई नहीं गया, काउंटर से होटल मालिक का लड़का प्रशान्त लेकर आया था।

श्री शिवराज वी॰ पाटिल: ठीक है। आप ओला साहब के कमरे के भीतर गये थे या नहीं गये थे।

श्री राजेन्द्र कुमारः सर, हम कमरे के भीतर नहीं गये थे।

श्री शिवराज वी॰ पाटिलः ऐसा कहा गया है कि ओला साहब के कमरे का ताला तोड़ा गया और आप लोग कमरे के अंदर गये थे, क्या यह गलत है?

श्री राजेन्द्र कुमारः यह गलत है।

श्री शिवराज वी॰ पाटिल: यह भी बताया गया है कि बाद में वहां ओला साहब आये और उन्होंने कहा कि आप यह क्या कर रहे हैं। उन्होंने फोन किया तो कहा कि इसमें चार लाख रुपये मिले हैं।

श्री राजेन्द्र कुमारः ऐसी कोई बात नहीं हुई।

श्री शिवराज वी॰ पाटिल: ओला साहब कहते हैं कि उन्होंने आपसे कहा था कि अगर चार लांख रुपये मिले हैं तो उसकी रसीद दे दो।

श्री राजेन्द्र कुमार: पहले किसी को पता नहीं था कि ओला साहब के कमरे में जाना है या नहीं। हमें इस प्रकार की सूचना थी कि कोई बाहर की पार्टी पैसा लेकर आई है।

श्री शिवराज वी॰ पाटिल: हमसे कहा गया है कि आप ओला साहब के कमरे का ताला तोड़कर भीतर गये और आपने वहां जांच-पड़ताल की और उसके बाद आपने बताया कि वहां चार लाख रुपये मिले हैं। जिस पर ओला साहब ने कहा कि अगर चार लाख रुपये मिले हैं तो उसकी रसीद दे दो। फिर आपने कहा कि हमें कुछ नहीं मिला है। रुपये मिलने की बात सही है या गलत है।

श्री राजेन्द्र कुमार: तलाशी लेने की और रुपये गिलने की बात गलत है।

श्री शिवराज वी॰ पाटिल: क्या कमरे के अंदर जाने की बात भी गलत है?

श्री राजेन्द्र कुमारः होटल मालिक खुद साथ में था, इसलिए ताला तोड़ने का प्रश्न ही नहीं उठता। उसके पास चाभी थी।

श्री शिवराज वी॰ पाटिलः तब ओला साहब वहां नहीं थे।

श्री राजेन्द्र कुमार: जब यह बातचीत हो रही थी तभी दो-चार मिनट बाद वह आ गये थे। श्री शिवराज वी॰ पाटिल: होटल के मालिक ने यह बताया है कि चाभी ओला साहब के पास है, चाभी उनके काउंटर पर नहीं है। ऐसा होटल मालिक ने कहा है। यह बात गलत है या सही है। होटल के मालिक ने कहा था कि उसके पास चाभी नहीं है, चाभी ओला साहब के पास है, ऐसा होटल मालिक ने ओथ लेकर जो एफिडेविट दिया है, उसमें कहा है। यह बात गलत है या सही है? श्री राजेन्द्र कुमार: होटल मालिक ने कहा था कि चाभी उनके पास नहीं है। परन्तु उसने कहा कि हमारे पास दो चाभियां रहती हैं, अगर कभी कोई एक चाभी ले जाए तो डुप्लीकेट चाभी हमारे पास रहती है।

श्री शिवराज वी॰ पाटिलः क्या आपने डुप्लीकेट चाभी से कमरा नहीं खोला।

श्री राजेन्द्र कुमार: चाभी उनके पास रहती है, हमारे पास चाभी नहीं रहती है। जब मैंने ऐसा कहा था तब वह सारी चाभियां ले आये थे। मेरी मिश्री मल जी से बात हो रही थी, मुझे ओला साहब का नाम उनसे बात करने पर पता चला था, मिश्री मल जी ने कहा था कि चुनाव के लिए आये हैं। इतनी बात के बाद ओला साहब आ गये।

श्री शिवराज वी॰ पाटिल: हम आपको एक्सप्लेन करने का चान्स दे रहे हैं। होटल के मालिक ने कहा है कि मेरे पास चार्बी नहीं हैं। उसके बाद आपने ताला तोड़ा और कमरे के अंदर जाकर आपने जांच-पड़ताल की और जांच-पड़ताल करने के बाद वहां ओला साहब आ गये। ओला साहब ने कलक्टर और कमिश्नर को फोन किया। जिस पर आप लोगों ने बताया कि यहां चार लाख रुपये मिले हैं। जिस पर ओला साहब ने कहा कि आप हमें इसकी रसीद दे दो। उसके बाद आपने कहा कि चार लाख रुपये नहीं मिले हैं। ऐसा उन्होंने कहा है, क्या यह सब गलत है?

श्री राजेन्द्र कुमारः वहां रुपये नहीं मिले। हमें सूचना थी कि कोई 40-50 लाख रुपये लेकर आया था। चार-पांच लाख रुपये की कोई बात नहीं थी।

श्री शिवराज वी॰ पाटिल: उन्होंने जो कहा है क्या यह सही है या गलत है?

श्री राजेन्द्र कुमारः सर, न हमने ताला तोड़ा, न हम भीतर गये और न हमें रुपये मिले।

श्री शिवराज वी॰ पाटिलः ओला साहब आपके खिलाफ क्यों बोल रहे हैं।

श्री राजेन्द्र कुमारः इस बारे में मैं कुछ नहीं कह सकता।

श्री शिवराज वी॰ पाटिल: होटल मालिक आपके खिलाफ क्यों बोल रहा है।

श्री राजेन्द्र कुमारः मुझे नहीं पता कि वह मेरे खिलाफ बोल रहे हैं या नहीं बोल रहे हैं। मेरी उनसे ज्यादा बात नहीं हुई।

श्री शिवराज वी॰ पाटिलः क्या वह इलैक्शन का समय था?

श्री राजेन्द्र कुमारः 21 तारीख को इलैक्शन था।

श्री शिवराज वी॰ पाटिल: किसी दूसरी पार्टी के खिलाफ ऐसे तो कोई भी आदमी कुछ भी कह सकता है।

श्री राजेन्द्र कुमार: हमें किसी पार्टी से इसकी सूचना नहीं मिली थी, हमारे पास जनरल टेलीफोन मिला था जिसकी तस्दीक के लिए हम दो जगह गये थे।

श्री शिवराज वी॰ पाटिल: आप सोचिये कि कोई पार्टी दूसरी पार्टी को बदनाम करने के लिए टेलीफोन करे तो क्या आप उसके घर में जाकर जांच-पड़ताल करेंगे।

श्री राजेन्द्र कुमारः कई बार ऐसा होता है कि गुमनाम टेलीफोन भी मिलते हैं तो एस॰पी॰ कहते हैं कि इसके घर जाओ और तस्दीक करो। श्री शिवराज वी॰ पाटिलः लेकिन आपको अंदर जाकर या रूम में जाकर देखने के लिए नहीं कहा था।

श्री राजेन्द्र कुमार: हमसे कहा गया था कि किसी शेखावाटी होटल में रुके हुए हैं, वहां दो शेखावाटी होटल थे। पहले एक होटल में गये और फिर दूसरे होटल में गये। हमें ऐसी कोई सूचना नहीं थी कि ओला साहब के यहां जाना है और वहां चैक करना है।

श्री शिवराज वी॰ पाटिल: आपके खिलाफ ओला साहब ने कहा है, आपके खिलाफ होटल के मालिक ने कहा है। वह आपके खिलाफ क्यों कहते हैं, क्या आप कुछ बता सकते हैं। हमारे स्पीकर साहब की जो रिपोर्ट आई है उस रिपोर्ट में कहा है कि आपने उनके कमरे की तलाशी ली। ऐसा क्यों कहा गया है।

श्री राजेन्द्र कुमार: मैं इस बारे में कुछ नहीं कह सकता हूं कि ऐसा क्यों कहा गया है, लेकिन सूचना इस प्रकार की थी।

श्री शिवराज वी॰ पाटीलः सूचना कुछ भी हो। आपके खिलाफ आपकी गवर्नमेंट के ऑफीसर ने कहा है कि आपने वहां तलाशी लीं।

श्री राजेन्द्र कुमार: गवर्नमेंट के अफसर का मुझे पता नहीं है किसने कहा है।

श्री शिवराज वी॰ पाटिल: डिवीजनल कमिश्नर ने अपनी रिपोर्ट में बताया है।

MR. CHAIRMAN: The Divisional Commissioner, Jaipur, who made a report to the Chief Secretary, said in his report like this and I quote:

"An enquiry and search was conducted in another Hotel, namely, Hotel Shekhawati heritage. There, in Room No. 14 Shri Mishrimal Jain, Resident of Bombay, tried to scuttle down the search proceedings and even dared to tear down the search proceedings. Shri Shish Ram Ola, who was also staying in the same hotel, on his arrival, raised objections over the search operations and even questioned the authority of the SDM, Jhunjhunu in organising search campaign at Hotel Shekhawati heritage without serving search warrant to him."

श्री शिवराज वी॰ पाटिलः सर्च वारन्ट ये दो शब्द इस्तेमाल किये हैं, यह डिवीजनल कमिश्नर की रिपोर्ट है, क्या इस बारे में आप कुछ कहना चाहेंगे।

श्री राजेन्द्र कुमारः होटल की जनरल चैकिंग थी, सर्च की इसमें कोई बात नहीं थी। हमारे पास कोई परटीकुलर सूचना नहीं थी कि इस जगह इस कमरे में कोई व्यक्ति रुका हुआ है। खाली टेलीफोन पर सूचना मिली थी।

सभापति महोदयः क्या आपको मालूम था उस होटल में श्री शीशराम ओला जी ठहरे हुए हैं?

श्री राजेन्द्र कुमार: मिश्री मल जी से बात करने पर पता चला था, उससे पहले पता नहीं था।

MR. CHAIRMAN: You are the Deputy Superintendent of Police, Shri Shish Ram Ola had been a Minister in the State Government for a number of years. He also had been a Minister in the Government of India. He was a local Member of Parliament. As the DSP, do you not know where he was staying?

श्री राजेन्द्र कुमार: सर चुनाव प्रचार के लिए कहां रुके हैं, इसका पता नहीं था। इस बारे में सिर्फ इतना ही पता था कि ढाबे में खाना खाते हैं और आसपास कहीं रुकते हैं, लेकिन कहां रुकते हैं, यह हमें पता नहीं था।

श्री शिवराज वी॰ पाटिल : क्या इलैक्शन में एम॰पीज॰ को सिक्युरिटी नहीं देनी पड़ती है?

श्री राजेन्द्र कुमार : सर एम॰पीज॰ की सिक्युरिटी के लिए प्रावधान नहीं है।

श्री शिवराज वी॰ पाटिल: कैन्डीडेट को सिक्यूरिटी नहीं देनी पड़ती है?

श्री राजेन्द्र कुमार : नहीं। एस॰पी॰ साहब से मांगते हैं तो देते हैं।

श्री शिवराज वी॰ पाटिल: वह वहां जाते हैं, कहीं कुछ गड़बड़ न हो, और वे कहां रहते हैं आपकी पुलिस के पास इसकी जानकारी नहीं रहती है?

श्री राजेन्द्र कुमार: अगर कोई मीटिंग हो तो पता चलता है। यहां उन्होंने मीटिंग नहीं ली। इनका कोई प्रोग्राम हो तो पता रख सकते हैं।

श्री शिवराज वी॰ पाटिलः इलेक्शन में सिक्यूरिटी देने के लिए तो स्टैण्डिंग रूत्स हैं?

श्री राजेन्द्र कुमार : सिक्यूरिटी एस॰पी॰ साहब दे सकते हैं अगर कोई मांगे तो।

श्री शिवराज वी॰ पाटिल: एस॰पी॰ साहब तो आपके द्वारा ही सिक्यूरिटी देते हैं।

श्री राजेन्द्र कुमार : वह एस॰पी॰ साहब से डिमांड करते हैं।

श्री शिवराज वी॰ पाटिल: मगर सिक्यूरिटी तो आपके द्वारा ही दी जाएगी? एस॰पी॰ तो डंडा लेकर खड़े नहीं होंगे?

श्री राजेन्द्र कुमार : अगर सिक्यूरिटी मांगते हैं तो देते हैं।

श्री शिवराज वी॰ पाटिल: आपको मालूम है यहां झूठ बोलने पर आपके खिलाफ कार्रवाई हो सकती है?

श्री राजेन्द्र कुमार : जी हां पता है।

श्री शिवराज वी॰ पाटिल: इसके बाद भी आप ऐसा बोल रहे हैं। हम आपको मौका दे रहे हैं बोलने के लिए। सिक्यूटिरी की बात नहीं है। उनके कमरे का ताला तोड़कर आप अंदर गए थे या नहीं यह अहम बात है। आप कह रहे हैं कि आपने उनका ताला नहीं खोला, ताला नहीं तोड़ा और आप उनके कमरे में नहीं गए। यह आप कह रहे हैं। यह अगर गलत निकला तो जो भी इस बारे में गलत कहेगा उसके खिलाफ कार्रवाई हो सकती है।

श्री राजेन्द्र कुमार : जी हां बिल्कुल।

श्री शिवराज वी॰ पाटिल: आपको इसका पूरा अंजाम मालूम है?

श्री राजेन्द्र कुमार : जी हां।

श्री शिवराज वी॰ पाटिल: इसके बाद भी आप बोल रहे हैं?

श्री राजेन्द्र कुमार : मैं गलत नहीं बोल रहा हूं वास्तविकता बोल रहा हूं। जो हमने कार्रवाई

की है उसके बारे में बोल रहा हूं।

ं श्री शिवराज वी॰ पाटीलः ठीक है, हमने आपको मौका दिया है। इसके बाद आपकी मर्जी है।

सभापित महोदय: आप यह बोल रहे थे कि जो रूम्स लौक थे उन रूम्स को ओपन करने का प्रयास आपने नहीं किया था। न शिव शेखावटी में किया था न हैरिटेज शेखावटी में किया था। यह सही है या नहीं?

श्री राजेन्द्र कुमार : हमने अनलॉक करने या खोलने का प्रयास नहीं किया था। सभापति महोदय : फिर शेखावटी हैरिटेज पर आने के बाद आपको मालूम हो गया था कि फलां कमरे में शीश राम ओला साहब रुके थे?

श्री राजेन्द्र कुमार : मिश्रीमल जी से बात करने के बाद मालूम हुआ था। सभापति महोदय: फिर होटल मैनेजर से आपने चार्बी क्यों मांगी थी?

श्री राजेन्द्र कुमार : एस॰डी॰एम॰ साहब ने कहा है कि फिर उन्होंने कहा कि आप कमरे दिखाइए।

सभापित महोदय: आपने कोई रूम नहीं खोले थे? शिव शेखावटी में जो रुम्स लॉक थे उन कमरों को खोलने की कोशिश आपने नहीं की थी?

श्री राजेन्द्र कुमार : लॉक्ड रूप्स को खोलकर क्या करेंगे जब उनमें कोई होगा ही नहीं। सभापित महोदय : फिर आपने शीश राम ओला साहब के रूप की चाबी क्यों मांगी थी? आप बोल रहे थे आपने पहले पूछा तो उन्होंने कहा कि शीश राम ओला जी के पास चाबी है। आपने कहा कि होटल मैनेजमेंट के पास भी चाबी रहती है। उसके बाद चाबी देदी या ले आए वह बात अलग है, उसके बारे में जिक्र हो गया है। लेकिन उस चाबी का सवाल क्यों उठा?

श्री राजेन्द्र कुमार : होटल मालिक ने कहा कि उनके पास चाबी है। जब मैंने कहा कि आपके पास दो चाबी होती हैं तो आप जानें एस॰डी॰एम॰ साहब जानें।

सभापति महोदयः वह स्वाल क्यों उठा? That room was locked.

श्री राजेन्द्र कुमार: दो कमरे उसमें उनके होते हैं और जो साथ वाला रूम था सारी चाबियां उसमें हैं। हमने कहा कि जो चाबियां हैं उनको दिखा दो।

सभापति महोदयः बाकी रुम्स के बारे में आपने पूछा नहीं था?

श्री राजेन्द्र कुमार : जो रूके हुए थे उनके रूस की चाबी के बारे में पूछ रहे थे। सभापित महोदय : क्यों? आपके डिविजनल किमश्रर बोल रहे हैं कि शीश राम ओला यहां रहते हैं, यह सुनते ही हमने सर्च ऑपरेशन बंद कर दिया। जिस रूम में शीश राम ओला रुके थे वह रुस बंद पड़े हुए थे उनकी चाबियों के बारे में आपने पूछा नहीं था। इस रूम की चाबी के बारे में क्यों पूछा? श्री राजेन्द्र कुमार : होटल मालिक ने खुद कहा कि चाबियां उनके पास हैं। हमने कहा कि चाबियां उनके पास हैं इतने में वे खुद आ गए।

सभापति महोदय : यह सवाल ही क्यों उठा?

श्री राजेन्द्र कुमार : सारी चाबियां उनके पास हैं। हमारे पास चाबियां नहीं हैं।

सभापति महोदयः You were not opening any room that was found locked. You knew that that particular room belongs to Shri Sis Ram Ola and that room was locked. How did the question of key arise at all? You did not open any other room which was locked. Did you open any other room? Did you ask for their keys?

श्री राजेन्द्र कुमार : खाली होटल मालिक के पास चाबियां थीं। वे कमरे दिखा रहे थे।

सभापति महोदयः Now, we are told that there was exchange of words amounting to an incident between you, as a party, headed by the Sub-Divisional Magistrate, and Shri Mishrimal Jain. What was that incident about?

श्री राजेन्द्र कुमार: एसडीएम साहब और एसडीएम प्रोबेशनर और तहसीलदार हम सब उनके पास गए और पूछा कि आप कौन हैं और कहां से आए हैं। उन्होंने बताया कि मैं मिश्रीमल जैन हूं और मुम्बई से आया हूं। हमने कहा कि कैसे आए हैं तो उन्होंने कहा कि मैं कांग्रेस प्रत्याशी के समर्थन में आया हूं। हमने कहा कि हमारे पास ऐसी सूचना है तो उन्होंने कहा कि सांसद महोदय के आने के बाद ही बताऊंगा वरना नहीं बताऊंगा यही बात आपस में हो रही थी। इस बीच शायद किसी ने शीश राम जी को फोन कर दिया होगा और वह भी आ गए थे।

सभापति महोदय : आपके पहले सब डिविजनल मैजिस्ट्रेट ने इस कमेटी के सामने कहा कि उन्होंने दुर्व्यवहार किया।

श्री राजेन्द्र कुमार : मिश्रीमल जी ने कहा कि मैं कमरे में नहीं आने दूंगा और आप किस लिए आए हैं।

श्री शिवराज वी॰ पाटिल: जब पुलिस में कंप्लेन्ट की जाती है एफ॰आई॰आर॰ जब आती है तो वह सही है या झूठ है यह देखने के लिए इंवैस्टिगेशन होता है और इसमें आप देर नहीं लगाते हैं क्योंकि ऐविडेन्स भूल नहीं जाना चाहिए। कोई बनावटी ऐविडेन्स नहीं आना चाहिए इसलिए आप करते हैं। इसका अंदाजा आपको भी होता है। पुलिस थाने में अगर कोई कंप्लेन्ट आई तो कितनी कंप्लेन्ट आई, इसका अंदाजा बड़े अधिकारियों को भी रहता है और किसी खास आदमी की कंप्लेन्ट जब खास परिस्थित में आई तो उसका अंदाजा आपको खास तौर से हो जाता है। इस इंसीडेन्ट की दो कंप्लेंटस आई थीं। एक मिश्रीमल जैन की तरफ से और दूसरी ओला साहब की तरफ से। उसका कुछ इनवैस्टिगेशन किया?

श्री राजेन्द्र कुमार : उसका अनुसंधान ऐडीशनल एस॰पी॰ झुंझुनूं कर रहे हैं।

श्री शिवराज वी॰ पाटिलः उसका क्या हुआ?

श्री राजेन्द्र कुमार : मेरा ट्रांसफर उसके बाद लक्ष्मणगढ़ हो गया था। मुझे पता नहीं है।

श्री शिवराज वी॰ पाटिल: वह तो अब कर रहे हैं मगर इमीडियेटली कंप्लेन्ट आने के बाद

उसका इनवैस्टिगेशन किया गया या नहीं?

श्री राजेन्द्र कुमार : वह एडीशनल एस॰पी॰ साहब कर रहे हैं, उनको पता होगा क्या किया और क्या नहीं किया।

श्री शिवराज वी॰ पाटिल: आप अब की बात बोल रहे हैं। उस समय क्या हुआ?

श्री राजेन्द्र कुमार : यह घटना 21 तारीख की है। एफ॰आई॰आर॰ बाद में दर्ज हुई।

श्री शिवराज वी॰ पाटिल: एफ॰आई॰आर॰ एस॰पी॰ के पास नहीं जाती है, पुलिस थाने में जाती है।

श्री राजेन्द्र कुमार : वहीं मौके पर उन्होंने रिपोर्ट एस॰पी॰ साहब को दी थी।

श्री शिवराज वी॰ पाटिलः तो एस॰पी॰ साहब को पुलिस थाने में देकर आपकी एफ॰आई॰आर॰ को रिजस्टर में दर्ज किया जाता है।

श्री राजेन्द्र कुमार : एस॰पी॰ साहब तो मौके पर आए थे।

श्री शिवराज वी॰ पाटिल: आप इनवैस्टिगेशन नहीं करते हैं। किसी की कंप्लेन्ट आने के बाद सबसे पहला कदम आप यह उठाते हैं कि रजिस्टर में नोट करते हैं।

श्री राजेन्द्र कुमार : वह एस॰एच॰ओ॰ के पास जाती है। पहले उसको जांच के लिए रख लिया गया था।

श्री शिवराज वी॰ पाटिलः जांच हुई या नहीं?

श्री राजेन्द्र कुमार : वह एस॰पी॰ को मालूम होगा।

श्री शिवराज वी॰ पाटिलः वह जांच हुई या नहीं आपको मालूम होगा।

श्री राजेन्द्र कुमार : एडीशनल एस॰पी॰ साहब से बात की होगी। पहले जांच में रखा फिर एफ॰आई॰आर॰ दर्ज हो गई।

श्री शिवराज वी॰ पाटिल: एफ॰आई॰आर॰ दो साल पहले दर्ज होने के बाद आपको पूछा?

श्री शिवराज वी॰ पाटिल: आपने उनकी स्टेटमेंट कब ली?

श्री राजेन्द्र कुमार : सर 15-20 दिन के बाद एफ॰आई॰आर॰ दर्ज हुई।

श्री शिवराज वी॰ पाटिलः आपसे इस बारे में कुछ पूछताछ हुई या नहीं?

श्री राजेन्द्र कुमार : मेरी स्टेटमेंट ली थी।

श्री शिवराज वी॰ पाटिल: कब ली थी?

श्री राजेन्द्र कुमार : 10-15 दिन के बाद ली थी।

श्री शिवराज वी॰ पाटिल: आपको उस स्टेटमेंट की कापी दी होगी, यदि कापी नहीं दी गई होगी, तो रिजस्टर में उसका जिस्ट होगा, तो क्या आपको याद है कि जो आप सिमिति के समक्ष बोल रहे हैं, वहीं स्टेटमेंट आपने वहां दी थी?

श्री राजेन्द्र कुमार : सर, हमें स्टेटमेंट की कापी नहीं दी जाती है। यह सत्य है कि जो स्टेटमेंट मैंने समिति के समक्ष दिया है वही वहां दिया था। सभापति महोदयः जब यह घटना घटित हुई, तो समाचार पत्रों में यह रिपोर्ट आई थी कि आप फारेनर्स के कमरे में घुसे व उनको जिस हालत में वे थे बाहर लाए क्या यह सही है?

श्री राजेन्द्र कुमार : सर, फारेनर्स जिस स्थिति में बाहर आ सकते थे, उस स्थिति में वे बाहर आए। उन्होंने एस॰डी॰एम॰ साहब से अंग्रेजी में बात की। चूंकि मैं अंग्रेजी नहीं बोल रहा था इसलिए मैं उनसे बात नहीं कर सका। मैं अंदर नहीं गया। होटल के मालिक ने उनको बुलाया था।

MR. CHAIRMAN: The point is, the report says that you got into their room and you got them out of the room.

श्री राजेन्द्र कुमार : सर मैं कमरे में नहीं गया। होटल मालिक ने उनको बाहर से ही बुलाया था।

MR. CHAIRMAN: That is all right that the reports were wrong. Did you take care to contradict those reports?

श्री राजेन्द्र कुमारः सर, उसका हमने कंट्राडिक्शन नहीं किया। अखबार में तरह-तरह की रिपोर्ट छपती रहती हैं। उनकी तरफ हम कहां तक ध्यान दें।

सभापित महोदयः आप इस केस में खुद इन्वाल्व थे। इसका समाचार भारत के प्रसिद्ध समाचार पत्र में आया और आप डिएी एस॰पी॰ के पद पर हैं कोई कांस्टेबल या छोटे पद पर नहीं है। आप और एस॰डी॰एम॰ साहब का नाम समाचार पत्र में आए, तो क्या आपने नहीं सोचा कि इससे आपकी रैपूटेशन खराब होगी और यदि आपने ऐसा सोचा, तो क्या आपने पेपर में छपी उस खबर का कंट्राडिक्शन किया और विदेशियों को कमरे से बाहर निकालने की बात भी उस समाचार में थी, शीश राम ओला जी के बारे में समाचार में था और उसमें दुर्व्यवहार की बात छपी थी, तो क्या आपको नहीं लगा कि उसका खंडन किया जाए?

श्री राजेन्द्र कुमारः सर, उस समाचार में यह स्पष्ट नहीं था कि किसने किसके साथ दुर्व्यवहार किया।

सभापति महोदयः यह समाचार दैनिक "राष्ट्रीय सहारा" न्यूज पेपर में छपा जो देश का लीडिंग हिन्दी न्यूज पेपर है, Were you not bothered about your reputation? Did the foreigners protest?

श्री राजेन्द्र कुमार: सर, जो होटल के मालिक हैं, उन्होंने खुद ही उन विदेशियों को कमरों से बाहर बुलाया और खुद एस॰डी॰एम॰ साहब की बात कराई थी। उनके साथ ऐसा कोई दुर्व्यवहार नहीं हुआ था और न ऐसी कोई बात हुई थी। श्री विश्वम्भर शर्मा ने उनसे बात की थी और एस॰डी॰एम॰ साहब ने उनसे बात की थी और उन्होंने कोई प्रोटैस्ट नहीं किया था।

सभापति महोदयः देखिए मिस्टर राजेन्द्र कुमार वह समाचार पत्र है Rashtriya Sahara, a leading National Daily has published the report soon after the incident. This is an incident in which you were personally involved along with the SDM. If some Constable was involved or some Head Constable was involved and if you did not deem it to

issue a contradiction, it can be understood. But, here, your reputation was at stake.

श्री राजेन्द्र कुमारः सर, जैसा मैंने कहा, उनके साथ हमने कोई दुर्व्यवहार नहीं किया और न मैंने उनसे बात की। होटल मालिक खुद उनको बुलाकर लाया। एस॰डी॰एम॰ साहब ने उनसे इंगलिश में बात की। उन्होंने प्रोटैस्ट नहीं किया।

श्री राम सिंह कस्वां: आप पहले एस॰डी॰एम॰ साहब, तहसीलदार और दो अन्य अधिकारियों को लेकर गए। वहां आपको कोई चीज नहीं मिली। उसके बाद आप शेखावाटी होटल में गए। आप होटल में अंदर घुसे। आपने मैनेजर को कहा कि हमको तलाशी लेनी है। पहले आपने दाहिनी साइड वाले कमरों को चैक किया, वे सब खुले थे। बाई साइड वाले कमरे में मिश्री लाल जी थे वह 14 नंबर कमरा था और 10 कमरा शीश राम ओला जी का था?

श्री राजेन्द्र कुमार: सर, मुझे इस समय कमरों के नंबर तो याद नहीं हैं।

श्री राम सिंह कस्वां: आपने मिश्री लाल जी से क्या पूछा क्या आपने यह कहा कि आप कहां से आए हो?

श्री राजेन्द्र कुमार: उन्होंने बताया कि मैं वहां से आया हूं और उनके चुनाव प्रचार के लिए आया हूं।

श्री राम सिंह कस्वां: क्या आपसे उन्होंने यह नहीं पूछा कि कमरे की सर्च करने से पहले सर्च वारंट दिखाओं और क्या आप मिश्री लाल जी के कमरे में अंदर घुसे या बाहर खड़े रहे?

श्री राजेन्द्र कुमारः सर, हम अंदर नहीं घुसे थे, बाहर थे। एस॰डी॰एम॰ साहब थे, मैं था और दो अफसर थे। उन्होंने कहा कि जब तक शीश राम जी नहीं आ जाते हैं, तब तक मैं कमरे की तलाशी नहीं लेने दूंगा। इतने में शीश राम जी आ गए।

श्री राम सिंह कस्वां: इसका मतलब यह है कि आप मिश्री लाल जी के कमरे में नहीं गए, बाहर से ही लौट आए और इसी प्रकार से आप शीश राम जी के कमरे में नहीं गए क्योंकि आप 14 नंबर कमरे के बाहर खड़े थे और शीश राम जी का कमरा नंबर 10 था, यानी आपको 11, 12 और 13 नंबर कमरों को पार करके जाना पडता?

श्री राजेन्द्र कुमार: जी हां, हम शीश राम जी के कमरे तक नहीं जा पाए।

श्री राम सिंह कस्वां: आप मिश्री लाल जी के कमरे के बाहर से ही लौट आए। उसके बाद मिश्री लाल जी ने एफ॰आई॰आर॰ लॉज कराई वह कब कराई, इस बारे में आपको कुछ याद है?

श्री राजेन्द्र कुमारः सर, उन्होंने वहां होटल के काउंटर पर ही खड़े-खड़े एक शिकायत लिख कर दे दी।

श्री राम सिंह कस्वां: एफ॰आई॰आर॰ कब लिखाई गई, क्या एक महीने के बाद लिखाई गई, कुछ आपको याद है?

श्री राजेन्द्र कुमारः सर यह 21-11 की घटना है और एफ॰आई॰आर॰ 21-12 को लिखाई गई और शीश राम जी तथा मिश्री लाल जी, दोनों की एफ॰आई॰आर॰ उसी दिन लॉज हुई।

श्री राजेन्द्र कुमारः श्री शीश राम ओला और श्री मिश्री मल जैन दोनों ने 12.12.1999 को अपनी रिपोर्ट दर्ज कराई थी। श्री राम सिंह कस्वां: क्या एस॰डी॰एम॰ ने थाने में कोई रिपोर्ट दर्ज कराई थी?

श्री राजेन्द्र कुमार: जब उनकी रिपोर्ट प्राप्त हुई कि इस प्रकार हमारे खिलाफ कार्यवाही हुई है तब उन्होंने अपनी रिपोर्ट दर्ज की थी। यह कोई इतनी बड़ी बात नहीं थी। जब एक महीने बाद हमारे खिलाफ रिपोर्ट दर्ज हुई कि वास्तविकता यह है तब उन्होंने रिपोर्ट दर्ज कराई कि वास्तविक घटना इस प्रकार से हुई है।

श्री राम सिंह कस्वाः श्री मिश्री मल जैन ने जब ए॰एस॰डी॰एम॰, एस॰डी॰एम॰, डी॰वाई॰एस॰पी॰ के साथ गलत व्यवहार किया तो एस॰डी॰एम॰ की जिम्मेदारी थी कि वे एफ॰आई॰आर॰ उसी दिन दर्ज कराते लेकिन उन्होंने रिपोर्ट उस दिन न दर्ज करके एक महीने बाद दर्ज कराई। क्या यह बात सही है?

श्री राजेन्द्र कुमारः पहले तो जांच के लिए रख लिया था। वैसे भी किसी तरफ से एफ॰आई॰आर॰ दर्ज कराने जैसी कोई बात नहीं थी।

श्री राम सिंह करबां: जब एफ॰आई॰आर॰ दर्ज होती है तो उसकी एक कापी थाने में रहती है, एक एस॰पी॰ के पास जाती है, एक डी॰वाई॰एस॰पी॰ के पास जाती है और एक कोर्ट के अंदर जाती है। क्या आपने वह एफ॰आई॰आर॰ पढ़ी है कि उसमें क्या जांच हुई और आपने क्या बयान दिये?

श्री राजेन्द्र कुमारः मैंने वह रिपोर्ट पढ़ी है।

श्री राम सिंह कर्स्वाः डिवीजनल कमिश्नर ने जो रिपेर्ट राजस्थान सरकार को सबमिट की है, वह यहां पर है। क्या आपने कोई रिपोर्ट डिवीजनल कमिश्नर को या एस॰डी॰एम॰ को दी है?

श्री राजेन्द्र कुमारः डिवीजनल कमिश्नर को हमने सिर्फ यह बताया था कि इस प्रकार से ऐसी बात हुई है।

श्री राम सिंह कस्वां: क्या आपके बयान हुए थे?

श्री राजेन्द्र कुमारः मेरी उनसे सिर्फ मौखिक बात हुई थी।

श्री राम सिंह कस्वाः उन्होंने कुछ तो लिखा होगा?

श्री राजेन्द्र कुमार: उन्होंने हमसे पूछा कि क्या बात हुई है तो हमने उन्हें सारी बात बताकर कहा कि यह बात हुई है।

श्री राम सिंह कस्वाः उस समय आपने यह नहीं कहा कि हमने श्री शीश राम ओला जी के कमरे के सामने तलाशी ली और तलाशी के दौरान श्री शीशराम ओला जी आ गये और उन्होंने विरोध किया। बाद में उन्होंने टेलीफोन से एस॰पी॰ और कलैक्टर को कहा। क्या यह बात सही है?

श्री राजेन्द्र कुमार: जब वे मौके पर आ गये तब उन्होंने कहा कि हम आपको कोई भी तलाशी नहीं लेने देंगे, तो हमने कहा कि आप मना कर रहे हैं तो ठीक है। अब एस॰डी॰एम॰ साहब जाने या तहसीलदार जानें। उसके बाद कलैक्टर साहब मौके पर आ गये। हमको सूचना दी गई थी कि बाहर से कोई पार्टी 40-50 लाख रुपये लेकर आई है।

श्री राम सिंह कस्वाः डिवीजनल कमिश्नर ने जो रिपोर्ट पेश की है, उसमे लिखा है कि तलाशी ली गई। यह बात गलत है या सही है?

श्री राजेन्द्र कुमार: उनकी रिपोर्ट में क्या लिखा है, यह मुझे पता नहीं है। MR. CHAIRMAN: We will do one thing. डिवीजनल कमिश्नर ने जो रिपोर्ट राजस्थान चीफ सैक्रेटरी को भेजी है, वह आपने पढ़ी होगी। अब आप बताइये कि डिवीजनल कमिश्नर के सर्च operations were conducted. जब कि आप बोल रहे हैं कि सर्च आपरेशन हुआ ही साहब गलत बोल रहे हैं या आप गलत बोल रहे हैं? इस पर आपकी क्या प्रतिक्रिया है? वह कह रहे

पहले शिव है। इसमें ऐसी कोई बात नहीं थी कि किसी पर्टिकुलर विशेष व्यक्तित या चीज की सर्च ली जाये। सर्च तो तब ली जाती है जब हमें यह सूचना मिले कि यह ब्यक्ति इस कमरा नम्बर में है। हमारे पास केवल शेखावटी जाकर मालूम किया, उसके बाद हमने हेरीटेज शेखावटी होटल में जाकर मालूम किया। इसमे श्री राजेन्द्र कुमार: हमें जब कोई सूचना मिलती है तो उस सूचना की पुष्टि के लिए हमें जाना पड़ता यह सूचना थी कि कोई व्यक्ति 40-50 लाख रुपये लेकर आया है। इसके लिए हमने बात नहीं है। कोई जसी आपरशन सर्

श्री शिवराज वी॰ पाटिल: आप पुलिस आफिसर हैं। आपको मालूम है कि सर्च के मायने क्या

श्री राजेन्द्र कुमारः जो राजस्थान पुलिस के रूत्स हैं, उसमें जनरल होटल, सराय, रेलवे स्टेशन और बस स्टॉप वगैरह की चैकिंग आती है। चुनाव का टाइम पास था। कलैक्टर साहब ने एस॰डी॰एम॰ है कि कोई आदमी दिल्ली से 40-50 लाख रुपये लेकर ক वहां गये के लिए ही हम को कहा कि हमें इस प्रकार की सूचना मिली है। उस सूचना की पुष्टि आया

मायने सर्च वारंट की बात की है। अब सर्च वारंट के 部 लीगल मुख ক 明 है, यह तो आप अच्छी तरह से जानते होंगे। इन्वेस्टीगेशन, अलग-अलग मायने हैं। उन्होंने अपनी रिपोर्ट में इंक्वायरी, वी॰ पाटिलः श्री शिवराज क्या होते

सर्च वारंट के बारे में हमें पता है लेकिन यह उस प्रकार की सर्च नहीं <u>ا</u>م लिए गये 18 多 श्री राजेन्द्र कुमारः केवल सूचना की

हि हैं कि पूछताछ के बाद सर्च शुरू की थी लेकिन श्री शीश राम ओला जी के आने के बाद सर्च बंद श्री शिवराज वी॰ पाटिलः आप कह रहे हैं कि अपने सर्च नहीं किया जबकि कमिश्नर साहब की गई। 18

मिला होगा। नहीं टेक्रीकल लेखेज है। उनको और कोई शब्द श्री राजेन्द्र कुमारः यह सर्व श्री शिवराज वी॰ पाटिल: आप किसी के घर की सर्च ले रहे हैं और उसको आप टेक़ीकल लेंग्वेज है। आप उसे टेक्नीकल लेंग्वेज, लोकल या आर्डिनेरी मैन की लेंग्वेज नहीं कह सकते। सर्च तो और आप यहां आपको मजिस्ट्रेट के बारंट से करनी चाहिये, पंच को ले जाकर करनी चाहिये, कानून बाहिये लेकिन आपने ये सब नहीं किया। एक एम॰पी॰ के खिलाफ आपने सर्च की नहीं की। सर्व है कि अपने आकर हमको बोल रहे कह रहे

श्री राजेन्द्र कुमार: ऐसी कोई बात नहीं है। एम॰पी॰ या माननीय सदस्यों के खिलाफ न तो 마 ऐसी कोई बात हुई to 11 सूचना थी और

श्री शिवराज वी॰ पाटिल: उनकी आपसे कोई खानदानी दुश्मनी थोड़े ही है जो आपके खिलाफ

श्री राजेन्द्र कुमारः ऐसी कोई बात नहीं है। हमारी किसी से क्या दुश्मनी हो सकती है। कलैक्टर ने कहा और एस॰डी॰एम॰ ने मुझसे कहा कि आप भी चलें। उन्होंने कहा कि यहां शेखावटी होटल हैं, आप उन दोनों में देख ले। हम तो केवल सूचना की पुष्टि के लिए गये थे। वहां हमें ऐसी किसी सूचना की पुष्टि नहीं हुई।

श्री शिवराज वी॰ पाटिल: हम आपको बार-बार बोल रहे हैं कि यहां पर गलत बोलने की जिम्मेदारी गलत बोलने वाले को ही लेनी पड़ेगी। इसको ध्यान में रखकर आपको जो कुछ बोलना है, वह आप बोलिये। कमिश्नर साहब के पास आपकी लिखित रिपोर्ट और ओरल रिपोर्ट दोनों होंगी। हम उनसे पूछताछ करेंगे। उन्होंने अगर यह कहा है कि सर्च हुई है तो ऐसा क्यों कहा है?

श्री राजेन्द्र कुमारः हम पूछताछ करने के लिए गये थे। ऐसी कोई बात नहीं है। श्री शिवराज वी॰ पाटिलः आप पूछताछ को सर्च न कहकर इंक्वायरी कहते हैं।

सभापति महोदयः डिवीजनल कमिश्नर की रिपोर्ट में दो शब्द अलग-अलग तरीके से इस्तेमाल किये गये हैं—इंक्वायरी एंड सर्च आपरेशन । आपकी डिफेंस में डिवीजनल कमिश्नर ने रिपोर्ट भेजी है। उस रिपोर्ट में ये शब्द इस्तेमाल किये गये हैं।

श्री राजेन्द्र कुमारः हमें यह सूचना मिली थी कि दिल्ली से कोई पार्टी 40-50 लाख रुपये लेकर आई है। उसी सूचना का पता लगाने के लिए हम वहां गये थे।

सभापति महोदयः वह तो शिकायत की बात कर रहे हैं।

श्री राजेन्द्र कुमारः हमारी मिश्री मल जैन के अलावा और किसी से कोई बात नहीं हुई है।

सभापित महोदय: क्या आपको याद है कि एस॰डी॰एम॰ ने श्री मिश्री मल जैन के खिलाफ कम्पलेंट की थी? वह क्या कम्पलेंट की थी?

श्री राजेन्द्र कुमारः उन्होंने यह कम्पलेंट की थी कि जो वे कागज बनाना चाहते हैं, वे उनको बनाने नहीं दिये।

MR. CHAIRMAN: SDM lodged a complaint about the conduct of Shri Mishrimal Jain. What was the complaint?

श्री राजेन्द्र कुमारः एस॰डी॰एम॰ साहब ने कहा कि मेंने उनसे कहा कि इस प्रकार की सूचना है, हम मालूम करना चाहते हैं। उन्होंने कहा कि मैं चुनाव में हूं, वे जब आएंगे तब आपको कुछ बताऊंगा । जो भी जांच करनी है उनके सामने कीजिए।

MR. CHAIRMAN: How can that be a cognizable offence?

श्री भर्त्रुहरि मेहताबः 21 दिसम्बर को जो कम्प्लेंट एस॰डी॰एम॰ साहब ने दी, उसके बारे में पूछ रहे हैं।

MR. CHAIRMAN: So, you inquired into the complaint lodged by the SDM against Shri Jain.

श्री राजेन्द्र कुमारः कलैक्टर साहब वहीं थे। बाकी सारी बात उनसे हुई थी।

MR. CHAIRMAN: Firstly, Shri Mishrimal Jain, lodged a complaint against the SDM and others who accompanied him. Then, the SDM

also lodged a counter complaint about the misconduct of Shri Jain. Did you inquire into these complaints? You are the concerned DSP.

श्री राजेन्द्र कुमार: 21 तारीख को जो दो रिपोर्ट दी, एस॰पी॰ साहब वहीं थें। दोनों रिपोर्ट उनको दे दीं थी। बाद वाली 12 को करवाई है।

MR. CHAIRMAN: The SDM admitted here while deposing before the Committee that he had lodged a counter complaint after the complaint was lodged by Shri Jain.

श्री राजेन्द्र कुमारः वह तो उसके बाद में की थी।

MR. CHAIRMAN: Did you make an inquiry?

श्री राजेन्द्र कुमारः तीनों एफ॰आई॰आर॰ की जांच एडीशनल एस॰पी॰ साहब कर रहे हैं। एडीशनल एस॰पी॰ डिप्टी एस॰पी॰ और एस॰पी॰ के बीच की कडी होती है।

MR. CHAIRMAN: Don't we know what an Additional SP is? But did he talk to you about that?

श्री राजेन्द्र कुमार: जब मेरी स्टेटमेंट ली थी तब बताया । बाकी ज्यादा पूछताछ नहीं की।

SHRI BHARTRUHARI MAHTAB: Shri Rajinder Kumar, who instructed you to accompany the SDM?

श्री राजेन्द्र कुमारः एस॰डी॰एम॰ साहब, तीनों मेरे मकान में आए थे।

श्री भर्त्रुहरि मेहताब: आपके पुलिस डिपार्टमैंट के किसी व्यक्ति ने आपको नहीं बताया।

श्री राजेन्द्र कुमारः पुलिस विभाग के किसी व्यक्ति ने मुझे नहीं कहा।

श्री भर्त्रहरि मेहताबः आप जब उनके साथ निकले तो आपने पूछताछ की कि आप कहां जा रहे हैं, किसलिए जा रहे हैं।

श्री राजेन्द्र कुमारः चुनाव में हम सब साथ जाते हैं। जनरल सूचना थी, विशेष सूचना किसी बारे में नहीं थी। यह भी नहीं था कि कोई पर्टीकुलर प्लेस हो।

श्री भर्जुहरि मेहताब: आपको मालूम था कि आप किसी जगह जा रहे हैं, शेखावती होटल कुछ जानने के लिए, सर्च करने के लिए, इन्वैस्टीगेशन करने के लिए जा रहे हैं। आप उनके साथ किसलिए गए, क्या इसके बारे में कोई सूचना आपको मिली थी।

श्री राजेन्द्र कुमार: कौन व्यक्ति है, कौन लेकर आया है, कहां से आया है, इस बारे में कोई कन्फर्म चीज नहीं थी, उसी की पृष्टि के लिए दो जगह गए थे।

श्री भर्त्रुहरि मेहताबः आप अकेले गए थे या कोई फोर्स आपके साथ गई थी।

श्री राजेन्द्र कुमारः मोबाइल गाड़ी घूम रही थी।

श्री भर्त्रुहरि मेहताबः गाड़ी में कितने आदमी थे।

श्री राजेन्द्र कुमारः एक ए॰एस॰आई॰ था। एक कान्सटेवल था और एक डाइवर था।

श्री भर्त्रुहरि मेहताबः आप उस गाड़ी में गए थे।

श्री राजेन्द्र कुमारः मैं तो एस॰डी॰एम॰ के साथ गाड़ी में बैठ कर गया था।

श्री भर्त्रहरि मेहताबः आप अकेले एक गाड़ी में थे।

श्री राजेन्द्र कुमारः मैं अकेला ही था।

श्री भर्त्रुहरि मेहताबः होटल में कोई लाँ एंड आर्डर प्रौबल्म हो सकती थी, क्या आपको यह सूचना नहीं थी।

श्री राजेन्द्र कुमारः वहां लाँ एंड आर्डर प्रौब्लम की कोई बात नहीं थी। दोनों होटल मालिक जानकार थे, वहां के रहने वाले थे। सिर्फ पूछताछ के लिए गए थे कि क्या ऐसी कोई बात है।

श्री भर्त्रहरि मेहताब: अब आप कहां सर्विस कर रहे हैं।

श्री राजेन्द्र कुमार : मैं वर्तमान में अल्वर जिले में डिप्टी एस॰ पी॰ लगा हुआ हूं।

SHRI VARKALA RADHAKRISHNAN: When you got an information about this, did you make a note of it? Did you make a note in your handbook about the investigation that you have conducted? You are a Police Officer, and you are conducting an investigation or an inquiry. Whenever you conduct an inquiry, do you make a note in your diary?

श्री राजेन्द्र कुमारः जो डेली काम हम करते हैं, वह रोजनामचा थाने में होता है, थानेदार मेनटेन करता है।

SHRI VARKALA RADHAKRISHNAN: So, you are not keeping a diary.

श्री राजेन्द्र कुमारः हम वर्किंग डायरी में मेन चीज ऐंट्री करते हैं।

SHRI VARKALA RADHAKRISHNAN: Did you make an entry in your diary or did you note?

श्री राजेन्द्र कुमार: मैंने डायरी में यही लिखा था कि एस॰ डी॰ एम॰ और मैं साथ-साथ जांच करने के लिए गए थे।

SHRI VARKALA RADHAKRISHNAN: But you did not make any note as to what has happened in the course of your inquiry.

श्री राजेन्द्र कुमारः जो कार्यवाही की है, वह एस॰डी॰एम॰ साहब ने की है। मैं तो सिर्फ साथ था।

SHRI VARKALA RADHAKRISHNAN: You did not make any inquiry.

्रश्री राजेन्द्र कुमारः उन्होंने जो कागज बनाया था, मैंने उसमें सिर्फ दस्तखत किए थे। मैं उनके साथ असिस्टैंट के रूप में था। हमारा मकान पास-पास है।

MR. CHAIRMAN: If necessary, we will call you once again.

SHRI RAJENDRA KUMAR: Thank you.

(The Witness then withdrew)

## WITNESS EXAMINED:

# (3) SHRI PARAS CHAND JAIN, TEHSILDAR

MR. CHAIRMAN: Please take your seat, Shri Jain.

You are aware of the connection in which you have been invited to give evidence before the Committee. You may kindly note that the evidence given before the Committee—until the Committee gives its Report to the House—is confidential. Therefore, you should not disclose it to anybody.

Before you proceed to give your version of the incident, you make kindly take the oath.

(श्री पारस चन्द जैन, तहसीलदार ने शपथ ग्रहण की)

सभापति महोदयः उस दिन क्या हुआ, आप संक्षेप में उसके बारे में बताइए।

श्री पारस चन्द जैनः यह 21.11.98 की बात है। मैं अपने क्वार्टर में था। रात के करीब साढ़े नौ बजे मुझे एस॰डी॰एम॰ साहब का मैसेज फोन से मिला कि आप तुरन्त मेरे बंगले में आ जाइए। मैंने कहा कि क्या आदेश है तो उन्होंने कहा कि आप यहीं आ जाइए, यहीं से बात करेंगे। पास में ही बंगला था। मैं पैदल चल कर उनके बंगले में पहुंचा। वहां डी॰एस॰पी॰ साहब पहले से ही मौजूद थे। एस॰डी॰एम॰ साहब ने मुझे कहा कि हमें शेखावती होटल जाना है। कलैक्टर साहब का आदेश आया है कि कोई व्यक्ति बाहर से कुछ पैसे लेकर रुका हुआ है और उसका चुनाव में दुरुपयोग करेगा। डिप्टी एस॰पी॰ थे, मैं था, दो आर॰ए॰एस॰ प्रोबैशनर भी हमारे साथ थे। उनको एस॰डी॰एम॰ साहब ने पहले से बुला लिया था, वे डाक बंगले में रुके हुए थे। शेखावती होटल वहां से करीब एक किलोमीटर दूर है। मैं एस॰डी॰एम॰ साहब की गाड़ी में था, डिप्टी साहब दूसरी गाड़ी में थे। हम शेखावती होटल पहुंचे। हमने वहां के मैनेजर से कहा कि कलैक्टर साहब का आदेश है, आपके होटल में कोई ऐसा आदमी रुका हुआ है।

श्री राजेन्द्र कुमारः एस॰डी॰एम॰ मेरे मकान में आए थे। जो काफी पैसा लेकर वहां रुके हुए हैं और उनको हमें देखना है। पहले तो मैनेजर ने ऐसा करने में आनाकानी की कि हम इस तरह से कमरे नहीं दिखाएंगे, लेकिन एस॰डी॰एम॰ साहब ने कहा कि कलैक्टर साहब का आदेश है, इसलिए होटल चैक करवा दो। फिर उन्होंने अपने कर्मचारियों के द्वारा एक-एक कमरे को दिखाया। वहां पर हमें पैसा नहीं मिला। करीब आधा घंटा हमें इस काम में लगा। हम वहां से वापस आये तो एस॰डी॰एम॰ साहब ने कहा कि एक और शेखावाटी होटल है, हम वहां चलकर देखते हैं। हम वहां पहंचे। उस होटल में भी हमने मैनेजर से वहीं बात कहीं कि कलैक्टर साहब का आदेश है, हमें आपके होटल को देखना है। उन्होंने थोड़ी सी आनाकानी के बाद अपना होटल देखने दिया। उनके कर्मचारियों ने एक-एक कमरे को दिखाया और जो लोग वहां रुके हुए थे, उनकी चैकिंग की। जब हुम वापस आ रहे थे तो एक साइड में और दूसरा कमरा था, वह हम चैक नहीं कर पाये थे। हम वहां गये। जब हमने दरवाजा नाक किया तो 60-70 साल का एक आदमी वहां निकला। उन्होंने कहा कि क्या बात है तो हमने कहा कि हमें कमरा देखना है तो उन्होंने कहा कि मैं कमरे की तलाशी नहीं दुंगा। एस॰डी॰एम॰ साहब ने कहा कि कलैक्टर साहब का आदेश है। उन्होंने अपना नाम कुछ मि॰ जैन बताया था, मुझे अब सही याद नहीं है। उन्होंने हमें अपना कमरा नहीं देखने दिया। उसके पास एक दूसरा कमरा और था, उस पर ताला लगा हुआ था। एस॰डी॰एम॰ साहब ने होटल के मैनेजर से कहा कि इस कमरे को खोलो तो उन्होंने कहा कि यह शीश राम जी का कमरा है, इसकी चाबी उनके पास रहती है। उन्होंने कहा कि इसकी दूसरी चाबी

आपके पास होगी, वह लाओ। तभी माननीय सांसद महोदय वहां पर पधार गये। उनके साथ 150-200 आदमी और थे। उन्होंने कहा कि आप लोगों ने क्या तमाशा मचा रखा है। उसके बाद वह कार्रवाई वहां रोक दी गई। माननीय सांसद महोदय ने वहां से कलैक्टर साहब को फोन किया कि आपने इन लोगों को यहां क्यों भेजा है। उनमें आपस में क्या बातें हुई। वह मैं नहीं समझ पाया, क्योंकि वहां बहुत ज्यादा भीड़ हो गई थी। इस पूरे प्रकरण में करीब 11 बज गये थे। उसके बाद वहां एस॰पी॰ और कलैक्टर साहब आये। उनकी और सांसद महोदय की अन्दर बातचीत हुई। हमसे कलैक्टर साहब ने कहा कि आप लोग घर जाइये तो हम लोग वापस अपने क्वार्टर पर आ गये।

श्री शिवराज वी॰ पाटिल : आपने कितने कमरे अन्दर से देखे ?

श्री पारस चन्द जैन : हम लोग तो बाहर ही खड़े हुए थे, कमरे तो होटल के कर्मचारी ही दिखा रहे थे। पहले वाले होटल के भी 15-20 कमरों का सामान होटल के कर्मचारियों ने देखा।

श्री शिवराज वी॰ पाटिल : आपके कहने पर होटल के कर्मचारियों ने कमरे देखे और आप बाहर थे। ऐसा ही दूसरे होटल में हुआ। आपने होटल के कर्मचारियों के द्वारा सर्च किया?

श्री पारस चन्द जैन: जी हां।

श्री शिवराज वी॰ पाटिल: ओला साहब के कमरे को खोलने का मौका आया कि नहीं? श्री पारस चन्द जैन: उनका कमरा हम नहीं खोल पाये, क्योंकि उनके कमरे पर ताला लगा हुआ था और मैनेजर ने उसकी चाबी नहीं दी। फिर इसी बीच में सांसद महोदय वहां आ गये।

श्री शिवराज वी॰ पाटिल: अगर उनके पास चाबी होती तो आप उस में प्रवेश करते?

श्री पारस चन्द जैन : हम लोग दूसरों के कमरे के अन्दर भी नहीं गये थे। अगर ऐसा होता तो इसके बारे में एस॰डी॰एम॰ साहब डिसीजन लेते। एस॰डी॰एम॰ साहब ने उनसे कमरे की चाबी मांगी थी।

श्री शिवराज वी॰ पाटिल : बाकी कमरों के कवर्ड और बॉक्स आपने देखें?

श्री पारस चन्द् जैन : बाक्स हमने नहीं देखे, कर्मचारियों ने उनके बैग वगैरह देखे थे। उनमें रुके हुए यात्रियों का सामान देखा था।

श्री शिवराज वी॰ पाटिल: कमरों के अन्दर की अलमारियां खोली थीं?

श्री पारस चन्द जैन : उनका जो सामान था, वह उनके कर्मचारियों ने खोलकर देखा।

श्री शिवराज वी॰ पाटिल: कर्मचारी सामान खोल रहे थे और आप देख रहे थे?

श्री पारस चन्द जैन : हम कमरे के बाहर से देख रहे थे, कमरों के अन्दर हम लोग नहीं गये थे।

श्री शिवराज वी॰ पाटिल: आपके साथ कोई पंच था, विटनेस था?

श्री पारस चन्द जैन : वहां हम 5-6 लोग थे।

श्री शिवराज वी॰ पाटिल: कोई विटनेस नहीं था?

श्री पारस चन्द जैन : नहीं था।

श्री शिवराज वी॰ पाटिल : क्या आपके पास सर्च वारंट था?

श्री पारस चन्द जैन : मुझे पता नहीं था। मैं तो एस॰डी॰एम॰ साहब के आदेश से वहां गया था।

SHRI VARKALA RADHAKRISHNAN: Did you make any entry in your office diary about this matter that you have gone for this purpose? Do you maintain any office diary?

श्री पारस चन्द जैन : जी नहीं।

SHRI VARKALA RADHAKRISHNAN: You are simply going there as an observer. Is that correct?

श्री पारस चन्द जैन : जी हां।

SHRI VARKALA RADHAKRISHNAN: When you went to the hotel, at that time, you were not on an official duty. Is that so?

श्री पारस चन्द जैन: हम 24 ऑवर्स डयूटी पर ही रहते हैं।

SHRI VARKALA RADHAKRISHNAN: Were you on official duty? श्री पारस चन्द जैन : होटल में जाना मेरी डयूटी नहीं है। मैंने अपने उच्चाधिकारियों के आदेश की पालना की थी। उच्चाधिकारियों के आदेश की पालना में मैं वहां गया था।

SHRI VARKALA RADHAKRISHNAN: Do you consider visiting a hotel as on official duty? You said that you are on 24-hour duty. Is it your duty to visit the hotel? What busines you had to go there?

श्री राम सिंह करवां: पहले आप शेखावाटी होटल गये, वहां 20 कमरों की होटल के कर्मचारियों ने तलाशी ली, वहां आपको कुछ नहीं मिला। उसके बाद आप शेखावाटी हैरीटेज गये तो मिश्री मल जैन के कमरे में गये, उनसे आपका विवाद हुआ। मिश्री मल जैन के कमरे में जाने से पहले आपने कितने कमरे देखे?

श्री पारस चन्द जैन : 10-12 कमरे देखे।

श्री राम सिंह करवां : मिश्री मल जैन का कमरा नम्बर 14 है तो उसके पहले आपने 13 कमरे चैक किये?

श्री पारस चन्द जैन : 10-12 कमरे थे।

श्री राम सिंह कस्वां: उनमें से कितने कमरों में मुसाफिर ठहरे हुए थे?

श्री पारस चन्द जैन : 10-12 कमरों में।

श्री राम सिंह कस्वां: वहां आपने तलाशी ली तो आपको कोई गलत सामान मिला? उसके बाद आप मिश्री मल जैन के कमरे में चले गये।

श्री पारस चन्द जैन : कमरे के अंदर हम नहीं गये।

श्री राम सिंह कस्वां: आपने मिश्री मल जैन के कमरे को नॉक किया तो क्या हुआ?

श्री पारस चन्द जैन: हमने उनके कमरे को नाक किया और बताया कि हमें कमरे को देखना है। उन्होंने कहा कि क्या बात है तो एस॰डी॰एम॰ साहब ने कहा कि कलैक्टर साहब का आदेश है। उन्होंने कहा कि मैं कमरे की तलाशी नहीं लेने दूंगा। उन्होंने ऐसा करने से मना कर दिया, फिर हम अन्दर नहीं गये। उसके बाद पास के कमरे पर गये तो उस पर ताला लगा हुआ था। एस॰डी॰एम॰ साहब ने पूछा कि यह किसका कमरा है, इसे खोलो। उन्होंने कहा कि यह एम॰पी॰ साहब का कमरा है और इसकी चाबी उन्हों के पास रहती है।

श्री राम सिंह कस्वां : होटल में घुसते ही आपने र्राजस्टर नहीं देखा था?

श्री पारस चन्द जैन : रजिस्टर हमने नहीं देखा था।

श्री राम सिंह कस्वाः शीश राम जी के कमरे का आपको ज्ञान नहीं था कि यह शीश राम जी का कमरा है?

श्री पारस चन्द जैनः वह तो हमें मैनेजर ने बताया।

श्री राम सिंह कस्वा: वहां आप कितने लोग थे?

श्री पारस चन्द जैनः एस॰डी॰एम॰ साहब, मैं, डी॰एस॰पी॰ साहब और दो आर॰ए॰एस॰ प्रोबेशनर्स थे।

श्री राम सिंह कस्वां: जब शीश राम जी ने टेलीफोन किया और जब इस केस की जांच हुई तो क्या आपने उनको बयान दिया था?

श्री पारस चन्द जैनः मैंने किसी को बयान नहीं दिया।

श्री राम सिंह कस्वां: न आपने बयान दिया, न किसी को रिपोर्ट पेश की?

श्री पारस चन्द जैनः जी।

सभापति महोदयः शेखावटी होटल में कुछ कमरे बंद थे, लॉक लगा था?

श्री पारस चन्द जैनः दूसरे वाले में, शेखावटी हैरिटेज में।

सभापति महोदयः जैन साहब के रूप में आने से पहले कुछ रूप लॉक थे।

श्री पारस चन्द जैनः वह हमने चैक कर लिये थे, उनमें ताला नहीं लगा था। शेखावटी होटल के दो पोर्शन हैं, पहला पोर्शन चैक कर लिया था। उसमें कोई रूम लॉक नहीं था। दूसरे में जो लॉक थे। उन्होंने कहा कि यह शीश राम जी का कमरा है।

सभापति महोदयः पहले शिव शेखावटी में गए थे, उसमें रूम लॉक थे?

श्री पारस चन्द जैनः जी नहीं, पूरा ऑक्यूपाई था। वहां पर्यटक रुके हुए थे।

सभापति महोदयः क्या विदेशी पर्यटक भी थें?

श्री पारस चन्द जैनः जी हां।

सभापति महोदयः उनके कमरे किसने सर्च किए?

श्री पारस चन्द जैनः होटल के कर्मचारियों ने।

सभापति महोदयः विदेशी पर्यटक रूम से बाहर आए?

श्री पारस चन्द जैनः सारे अंदर थे।

सभापति महोदयः दूसरे दिन अखबारों में छपा था, जिससे मालूम होता है कि वे लोग जिस स्थिति में थे, सैमी न्यूड, उसके बावजूद भी वे बाहर आ गए।

श्री पारस चन्द जैनः बाहर नहीं आए।

सभापति महोदयः अभी आपके पहले डी॰एस॰पी॰ बोल रहे थे कि रूम से निकले थे, होटल कर्मचारियों से विदेशियों को बाहर बुलाया था, क्या वह झुठ है?

श्री पारस चन्द जैनः मैंने नहीं देखा।

सभापति महोदयः आप उनके साथ थे।

श्री पारस चन्द जैनः मैंने नहीं देखा।

सभापति महोदयः मतलब यह कि फारेन ट्यूरिस्ट रूम के अंदर थे?

श्री पारस चन्द जैनः यस सर।

सभापति महोदयः फर्स्ट इन्फार्मेशन रिपोर्ट एस॰डी॰एम॰ के खिलाफ हुई, क्या आपके भी खिलाफ हुई, जैन साहब ने की थी?

श्री पारस चन्द जैनः मेरे खिलाफ नहीं थी। एस॰डी॰एम॰ के खिलाफ की थी।

MR. CHAIRMAN: We may have to call you again, if necessary.

The witness then withdrew.

# THURSDAY, 28 SEPTEMBER, 2000

#### PRESENT

# Shri S. Jaipal Reddy-Chairman

#### **Members**

- Shri Sudip Bandyopadhyay
- 3. Shri Ram Singh Kaswan
- 4. Shri Rattan Lal Kataria
- 5. Shri Bhartruhari Mahtab
- Shri Ram Nagina Mishra
- 7. Shri Shivraj V. Patil
- 8. Shri Varkala Radhakrishnan
- 9. Kunwar Akhilesh Singh

#### SECRETARIAT

Shri D.R. Kalra — Deputy Secretary
Shri Ravindra Garimella — Assistant Director

### WITNESSES

- Shri Vishwamber Lal Sharma, Manager, Hotel Shekhawati Heritage, Jhunjhunu
- Shri Dharm Singh Sagar, Divisional Commissioner, Jaipur, Rajasthan (The Committee met at 15.45 hours)

# EVIDENCE OF SHRI VISHWAMBER LAL SHARMA, MANAGER, HOTEL SHEKHAWATI HERITAGE, JHUNJHUNU

(श्री विशम्बर लाल शर्मा ने सत्य निष्ठा से प्रतिज्ञान किया।)

MR. CHAIRMAN: Shri Vishwamber Lal Sharma, you have been requested to appear before the Committee to give evidence in connection with the question of privilege given notice of by Shri Sis Ram Ola, Member of Parliament, against the District Collector, Jhunjhunu, Rajasthan for having allegedly ordered search of his room in Hotel "Shekhawati—Heritage" with a view to malign his reputation.

I may inform you that under Rule 275 of the Rules of Procedure and Conduct of Business in the Lok Sabha, the evidence that you may give before the Committee is to be treated as confidential. Till the report or proceedings of the Committee are presented to the Lok Sabha, any premature disclosure or publication of the proceddings of the Committee would constitute a breach of privilege and contempt of the House. The evidence which you will give before the Committee will be reported to the House. The evidence that you give is also protected.

श्री विशम्बर लाल शर्मा: मैं झुंझुनू शहर में एक होटल चलाता हूं, जिसमें 20-22 कमरे हैं। उसमें देशी, विदेशी पर्यटक और अधिकारी आदि सभी तरह के लोग ठहरते हैं। इसी होटल में शीश राम जी भी उहरते रहते हैं। 1998 में जब चुनाव हुआ था, उस समय भी मेरे होटल में शीश राम जी ओला उहरे थे। उस वक्त 8.11.1998 से 29.11.1998 तक वे वहां उहरे थे। उनकी एंट्री का रजिस्टर भी मेरे पास है। आप देखना चाहें तो मैं समिति को पेश कर सकता हूं। 21.11.1998 की रात की बात है, करीब सवा 11 बजे का समय था। उस समय में अपने होटल के **काउंटर पर था। उस वक्त** हमारे झुंझुनू के एस॰डी॰एम॰ श्री वोरा, डी॰एस॰पी॰ श्री राजेन्द्र जी और दो-तीन और लोग थे, जिनका नाम मैं नहीं जानता, साथ में तहसीलदार भी थे, वे वहां आए थे। उनके साथ करीब 40-50 पुलिस वाले थे, जिनमें कांस्टेबल, ए॰एस॰आई॰ और एस॰आई॰ थे। इन्होंने सवा 11 बजे मेरे होटल को चारों तरफ से धेर लिया। आगे का गेट बंद करके कुछ व्यक्तियों को वहां खड़ा कर दिया। फिर मेरे से कहा कि रिजस्टर दो और आक्युपेंसी चार्ट दिखा। मैंने सब दिखा दिया। फिर उन्होंने कहा कि दस नम्बर कमरे में शीश राम जी ठहरे हैं, उसकी तलाशी लेनी है। मैंने कहा कि ओला साहब कहीं बाहर गये हैं, वे आ जाएं तो तलाशी ले लेना। उन्होंने कहा कि नहीं, अभी तलाशी कराओ। मैंने कहा कि मेरे पास चाबी नहीं हैं, वे साथ ले गए हैं। उन्होंने कहा कि दूसरी चाबी कहां है। मैंने कहा कि तीन दिन पहले वे एक चानी कहीं गुम कर आए थे इसलिए दूसरी उनके पास है, तीसरी नहीं है। उन्होंने कहा कि ताला तोड कर तलाशी कराओ। मैंने कहा कि मैं ताला नहीं तोडंगा। फिर उन्होंने मेरे को डराना-धमकाना शुरू कर दिया और कहा कि तुम्हें हवालात में बंद कर देंगे। मेर्रे कर्मचारियों को डरा-धमका कर गेट पर खड़ा कर दिया। मुझे कहा कि चिलिए 11 नम्बर कमरा कहां है। मैं उनके साथ चला गया और कमरा दिखा दिया। मैं फिर खड़ा हो गया। उन्होंने डिप्टी साहब ने और तहसीलदार जी ने कमरे का ताला तोड़ दिया। कमरे के अंदर चले गए। जितना भी सामान था, कपड़े-ख़त्ते इधर-उधर कर दिया। फिर एस॰डी॰एम॰ साहब बाहर आए और कलेक्टर साहब को टेलीफोन किया। सफल हो रहे हैं और आपरेशन जारी है। आप और फोर्स लेकर चले आइए! एक-दो आदमी काउन्टर पर खड़े कर दिए और दस नम्बर के सामने 14 नम्बर कमरा खुला पड़ा था, उस कमरे में सारे पुलिस वाले चले गए। डीसी और एसडीएम, सात और आदमी, उस कमरे में गए, जहां पहले से गैस्ट थे। ये 21 तारीख को आए थे, सुबह 11.15 बजे। उनकी वहां अटैची रखी हुई थी, उसको देखकर इन्होंने कहा कि अटैची चैक कराओ। उनके उठने से पहले ही इन्होंने अटैची को खोला, जिसमें 50-55 हजार रुपए थे और पछा कि इसका हिसाब दीजिए। उन्होंने कहा कि मैं बम्बई से आया हूं और पैसे बैंक से निकाल कर लाया हूं। फिर मुझ से कहा कि यह क्या व्यवस्था है, यह पैसे पुलिस वाले क्यों ले जा रहे हैं? ये पैसे लेकर बाहर आ गए। इस पर उन्होंने कहा कि आप हमें इसकी रसीद दीजिए। इन्होंने कहा कि रसीद देते हैं, लेकिन कोई रसीद नहीं दी। उसी वक्त शीशराम ओला जी भी आ गए। जब वे आए, तो उनको बाहर खड़े रखा। इसी बीच पुलिस वाले बाहर आ गए। कुछ अधिकारी तो वहां से भाग गए। डीएसपी, एसडीएम और एएसआई तथा कुछ पुलिस वाले वहां खडे रह गए। ओला जी ने पुछा कि पुलिस वालों ने होटल को कैसे घेर रखा है? मैंने कहा—ये आपके कमरे का तलाशी ले रहे हैं। इन्होंने पृछा—क्या मिला? बताया गया कि चार-पांच हजार रुपए मिले हैं। इस पर इन्होंने पूछा---रसीद दो। इसके अलावा आपको क्या मिला? बताया गया कि कुछ नहीं मिला। ओला जी ने पूछा—आपने ताला क्यों तोड़ा? कौन से कानून के तहत आपने ऐसा किया है? आपने चालीस साल की मेहनत मिट्टी में मिला दी। ऐसा आपने क्यों किया? फिर वहीं से उन्होंने इलैक्शन कमीशनर और दो-चार जगह टेलीफोन किए। रात साढ़े बारह बजे ये लोग आए, एसपी साहब भी थे, माफी मांगते रहे। फिर रिपोर्ट दर्ज कराई।

सभापति महोदय: आपको इतना ही कहना है या और भी कुछ कहना है?

श्री विशम्बर लाल शर्माः इस बारे में मुझे इतना ही कहना है, जो मैंने देखा। सभापति महोदयः होटल शेखावटी में आने से पहले ये एक और होटल में भी थे—होटल हैरिटेज।

श्री विशम्बर लाल शर्माः शेखावटी हैरिटेज एक ही होटल है।

सभापति महोदयः वहां किसी एक होटल में भी थे?

श्री विशम्बर लाल शर्माः शेखावटी हैरिटेज में ही थे।

सभापति महोदयः उस कम्पाउन्ड में कोई और होटल है?

श्री विशम्बर लाल शर्माः जी नहीं।

सभापति महोदयः वहां पुलिस गई थी।

श्री विशम्बर लाल शर्मा: इसके बारे में मुझे पता नहीं है।

श्री राम सिंह करवाः वहां दो होटल हैं, इन दोनों के बीच में कितनी दूरी है।

श्री विशम्बर लाल शर्माः तीन-चार किलोमीटर की है। इन्होंने आनन-फानन में कार्यवाही की और बड़ा हल्ला हुआ।

सभापति महोदयः एसडीएम कमेटी के सामने आए थे। उन्होंने बताया कि हैरिटेज से पहले वे शेखावटी में गए थे। वहां रूम की तलाशी लेने के बाद और कुछ नहीं मिलने पर आपके यहां आए थे।

श्री विशम्बर लाल शर्माः यह मेरी नालेज में नही है।

सभापति महोदय: बाद में नालेज में आया होगा?

श्री विशम्बर लाल शर्मा: बाद में इस बारे में नहीं आया।

सभापति महोदयः इसका मतलब है सीधे आपके पास होटल में पहुंचे।

श्री विशम्बर लाल शर्माः मैं यह नहीं कह सकता हूं कि वहां गए थे। मेरे पास 11.15 बजे आए थे।

सभापति महोदयः सीधे आपके पास रूम में आए। आपके होटल में उनका कमरा था, वहां ठहरे थे।

श्री विशम्बर लाल शर्माः पहले भी ठहरे थे, जब चुनाव हुए, एमपी का चुनाव हुआ। यहां आते-जाते रहते हैं।

सभापित महोदय: ओला जी के रूम में जाने से पहले, कुछ और कमरों की तलाशी ली थी? श्री विशम्बर लाल शर्मा: शीशराम ओला जी वहां खड़े रहे। एक-दो लोग नीचे और अधिकारी वहां खड़े रहे। उन्होंने वहां से टेलीफोन करने का काम किया।

सभापति महोदय: कोई और कमरे की तलाशी ली?

श्री विशम्बर लाल शर्माः वहां 14 नम्बर खाली पड़ा था।

सभापति महोदयः वह अलग बात है। किसी और कमरे की तलाशी ली या नहीं?

श्री विशम्बर लाल शर्माः नहीं।

सभापति महोदयः कुंजी शीशराम ओला जी के पास थी।

श्री विशम्बर लाल शर्माः जी।

सभापति महोदयः कुंजी आपके पास नहीं थी?

श्री विशम्बर लाल शर्माः जी, मेरे पास नहीं थी।

सभापति महोदयः उन्होंने ताला तोड़ा और आपके सामने अन्दर गए थे?

श्री विशम्बर लाल शर्माः मैं बाहर ही था।

सभापति महोदयः सारे लोग अन्दर गए और उनको पैसा मिला?

श्री विशम्बर लाल शर्माः उसमें नहीं था, दूसरे रूम में था।

श्री भर्त्रुहरि महताबाः वे कौन से कमरे में गए, 10 या 11 में?

श्री विशम्बर लाल शर्माः दस में गए थे।

सभापित महोदयः जैन साहब और दूसरे आफिसर जो आए, उनके बीच में कुछ डिस्प्युट चला। श्री विशम्बर लाल शर्माः उन्होंने कहा कि ये क्या कर रहे हैं। वे सो रहे थे, पलंग पर। अटैची इघर गेट पर थी। इन्होंने अटैची खोल दी। उन्होंने कहा—मेरी अटैची क्यों खोल रहे हैं? इसी दौरान इन्होंने पैसे निकाल लिए। इस पर उन्होंने कहा—आप मेरे पैसे क्यों ले जा रहे हो? इन्होंने कहा—आप इसका हिसाब दीजिए? मैं बाहर था। मुझे बुलाया, पूछा कि ये पैसे क्यों ले जा रहे हैं? आप होटस वाले हैं, ऐसे कैसे ये पैसे ले जा रहे हो? उन्होंने कहा कि अपको बतायेंगे, आप बाहर चलिए। फिर जैन साहब ने कहा कि इसकी रसीद दीजिए। इस दौरान कोई हाथापाई नहीं हुई। उन्होंने कोई रसीद नहीं दी।

सभापति महोदयः वे कोई सर्च वारन्ट लेकर आए थे?

श्री विशम्बर लाल शर्माः सर्च वारन्ट नहीं लाए थे।

सभापति महोदयः आपने एफिडेविट दिया है।

श्री विशम्बर लाल शर्माः जी, हां।

सभापति महोदयः कितने महीने के बाद दिया?

श्री विशम्बर लाल शर्माः डेट तो मुझे याद नहीं है।

MR. CHAIRMAN: What was the gap between the incident and the time when you filed the Affidavit?

श्री विशम्बर लाल शर्माः मुझे याद नहीं है।

MR. CHAIRMAN: According to the record available here, you gave the Affidavit on 21.11.98.

श्री विशाखर लाल शर्माः मुझे याद नहीं है। मेरे पास घर पर कॉपी पड़ी हुई है।

SHRI VARKALA RADHAKRISHNAN: Did you give any signed statement before the police or any officer regarding this incident?

श्री विशम्बर लाल शर्मा: मैंने बहुत रिकवेस्ट की, लेकिन उसने मेरी एक भी बात नहीं सुनी मुझे बहुत जलील किया। मैंने उनसे कहा कि आप दस मिनट रुकिए, मैं उन्हें बुला देता हूं मैंने कहा कि आप इस तरह मत कीजिए, ऐसे तो मेरा होटल बदनाम हो जाएगा। मेरा घंधा चौपट हो जाएगा, लेकिन उन्होंने मेरी एक भी बात नहीं सुनी।

SHRI VARKALA RADHAKRISHNAN: Did you tell the SDM that Shri Ola is not here? Did you tell the officers, please wait, Shri Ola is not here?

श्री विशम्बर लाल शर्माः जी सर।

SHRI VARKALA RADHAKRISHNAN: If so, I want to know whether your request was accepted. Or was it turned down? Did you ask the officers to wait for the arrival of Shri Ola?

SHRI VISHWAMBER LAL SHARMA: Yes.

SHRI VARKALA RADHAKRISHNAN: Did you know the status of Shri Ola? Was he known to you long before when he was the Minister or an MP? I want to know whether you are well acquainted with his status. He is a very great man. He is an MP. He was also a Minister. I want to know whether all these things were known to you before.

श्री विशम्बर लाल शर्माः जी हां, मैं जानता हूं ओला साहब मिनिस्टर भी रह चुके हैं।

श्री शिवराज वी॰ पाटिल: ओला साहब एम॰ पी॰ हैं और मिनिस्टर भी रह चुके हैं, यह तो आपको मालूम है।

श्री जिल्लाम्बर लाल शर्माः उस वक्त शायद मिनिस्टर नहीं थे।

श्री शिवराज वी॰ पाटिलः वह पहले मिनिस्टर रह चुके हैं और अब एम॰ पी॰ हैं, यह तो आपको मालूम है।

श्री विशम्बर लाल शर्माः जी हां।

SHRI VARKALA RADHAKRISHNAN: Did you inform the SDM or the persons who have broke open the lock of the door that he is an MP or he was a Minister, he is a reputed person? Were they aware of it?

श्री विशम्बर लाल शर्मा: मैंने उनसे यह कहा था कि आप दस मिनट रुक जाइए। वहां कोई गेस्ट ठहरा हुआ है, आप उनका ताला इस तरह न तोड़े। आपके ऐसा करने से मेरे होटल की इज्जत गिर जाएगी। मैंने उनसे कहा कि आप थोड़ी देर रुक जाइए या सील कर दीजिए, लेकिन ताला मत तोड़िए।

श्री शिवराज वी॰ पाटिलः वे लोग कमरा नम्बर 14 में गए और पैसे लाए, आपने यह देखा।

श्री विशम्बर लाल शर्माः जी हां।

**श्री शिवराज वी॰ पाटिल:** आपने गिने, उसमें कितने पैसे थे।

श्री विश्वम्बर लाल शर्माः उन्होंने गिने, मैंने नहीं गिने।

श्री शिवराज वी॰ पाटिल: आपने उन्हें गिनते समय देखा।

श्री विशम्बर लाल शर्माः जी नहीं, मैंने उन्हें गिनते समय नहीं देखा, लेकिन यह देखा कि पंच-पंच सौ के नोटों के पैकेट बने हुए थे।

श्री शिवराज वी॰ पाटिल: आप बाहर खड़े थे या अंदर थे?

श्री विशम्बर लाल शर्मा: मैं बाहर खड़ा था, उन्होंने मुझे अंदर बुलाया। उन्होंने कहा कि आप अंदर आइए और मेरे पैसे दिलवाइए, अन्यथा इस तरह आपके होटल में कौन टहरेगा।

श्री शिवराज बी॰ पाटिल: सिर्फ 55,000 रुपए थे, इससे ज्यादा नहीं थे।

श्री विशम्बर लाल शर्माः जी हां।

श्री सभापित पहोदय: शर्मा जी, यह इंसीडेंट आपके होटल में 21 नवम्बर, 1998 को हुआ। इसके संबंध में आपने एफ्फिडेविट 24 नवम्बर, 1999 को दिया था। इसका मतलब यह हुआ कि एक साल के बाद अपने एफ्फिडेविट दिया था। इसके बीच में क्या आपने कहीं शिकायत की थी और अगर नहीं की तो क्यों नहीं की? क्या कोई दवाब था या किसी के इर से नहीं की थी?

श्री विशम्बर लाल शर्मा: पुलिस वालों ने मुझे उस दिन डराया तो मेरा शिकायत करने का सवाल ही नहीं पैदा होता। वहां सारे प्रशासन के लोग खड़े थे और बार-बार कह रहे थे कि आपका होटल नहीं चलने देंगे। मैंने डर के मारे शिकायत नहीं की, लेकिन उन्होंने कर दी थी। तब मैंने सोचा कि शिकायत तो हो ही गई है, अपने आप इनवेस्टीगेशन हो जाएगा।

श्री सभापति महोदय: आपने एक साल के बाद कैसे और क्यों हिम्मत की?

श्री विश्रान्वर लाल शर्माः उस वक्त मैं डर के मारे नहीं कर पाया।

श्री सभापति महोदयः एक साल में राजस्थान की सरकार में तब्दीली हो गई थी। कलैक्टर साहब भी चले गए थे, इसलिए आपने उस बक्त हिम्मत की।

श्री विशम्बर लाल शर्माः जी हां, सारा प्रशासन बदल गया था। आपका यह कहना बिलकुल ठीक है।

श्री शिवराज वी॰ पाटिल: आपने शपथ-पत्र में कहा है कि उनके पास डेढ़ लाख रुपए मिले।

श्री विशम्बर लाल शर्माः एक लाख 55 हजार होंगे।

श्री शिखराज बी॰ पाटिल: अभी आप 55 हजार बोल रहे थे। कौन से सही हैं—एक लाख 55 हजार सही हैं या सिर्फ 55 हजार। आपने जो लिखित में दिए हैं, वही सही हैं।

श्री विशम्बर लाल शर्मा: मैंने जो लिखित में दिए हैं, वही सही हैं।

श्री शिवराज वी॰ पाटिल: आपने ओरल स्टेटमेंट में कमेटी के सामने 55 हजार का जिक्र किया था, आपके एपिफडेविट में एक लाख 55 हजार का जिक्र है।

श्री विशास्त्रर लाल शर्मा: उसमें जो लिखे हैं, वही सही हैं—एक लाख 55 हजार ही हैं। समापति महोदय: आप अभी कमेटी के सामने 55 हजार बोल रहे थे।

श्री विशम्बर लाल शर्माः सर, एक लाख 55 हजार ही सही हैं।

श्री राम सिंह कर्स्वाः शर्मा जी, एसडीएम (झुनझुनू) और डीएसपी आपके होटल में कब आये थे? श्री विष्णम्बर लाल णर्माः सवा ग्याहर बजे। श्री रामसिंह कस्वां: श्री शीशराम जी कब आये थे?

श्री विशम्बर लाल शर्माः पौरे बारह बजे और 12 बजे के बीच में।

श्री रामसिंह कस्वां: लेकिन एसडीएम (झुनझुनू) कहते हैं कि वे 9 बजे गये थे। जो एसडीएम और अन्य लोग आये वे क्या सीधे 10 नम्बर कमरे में चले गये जो 14 नम्बर कमरे के सामने है।

श्री विशास्त्रर लाल शर्माः 10 नम्बर कमरे के बाद में 11-12 नम्बर कमरे हैं, फिर वापस मुड़ जाते हैं तो 14 नम्बर पड़ जाता है।

श्री रामसिंह कस्वां: जब उन्होंने 10 नम्बर कमरे का ताला तोड़ा तो शोर हुआ होगा, आवाज आई होगी, तो मिश्री मल जैन क्या सोये हुए थे?

श्री विशम्बर लाल शर्मा: नहीं वे आराम कर रहे थे। टी॰वी॰ देख रहे थे। उनका इस बात से कोई ताल्लुक नहीं था।

श्री रामसिंह कस्वां: झुनझुनू कोई बहुत बड़ा शहर नहीं है। जो भी घटना वहां होती है तो सबको पता चल जाती है। प्रशासन का यह कहना है कि पहले शेखावटी होटल के अंदर गये थे। आपको भी उसकी जानकारी होगी। यह नहीं हो सकता कि उन्होंने छापा मारा हो और आपको पता नहों। जैसे प्रशासन कह रहा है कि उन्हें पता नहीं कि शीशराम जी वहां उहरे हुए थे, इसी तरह से आप भी कह रहे हैं कि आपको पता नहीं था। इसका मतलब तो यह हुआ कि वे वहां गये ही नहीं। इस बात को हम मान नहीं सकते कि आपको पता ही न हो।

श्री विशम्बर लाल शर्माः सर, मुझे इस बात का पता नहीं था।

श्री भर्त्रुहरि महताब: आपने अपने ओरल स्टेटमेंट में कहा है कि जब श्री शीशराम ओला जी होटल के पास पहुंच गये तो कई पुलिस ऑफिसर्स चले गये।

श्री विशम्बर लाल शर्माः तहसीलदार या जो एएसआई प्रोबेश्नर्स थे वे वहां से चले गये होंगे। एक-आध जो दीवार पर बैठे थे वे चले गये।

श्री भर्त्रुहरि महताखः श्री शीशराम जी को देखकर भाग गये।

श्री विशम्बर लाल शर्माः पता नहीं, लेकिन वे चले गये। चार-पांच गाड़ियां आई थीं, उनमें से कुछ चले गये।

श्री भर्तुहरि महताब: आपने एक स्टेटमेंट पहले दिया हुआ है कि जब ये पहले पहुंचे कुछ इंक्वायरी करने के लिए तो पहले आपका रिजस्टर देखा, 10 नम्बर कमरे में पहुंचने से पहले और जो दो-तीन-चार कमरे और थे उनके अंदर भी झांका और उनके अंदर भी गये थे। आपका इसके बारे में क्या कहना है?

श्री विश्वम्बर लाल शर्मा: रास्ते में कमरे हैं जिनका नम्बर 11, 12 और 8 है तो इनको भी बाहर से झांक लिया होगा। विजेन्द्र अरोड़ा 9 नम्बर कमरे में उहरा हुआ था। उसके अंदर नहीं गये।

श्री भर्त्रुहरि महताब: 10 नम्बर कमरे का ताला उन्होंने तोड़ा था तो क्या आपने उन्हें डोर-की नहीं दी थी।

श्री विशम्बर लाल शर्मा: मेरे पास नहीं थी।

श्री भर्त्रुहरि महताब: आपके पास डुप्लीकेट चाबी क्या नहीं रहती है।

श्री विशम्बर लाल शर्माः नहीं सर, दो-तीन दिन पहले ओला साहब से चाबी खो गयी थी तो मैंने उनको दूसरी चाबी दे दी थी।

श्री भर्तृहरि महताब: चाबी लेने के लिए फिर आप क्यों अपने काउंटर पर गये थे?

श्री विशम्बर लाल शर्मा: रिसेप्शन के काउंटर पर ही बात हो रही थी। मैंने वहीं कह दिया था कि मेरे पास चाबी नहीं है। मैंने ओला साहब को डुप्लीकेट चाबी दे दी थी।

श्री भर्तृहरि महताबः जो ऑफिसर आये थे उन्होंने सीधा आपसे पूछा कि श्री शीशराम ओला जी किस कमरे में हैं, उस कमरे को खुलवाइये?

श्री विशम्बर लाल शर्माः उन्होंने रजिस्टर देखा कि किस कमरे में शीशराम जी ठहरे हुए हैं। उन्होंने कहा कि इसको चैक कराओ। मैंने कहा कि वे तो नहीं हैं। तो उन्होंने कहा कि चाबी दे दो। मैंने कहा कि मेरे पास नहीं है। उन्होंने कहा कि डुप्लीकेट चाबी दे दो तो मैंने कहा कि वह खो गयी है।

कुवंर अखिलोश सिंह: 10 नम्बर कमरे की डुप्लीकेट चाबी का खो जाना तो बड़ी सीरियस बात है। आपने क्या कार्रवाई की, क्या आपने कोई खोजबीन की।

श्री विशम्बर लाल शर्मा: जैसा मैंने पहले कहा कि वह डुप्लीकेट चाबी मैंने ओला साहब को दे दी थी। वे चुनाव में गये थे तो वहां उनसे वह चाबी खो गयी थी। मैंने कहा कि यह दूसरी चाबी ले लो।

श्री भर्तुहरि महताबः जब उन्होंने 10 नम्बर कमरे की चाबी मांगी तो क्या उन्होंने रिजस्टर देखते हुए आपसे पूछा था कि बाहर से या दिल्ली से कोई आदमी आकर ठहरा हुआ है। क्या ऐसा कोई प्रश्न आपसे पूछा था।

श्री विशम्बर लाल शर्माः नहीं।

श्री भर्त्रुहरि महताबः केवल मिश्री मल जैन का कमरा खुला हुआ था तो उसमें घुस गये।

श्री विशम्बर लाल शर्माः जी।

श्री भर्त्रहरि पहलाब: कमरे में घुसते समय मिश्री मल जैन से उनकी कोई अनवन हुई थी?

श्री विशम्बर लाल शर्माः नहीं।

श्री भर्त्रहरि महताब: आपने बताया था कि मिश्री मल जैन मुम्बई से आये हैं।

श्री विशम्बर लाल शर्माः मैंने नहीं बताया था।

श्री भर्त्रहरि महताब: आपके साथ जो मिस-बिहेव हुआ वह किसने किया था?

श्री विशम्बर लाल शर्मा: श्री टी॰ सी॰ बोहरा जो एसडीएम थे उनका नाम में जानता हूं, बाकि दूसरे जो दो ट्रेनी थे उनका नाम नहीं जानता हूं।

श्री भर्तृहरि महताबः आपने उन सिविल सर्वेंट्स के बारे में कोई शिकायत की थी?

श्री रामसिंह कस्वां: डिप्टी साहब, उनके साथ जो पुलिस वाले थे, सिविल सर्वेट्स थे वे मुझे डरा रहे थे।

े श्री भर्तृहरि महताबः आपने कोई शिकायत नहीं की या शिकायत करना जरूरी नहीं समझा या उनकी शिकायत डर के मारे नहीं की।

श्री विशम्बर लाल शर्मा: डर के मारे नहीं की।

श्री रामसिंह करवा: श्री शीशराम जी 12 बजे के आसपास आये और आपके होटल के मालिक कब आये थे।

श्री विशम्बर लाल शर्मा: पोने बारह बजे के करीब आये होंगे और आते ही एस॰पी॰ साहब को फोन किया कि मेरे होटल में यह क्या हो रहा है। उन्होंने: आते ही फोन तुरंत ही किया।

श्री रामसिंह कस्वां: आपने कहा कि तलाशी लेने के बाद एसडीएम नीचे आया और कलैक्टर की फोन किया कि हमारा काम ठीक चल रहा है आप फोर्स लेकर तुरंत आओ। क्या वे उस समय नहीं आये?

श्री विशम्बर लाल शर्माः बाद में आये।

श्री रामसिंह कस्वां: टेलीफोन कब किया?

श्री विशम्बर लाल शर्माः 5-10 मिनट में ही कर दिया था।

श्री राम सिंह करवां: साढे ग्यारह बजे के आस-पास ही कर दिया होगा।

श्री विशम्बर लाल शर्माः जी।

श्री सुदीप बंद्योपाध्यायः आप बताएं कि वे क्यों आये थे? आपको इस बारे में कोई आइडिया है। या आपने इस बारे में कुछ सुना कि वे क्यों आये थे?

श्री विशम्बर लाल शर्मा: मुझे लगा कि उनका आना प्रो-प्लान था और श्री शीशराम ओला जी को राजनैतिक रूप से डाउन करने के लिए उन्होंने यह काम किया।

श्री सुदीप बंद्योपाध्याय: उन्हें 14 नम्बर से 1 लाख 55 हजार रुपये मिले लेकिन 10 नम्बर से उन्हें क्या मिला था?

श्री विश्वम्बर लाल शर्मा: वहां से वे खाली हाथ गये लेकिन raid होने के कारण उनकी बदनामी हुई और हमारे होटल की भी बदनामी हुई।

MR. CHAIRMAN: Shri Sharma, you said that after they broke the lock, opened the room and searched the room, the SDM spoke to the Collector on telephone. He told the Collector that he had found Rs. 4 lakh and odd in the room of Shri Sis Ram Ola. Did you say that?

SHRI VISHWAMBER LAL SHARMA: Yes, Sir.

MR. CHAIRMAN: Did they find that money? Or did you merely say that?

श्री विशम्बर लाल शर्माः मैंने रुपए नहीं देखे थे। मैंने टेलीफोन से यह कहते हुए बात सुनी थी कि तुरन्त और लेकर आ जाओ।

MR. CHAIRMAN: What happened to that money? एस॰ डी॰ एम॰ ने आपके सामने कह दिया था। वह चार लाख रुपए कहां गए?

श्री विशम्बर लाल शर्माः वह कहां गए, वे उनके पास थे या नहीं, वह सही था या गलत, मैंने देखे नहीं थे।

MR. CHAIRMAN: All right, thank you Shri Sharma.

(The Witness then Withdrew)

#### WITNESS EXAMINED

 SHRI DHARM SINGH SAGAR, DIVISIONAL COMMISSIONER, JAIPUR, GOVERNMENT OF RAJASTHAN.

MR. CHAIRMAN: You may kindly begin by taking the oath. (साक्षी द्वारा शपथ सी गई)

MR. CHAIRMAN: I thank you very much on behalf of the Committee for responding to our invitation. You have been requested to appear before the Committee to give evidence in connection with the question of privilege given notice of by Shri Sis Ram Ola, MP, against the District Collector, Jhunjhunu, Rajasthan for having allegedly ordered search of his room in Hotel Shekhawati, Jhunjhunu, with a view to malign his reputation.

I may inform you that under rule 275 of the Rules of Procedure of Conduct of Business in Lok Sabha, the evidence that you may give before the Committee is to be treated as confidential till the report of the Committee and its proceedings are presented to the Lok Sabha. Any premature disclosure or publication of the proceedings of the Committee would constitute a breach of privilege and contempt of the House. The evidence which you will give before the Committee, will be reported to the House. The evidence that you may give before the Committee is protected. In other words, if you say something here, you cannot be hauled up before Court for what you say here. So, what you say before the Committee is also protected. Since you inquired into the incident and made the report, I would request you to narrate the whole event as you saw it.

SHRI DHARM SINGH SAGAR: To begin with, I would state that I had taken over as Divisional Commissioner of Jaipur Division on 8th July, 1999. The incident relates to 21st of November, 1998. Therefore, I am not a witness to the physical site. I have prepared the report based on the papers which I found in the file. I have submitted this report before the Chief Secretary of the Rajasthan Government. He transmitted this report for your kind perusal. I took a statement of Shri Manjit Singh himself on the request of the State Government which was pressurised by the Secretariat from here itself to expedite the report. The report was sent when our State was facing a 64-days long strike. At that juncture, I prepared the report only from seeing the file and based on whatever my previous predecessor had taken and whatever communications have been made by Shri Sis Ram Ola on 21st of November. He despatched three communications to—(i) the SHO, Police Station, Jhunjhunu, (ii) the Chief Election Officer, Government of India, and (iii) the hon. Speaker, Lok Sabha. After a few days, he also wrote to the hon. Speaker of the Lok Sabha: I studied all these three communications sent by Shri Sis Ram Ola. Thereafter, I saw the reply sent by Shri Manjit Singh on the comments asked by the State Government on the communication of the Chief Election Officer because at that time, the District Magistrate was acting as District Election Officer. As usual, the total machinery comes under the authority of the Chief Election Officer of Government of India.

So, naturally, the Government of India's Chief Election Officer was supposed to comment upon the act and actions, right or wrong, as regards Shri Manjit Singh as far as that particular incident was concerned. I had annexed a copy of the communication which Shri Manjit Singh, the then Collector had sent to the Election Commission, along with the documents I submitted. It is Annexure III.

MR. CHAIRMAN: On what date was it submitted? Was it the 29th December, 1998?

SHRI DHARM SINGH SAGAR: Yes; 29th December.

MR. CHAIRMAN: Will you kindly read it for the Committee? श्री धर्म सिंह सागर:

"दिनांक 21.11.98 को सायं 8.30 बजे या रात्रि 9.30 बजे के बीच में किसी द्वारा दूरभाष पर अवगत कराया गया कि कस्बा झुनझुनूं में स्थित होटल शेखावटी में बाहर दिल्ली से कुछ लोग अवैध रूप से 40-50 लाख रूपया लेकर आये हुये हैं और इन रुपयों को अवैध रूप से चुनाव में बांटा जायेगा।"

Here I may mention that the hon. Member Shri Sheesh Ram Ola had filed an FIR on the same day which was registered on a great pressure from the State Government in which he mentioned—again you may kindly go through the FIR filed by Shri Sheesh Ram Ola in which he says:

''श्रीमान् कोतवाल साहब, पुलिस कोतवाली झुनझुनूं!

महोदय, निवेदन हैं कि मैं चुनाव प्रचार में गांवों में गया हुआ था और जब रात को 12.00 बजे होटल में आया तो होटल में डीएसपी मय फोर्स के मौजूद थे और होटल के कमरे नं॰ 10 का ताला तोड़ा हुआ था। डी॰एस॰पी॰, झुनझुनूं ने बताया कि आपके कमरे में चार लाख रुपये से ज्यादा मिले हैं तो मैंने कहा कि बिना सर्च वारंट के मेरे कमरे का ताला क्यों तोड़ा और किस मकसद से तोड़ा। मैंने जब रसीद मांगी तो थोड़ी देर के बाद इन्कार कर दिया गया कि कोई रुपया नहीं मिला। यह सारी कार्यवाही कलेक्टर, झुनझुनूं और बीजेपी के मुख्य मंत्री के इशारे पर मेरी प्रतिष्ठा और पार्टी की प्रतिष्ठा को नुकसान पहुंचाने की गरज से किया गया। कलेक्टर, झुनझुनूं मेरी प्रतिष्ठा को नुकसान पहुंचाना चाहते हैं और कलेक्टर मंजीत सिंह व्यक्तिगत रूप से मुझसे रंजिश रखते हैं। इसलिये उचित कार्यवाही की जाये।"

Thereby, he meant that he had the apprehension that whatever the Collector Shri Manjit Singh did and Collector Manjit Singh did not disclose the name and only says that he got the information, Shri Sheesh Ram Ola was on record before the SHO, and stated that perhaps the man may be the BJP Chief Minister or somebody.

SHRI SHIVRAJ V. PATIL: Why do you come to that conclusion?

SHRI DHARM SINGH SAGAR: It is written in the FIR of Shri Sheesh Ram Ola.

SHRI SHIVRAJ V. PATIL: You may leave it to us. We do not want your opinion on that. We will come to the conclusion ourselves. That is not good. If he is not there they complain. If he is there we suppose. That is not good.

SHRI DHARM SINGH SAGAR: I am sorry. I withdraw. I simply read out from the FIR.

SHRI SHIVRAJ V. PATIL: We do not want your opinion. We will come to our own opinion.

SHRI DHARM SINGH SAGAR: He mentions about the personal animosity with the District Magistrate. That is in the FIR. Likewise, in the first communication which Shri Manjit Singh sent, he says:

"आपको ज्ञात है कि इसी वर्ष फरवरी माह में लोक सभा चुनाव में तथा 1991 में शीश राम ओला ने झुनझुनूं संसदीय क्षेत्र से चुनाव लड़ा था। चुनाव के दौरान सांसद कोटे से जिला प्रामीण अधिकरण, झुनझुनूं से कार्य स्वीकृत कराने हेतु कई बार दूरभाष से दबाव डाला तथा इसी प्रकार लोक सभा चुनाव में मुनर्मतदान नहीं कराने के संबंध में भी इसी प्रशासन पर दबाव डाला परन्तु प्रशासन ने बिना किसी दबाव के लोक सभा चुनाव खतंत्र और निष्पक्ष चुनाव सम्पन्न कराया। कई बार इन्होंने मुझे खत्म करने की धमकी दी। जिला प्रशासन पर श्री ओला चुनाव के दौरान दबाव डालकर फायदा प्राप्त करने के लिये हमेशा प्रभावित करते रहे हैं परन्तु जिला प्रशासन द्वारा इस जिले में लोक सभा एवं विधान सभा आम चुनाव, 1998 खतंत्र तथा निष्पक्ष सम्पन्न कराये जो भारतीय चुनाव आयोग द्वारा नियुक्त पर्यवेक्षक द्वारा किया गया है।"

So, these two, the factor of animosity between the Member of Parliament and the then District Magistrate are corroborated by each other's versions which I have gone through.

In the communication which he sent to the hon. Speaker of the Lok Sabha he says that "I was told, in a discourteous manner that they had no such warrant and this was done so on the oral orders of the Collector of Jhunjhunu. I was in Jhunjhunu in connection with the election campaign of my party candidates including my son Shri Brajinder Singh Ola who was contesting the election from the Jhunjhunu Assembly constituency.

These two statements were made by Shri Sheesh Ram Ola to the hon. Speaker of Rajasthan. So, I say that in the FIR he takes that plea. Then in a communication to the hon. Speaker of Lok Sabha he takes the same plea, and then in the communication to the Chief Election Officer of the Government of India he takes the same plea of animosity.

I have studied The Practices and Procedures by Dr. Subhas C. Kashyap before writing the report.

MR. CHAIRMAN: I think we will come to that later and let us come to the incident.

SHRI DHARM SINGH SAGAR: What is the animosity or misconduct or misbehaviour by the Police officer cannot be made a cause for the privilege of the hon. Member.

MR. CHAIRMAN: No. What is a matter that involves the breach of privilege or contempt of the House will be looked into by this Committee. The Committee would like to know the facts from you as you could glean through or through your own inquiry. Leave that alone because we will come to that later.

SHRI DHARM SINGH SAGAR: That is all I have to say in this respect.

MR. CHAIRMAN: You gave a report and you yourself admitted that you did not go to the spot.

SHRI DHARAM SINGH SAGAR: I did not.

MR. CHAIRMAN: You did not talk to the hotel staff or hotel manager or anybody else.

SHRI DHARAM SINGH SAGAR: No.

MR. CHAIRMAN: You only looked into the papers sent by the District Collector and Shri Sheesh Ram Ola and came to certain conclusions and you could not look into it directly because of the on-going strike.

SHRI DHARM SINGH SAGAR: It was the longest employees' strike, for 64 days.

MR. CHAIRMAN: Did you prepare the report while the strike was on?

SHRI DHARM SINGH SAGAR: No. I prepared the report because the State Government asked me to prepare and submit it immediately as the Lok Sabha Secretariat was pressurising. Then only I prepared it and sent it.

MR. CHAIRMAN: We understand that. But when you made the report the strike was going on.

SHRI DHARM SINGH SAGAR: Yes report was dated 24-2-2000. At that time we were in the middle of the strike.

MR. CHAIRMAN: In the course of your evidence, you were good enough to state that both, the District Collector and Shri Sis Ram Ola, in their communications admitted to bad relationship between both of them. I would like to know as to why you have not brought that out in the report. You gave a clean chit to the District Collector saying that there was no mala fide intention on the part of the then Collector to instruct the

SDO verbally to conduct the raid, rather the said action was bona fide to ensure free and fair election in Jhunjhunu district and the search operation was organised to ensure compliance of the Model Code of Conduct as desired by the People's Representation Act. How did you come to this conclusion and how did you fail to bring out the fact of troubled relationship between the hon. M.P. and then District Collector?

SHRI DHARM SINGH SAGAR: It was because: (a) in writing, there is no order by the District Collector to any officer to go and search; (b) if any order is there, then the officer is supposed to follow the order, as laid down in the law; (3) his presence is not established anywhere when the search is being undertaken; and (d) at that time the whole machinery of the State was under the direct control of the Election Commission. Since the matter had already been referred to the Election Commission and they had obtained the comments and the comments had been accepted, therefore, I thought that personal animosity or bad relationship factor may not be attracted for the privilege as such. This is my perception and I may be wrong also.

MR. CHAIRMAN: The point is, you did not inquire into the incident yourself. You prepared the report on the basis of the written communications, both by the hon. M.P. and the then District Collector. In both the written communications, there is reference to the troubled relationship or equation between the Collector and the M.P. Why did you not bring that out?

SHRI DHARM SINGH SAGAR: I am not the person who has visited the spot and I am not the person who has seen the turbulence at that particular time. Even then I went through this book to know what are the privileges of a Member. I have written in my Report:

"The aforesaid privileges are not exhaustive. Hence, it is for the Parliament to decide finally whether there has been any breach of privileges of the Member of Parliament or not, as contemplated in the Constitution of India and in the privileges mentioned above."

So, I have not done it myself, I have left it to the decision of the Parliament,

MR. CHAIRMAN: Please forget that part for the present. As our hon. Colleague has pointed out, it was not for you to have commented on that. I am not going into that. Obviously, you were asked to make an inquiry into the facts and you did not have the opportunity or the occasion to inquire into the incident through on-the-spot inspection. You prepared a report based on written communications, naturally because of the strike that was going on and because of many other things. The Collector also gave you a communication. You prepared your report based on that evidence, and evidence clearly shows animosity between the then Collector and the M.P. How do you say the action of the Collector was bona fide?

SHRI DHARM SINGH SAGAR: I took the statement of Shri Manjit Singh himself. Whatever statement he gave to me, I shall read out for the perusal of the kind Committee. He says:

''मैंने जिला निर्वाचन अधिकारी के नाते निर्वाचन आयोग भारत सरकार द्वारा बार-बार दिये जा रहे निर्देश चुनाव के दौरान किसी प्रकार के धन का दुरुपयोग न हो, के अनुपालन में रिटर्निंग ऑफिसर, विधान सभा तथा उपखंड अधिकारी, झुंझुनू श्री टी॰ सी॰ वोरा को मौखिक आदेश दिये थे कि शिकायत के तथ्यों को जाकर जांच कर असलियत से मुझे सुचित करें। श्री टी॰ सी॰ वोरा एवं अन्य अधिकारियों को नियमानुसार जांच कार्य करने को कहा था। जैसा कि रिटर्निंग ऑफिसर श्री टी॰ सी॰ वोरा ने मुझे बताया कि खुद शेखावटी होटल गये और मैनेजर से पूछताछ की कि शिकायत में कथित तथ्य में कुछ नहीं मिला। फिर उन्होंने मुझे मौखिक तौर पर यह भी बताया कि वे आते-आते शेखावटी हैरिटेज होटल में भी गये, वहां भी मैनेजर से पूछताछ की। रिटर्निंग ऑफिसर श्री टी॰ सी॰ वोरा ने बताया कि वहां श्री शीशराम ओला भी थे और वे लोग बगैर कोई कार्रवाई किये वापिस आ गये। इस घटना के बारे में मैंने झुझुनु जिले में तैनात चुनाव पर्यवेक्षकों एवं मुख्य निर्वाचन अधिकारी, राजस्थान, जयपुर को सुचित कर दिया था। इस अवधि में मैं भारत सरकार के निर्वाचन आयोग के सुपरविजन एवं कंट्रोल में कार्य कर रहा था, उनके निर्देशों और आदेशों की पालना कर रहा था। चनाव आयोग द्वारा मेरे द्वारा भेजी गई सचना के बाद कोई पूछताछ नहीं की और उन्होंने मामला फाइल कर दिया। श्री शीशराम ओला, सांसद महोदय द्वारा इस मामले में स्थानीय पुलिस में एफ॰आई॰आर॰ दर्ज कराई गई है। श्री शीशराम ओला, सांसद महोदय का मैं पूरा आदर करता हूं, करता था, करता रहंगा, मेरे मन में उनके प्रति कोई दुर्भावना अथवा दराग्रह नहीं था और न रहेगा।"

This is what he stated.

MR. CHAIRMAN: You are not supposed to go by the representation of the parties, be it M.P. be it Collector or be it anybody else; you are supposed to come to your own judgement by collecting the facts. According to the facts made available to you on written record, it was very clear that there was animosity between the District Collector and the M.P. The M.P. made that amply clear in all his communications and the District Collector also had confirmed about this kind of relationship. Against the background of this material, what was the basis on which you gave a clean chit to the District Collector.

SHRI DHARM SINGH SAGAR: Sir, I have not given a clean chit to him, I have left it to your kind authority.

MR. CHAIRMAN: Do not get agitated. We do not condemn anybody unwarrantedly, we want to ascertain the facts. We may ask some disturbing questions, but please do not get agitated. You kindly help us in

coming to right conclusions. I will draw your attention to your report. The last sentence of the first page, or the third para, of your report to the Chief Secretary says:

"There was no mala fide intention on the part of the then Collector to instruct the SDO verbally to conduct this raid."—Of course, it is wrong to use the word 'verbally'; he never did it verbally, he did it orally. But that is a minor grammatical mistake—"Rather, such action was bona fide to ensure fair and free elections in Jhunjhunu district and search operations were organised to ensure compliance of the Model Code of Conduct."

Shri Sagar, you gave a completely clean chit to the District Collector in regard to his motives and you refrained from placing on record the fact admitted by both the Collector and the M.P. that the relation between the two was troubled. How did this happen?

SHRI DHARM SINGH SAGAR: Sir, I have written this report after a pretty long time—one year and two months after the incident was over. I thought the bad blood between the two might have cooled down and softened down. I thought why should I make reference to it again.

MR. CHAIRMAN: But after eight months, you were generous enough to give a clean chit to the Collector.

SHRI DHARM SINGH SAGAR: Sir, it is not eight months. This is a case of November, 1998. The report was sent in February, 2000. It is almost quarter to two years old.

MR. CHAIRMAN: OK. But you were supposed to be making a report on the incident that occurred on 21st November, 1998. You must report the incident as it occurred on that night. You must be able to report on the state of mind of the various players in that incident. On that night the relationship between the then Collector and the hon. M.P. was not harmonious.

SHRI DHARM SINGH SAGAR: Yes Sir.

MR. CHAIRMAN: Both of them—it is not only the M.P.—who made the complaint. The District Collector also referred to the bad relationship. So, why did you refrain from bringing that on record because that was the basis on which the M.P. made the complaint to the hon. Speaker here. Whether that complaint, by itself, constitutes a breach of privilege or not is a matter to be looked into by us and the Parliament and the Speaker. We will come to that later. You refrained from placing this on record.

SHRI DHARM SINGH SAGAR: मैंने गड़े मुदें उखाड़ना उचित नहीं समझा।

सभापति महोदयः वह ठीक है। इसका मतलब क्या है? That means you that the complaint was out-dated.

SHRI DHARM SINGH SAGAR: I did not think like that. मैंने गड़े मुदौ

को उखाड़ना उचित नहीं समझा। मैंने सोचा वह भी वहां से हट गए थे, ये भी मुझसे मिलते थे कई मामलों पर।

We had discussed things out.

MR. CHAIRMAN: This means that when you attributed good motives to the Collector you were attributing bad motives to the M.P.

SHRI DHARM SINGH SAGAR: No Sir. It is not at all like that. I am attributing good motive to the hon. M.P. also. During this recent Panchayat Raj elections, there was again this kind of situation and his good offices were used.

MR. CHAIRMAN: Shri Sagar, we are not going into other incidents. We are only confining ourselves to this incident.

SHRI DHARM SINGH SAGAR: Sir, that might be a lapse on my part. I agree. It may be a lapse on my part. But in the best of my judgement I thought of not to dig the bad things. So far some people may think that I am not to comment on the privilege and whether it is committed or not. It may not be the basis. That is why I did not mention it.

MR. CHAIRMAN: Shri Sagar, do not jump the gun. We have not come to your comments and what constitutes the breach of privilege. We will come to that later. We are just now at the stage of your reporting of the facts.

SHRI DHARM SINGH SAGAR: Sir, it may be a lapse on my part. I admit it. I did not bring it deliberately because it will not serve any purpose, to my mind.

MR. CHAIRMAN: Whose purpose?

SHRI DHARM SINGH SAGAR: Nobody's purpose.

MR. CHAIRMAN: Why? The M.P. was the complainant and his purpose would be defeated.

SHRI DHARM SINGH SAGAR: The Collector was also a complainant to the Chief Election Commissioner that this person was harassing me and this person was putting me to so many difficulties etc. and nobody helped me.

MR. CHAIRMAN: Shri Sagar, you are not presiding over Lok Adalat. The point is that you were asked to enquire into the incident at the instance of the Speaker, Lok Sabha. You were not supposed to settle the dispute in a very informal way. You are supposed to record the facts and convey the facts accurately and leave the judgement to the Speaker, Lok Sabha or the Committee on Privileges. That is a different matter. Please hear me. The question that I am putting is: Why did you fail to record the facts?

SHRI DHARAM SINGH SAGAR: Sir, I did not record it deliberately. I tell you why. I thought in the best of my judgement that it will not serve any purpose, for the purpose of sending the report.

MR. CHAIRMAN: The point is: Will you kindly note if you have failed to record the facts deliberately..

SHRI SHIVRAJ V. PATIL: You are committing a breach of privilege.

MR. CHAIRMAN: I do not know whether the Collector committed the breach of privilege or not. But you come under the breach of privilege.

SHRI DHARM SINGH SAGAR: Sir, I may be excused.

MR. CHAIRMAN: Shri Sagar, you are a very senior officer. You might have done it with the best of intentions. But when you give a judgement you can allow your own goodwill to come into play. But here you were not asked to give a judgement. You were asked to make a factual report.

SHRI DHARM SINGH SAGAR: Sir, before I made the report I had analysed the things. I had studied the whole file and I had brought everything on record. The part which you have mentioned that I deliverately did or was supposed to be a lapse etc. is also mentioned here. My official record is here. These things are here. इमने यह आपको भेजा है। I do not think they were sent to you.

MR. CHAIRMAN: Whether documents you may be in possession of, may be made available to the office.

श्री धर्म सिंह सागर: इससे संबंधित जो फाइल है प्रिविलेज वाली, जो हमें दफ्तर में मिली चार्ज के अन्दर उसकी सारी प्रोसीर्डिंग को हमने इसमें लिया है कि इन लोगों में यह भी प्रांबलम थी।

MR. CHAIRMAN: Now, you said in your report that the Collector gave the oral orders to the S.D.O. and the Collector had the power and the Collector was acting as a subordinate the C.E.C. who is constitutional post. Can you refer to the provision under which the District Collector has this power?

SHRI DHARM SINGH SAGAR: Sir, at the random I cannot say. Buy we have been taught in training at various times and I have worked in many elections that the model code of conduct is to be ensured by the District Election Officer. When hon. Shri T.N. Seshan was the Chief Election Commissioner, we were under a very big aura and we used to obey his commands like anything. The implementation of the model code of conduct of election may not be having any legal sanctity or legal base. But, unfortunately, we have been trained during those days that this has got to be done.

MR. CHAIRMAN: Shri Sagar, you are senior IAS officer. We are living in a democracy and democracy is not governed through rule of men

but it is governed through rule of law. Will you kindly assist us in pointing to the legal provision under which the District Collector in his ex-officio capacity as Chief Electoral Officer of the district had this power to give oral order to his subordinates?

SHRI DHARM SINGH SAGAR: Sir, I remember that under Section 100 of the Criminal Procedure Code the District Magistrate and the Police, when they have information of getting committed of any cognizable offence, they can enter the premises without a warrant except it is required that two respectable persons are to be present in the vicinity and a memo of search etc. should be prepared. The premises holder may refuse that he will not allow but they can have a forcible entry under Section 100 of the Cr. P.C. This is my little knowledge.

MR. CHAIRMAN: Now, in this incident, where there these two Panches? Under the Cr. P.C. provision two independent witnesses must be there.

SHRI DHARM SINGH SAGAR: Sir, when Executive Magistrate or First Class Magistrate is there, the witnesses are not necessary. They are necessary when a police officer goes. When a Magistrate is there, the provision of witness is not there.

SHRI BHARTRUHARI MAHTAB: Was it a 'search'?

SHRI DHARM SINGH SAGAR: It was a kind of search.

SHRI BHARTRUHARI MAHTAB: You have mentioned in your report that a search was being conducted. The report says, "They went into the premises". What is your impression?

SHRI DHARM SINGH SAGAR: Technically, it was a 'search'. During the night, if we enter into somebody's premises and ask him to open the door and show the things, it means, technically, it is a search.

SHRI BHARTRUHARI MAHTAB: Do you mean to say that it was certainly a 'search' and not just an 'investigation'?

SHRI DHARM SINGH SAGAR: It was a 'search'.

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MR. CHAIRMAN: According to your information, was the room of the hon. Member of Parliament opened or not?

SHRI DHARM SINGH SAGAR: On record, there is nothing to show and prove that. I was not available as a 'physical witness', and 'hearsay evidence' is no piece of evidence. Therefore, I just cannot say whether the room was opened or not. The room was not opened because on record, there is no paper to prove that the room was forcibly opened. People may say something to me at this juncture, but at the time, I have gone by the record. I have taken an oath and, therefore, I cannot say whether it was opened or not because I do not have any such information.

SHRI VARKALA RADHAKRISHNAN: While verifying the papers, did you come across any documentary evidence showing that the door was broke open? Please answer the question directly. You are a very experienced person, please answer the question directly. You are a witness before us, and we want to take evidence from you. We are not concerned about your inferences. We want to have the facts. Please answer the question. Did you come across any evidence showing that the room was opened? You have verified all the written statements.

Did anybody tell you that his room was opened? So many people gave statements before you. Did anyone of them make a reference to the fact that the room was opened.

SHRI DHARM SINGH SAGAR: Here, he says, ''होटल मालिक ने आग्रहकर्ता को अनुमति देकर होटल के कमरों का निरीक्षण कराया''.

SHRI VARKALA RADHAKRISHNAN: The question is whether the room was forcibly opened or not.

SHRI DHARM SINGH SAGAR: The room was opened with the permission of the Receptionist who was present at that time. This is what was written in the statement. The door was opened.

SHRI VARKALA RADHAKRISHNAN: Did you also not say that it was done under the Election Code of Conduct?

SHRI DHARM SINGH SAGAR: I did not say so, Sir.

SHRI VARKALA RADHAKRISHNAN: Then, why was his room opened?

SHRI DHARM SINGH SAGAR: The Collector asked him. There was some information that Rs. 40 lakh or Rs. 50 lakh was going to be disbursed among the voters in Jhunjhunu to garner their votes in the election.

SHRI VARKALA RADHAKRISHNAN: Now, we understand that nothing was recovered from his room. Then, was the opening of the door quite justified?

SHRI DHARM SINGH SAGAR: As the District Magistrate, if I have the information that some incriminating activity is going on at such and such a place or some kidnapped person is being hidden at such and such a place, then I have the right to open the door to catch the man before he commits any cognisable offence or to rescue a person before he is dead.

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SHRI VARKALA RADHAKRISHNAN: Did you come across any statement to the effect that despite requesting them to wait till the arrival of the Member of Parliament, they have asked the people to open the door?

SHRI SHIVRAJ V. PATIL: These are not disputed facts; these are established facts.

SHRI SHIVRAI V. PATIL: Do you know Shri Ole for a long time? SHRI DHARM SINGH SAGAR: I know him for the last 25 years.

SHRI SHIVRAJ V. PATIL: Do you know that he has been a Minister in the Union and the State Governments, and is also a Member of Parliament?

SHRI DHARM SINGH SAGAR: Yes, Sir.

SHRI SHIVRAJ V. PATIL: He filed one complaint nearly two years back, and his friend also filed one complaint nearly two years back, and against him also, the complaints have been filed. Why is it that no investigation is completed and a charge-sheet is not filed? Are you speaking on behalf of the Government or are you not speaking on behalf of the Government?

SHRI DHARM SINGH SAGAR: No, Sir. In my report, I have written on this particular question. I am not representing the State Government, I am representing one of the six divisions.

SHRI SHIVRAJ V. PATIL: In your division, this has happened. Why, even after two years, is the investigation not completed and a case filed?

SHRI DHARM SINGH SAGAR: Therefore, I have requested your kind authority to ask the Home Department as to why the investigation has not been completed.

SHRI SHIVRAJ V. PATIL: Who should ask it?

SHRI DHARM SINGH SAGAR: The Committee should ask it.

SHRI SHIVRAJ V. PATIL: What are you meant for then? We will ask you to ask the Home Department, and we will hold you responsible.

SHRI DHARM SINGH SAGAR: I have written to the Home Department.

MR. CHAIRMAN: You kindly refer to second part of your report, Shri Sagar. It says, "The Final report on the basis of FIR is yet to be received." The point I am trying to drive at is, before the final report based on the FIR was made available to you, how did you come to a conclusion?

SHRI DHARM SINGH SAGAR: There is no final report.

MR. CHAIRMAN: Please go through your own report to the Chief Secretary. Please go through the last sentence of second part. It says, "The final report on the basis of FIR is yet to be received." This is a report which you sent to the Chief Secretary, dated 24.02.2000. I am referring to the last sentence of second part.

SHRI DHARM SINGH SAGAR: It says, "The progress in the matter of FIR lodged in the police station on the basis of the report of Shri Sis Ram Ola and Shri M. Jain is to be furnished by the Home Department, Government of Rajasthan." That is all I have written.

MR. CHAIRMAN: The point I am trying to drive at before Shri Shivraj Patil resumes his questioning is that you submitted a final report in

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response to the notice of the Speaker of the Lok Sabha. So far as the Speaker of the Lok Sabha was concerned, your report was final because the Chief Secretary forwarded the recommendation without any further comment.

Your report was final. How did you submit a final report to the Speaker of the Lok Sabha without obtaining the final report on the action taken on the basis of the FIR.

SHRI DHARM SINGH SAGAR: I have sent this report to the hon. Chief Secretary of the State suggesting to him that the investigations were pending with the police stations on three cases and we were waiting for the investigations. The investigation would result either in a final report or a challan of the accused concerned if the case is made out. So that has got to be taken into account by the hon. Chief Secretary and he should have taken care.

MR. CHAIRMAN: Even before the Chief Secretary took the view you took three definitive views. One was that there was no mala fide motive; second was that the Collector was absolutely bona fide; and the third was that there was no question of privilege involved in this at all. Even if you were only having a tentative view, submitting a tentative report, you came to definitive final conclusions in your report because of which the Chief Secretary, based ultimately on your report, forwarded that to the Speaker, Lok Sabha. So, your report amounted to misleading the Speaker.

SHRI DHARM SINGH SAGAR: That is not my intention. If I am allowed, I have written in the last paragraph that it is ultimately for the Sansad to decide, for the Speaker to discharge.

MR. CHAIRMAN: It is not for you to say that. It is known to everybody.

SHRI SHIVRAJ V. PATIL: These cases have been pending for such a long time. What has been done by the Government of Rajasthan to see that these cases are brought to the notice of the Court and decided finally? What has been done by you?

SHRI DHARM SINGH SAGAR: As Divisional Commissioner, I asked my SP, Jhunjhunu and my DIG to expedite these cases. Before coming to this place also, I have told them, to expedite.

SHRI SHIVRAJ V. PATIL: Have you done it orally or in writing?

SHRI DHARM SINGH SAGAR; I send one communication before I prepared this report. I asked them to send the latest position on the cases and why they had not speeded up the cases.

SHRI SHIVRAJ V. PATIL: So, you have done it in writing.

SHRI DHARM SINGH SAGAR: I have sent them one communication.

SHRI SHIVRAJ V. PATIL: What have you asked in this communication?

SHRI DHARM SINGH SAGAR: I have asked them to bring these cases to the logical conclusion.

SHRI SHIVRAJ V. PATIL: If your communication is not respected by your subordinate or district officers, what action would you take?

SHRI DHARM SINGH SAGAR: I will report the matter to the Home Department.

SHRI SHIVRAJ V. PATIL: Is that the only thing that you can do?

SHRI DHARM SINGH SAGAR: As Divisional Commissioner, since the office is of a supervisory nature and not a statutory office.

SHRI SHIVRAJ V. PATIL: Have you brought it to the notice of the Home Secretary and the Government of Rajasthan?

SHRI DHARM SINGH SAGAR: Yes, I have written to the Chief Secretary to kindly take the final report regarding these cases from the SP concerned because they are not bothering.

SHRI SHIVRAJ V. PATIL: Please be careful in replying to the questions I am putting to you. Here, an MP is involved, a former Minister is involved. He has filed two cases and against him also two cases have been filed and those cases are pending with the police for more than two years to be investigated and challaned to the court and when the matter is pending before Parliament and the Speaker has written you have been repeating that this Secretariat is pressurising you as if two years' time is not enough for you to come to a conclusion. What have you done? Have you written to the Government that this is a serious matter and something has to be done? Have you written or not?

SHRI DHARM SINGH SAGAR: I have written.

SHRI SHIVRAJ V. PATIL: Can you produce that copy?

SHRI DHARM SINGH SAGAR: Let me see. Actually, there are quarterly meetings in which those cases are being reviewed.

SHRI SHIVRAJ V. PATIL: I am not talking about any thing oral. I am talking about written communications.

SHRI DHARM SINGH SAGAR: I will see if there is a communication, I wrote to the SP on the 23rd July, 1999. That letter is not with me but the response of the SP has been submitted here on record, उसमें उन्होंने यह कहा है। एनेक्शर आठ हमने आपको सबमिट किया है, उसे आप देख लीजिए।

SHRI SHIVRAJ V. PATIL: There are two things; your writing to the SP and your writing to the Chief Secretary and Home Secretary. You are now quoting the letter that you have written to the SP.

SHRI DHARM SINGH SAGAR: I have not written anything to the Chief Secretary.

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SHRI SHIVRAJ V. PATIL: Why?

SHRI DHARM SINGH SAGAR: I am sitting at Jaipur and I am asking him every time that this should be expedited.

SHRI SHIVRAJ V. PATIL: Do you not think that this matter should be brought to his notice?

SHRI DHARM SINGH SAGAR: As and when I go back, I will definitely write.

SHRI SHIVRAJ V. PATIL: Up to this time, you did not come to the conclusion that it requires to be given in writing.

SHRI DHARM SINGH SAGAR: It requires that and I have been requesting the hon. Home Secretaries, both the present one and the other who has been transferred and also the present Chief Secretary and the other Chief Secretary.

SHRI SHIVRAJ V. PATIL: So, should we take it that your Government works on oral orders?

SHRI DHARM SINGH SAGAR: I can request him; I cannot order him.

SHRI SHIVRAJ V. PATIL: You can write to him.

SHRI DHARM SINGII SAGAR: It is well within their knowledge that these cases are pending in the police stations. The Police Headquarters knows it. The Commissioner and Secretary knows it.

SHRI SHIVRAJ V. PATIL: If we come to the conclusion sitting in this Committee that you are not writing to your superiors to see that these cases are concluded, you have not taken appropriate steps to see that the challans are filed in the courts and you are writing to the Chief Secretary of the Government of Rajasthan to be sent to the Speaker that the Collector as acted and mala fide but bona fide, that you are trying to protect your colleagues, will we be wrong?

SHRI DHARM SINGH SAGAR: That is not my intention. I am not defending my colleague.

SHRI SHIVRAJ V. PATIL: Are you saying that these conclusions of ours would be wrong? I am putting the facts before you. For two years the cases are not filed. A former Minister is involved. You do not write to the SP properly. You do not inform the Home Secretary properly; you do not inform the Chief Secretary properly. You think that your oral conversation is more than sufficient. This is in view of the fact that the matter is pending in Parliament, before the Speaker and you come to the conclusion that the Secretariat is pressurising you to expedite the matter. What does that mean? Does it not mean that you want to protect your own colleague?

SHRI DHARM SINGH SAGAR: I have simply obeyed the order of the Secretariat of Lok Sabha. Whatever things were available at that time I did to best of my capacity.

SHRI SHIVRAJ V. PATIL: I have brought out whatever I wanted to bring on record. It will be argued later on. We are coming to the conclusion that you are giving a clean chit to the SDM, that he acted bona fide. I now come to the other point. You said that you as an officer would be in a position to issue the oral orders to your subordinates to search anybody's house to find out whether the money is there in his house or not and that is allowed by the Criminal Procedure Code. Are you sure about that?

श्री धर्म सिंह सागर: मैंने सैंक्शन 100 जनरल लॉ की तरह कोट किया है।

SHRI SHIVRAJ V. PATIL: I have section 100 with me. It says that if a warrant is issued and if the search has to take place the officers going to the house of a person to search his house will have the facility given by the owner or occupant of the house to search that house.

श्री धर्म सिंह सागर: पर्चे मौके जो उन्होंने बनाकर दिये हैं।

श्री शिवराज वी॰ पाटिल: आप बनाकर देने की बात छोड़िये। मैं आपको कानून बता रहा हूं। अगर आप उसे पढ़ना चाहें तो। मैं उसे अभी दे सकता हूं।

श्री धर्म सिंह सागर: मैंने उसे पड़ा है लेकिन इन पर्ची के बेसिस पर तो मैं बात कह सकता हूं!

SHRI SHIVRAJ V. PATIL: It is the Section which asks the citizen to allow the officer to enter his house and search his house, if the officer is going to his place with a warrant.

SHRI DHARM SINGH SAGAR: No. Without a warrant also, it is done.

SHRI SHIVRAJ V. PATIL: Without a warrant, it is done by the Magistrate who can issue the warrant. That is given under Section 103.

Section 103 says that if the Magistrate who can issue the warrant is present on the spot, he can do it.

श्री धर्म सिंह सागरः मैंने सर्च प्रोविज़न का रैफरैंस किया है। सौ से आगे चलते हैं। SDO is authorised to issue search warrants.

SHRI SHIVRAJ V. PATIL: But he was not there.

SHRI DHARM SINGH SAGAR: Mr. Bora was there. The Deputy Collector is SDO. He is authorised.

SHRI SHIVRAJ V. PATIL: Is he authorised to issue search warrants?

SHRI DHARM SINGH SAGAR: Yes. He is First Class Executive Magistrate.

MR. CHAIRMAN: We would like to be guided. I am not very sure of this, I am putting this question by way of eliciting information. The SDM is a Divisional Magistrate. He is an Executive Magistrate. Does he have the power to issue search warrants?

SHRI DHARM SINGH SAGAR: In Rajasthan, Sections 107, 108, 109 and 110 are there, for wrongful confinement of any women or having incriminating material, etc.

MR. CHAIRMAN: IPC is a national law. There is nothing like the Rajasthan Law.

SHRI DHARM SINGH SAGAR: In certain provisions, the SDMs in Rajasthan are empowered to do that.

MR. CHAIRMAN: But this is not a murder or a rape case. Here, we are only referring to misuse of money in elections. So, what is the law under which the Executive Magistrate has the power to issue search warrants?

SHRI SHIVRAJ V. PATIL: You are saying that he was asked to find out whether money was there in the hotel or not. Do we mean that it is an offence, if anybody possesses money? Or is it an offence if he distributes the money?

SHRI DHARM SINGH SAGAR: Unless he has money, how can he distribute?

SHRI SHIVRAJ V. PATIL: Suppose, you have money in your house. As an officer, can I come and search your house? Will I be allowed?

SHRI DHARM SINGH SAGAR: Having Rs. 40 lakh or Rs. 50 lakh is different.

SHRI SHIVRAJ V. PATIL: I can even have Rs. 10 crore. Only the Income Tax people can do it and not the Executive Magistrate.

SHRI DHARM SINGH SAGAR: But it is an offence. The law of the land can be executed by any authority. But it is an offence.

SHRI SHIVRAJ V. PATIL: But it cannot be done by the revenue officers. It can be done only by the Income Tax Officers.

SHRI DHARM SINGH SAGAR: But an offence is an offence.

SHRI SHIVRAJ V. PATIL: What do you mean by 'offence is an offence'?

SHRI DHARM SINGH SAGAR: It is because it affects the election prospects.

SHRI SHIVRAJ V. PATIL: This is bringing out on record, how the minds of officers who are colleagues of Shri Manjit Singh are working. You are issuing orders to search the house of a person having the money. How do you think that this can be done under the law?

SHRI DHARM SINGH SAGAR: If I may be allowed, I may say that there is a difference between a hotel and a house.

SHRI SHIVRAJ V. PATIL: Even in a hotel, it cannot be done. SHRI DHARM SINGH SAGAR: It is a public place.

SHRI SHIVRAJ V. PATIL: I may have Rs. 1 crore or Rs. 2 crore or Rs. 10 crore. Yet you will not take action against a person, who has that amount, unless you find him distributing.

SHRI DHARM SINGH SAGAR: Unless you have the amount, how will you distribute it? The thing is that the money has come with the intention of getting distributed.

SHRI SHIVRAJ V. PATIL: Anyway, this is being recorded. We will interpret your statement on this.

Going back to the earlier point, why is there any delay? Is there any explanation that you would like to give for not filing the cases in time?

SHRI DHARM SINGH SAGAR: There is definitely a lapse on the part of the investigating authorities. As supervisory officers we have been asking them, reminding them and telling them to expedite the cases. There is no, I should say, excuse for that and I will accept it. There is no excuse for the delay.

SHRI SHIVRAJ V. PATIL: Do you smell any rat for the delay?

SHRI DHARM SINGH SAGAR: I only feel sorry for it. That is all.

SHRI SHIVRAJ V. PATIL: You do not find that there is something wrong in that?

SHRI DHARM SINGH SAGAR: Certainly, there is something wrong.

SHRI SHIVRAJ V. PATIL: What is that?

SHRI DHARM SINGH SAGAR: The cases should have been investigated and taken to logical conclusions.

SHRI SHIVRAJ V. PATIL: According to you, why are they not investigated?

SHRI DHARM SINGH SAGAR: As the report of the police says, they are waiting for the statements to be recorded, since there are hundreds and thousands of people who are involved.

SHRI SHIVRAJ V. PATIL: Are you statisfied with that? Hundreds and thousands of people are not required; only four or five persons are required.

SHRI DHARM SINGH SAGAR: In Manjit Singh's case, he was Divisional Commissioner and so, they say that they have to record their statements.

SHRI SHIVRAJ V. PATIL: Do you find that these explanations are logical?

SHRI DHARM SINGH SAGAR: No. I do not find it logical and good explanation. This is not a good approach.

SHRI SHIVRAJ V. PATIL: Can you quote any law, except Sections 100 and 103, which can be quoted in support of the action taken by the

District Magistrate? We will have our interpretation of Sections 100 and 103 separately.

SHRI DHARM SINGH SAGAR: There is no other law.

SHRI SHIVRAJ V. PATIL: What portion of the Code of Conduct is applicable to this case, according to you? Can you quote it?

SHRI DHARM SINGH SAGAR: The prospects of elections of any candidate should not be allowed to be vitiated by the authority of money; it may be expressed in the form of posters, pamphlets; making corrupt use of money in kind or in cash should not be there. Those things have to be guarded and seen by the reporting officer at the time of elections. That is the only authority.

SHRI SHIVRAJ V. PATIL: Did you realise that if you level a charge against a candidate or his relations, for having collected the money in his room for distributing to the voters which comes out to be wrong and it is published in the newspapers only a few days before the elections, the chances of that candidate getting elected are affected easily?

SHRI DHARM SINGH SAGAR: Yes.

SHRI SHIVRAJ V. PATIL: Did you take any precaution to see that this does not happen?

SHRI DHARM SINGH SAGAR: I will confess before this Committee that had I been the Divisional Commissioner at that time, perhaps, I would not have allowed things to go on like that. I personally feel that Mr. Manjit Singh should have informed Shri Sis Ram Ola and should have brought him into confidence because it is like somebody informing somebody else that in such and such candidate's case, something has come. It might not have come; even then, it would have spoilt his reputation and his chances would have been less. Perhaps, I would not have allowed it like that.

SHRI SHIVRAI V. PATIL: That is right. Would you like to take action in matters like this, on an information given to you through a telephone by an unknown person?

SHRI DHARM SINGH SAGAR: No. I will not.

SHRI SHIVRAJ V. PATIL: In this case, it has been done. Can you explain?

SHRI DHARM SINGH SAGAR: I can simply say that it is a premature, novice and childish act.

SHRI SHIVRAJ V. PATIL: That is right. You have given a report to the Chief Secretary, Government of Rajasthan, in which you have said that the searches had taken place and they were closed. Is that correct? Should I read it out to you? What you have stated in that report is correct or not?

SHRI DHARM SINGH SAGAR: Search is conducted; they have the search memo. They have prepared the search memo.

SHRI SHIVRAJ V. PATIL: Is search memo there?

SHRI DHARM SINGH SAGAR: Yes.

SHRI SHIVRAJ V. PATIL: But the officer says that search was not conducted.

SHRI DHARM SINGH SAGAR: I told him that he could not take this stand.

SHRI SHIVRAJ V. PATIL: Why should you tell him? Let him face the consequences. That is a breach of privilege. You have quoted the law saying that these things do not constitute breach of privilege. But any wrong statement made to this Committee is also a breach of privilege.

SHRI DHARM SINGH SAGAR: Yes.

SHRI SHIVRAJ V. PATIL: Why do you come to conclusion that the breach of privilege law is so simple? Anyway, you leave that aside. Do you agree that the search was conducted?

SHRI DHARM SINGH SAGAR: Sir, it was conducted with the consent of the premises holder.

SHRI SHIVRAJ V. PATIL: Whatever it may be, was it conducted or not?

SHRI DHARM SINGH SAGAR: Yes, Sir. It was conducted,

SHRI SHIVRAJ V. PATIL: Did you come to know about this from the officers who had done it?

SHRI DHARM SINGH SAGAR: I came to know about this from the parcha moka of the search in which it is mentioned that they had gone in the hotel or in the room with the permission of the owner of the hotel or the Reception Officer whosoever he may be. That is the basis of my information.

SHRI SHIVRAJ V. PATIL: Permission of the owner of the hotel is meaningless but the permission of the occupant of the room is meaninggul.

SHRI DHARM SINGH SAGAR: Yes, Sir. It is on that point the parcha moka says that they have not done it. Both facts are recorded in the parcha moka. That is the basis. In the beginning, I requested to the hon. Committee that my basis is only the recorded thing.

SHRI SHIVRAJ V. PATIL: Now, is it possible for us to understand from you in how many days this case will be sent to the court for final decision?

SHRI DHARM SINGH SAGAR: I can only submit that whatever time limit this Committee prescribes for me, I will tell it to the State Government.

SHRI SHIVRAJ V. PATIL: We do not want you to be the post office. You are the head of the division and we expect you to expedite the cases of this nature. A former Minister is involved and you are not filing the case simply because the case is against the officer. What kind of confidence and the credibility ordinary citizen will have?

SHRI DHARM SINGH SAGAR: Sir, I would go and tell them that within six months these cases should be disposed of.

SHRI SHIVRAJ V. PATIL: It is not acceptable to us.

SHRI DHARM SINGH SAGAR: Sir, kindly give me three months.

SHRI SHIVRAJ V. PATIL: It is also not acceptable to us. Two years have already passed. You cannot wait for two years in matters like this. Do you know as per the Criminal Procedure Code the case should be filed within 90 days.

SHRI DHARM SINGH SAGAR: Yes, Sir.

SHRI SHIVRAJ V. PATIL: But you are asking for six month's time. It is double the time which is allowed by the law and that too after two years.

SHRI DHARM SINGH SAGAR: Sir, I know 90 days limit. But I am not the authority to commit before this Committee.

SHRI SHIVRAJ V. PATIL: We would expect you to communicate this to your Government.

SHRI DHARM SINGH SAGAR: As and when I go back, I will write that within one month these cases should be disposed of in either manner, viz., may be filed or otherwise.

SHRI SHIVRAJ V. PATIL: If they are filed we are sitting here.

SHRI DHARM SINGH SAGAR: Sir, I am talking about its logical conclusion.

SHRI SHIVRAJ V. PATH: If the eyewitnesses are saying that something has happened, let it be decided by an independent authority sitting in the court.

SHRI DHARM SINGH SAGAR: I agree with this. There is no problem. Sir, I will be asking the Superintendent of Police to expedite it.

SHRI SHIVRAJ V. PATIL: We are not telling you to ask your Superintendent of Police or Chief Secretary or Home Secretary. We are expressing our view that this Committee is unhappy with the fact that for two years the cases could not be completed and could not be filed in the court and no decision is taken. It is up to you.

SHRI DHARM SINGH SAGAR: Sir, I will convey your feelings.

SHRI SHIVRAJ V. PATIL: It is not my feeling. We have not come to any conclusion. We are expressing our views on this.

SHRI DHARM SINGH SAGAR: Sir, I will convey the feelings of the Committee.

MR. CHAIRMAN: But our report will be independent of whatever you do. It has nothing to do with what you do with your FIR. The way you have behaved, one cannot depend too much on your final report.

SHRI DHARM SINGH SAGAR: Sir, I agree with you. I am so sorry for so much of delay and the manner in which the things have been handled.

SHRI SHIVRAJ V. PATIL: I think wisdom should prevail on you people to take an appropriate action in this matter. Well, if it does not, you shall have to face the consequences.

SHRI DHARM SINGH SAGAR: Sir, all kinds of people are there in the stream of administration.

SHRI SHIVRAJ V. PATIL: You have the senior officers to advise them properly.

SHRI DHARM SINGH SAGAR: Sir, had I been there on the scene of occurrence perhaps I would not have allowed things to go to that extent. Sir, many more things have happened after this is Jhunjhunu and Sikar since I have taken over.

MR. CHAIRMAN: What are the things that have happened? Will you kindly take us into confidence?

SHRI DHARM SINGH SAGAR: Sir, I took over on 8th of July, 1999. There was a strike on the issue of reservation to the backward classes in Rajasthan. I disposed of everything peacefully.

MR. CHAIRMAN: We wanted you to tell the Committee in regard to this incident and not about other things.

श्री धर्म सिंह सागरः मैं तो इसमें यही कह सकता हूं कि मुझे उन्होंने कहा कि आप रिपोर्ट बनाइये। मैंने अपने परसैप्शन से रिकार्ड पर जो मैटीरियल था, उसके हिसाब से रिपोर्ट दे दी।

सभापति महोदयः आपको चीफ सैक्रेटरी ने जो लिखा था, आपके पास उसकी कापी है? श्री धर्म सिंह सागरः बिल्कुल, सर।

MR. CHAIRMAN: Please read out the content of the letter written to you by the Chief Secretary. When were you asked to inquire into it? What was the date?

श्री धर्म सिंह सागर: 10 फरवरी का राज्य सरकार का आदेश है। उप शासन सचिव, गृह विभाग ने मुझे चिट्ठी लिखी है। संभागीय आयुक्त, जयपुर, यह 20 फरवरी, 2000 की चिट्ठी है। श्री शीश राम ओला, सांसद, लोक सभा की ओर से विशेषाधिकार के सम्बन्ध में विरुद्ध शिकायत जिला कलैक्टर, झुंझुनू। यह चिट्ठी संभागीय आयुक्त, जयपुर को लिखी है। महोदय, उपरोक्त विषयान्तर्गत आपका ध्यान इस विभाग के समसंख्यांक पृष्ठांकन दिनांक 04.02.2000 की ओर आकर्षित करते हुए उल्लेख है कि इस प्रकरण में राज्य सरकार द्वारा आपको जांच अधिकारी मनोनीत किया गया था, परन्तु कोई जांच

प्रतिवेदन अभी तक राज्य सरकार को प्राप्त नहीं हुआ है। अतः आपसे अनुरोध है कि जांच शीघ्र पूरी कर एक माह में जांच प्रतिवेदन इस विभाग को प्रेषित करने की व्यवस्था करें।

MR. CHAIRMAN: May I stop you at this stage? When were you earlier asked to inquire into it?

श्री धर्म सिंह सागर: इसका भी बताता हूं। यह दो जुलाई, 1999 की चिट्ठी है।

I was not there in the office. I took charge on 8th July.

MR. CHAIRMAN: But you were there from 8th July onward. You were reminded in 2000.

SHRI DHARM SINGH SAGAR: I received only one letter. On 2nd July, I was not there.

MR. CHAIRMAN: The point is on 2nd July, you were not in office. But your predecessor was in office. But you took office from 8th July. Naturally the letter written to your predecessor was supposed to be written to you also. After all this is a letter written to the person holding the office and not to a person as an individual. So, why were you sitting on this?

SHRI DHARM SINGH SAGAR: Sir, I was not sitting on this. Sir, I will let you know another report. 21.12.1998 को संभागीय आयुक्त मेरे प्रिडिसेसर श्री लिलत कोठारी ने एक रिपोर्ट भेजी है। एक महीने के बाद उन्होंने कहा, राज्य सरकार द्वारा उक्त प्रकरण में मुझे जांच करने का आदेश जारी किया गया था। इस सम्बन्ध में श्री शीश राम ओला से दिनांक 15.12.1998 को टेलीफोन पर वार्ता की गई। उन्होंने वार्ता के दौरान दोनों प्रकरणों में पुलिस में एफ॰आई॰आर॰ दर्ज कराने पर जोर दिया एवं यह भी कहा कि इस जांच में, एकजीक्यूटिव इन्स्वायरी में उन्हें कोई एतराज नहीं है। जब उनसे कहा जायेगा, वे अपना बयान दे देंगे। इस बाबत पुनः मुख्य सचिव महोदय से टेलीफोन पर विचार-विमर्श किया गया। उन्होंने बताया कि एक बार पुनः उनसे व्यक्तिगत तौर पर वार्ता कर ली जाये। इस बाबत दिनांक 20.11.1998 को उनसे वार्ता हुई। उन्होंने इस प्रकारण में अभी तक एफ॰आई॰आर॰ दर्ज न करने पर अपनी नाराजगी जताई तथा उन्होंने कहा कि एफ॰आई॰आर॰ दर्ज कर दी जाये। इस बिन्दु पर 21.12.1998 को, एक महीने बाद मुख्य सचिव महोदय से वार्ता की गई। उन्होंने अब तक की प्रगति से अवगत कराया।

उन्होंने इस संबंध में एफ॰आई॰आर॰ दर्ज करने के लिए कह दिया है। पुलिस विभाग इस पर अग्रिम कार्यवाही कर रहा है। जब इन दोनों प्रार्थना पत्रों पर एफ॰आई॰आर॰ दर्ज कर अलग से जांच की जा रही है तो मेरे स्तर पर उन्हीं बिन्दुओं पर जांच करना उचित नहीं होगा। My predecessor is writing to the Government. इसलिए कृपया इस प्रकरण का परीक्षण कर मेरे द्वारा इस संबंध में अब और जांच करनी है अथवा नहीं करनी है और अगर की जानी है तो किन बिन्दुओं पर की जानी है, उनसे अबगत कराएं ताकि हम अग्रिम कार्रवाई कर सकें। There the matter ends.

MR. CHAIRMAN: Your predecessor sent this report to the Chief Secretary because a reference was made to him by the Chief Secretary. Whereas the reference made by the Chief Secretary on 2nd July 1999 was based on a notice sent to him by the office of the Speaker of Lok Sabha. They are two different things. While the reference made from the Chief

Secretary was of administrative kind, the reference made by the Chief Secretary based on the notice of the office of the Speaker of Lok Sabha was qualitatively and constitutionally different.

SHRI SHIVRAJ V. PATIL: May I tell you that if you do not, in pursuance to the notice sent by the Speaker, investigate into the matter and report to the Secretariat properly, it constitutes a breach of privilege not just against the SDM, but against all those who have received the notice. You are quoting the law, so we are letting you know the law.

श्री धर्म सिंह सागरः आप तो सम्माननीय स्पीकर रहे हैं।

श्री शिवराज थी॰ पाटिल: इसीलिए मैं बोल रहा हूं कि इस प्रकार से लीगली, टैंक्रीकरिंग जाकर इसके ऊपर अगर कोई प्रोटेक्शन चाहे तो उसे नहीं मिलेगा। अगर वह सही ढंग से, खुले मन से, सही मन से चाहे तो उसे प्रोटेक्शन मिल सकता है। आपको अगर नोटिस देकर बताया गया है कि इसकी इंबेस्टीगेशन करनी है और आपने नहीं की है तो It itself constituted a Breach of privilege.

श्री धर्म सिंह सागरः मैंने 23 तारीख को एस॰पी॰ को चिट्ठी लिखी थी।

On 8th July 1999 I took over. On 23rd July, just after fifteen days I went through the things and wrote to the SP to let me know what was the latest position of the case and why it was pending.

MR. CHAIRMAN: You received a reference from the Chief Secretary based on the notice sent by the office of the Speaker. The Chief Secretary asked you to inquire into the matter and report to him so that in turn he could respond to the notice sent by the office of the Speaker. What did you do between 8th July 1999 to 24th February 2000?

SHRI DHARM SINGH SAGAR: I took the statement from Shri Manjit Singh and called for a report from the SP. I had taken these two actions.

MR. CHAIRMAN: There was an intervening period of eight months. This reference was made to you from the Chief Secretary not suo motu, but based on an urgent notice sent by the office of the Speaker.

SHRI DHARM SINGH SAGAR: In July I took over. Within fifteen days I wrote back to the SP and on 24th of February I recorded the statement of Shri Manjit Singh. From 16th November the strike started.

MR. CHAIRMAN: Up to what time did the strike continue?

SHRI DHARM SINGH SAGAR: The strike continued up to March 2000.

SHRI SHIVRAJ V. PATIL: The strike does not take precedence over the notice sent by the Speaker, Lok Sabha.

श्री धर्म सिंह सागरः मुझे जैसे ही चिट्ठी आई है, मुझे 10 फरवरी को लास्ट चिट्ठी आई है।

MR. CHAIRMAN: You are confusing the reminder with the original letter. The original letter was written to you on 2nd July 1999 before you took over when your predecessor was there. A notice was received by him

from the Chief Secretary in the context of a notice given to the Chief Secretary by the office of the Speaker, Lok Sabha. That was the first letter. You gave the report on 24.2.2000, subsequent to the reminder of the Chief Secretary. Why were you sitting on that? Your were earlier citing the strike as a pretext—I do not want to use adjectives because we still have an open mind. You were sitting on a notice sent to you by the Speaker of Lok Sabha from 8th July, the day on which you took over, to November even if the strike is to be considered a legitimate pretext. How were you sitting pretty on this?

SHRI DHARM SINGH SAGAR: I wrote a letter to the SP. I took the statement of Shri Manjit Singh after digging out the old files. I got only two months—May and June. From November 16th 1999 to April 2000 we were busy in handling the strike.

MR. CHAIRMAN: Either you are confusing us or you are yourself confused. Please, let us not try to act smart. The point I am making is that you were the Divisional Commissioner between 8th July 1999 to November 1999. You are trying to say that the strike constituted an extenuated circumstance. As Shivraj-ji has pointed out, the strike cannot take precedence over the notice sent by the office of the Speaker, Lok Sabha and the strike cannot paralyse and Government machinery in such a manner as to prevent the Divisional Commissioner from speaking to the Collector, the SP and the DSP because they were not on strike. Assuming that the strike was a overwhelming circumstance, you had free time with you from July to November. Please explain as to what you were doing during that period.

SHRI DHARM SINGH SAGAR: From July to November I was busy learning things as to what was happening in the Department.

MR. CHAIRMAN: Forget about what respect you have for Shri Ola. You may or may not have great respect for him. Forget the kind of regard that you may or may not have for the Chief Secretary. What about the regard you need to pay to the notice by the office of the Speaker, Lok Sabha? As Shivraj-ji has said, even if the District Collector were to be exonerated, you could be indicted.

SHRI DHARM SINGH SAGAR: I can only submit that on 10th February 2000 I personally, as D.S. Sagar, had written a letter to the State Government about its seriousness. Before that perhaps I was not knowing things.

SHRI SHIVRAJ V. PATIL: Do you expect us to issue notices to all your officers to explain against each other as to how you have to conduct yourselves?

SHRI DHARM SINGH SAGAR: At the moment the only explanation that I can give is that it was a lapse on my part.

SHRI SHIVRAJ V. PATIL: That solves many problems. If you confess, it is more than enough.

कुंवर अखिलेश सिंह: सभापति जी, मैं आपके माध्यम से दो बातें जानना चाहता हूं। इन्होंने कलैक्टर के पक्ष में तर्क दिया है कि माननीय शोशराम ओला जी ने संसदीय विकास निधि से किसी खास एजेंसी से कार्य करने हेतु दबाव डाला। जिस एजेंसी पर उन्होंने दबाव डाला, क्या वह एजेंसी जिला प्रशासन द्वारा, क्लैक्टर द्वारा ब्लैक लिस्टेड थी? किसी भी संसद सदस्य को अधिकार है, वह सुझाव दे सकता है कि आप फलां एजेंसी से काम करायें। यदि वह एजेंसी ब्लैक लिस्टेड थी, तो उसका स्पष्ट तौर पर उल्लेख करें। दूसरी चीज, कलैक्टर को खत्म करने की धमकी शीशराम ओला जी ने दी। यह ब्यान कलैक्टर ने दिया है। इस स्थिति में क्या कलैक्टर ने शीशराम ओला जी के खिलाफ कोई एफआईआर दर्ज कराई? ये दो आरोप कलैक्टर ने शीशराम ओला जी पर लगाए हैं, इनका आधार क्या है? कोई भी संसद सदस्य अगर किसी कलैक्टर को खत्म करने की धमकी देता है, तो क्या कलैक्टर के द्वारा कोई एफआईआर दर्ज नहीं कराई जाएगी।

श्री धर्मसिंह सागर: पहली बात, मैंने ऐसा नहीं कहा है। मैंने सिर्फ चिट्ठी पढ़ी है।

कुंवर अखिलोश सिंह: कलैक्टर के कथन के अनुसार शीशराम ओला जो ने किसी खास एजेंसी से कार्य करने के लिए दबाव डाला। उस कलैक्टर के अधीन रहते हुए, उस एजेंसी ने कोई कार्य नहीं किया। हर कार्य के लिए शीशराम ओला जी तो मालिक नहीं है।

श्री धर्मिसिह सागरः एजेंसी से मतलब डीआरडीए से है। यह कोई बाहर की एजेंसी नहीं है। यह एक सरकारी संस्था है। किसी दूसरी एजेंसी की बात नहीं कही थी। माननीय सदस्य द्वारा खर्च के लिए दो करोड़ की व्यवस्था है।

कुंवर अखिलेश सिंहः उसमें मलत क्या कहा।

श्री धर्मसिंह सागर: कोई गलत बात नहीं कही।

कुंचर अखिलेश सिंहः आपने कलैक्टर के समर्थन में कहा है...

श्री धर्मिसिंह सागर: मैंने यह बताया है कि मैंने कलैक्टर की चिट्ठी पढ़ी है।

कुंवर अखिलोश सिंह: दूसरी बात, उन्होंने कहा है कि ओला जी ने खत्म करने की धमकी दी है। इस स्थिति में आपने कलैक्टर से पूछा कि आगर उन्होंने खत्म करने की धमकी दी है, तो उन्होंने एफआईआर क्यों दर्ज नहीं कराई?

श्री धर्मसिंह सागर: महोदय, मैं खुद ही कह रहा हूं कि यह बचकाना हरकत है।

कुंबर अखिलेश सिंह: इसका मतलब यह है कि कलैक्टर का ब्यान दुर्भावना से प्रेरित है। आपने उनसे पूछा कि यह ब्यान उन्होंने किस आधार पर दिया है।

श्री धर्मिसिंह सागरः कलैक्टर होने के नाते इस तरह की यह बचकाना हरकत है। एमपी साहब को डीआरडीए में काम कराने का अधिकार है।

कुंचर अखिलेश सिंह: आप यहां बतौर साक्ष्य उपस्थित हुए हैं। हम आपसे जानना चाहते हैं, एक कलैक्टर ने माननीय सदस्य के ऊपर यह गम्भीर आरोप लगाया है। शीशराम ओला जी चालीस साल से प्रतिनिधित्व कर रहे हैं। बुजुर्ग आदमी हैं। आज की उनकी स्थिति को देखते हुए, उनकी उम्र दो साल पहले सत्तर साल की होगी। ऐसे व्यक्ति के ऊपर कलैक्टर के द्वारा यह आरोप लगाना कि उन्होंने खत्म करने की धमकी दी, आप जांच अधिकारी हैं, क्या आपने यह देखा कि कलैक्टर ने कोई प्रथम सूचना रिपोर्ट दर्ज कराई है या किसी उच्च अधिकारी को लिखकर दिया है कि इस तारीख को यह घटना हुई? दूरभाष पर ग्रा उनके कार्यालय में खत्म करने की धमकी दी है।

श्री धर्मसिंह सागरः मैंने पूछा, उन्होंने सिवाय इसके मुझे कुछ नहीं बताया।

कुंबर अखिलेश सिंहः इस तरह का गम्भीर आरोप लगाना कलैक्टर के ऊपर एक गम्भीर मामला बनता है।

श्री धर्मसिंह सागर: यह डिस्कीशन आपका है। मैं यह नहीं समझता हूं, इस तरीके से कलैक्टर के द्वारा किसी एमपी के बारे में यह कहना सही बात है या गलत बात है। मैंने उसको यह कहा कि एक पब्लिक रिफ्नैन्टेटिव के साथ फील्ड में काम करने का आप का बिहेवियर ठीक नहीं है। You are not fit to cater to the field.

कुंचर अखिलोश सिंहः क्या आपने एक कमीश्नर होने के नाते यह जानने का प्रयास किया कि शीशराम ओला जी ने कभी किसी अधिकारी के साथ दुर्व्यवहार किया।

श्री धर्मसिंह सागरः में उनको 25 सालों से जानता हूं। वे निहायत ही अच्छे और मिलनसार व्यक्ति हैं। गरीबों की मदद करने वाले व्यक्ति हैं। इसी वजह से वे हमेशा जीतकर आते हैं। नाधुराम मिर्धा जी की तरह चाहे कोई हवा चले, उसका कोई असर नहीं होता और वे जीतकर आते हैं। मैं समझता हूं कि उनकी छत्रछाया में अधिकारी, गरीब और अमीर, उद्योगपति, सभी सुकून महसूस करते हैं।

MR. CHAIRMAN: Think you for the clarifications that you gave in response to the questions put by my hon. friend. You advised the Collector not to be childish. I am not asking you to advise but you have already advised. You made a statement here that you have already advised him not to be so childish as to level such irresponsible allegations against such respected public personalities and Members of Parliament. When you gave this advice to him, naturally you felt that the mind of the then District Collector was not fair.

श्री धर्मिसंह सागरः मैं ज्यादा क्या कह सकता हूं, उन्होंने लिखकर दे दिया है, कि वे उनकी इज्जत करते हैं, और करते रहेंगे। हस्ताक्षर करके दे दिया है।

MR. CHAIRMAN: No. The point is, you felt it necessary to advise the Collector not to be so childish and puerile as to make such allegations and you also advised him to treat public personalities with due deference. That means you felt the Collector was not prompted by right motives. Did you feel like that?

SHRI DHARM SINGH SAGAR: It is not only feeling it, Sir but I also hold it that he should not have behaved like that. When I go to comment upon this situation that his behaviour was childish, I mean that he behaved very snobbishly, I should say, with the present MP.

MR. CHAIRMAN: Having felt that way, how did you say in your report that he acted in a bonafide way?

श्री धर्मिसिंह सागरः फिर आप कहते हैं कि यह हमारा अधिकार क्षेत्र नहीं है। मुद्दें उखाड़ना उचित नहीं समझता हूं। मेरी यह कोशिश रही है और उन्होंने लिख कर दिया है। इनसे माफी मंगवा ली है। उनके पैर छुवा दिए हैं। मैंने उनको कहा है कि यह आपका बच्चा है। छोड़िए। आप भी परेशान हो रहे हैं।

सभापति महोदयः आप यह कह रहे हैं और वे 400 वोट्स से हार गए, इस इन्सीइंट के बाद। Who will take the responsibility for that?

SHRI DHARM SINGH SAGAR: The providence is already written in the Heavens. Perhaps, we are only the instruments to verify or confirm that.

MR. CHAIRMAN: Thank you.

(The witness then withdrew)

## THURSDAY, 2 NOVEMBER, 2000

#### PRESENT

### Shri S. Jaipal Reddy-Chairman

#### Members

- 2. Shri Ram Singh Kaswan
- 3. Shri Bhartruhari Mahtab
- 4. Shri Mudragada Padamanabham
- 5. Shri Shivraj V. Patil
- 6. Shri Varkala Radhakrishnan
- 7. Sardar Buta Singh
- 8. Kunwar Akhilesh Singh

#### Secretariat

Shri S. C. Rastogi

- Joint Secretary

Shri V, K, Sharma

Director

Shri Ravindra Garimella - Assistant Director

#### WITNESS

1. Shri Indrajit Khanna, Chief Secretary, Government of Rajasthan (The Committee met at 15.40 hours)

# EVIDENCE OF SHRI INDRAJIT KHANNA, CHIEF SECRETARY, GOVERNMENT OF RAJASTHAN

MR. CHAIRMAN: On behalf of the Committee, Shri Khanna, it is my pleasure to welcome you.

You have been asked to appear before the Committee to give evidence in connection with the question of privilege given notice of by Shri Sis Ram Ola, MP against the then District Collector, Jhunjhunu for having allegedly ordered search of his room in Hotel Shekhawati, Jhunjhunu with a view to malign his reputation.

I may inform you that under rule 275 of the Rules of Procedure and Conduct of Business in Lok Sabha, the evidence that you may give before the Committee is to be treated a confidential till the Report of the Committee and its proceedings are presented to Lok Sabha. Any premature disclosure or publication of the proceedings of the Committee would constitute a breach of privilege and contempt of the House. The evidence that you would give before the Committee would be reported to the House. The evidence that you may give is also protected. Nobody can haul you up for the evidence you give before the Committee. This evidence that you give for the Committee cannot be seized as a cause for

action against you even by Court or by any Government. Therefore, just as you are liable for breach of misleading the House, your evidence is also protected.

You may kindly proceed to enlighten the Committee on the manner you handled the whole issue from the time you or your predecessor had received the notice from the Lok Sabha office or on behalf of the Lok Sabha office by any other authority.

(The witness took oath)

SHRI INDRAJIT KHANNA: I joined as Chief Secretary in Rajasthan on the 1st January, 2000. The event relates to the 21st of November, 1998. Therefore the evidence that I would be presenting here before you is naturally based on the records that I have been able to access up to now because at the time of the event I was not there in the State.

Based on the records that I have perused, the then Collector, Dr. Manjit Singh received a telephonic information that a large sum of money, probably between Rs. 40 lakh and Rs. 50 lakh, had been brought into the district. That was the time of elections to the State Legislatures.

MR. CHAIRMAN: If you do not mind, may I interrupt you at this stage. You may feel free but my suggestion is that you deal with the issue from the viewpoint of the notice given to you, from Parliament to the Government of Rajasthan or its Chief Secretary, because we will discuss this question separately.

SARDAR BUTA SINGH: What is the follow-up action that you have taken after seeing the notice? Apparently, you were not there but your predecessor was there. So, when he first received the notice to explain what happened in this case what was the action taken by him? This office had to serve a lot of notices and give a lot of reminders. The time taken was so much that it becomes an issue in itself.

SHRI INDRAJIT KHANNA: The notice, as I find, was received in Rajasthan, through the Department of Personnel in the Government of India, on the 22nd December, 1998, asking for a report on the notice of breach of privilege. A report was sought from the then Collector and a reply was given by the State Government on the 12th January, 1999.

SHRI VARKALA RADHAKRISHNAN: Was a report given?

SHRI INDRAJIT KHANNA: Yes.

SHRI VARKALA RADHAKRISHNAN: Was it given on the 12th January?

SHRI INDRAJIT KHANNA: Yes.

MR. CHAIRMAN: Where is that report?

SHRI INDRAJIT KHANNA: It is with the Department of Personnel, from whom we received the notice of breach of privilege. We received the

notice on the 22nd December, 1998 and after getting a report from the District Collector, the State Government sent a reply to the Department of Personnel in the Government of India on the 12th January, 1999.

MR. CHAIRMAN: This means, it was replied to in about 20 days. SHRI INDRAJIT KHANNA: Yes.

Thereafter, if I may submit, the Ministry of Personnel again wrote to the State Government on the 23rd December, 1999, which was received on the 6th January, 2000, asking for comments on the hon. MP's letter and the Divisional Commissioner's report. It was received on the 6th January, 2000. It is dated the 23rd December, 1999. Unfortunately, the enclosure of the hon. Member's letter was not received.

We then wrote for the enclosure, which we received. We wrote on the 5th of February 2000, requesting for a copy of hon. Member's letter, which was probably inadvertently left out. In the meantime, the Divisional Commissioner's report had also come; we had furnished our reply on the 29th of February 2000 to the Department of Personnel. I think, this is as far our correspondence with the Government of India is concerned, that is where the matter is at present.

MR. CHAIRMAN: But on our record; is shows that the Divisional Commissioner was asked to submit the report sometimes in July 1999.

SHRI INDRAJIT KHANNA: If I may go back a little, on that very night, the hon. Member had got in touch with the Chief Secretary bringing to his notice, the event. The Chief Secretary had taken a meeting on that night itself, which became 22nd morning, because it was little past midnight. In that meeting, it was decided to send the then Divisional Commissioner and the DIG from Jaipur to Jhunjhunu. They left the same night or early morning; they were there on the 22nd November 1998.

I may again say—as a matter of point—that 25th was the day of election to the State Legislature. The DIG and the Divisional Commissioner came back. Another meeting was held by the Chief Secretary on the 23rd. Then the matter was submitted and an inquiry by the Divisional Commissioner was ordered by the State Government, which was communicated, to the Divional Commissioner on the 11th of December 1998. This inquiry report has come on 25th February 2000. This is the one that I referred to, which has just come — that is, about eight months ago. We asked for the inquiry report of the Divisional Commissioner in December 1998 and not in July 1999. This is what I wanted to say. That would have probably been a reminder because the Divisional Commissioner at that time changed.

MR. CHAIRMAN: It is ture. On 8th July 1999—if I recall correctly the evidence tendered before the Committee—the then Divisional Commissioner was asked to prepare a report of inquiry. In the meantime, on 2nd July or so, the earlier Commissioner was asked. Thereafter, the

new Divisional Commissioner took over. This report was submitted by him later because from November onwards, there was some strike.

SHRI INDRAJIT KHANNA: From 15th December, till about 18th or 19th of February of this year, there was this strike.

MR. CHAIRMAN: True, Therefore, the Divisional Commissioner deposed before the Committee to the effect that he could only look into the papers and could not make an on the spot inquiry. This Committee is not aware of the reports submitted by the Divisional Commissioner or the reply given by the Collector to the Chief Secretary on the complaint made by the Member at that time.

SHRI INDRAJIT KHANNA: If I may submit, the report of the Collector, as I mentioned, came in the last part of December 1998. We received the notice through the Department of Personnel of the Government of India and having gone through that, he had sent the State Government's reply to the Department of Personnel on 12th January 1999, based on the District Collector's reports. Even prior to that, on the 11th of December 1998, the Divisional Commissioner was asked by the State Government to conduct an inquiry. He had been there earlier, that is, on the very same day. But a formal inquiry was ordered on the 11th of December, I talked to the then Divisional Commissioner. He had made a visit to Jhunjhunu on the 28th December 1998, but he could not do anything further on the inquiry. Thereafter, he fell ill, He was on a month's leave. He had some cardiac problem. Then, he was transferred. In the meantime, in July, the new Commissioner had taken over. Then, he recorded Dr. Manjit Singh's statement in late August. This is what I get on perusing the records. The strike was over around 24th and 25th February.

MR. CHAIRMAN: When you talk of the strike, you are talking of the strike in 2000.

SHRI INDRAJIT KHANNA: Yes. From December 1999 to February 2000.

MR. CHAIRMAN: But the incident took place in November 1998. What happend in the meanwhile, apart from the Member complaining to the Lok Sabha Speaker and the Lok Sabha Speaker approaching the Government of Rajasthan through the Department of Personnel? The State Government was conducting its own inquiry on the basis of the complaint made by the Member of Parliament. What happened during that time?

SHRI INDRAJIT KHANNA: As I mentioned, the then Divisional Commissioner had indeed visited Jhunjhunu around the 28th of December 1998. I am basing my evidence on what he told me orally. He visited the place; he requested the hon. Member to come and give a statement; apparently the hon. Member has left and returned very late; so, the Divisional Commissioner could not meet on that particular said day. This

is what he told me. Thereafter, in January 1999, he fell ill; he had some cardiac problem; he actually underwent some angiography or angioplasty. He took a month's leave till February 1999; in the meantime, the Divisional Commissioner recorded the statements of the then SDM and the then DSP. That part of the inquiry took place. By then, the Divisional Commissioner was changed. The new Divisional Commissioner who came and probably gave evidence before this Committee recorded the evidence of Dr. Manjit Singh in late August 1999.

I would imagine that having recorded this evidence and perused the records, he has given this report in February.

MR. CHAIRMAN: To the extent this Committee is able to recollect, it feels that he is completely in the dark about the inquiry made by earlier Divisional Commissioner. He had, as many as, seven months with him. Even if he underwent angiography and was not available for work for a month, what did he do in the remaining six months? What is the reportage he made during that period? What is the report that he made?

SHRI INDRAJIT KHANNA: Barring the recording of the evidence of two officers namely the SDM and the DSP by the Divisional Commissioner, I would say that the then Divisional Commissioner was not able to do anything more.

MR. CHAIRMAN: But the present Divisional Commissioner who took over on the 8th of July also did nothing precious because he only looked after various papers and arrived at his own findings. He made that statement before the Committee.

SHRI INDRAJIT KHANNA: He did record one more statement of the then Collector. The new Divisional Commissioner who appeared before this Committee did record one more statement of Dr. Manjit Singh in late August. Of course, that should not have taken him much time. But he was also not the Divisional Commissioner when the incident took place, otherwise, he would have place all the records.

MR. CHAIRMAN: He only talked to the Collector and got the report from him. The complaint was against the Collector. Can one prepare a report based on what the complainant has said? You are a senior officer. The complaint was addressed against the District Collector and the report was prepared on the basis of the answer given by the complainant. Does it not amount to complicity? We are not rushing to conclusion, but as a senior officer you can guide us.

SHRI INDRAJIT KHANNA: I would not be able to say that it is complicity the possible counter argument would be that the hon. Committee was also seized of the matter.

MR. CHAIRMAN: By that time it was not referred to the Committee. It was between the Speaker and the Member. The Speaker was trying to ascertain facts from the Government of Rajasthan. At that time the

Speaker had not taken a decision to refer the matter to the Committee on Privileges. He was trying to make up my mind.

SHRI INDRAJIT KHANNA: Once we received the notice from the Ministry of Personnel, the assumption was that the matter has reached the Committee.

MR. CHAIRMAN: Whether the matter has been referred to the Committee or not, it was incumbent on the State Government to inquire into the allegation through an on the spot inspection and make the report.

SHRI INDRAJIT KHANNA: As I mentioned earlier, I do not have any first hand knowledge of the incident. It is based on the records. The Collector did receive a telephonic information on the 21st November, 1998 which he said was unanimous, saying that money has come in and according to the Collector it was Shiv Shekhawati Hotel. He tried to contact the officers. Since he could not contact them he contacted the SDM and passed on the message and asked them to inquire into the matter. The SDM along with Dy. S.P., Tehsildar and two of the Assistant Collectors who were under training went to Shiv Shekhawati Hotel. They made the inquiry but did not find anything. Incidentally, there are two hotels which share this name Shekhawati, one is Shiv Shekhawati and the other is Shekhavati Heritage. The SDM did not get it confirmed from the Collector whether they should proceed to the other hotel.

MR. CHAIRMAN: Did they search the rooms of Shiv Shekhawati Hotel?

SHRI INDRAJIT KHANNA: It is alleged that they have searched them.

MR. CHAIRMAN: I am talking of Shiv Shekhawati Hotel. The Divisional Commissioner in his report says that they were asked to search. The Divisional Commissioner also told us that they had the search memo also. We do not know these facts. Did they search the rooms of Shiv Shekhawati? If so, how many people were there? How much time did it take for them to search the Hotel?

SHRI INDRAJIT KHANNA: I have a very Important letter written by the Collector immediately after the incident. In his report dated 22nd November, he, says

"िंग्वेदन है कि दिनांक 21-11-1998 को रात्रि में करीब साढ़े आठ बजे अज्ञात व्यक्ति द्वारा दूरभाष पर बताया कि होटल शिव शिखावटों में दिल्ली से करीब 40 लाख रुपए चुनाव के लिए अवैध रूप से खर्च के लिए आए हैं। इस पर जिला पुलिस अधीक्षक एवं अपर कलेक्टर से सम्पर्क नहीं होने पर उपखंड अधिकारी हुंहुनू को नये उप अधीक्षक पुलिस के साथ जाकर जांच हेतु निर्देश दिए गए।"

MR. CHAIRMAN: We shall take a copy of that letter from you later on.

SHRI INDRAJIT KHANNA: He sent the report to the Chief Secretary. With the help of the Manager-cum-owner of the Shiv Shekhawati Hotel, the SDM and the Dy S.P. talked to the people who were in the rooms. During that process, the SDM and the Dy. S.P. were told that there is one

more hotel with the same name. I think the process would have taken about half an hour or so.

MR. CHAIRMAN: The point is that this is first time this Committee has come to know that the team was asked to go to Shiv Shekhawati Hotel. Moreover, the SDM and the Dy. S.P. are local officials. They should have known that there are two hotels with the same name. They need not be told by anybody else that there are two hotels in the same name.

SHRI INDRAJIT KHANNA: Whatever I am saying here is based on the records and what the officer has told me when I talked to him. He also did not know that there were two hotels with the same name.

I had perused the record. Having through it as closely as I would, I did discover this paper. The Chief Secretary initialed it on 22nd November. So, it could not have been placed on record after the incident. I am not trying to justify the version of the SDM or the Collector. Sometimes it happens that the officer on one end of the telephone may mishere a word.

MR. CHAIRMAN: Did you check up as to why the SP and the Additional Collector were not available at that point of time? Why did the Collector have to go in for the next bast?

SHRI INDRAJIT KHANNA: I have not checked up this point. I can do it.

MR. CHAIRMAN: This also is being told to us for the first time that the Collector wanted to send the SP and the Additional Collector. If SP and the Additional Collector had gone it would have made some qualitative difference. The people who had gone were SDM and Dy. S.P. We are for the first time coming to know that the Collector intended to send SP and the Additional Collector but they were not available at that time for some reason. Did you or any body check up as to what they were doing at that point of time, as to why were beyond the access of the Collector, as to why the Collector felt constrained to go in for the next best?

SHRI INDRAJIT KHANNA: The record does not reveal anybody having checked as to why these officers were not available.

MR. CHAIRMAN: You proceed with what you have to say.

SHRI INDRAJIT KHANNA: Thereafter these officers who reached Shiv Shekhawati, after finding nothing there and after being told that there was a similar sounding hotel called Shekhawati Heritage went to Shekhawati Heritage hotel. They went there on their own initiative. They were not told to do so and nor did they consult the Collector whether they should proceed further.

SHRI SHIVRAJ V. PATIL: Why do you not leave this for the Collector to say. You are making a statement based on a moral statement made to you.

SHRI INDRAJIT KHANNA: Yes, Sir, it is a hearsay.

Then they went to the next hotel Shekhawati Heritage. In the course of their inquiry outside room 14, they encountered one person who was, I think, Misrimal Jain. Then there are two sides of the story. Misrimal Jain has alleged in his FIR that they entered the room, took his money but never gave him any receipt. The other side says that he prevented them from conducting an inquiry. I do not know which version is correct. The investigation will ultimately show as to what is the truth. There are again two versions here because hon. Member Sis Ram Olaji has alleged in his FIR that they have broken into his room. I am going by the FIR. I hope you would permit me to state this on that basis. It was stated by him that Rs.4 lakh had been recovered. Whatever has followed is there on the record. The SP stated that no money had been recovered.

SHRI VARKALA RADHAKRISHNAN: As a very senior officer of the Government, do you or do you not find that there was a delay in all these matters? An allegation by a Member of Parliament, that too made repeatedly, is a very serious matter. There was no reason for this long a delay in dealing with this matter. Two years have already passed for such a simple matter. We are discussing an incident which had taken place in 1998. From this it becomes clear that the Government of Rajasthan and its officers have taken it in routine course. The complaint was made by a representative of the people in Parliament. Is there any justification for such a delay?

SHRI INDRAJIT KHANNA: As I said, there is no doubt that the inquiry could and should have been done much faster. Since it is a pointed query put by the hon. Member if I may make one statement, even the Divisional Commissioner in December, 1998 itself, after the FIRs were registered wrote to the Government asking whether in view of the fact....

SHRI VARKALA RADHAKRISHNAN: The hon. Speaker of Lok Sabha had also intervened and asked the Department of Personnel of Rajasthan Government for a reply. That is the position.

SHRI INDRAJIT KHANNA: In fact the Divisional Commissioner asked the Government in late December, 1998 — after the FIRs were registered — as to in view of the fact that the FIRs had been registered and an investigation had started, should be continue with the inquiry. He was then told that he should continue. And, as I said, the inquiry could and should have been done much more quickly.

After that the hon. Member had filed the notice for breach of privilege. According to him, he was staying in the hotel. He naturally objected to the manner in which this inquiry was being done. The officers say that the SDM and the Dy. SP stopped whatever they were doing. In the meantime the hon. Member had called up the Collector. The SP and the Collector came to the scene and after that the matter as far as the event was concerned, had ended. Then, of course, the filing of the complaint, etc., took place. That is as far as the facts of the event that took place on that

Section 1994

night are concerned. The hon. Member had also called up the Chief Secretary, as mentioned. At 12.30 in the night the Chief Secretary took a meeting and then the Government had sent the Divisional Commissioner and the DIGP the very same morning.

MR. CHAIRMAN: Have you completed your statement or do you have anything to add?

SHRI INDRAJIT KHANNA: Sir, whatever information I could gather from the documents, I have given.

SHRI SHIVRAJ V. PATIL: We would like to have your full statement on record before we start asking you questions. Have you anything to add apart from this? If you do not, we are not insisting that you should.

SHRI INDRAJIT KHANNA: Actually I am not being able to figure out what type of information more is to be given.

SHRI SHIVRAJ V. PATIL: Whatever you have decided in your mind to say, you can say and you complete your version.

SHRI INDRAJIT KHANNA: I think, I have nothing more to add, at this stage,

SHRI SHIVRAJ V. PATIL: Then, I will ask you some questions. In the election period, are the politicians allowed to occupy the rest houses or not?

SHRI INDRAJIT KHANNA: To the best of my knowledge, they are not.

SHRI SHIVRAJ V. PATIL: If not, under what rules and under what orders?

SHRI INDRAJIT KHANNA: I would like to say that it would be under the Model Code of Conduct.

SHRI SHIVRAJ V. PATIL: Is there anything in the Model Code of Conduct which you can point out, which prohibits the candidates from occupying the rest houses?

SHRI INDRAJIT KHANNA: Sir, I would not be able to say it.

SHRI SHIVRAJ V. PATIL: As far as my understanding goes, the Government is required to allow all the candidates if they can be accommodated to occupy the rest houses and no one candidate or no few candidates should be allowed to dominate and should be allowed to occupy the entire bungalow. Those were the orders given by the Election Commission. Which one is correct? First one or the second one?

SHRI INDRAJIT KHANNA: Sir, I am afraid, I do not know it.

SHRI SHIVRAJ V. PATIL: All Right. We will ask the Collector because he was there at that time.

Is there any order given by the Commissioner or is there any law which empowers you to seize the money which has come to your State or to a constituency in order to see that this money is not distributed?

SHRI INDRAJIT KHANNA: Sir, I have tried to see the provisions under the Representation of Peoples' Act and the relevant chapters of the Indian Penal Code. The Representation of Peoples' Act defines what is actually corrupt practices and then it defines bribery and other things, and the relevant chapter of the Indian Penal Code — I do not remember the exact number, I think it is from Section 171 onwards bribery defines—and other things. Now, this is a non-congnizable bailable offence.

SHRI SHIVRAJ V. PATIL: The candidate is there.

SHRI INDRAJIT KHANNA: Yes, Sir.

SHRI SHIVRAJ V. PATIL: He has money in his house. Can you seize his money? If the candidate is distributing the money to the voters, you can certainly take action in the election, but if he has money in his possession, in his room, can you take action against him?

SHRI INDRAJIT KHANNA: Sir, I am not aware of any provision which allows a person to seize that money.

SHRI SHIVRAJ V. PATIL: Has anything come on record which says that Shri Ola's agents were distributing money?

Is there anything in record, which is with you, which says that they were in the process of distributing the money to the voters?

SHRI INDRAJIT KHANNA: No, Sir.

SHRI SHIVRAJ V. PATIL: Now, let us come to the investigation part. There were three cases filed—one by Shri Sisram Ola, the other by Shri Mishrimal Jain and the third by the Government officers themselves, the SDM. Why has so much delay taken place in investigating and completing the investigation?

SHRI INDRAJIT KHANNA: Sir, I will talk to the DIGP of Police of the Jaipur Range who covers the district. There were delays somewhere. I have the details of the evidence recorded. The last evidence was of the Collector himself which is now being recorded on the 25th of November, 2000. Sir, I have asked the DIG as to how long will they take to finalise the investigation, and he has assured me that it would be completed by not later the end of November, 2000.

SHRI SHIVRAJ V. PATIL: The question we are asking is why this delay. Is there any explanation which you can give on behalf of the Government?

SHRI INDRAJIT KHANNA: I do not have to offer any explanation, Sir.

SHRI SHIVRAJ V. PATIL: Would you agree with me that this delay is not acceptable? When a former Minister is involved, when a sitting MP is involved, when the Collector himself and the SDM is involved, why this

kind of delay is taking place in completing the investigation? You leave aside filing the candidature.

SHRI INDRAJIT KHANNA: I would agree that there is delay.

SHRI SHIVRAJ V. PATIL: Is there any possible explanation which you can give? We are just giving you the opportunity to explain, if you can.

SHRI INDRAJIT KHANNA: I suppose, it is due to the number of witnesses. In one case, there were 11 witnesses.

SHRI SHIVRAJ V. PATIL: The Number of witnesses were very limited.

SHRI INDRAJIT KHANNA: Otherwise, there was no reason for any delay.

SHRI SHIVRAJ V. PATIL: Now, if we think that there was an attempt to save some officers in the Government, would we be wrong?

SHRI INDRAJIT KHANNA: I think, Sir, since the result of the investigation is not known to the Government, at this stage, it will be difficult for me to say whether it is right or wrong; or whether there has been any effort to save any officer.

SHRI SHIVRAJ V. PATIL: The order was given by the officer. The room was searched or not searched but the publicity was given in the newspapers and it was not possible for the candidate to explain as to what actually happened, and it affected the election result. Who can be held responsible for this?

SHRI INDRAJIT KHANNA: This is difficult for me to answer. It is obvious that any event like this has an impact.

SHRI SHIVRAJ V. PATIL: In this case, the orders are not given in writing, warrant is not received from the court, and the investigation is not done by the responsible officer. The investigation has been done by the officer at a lower rung of the hierarchy and the result has been that the candidate has been defeated by a very narrow margin. How do you interpret it?

SHRI INDRAJIT KHANNA: Sir, in all humility, it is for the Committee to decide.

SHRI SHIVRAJ V. PATIL: We Know that you would not like to comment, correctly also. But this is the result of what has been over there in the constituency. Anyway, thank you.

SARDAR BUTA SINGH: You came in January this year and the case is with you since 24th February. But till now, from the story that we have heard, your version does not indicate that much action has been taken after the report was available to you in your office. What is the reason for it?

SHRI INDRAJIT KHANNA: Sir, the report says that the then

Collector had no mala fide intention in his action. This is as per the information we have available with us. About the matter that the officers who really went to the hotels and questioned, whether any action can be taken against them. Sir, the final result of the investigation will reveal the extent of their fault and then it will be for the Government to decide if any action has to be taken.

SARDAR BUTA SINGH: That is precisely my question. How long will it take to let us know the final result? How many years will it take? Do we take it that the case is closed and that there is nothing in this case? That is the only way for us. If the pace of your progress is to be measured in months and years, you can take another five years and still come to the same conclusion. So, where do we reach?

SHRI INDRAJIT KHANNA: As I submitted to the hon. Committee, the DIG has assured me in the recent discussions that I have had that having recorded the evidence of the then Collector on the 25th October, 2000, he would have the investigation finalised by the end of 2000.

SARDAR BUTA SINGH: This delay is affecting both the ends. The view of this Committee is that no serious attention has been paid to communications sent by the Lok Sabha Sccretariat. After two years, we are still finding that the case is still hanging fire. Even if the intention of the Collector is not mala fide, he should be cleared so that the case comes to a conclusion and we should be sent a reply that you had gone into it, that you had completed the investigation and gone through the case and that there was nothing in it. At least, that would have been of some use to this Committee and to the officer who is affected.

SHRI INDRAJIT KHANNA: The report of the Divisional Commissioner and his findings has been sent to the Department of Personnel in the Government of India.

SHRI SHIVRAJ V. PATIL: Is the Department of Personnel the route?

SHRI INDRAJIT KHANNA: We are receiving the communication only from there. We are not aware in what manner they have sent our reply to the Committee.

SHRI SHIVRAJ V. PATIL: Have they delayed it?

SHRI INDRAJIT KHANNA: As I mentioned, the first time, we sent the report on the 12th January, 1999 and the next communication we received was in December, 1999. I do not know what happened in between.

Coming back to the point, there is a matter that is still in a way sub judice and that is the investigation of the three cases.

SHRI SHIVRAJ V. PATIL: The investigation is not sub judice, unless it goes to the court.

MR. CHAIRMAN: It is not sub judice in the larger moral sense. Even

before the investigation has been completed the Divisional Commissioner writes to the Chief Secretary that the Collector acted in a bona fide fashion and the Chief Secretary endorses it and sends it to the Department of Personnel, which is, in turn, passed on to the Lok Sabha Secretariat. So, where is the need for investigation?

SHRI INDRAJIT KHANNA: The investigation under law will have to be done.

MR. CHAIRMAN: But if the Chief Secretary of the State and the Divisional Commissioner take a view that the Collector acted in a bona fide manner, what is there for any investigator to do?

SHRI INDRAJIT KHANNA: The investigative agency is bound by law. This is in the nature of an administrative inquiry and what will flow from the investigation is a procedure under law.

MR. CHAIRMAN: The very fact that no investigation followed shows that no investigation was ever to be made.

SHRI INDRAJIT KHANNA: I may very humbly submit again that investigation has been made, though with some delay. As I mentioned, a number of witnesses have been recorded. It has now come to a stage of conclusion. As I said, the police officer assures me that by the end of this November itself the final results of the investigation, which will have to go to the court either way, will be out.

MR. CHAIRMAN: Do you expect the SP, the DSP or the DIG to come to a conclusion totally at variance with the report sent by the Divisional Commissioner and the Chief Secretary?

SHRI INDRAJIT KHANNA: I do not think, they should be inhibited by that in any way. This is a criminal investigation.

MR. CHAIRMAN: You are taking a very legalistic view. You are a bureaucrat with such a vast and varied experience. Having regard to the way our system functions, I do not think, we can arrive at such conclusions.

SARDAR BUTA SINGH: When campaigning is on during elections there are two ways of handling such situations. If a candidate uses in excess transport of publicity material, the Returning Officer — who is only SDM or Collector — informs the Central observer posted there, especially in the case of Lok Sabha elections. In this case, this procedure was not followed.

SHRI INDRAJIT KHANNA: I am sorry; may be, I missed the point. But the Collector did inform the election observer.

MR. CHAIRMAN: When did he inform?

SARDAR BUTA SINGH: Generally, the next day we are called to the Returning Officer's room and asked to explain why our posters were like that. We give it in writing that we would reduce or withdraw our posters or withdraw the vehicles that are in excess. We have shown the expenditure accounts. Therefore, why was this procedure not followed in this particular case? Even if the money was there, the first person who should have been informed was the observer posted by the Election Commission of India.

SHRI INDRAJIT KHANNA: He was informed. It will take me a little time to take out the communication but I distinctly remember reading it.

MR. CHAIRMAN: Here, the hon. Member made a complaint to the Election Commission. The Election Commission wanted to know the facts. At this stage the Collector informed the Election Commission or the observer. But what Sardar Buta Singh says is that the Election Observer appointed by the Election Commission should have been told about the complaint before the Collector initiated the action.

SARDAR BUTA SINGH: Jhunjhunu is the headquarters of the constituency and so he must have been there.

SHRI INDRAJIT KHANNA: Do you mean that the Central observer should have been informed prior to the ordering of the inquiry?

MR. CHAIRMAN: Yes. If a candidate is seen to be using more vehicles, he is called and told about it and correction is made. Every time, these facts are brought to the notice of the election observer.

In this case, the Collector acted instantaneously, that too, on an anonymous call. We cannot say who made the call.

SHRI INDRAJIT KHANNA: I know, you will say that I am defending the Collector. But in all fairness to any Collector, in such situations, if they do not act, they are in for a trouble. If they act also, they are.

SHRI SHIVRAJ V. PATIL: How?

SHRI INDRAJIT KHANNA: Let me put myself in the shoes of that Collector.

SHRI SHIVRAJ V. PATIL: You have agreed that you are defending the Collector. But what about the candidate? Who will defend him? He is fighting elections. This is an appropriate case wherein, a search was conducted; the money was not found; but he was defamed and he was defeated. Who is responsible for this?

SHRI INDRAJIT KHANNA: Can I make a submission?

SARDAR BUTA SINGH: I wanted to know whether the procedure that I spoke about was followed or not.

MR. CHAIRMAN: At what stage, the election observed appointed by the Election Commission was informed?

SHRI INDRAJIT KHANNA: If you permit me I would say that the Committee may ask the Collector who will come now. I know that he was informed. But on this issue if the Collector does not act—he is the District

Election Officer, though not the Returning Officer in this case—in any manner, he will be in trouble. He says that he was asked for an inquiry.

MR. CHAIRMAN: What is the provision under which the Collectors are authorised to initiate action in a matter like this? Will you kindly show me the provision? The hon. Member has already put the question to elicit an answer. The candidate or the agents of the candidate were trying to distribute money. This is what was told. Okay, in that case, it would be an offence under the Representation of Peoples Act. The allegation was that some people have come with money. Under what law of the land, is the Collector authorised to seize money? It is a different matter that no money was found. But even if some money, say a crore or two was found in somebody's house, could that be seized? This was the question put by Shri Shivraj V. Patil. That question has not been answered.

SHRI INDRAJIT KHANNA: I did mention. To my understanding the offences are coming under both Representation of People Act and also Indian Penal Code. I am not aware, at least, whether seizure could have been legally done. There is a fine line of distinction between what was ordered and what was done.

SHRI SHIVRAJ V. PATIL: I have money in my person. Can you say that I am distributing?

SHRI INDRAJIT KHANNA: No.

SHRI SHIVRAJ V. PATIL: Even if I have money in my room, can you say that I am distributing?

SHRI INDRAJIT KHANNA: No.

SHRI VARKALA RADHAKRISHNAN: The Election Commission insists that the contesting candidates should file the expenses to the Returning Officer, each day. That must be filed before the Returning Officer. If at all any excess is spent, it is for the Returning Officer to report it to the Collector. Was it done in this case? Were the election expenses being filed by the candidate? You only have the hearsay information. From the records, do you remember, whether such a practice was followed?

SHRI INDRAJIT KHANNA: I am not aware.

SHRI VARKALA RADHAKRISHNAN: Then, how did the Collector act? There is no provision in the Representation of People Act for confiscation of money; there is no provision in IPC for confiscation of money from the custody of a person. How did the Collector act without a statutory authority unless otherwise ordered by the Returning Officer?

SHRI INDRAJIT KHANNA: Of course, the Collector will clarify it. As I said, it is a very difficult situation for him, not acting on a complaint; by asking for an inquiry to be done, would also render him liable to action by Election Commission.

SHRI VARKALA RADHAKRISHNAN: There was search also.

SHRI INDRAJIT KHANNA: He did not ask for a search.

SHRI SHIVRAJ V. PATIL: He did not take permission from the court. Then you say that you will not do certain things. That means, you flout every procedure which is to be followed in such matters.

MR. CHAIRMAN: Did you check the telephone of the District Collector as to the calls he received during that time?

SHRI INDRAJIT KHANNA: No. There was nothing on record to show which calls he received.

MR. CHAIRMAN: No. We would like to know for sure that he had received some calls which could not be traced. Otherwise, we have to take the words of the Collector in its face value. He does not know who made the call. He does not also know who were having the money.

SHRI INDRAJIT KHANNA: If the Committee wants, I can ask for a list of the calls he received on that evening.

SHRI SHIVRAJ V. PATIL: He will be here; we will ask him.

MR. CHAIRMAN: The investigating authority should be able to record the calls received on that day. According to the Collector, he received some anonymous call around 9 p.m. We have not yet spoken to him. It would be possible to find out as to what were the calls he received between 8.30 p.m. and 9.30 p.m.

SHRI INDRAJIT KHANNA: Would the Committee like me to communicate to the police to inquire into the calls that he received also?

MR. CHAIRMAN: Why not?

SHRI INDRAJIT KHANNA: Okay, I will do it tomorrow.

कुंबर अखिलेश सिंह: सभापति महोदय, मैं आपके माध्यम से राजस्थान सरकार के मुख्य सिंवव के संज्ञान में कुछ तथ्य लागा चाहता हूं और उनसे कुछ जानकारी भी चाहता हूं। रीजनल किमशर ने प्रीविलेज कमेटी के समक्ष जो बयान रखा है उसमें उन्होंने श्री धर्म सिंह सागर से कहा है कि श्री मनजीत सिंह गिल ने उनसे जो कहा — आपको ज्ञात है कि इसी वर्ष; फरवरी माह में लोक सभा चुनाव में तथा 1991 में श्री शीशराम ओला ने झुंझुनू संसदीय क्षेत्र से चुनाव लड़ा था। चुनाव के दौरान सासद कोटे से जिला ग्रामीण अभिकरण, झुंझुनू सं कार्य खीकृत कराने हेतु कई बार दूरभाव से दबाव डाला गया तथा इसी प्रकार लोक सभा चुनाव में पुनर्मतदान नहीं कराने के संबंध में भी इसी प्रशासन पर दबाव डाला। परंतु प्रशासन ने बिना किसी दबाव के लोक सभा चुनाव खतंत्र और निष्यक्ष सम्पन्न कराया। कई बार इन्होंने मुझे खत्म करने की धमकी दी। यह कलक्टर श्री मनजीत सिंह इन राइटिंग कहते हैं — कई बार इन्होंने मुझे खत्म करने की धमकी दी। जिला प्रशासन पर श्री शीशराम ओला चुनाव के दौरान दबाव डालकर फायदा प्राप्त करने के लिए हमेशा प्रभावित करते रहे हैं, परंतु जिला प्रशासन द्वारा इस जिले में लोक सभा एवं विधान सभा आम चुनाव 1998 खतंत्र और निष्यक्ष सम्पन्न कराया गया। जो भारतीय चुनाव आयोग द्वारा नियुक्त पर्यवेक्षक द्वारा किया गया। अभी आपने अपने बयान में यह कहा है कि कलक्टर की कोई बदनीयती आपको नहीं लगी, आपने अभी कमेटी के समक्ष अपने बयान में वह कहा है की कलक्टर का जोई बदनीयती आपको नहीं लगी, आपने अभी कमेटी के समक्ष अपने बयान में कहा है और कलक्टर का जो यह लिखित बयान है, यह लिखित बयान यह साबित

करता है कि कलक्टर श्री शीशराम ओला जी से पूर्वाग्रह से प्रेरित था, प्रसित था और अगर जान से खत्म करने की धमकी श्री शीशराम ओला जी जैसे बुजुर्ग व्यक्ति द्वारा दी गई तो क्या कलक्टर ने जिला प्रशासन के माध्यम से जो एफ आई॰ आर॰ दर्ज होनी चाहिए थी, मुख्य सचिव को जो इनफॉर्म होना चाहिए था, इस तरह की बात से लिखित तौर पर क्या उस समय अवगत कराया, यदि अवगत कराया तो उसे आप कमेटी के समक्ष रखें और यदि अवगत नहीं कराया तो आज कलक्टर का लिखित रूप से दिया गया बयान यह साबित करता है कि कलक्टर पूर्वाग्रह से प्रेरित था और उसका यह कहना कि उसने निष्पक्ष चुनाव कराये, उसका यह कहना कि श्रीशराम ओला जी माजायज काम के लिए बार-बार दबाव डालते रहे, यह साबित करता है कि पूर्वाग्रह से प्रेरित होकर, जानबूझकर के उनके बेटे को चुनाव हराने के लिए, उनकी छवि को धूमिल करने के लिए कलक्टर के निर्देशन पर छापा डाला गया और दूसरे दिन एक सुनियोजित षडयंत्र के तहत समाचार पत्रों में यह समाचार प्रकाशित कराया गया और इसके दुष्परिणाभस्तरूप उनका बेटा कुछ मतों से चुनाव हार गया। इस संदर्भ में क्या आपने जिला कलक्टर के इस ब्यान को देखा है, पढ़ा है।

इस बयान को देखने के बाद भी क्या आप इस निष्कर्ष पर पहुंचते हैं कि कलेक्टर की बदनीयती नहीं थी?

श्री इन्द्रजीत खन्नाः कलेक्टर और आयुक्त के दरम्यान क्या वार्ता हुई उसका मुझे कोई इल्म नहीं है।

कुंचर अखिलेश सिंहः यह बात में इसलिए कह रहा हूं कि कमेटी के समक्ष डिविजनल किमश्नर ने यह बयान दिया है।

MR. CHAIRMAN: The Collector had told him orally, now perhaps in writing, that the Collector had been subject to a lot of pressure from Shri Ola and that the relationship between Shri Ola and the then Collector was very troubled. In fact he had received calls to the effect that he would be eliminated. The Collector had told the Divisional Commissioner personally.

SHRI INDRAJIT KHANNA: This again, if I may say, is a matter between the Collector and the Divisional Commissioner if he had told him personally.

MR. CHAIRMAN: The Member wanted to know whether the District Collector had brought such things to the notice of the Chief Secretary or the Divisional Commissioner or any other relevant authority in writing about the threats he had received from the Member of Parliament.

SHRI INDRAJIT KHANNA: From the files that had been shown to me by the Department of Home, I have not found anything on paper which indicates that the Collector had reported to any person in the Government that this type of thing was done prior to the event.

कुंवर अखिलोश सिंह: हम आपसे जानना चाहते हैं कि जो डिविजनल कमिश्नर ने समिति कें समक्ष बयान दिया कि कलेक्टर ने मौखिक रूप से यह बात कही और उसकी बात को यदि सच मानें तो इसके बाद क्या आप यह मानने के लिए तैयार नहीं हैं कि कलेक्टर ने बदनीयती की नीयत से शीश राम ओला जी के होटल के कमरे पर छापा मारा और उनके बेटे के चुनाव को जान-बूझकर प्रभावित किया?

श्री इन्द्रजीत खन्नाः मेरे लिये यह कहना कि उसकी वजह से उन्होंने कोई रंजिश अपनाकर, क्योंकि वह वजह भी और दोनों के बीच में क्या थाती हुई, मुझे स्पष्ट नहीं है और उनकी रंजिश को आधार मानकर कुछ करना और मेरे लिए यह कहना कि वैसा ही था, बड़ा मुश्किल है।

कुंबर अखिलेश सिंह: आपके बयान में और डिविजनल कमिश्नर के बयान में कई बिन्दुओं पर मत भिन्नता है। क्या आपको नहीं लगता है कि जिस तरह की मत-भिन्नता हमारी समिति के समक्ष बयानों में उभरकर आ रही है, उसमें जिला कलेक्टर को बचाने के लिए राजस्थान सरकार का प्रशासनिक अमला अपने-अपने तरह से अपनी-अपनी रणनीतिक चालें चल रहा है और सारी बातें नीचे के अधिकारियों पर डालने की कोशिश की जा रही है।

श्री इन्द्रजीत खन्ना: मैंने डिविजनल कमिश्नर के बयान को नहीं देखा है। मुझे नहीं पता कि उनके और मेरे बयान में क्या मतभेद है। मैं मानता हूं कि दोनों सरकार के अधिकारी हैं और हम दोनों ने अपने बयान अपने-अपने विवेक और समझ में जो आता है उसके हिसाब से सही दिये हैं। इसलिए कोई कंट्रैडिक्शन हो तो में कैसे कहूं कि डिविजनल कमिश्नर ने क्या कहा?

कुवंर अखिलेश सिंहः आपने अभी कहा है कि नवंबर के अंत तक यह जांच राज्य सरकार द्वारा पूरी कर ली जाएगी?

**श्री इन्द्रजीत खन्नाः** मुझे डी॰आई॰जी॰ ने कहा है।

MR. CHAIRMAN: He is right and I am wrong. The District Collector wrote a letter to Shri Tapesh Pawar, Special Secretary, Department of Home, Government of Rajasthan on 29th December, 1998 in which he states,

"You may be aware that Shri Sisram Ola who had contested the Lok Sabha Election held in February this year from Jhunjhunu Parliamentary Constituency has several times exerted pressure on me through phone calls to approve developmental works from District Collector Development Board out of the Member's quota and likewise had attempted to influence the administration to order repoll in Lok Sabha election. However, the administration conducted a free and fair election without succumbing to any pressure or influence whatsoever. He threatened many times to get me killed. Shri Ola has always tried to pressurise and influence the administration to secure gains during the elections. However, the district administration has conducted the Parliamentary and Assembly elections, 1998 free and fair in this district which has also been confirmed by the Election Commission of India."

This he states in a letter he wrote to the Home Secretary in December, 1998.

SHRI INDRAJIT KHANNA: If I understood the Member rightly, the hon. Member said that there were some dialogue between the Collector and the Divisional Commissioner before the Divisional Commissioner came

for evidence. The hon. Member wanted to know from me, had the Collector at any time brought this prior to the event to the notice of the Government. It is because without that it could be perceived as an afterthought and that I am cooking up something to save my skin.

कुवंर अखिलोश सिंहः यह विधान सभा के चुनाव के दौर की बात है, संसद के चुनाव के दौर की बात नहीं है। विधान सभा के चुनाव में शीश राम ओला जी का लड़का चुनाव लड़ रहा था।

सभापति महोदयः उनको बोलने दीजिए।

SHRI INDRAJIT KHANNA: What I understood is that, is there anything on record to show prior to the incident of 21st November, 1998 the Collector brought to the notice of anybody in the Government that there was some animosity. To the best of my knowledge, prior to this event there is nothing on record to show that the Collector had formally brought any such thing to the notice of the Government.

MR. CHAIRMAN: What is your reaction to this letter?

SHRI INDRAJIT KHANNA: I think the best person to answer that would be the Collector himself. Otherwise, I would be putting him in an awkward situation. He must stand for what he has stated whether this would establish an element of animosity between him and the hon. Member. It is not correct on my part to react to that letter.

MR. CHAIRMAN: Did you happen to know this letter which he wrote in December before appearing before the Committee?

SHRI INDRAJIT KHANNA: Yes. This has been sent to the Department of Personnel. I do not know what has gone from them to the Committee. To the best of my recollection, this communication of 12th January contains this letter also.

कुवंर अखिलेश सिंह: मैं आपसे यह जानना चाहता हूं जिला कलेक्टर झुंझुनूं मंजीत सिंह द्वारा जो पत्र विशिष्ट शासन सचिव गृह विभाग, शासन सचिवालय जयपुर को प्रेषित किया गया है, यह पत्र आपके संज्ञान में आया है या नहीं? जो आरोप शीश राम ओला जी पर मंजीत सिंह द्वारा लगाया गया है, यह पत्र लिखित तौर पर आपके समक्ष नीचे के अधिकारियों ने प्रेषित किया है या नहीं?

श्री इन्द्रजीत खन्नाः महोदय, आपके आने से पूर्व मैंने समिति के सामने निवेदन किया था कि मौका, यानी 21 नवंबर, 1998 से लेकर के 1-1-2000 तक, मैं राजस्थान सरकार में काम नहीं कर रहा था। इसिलिए वह पत्रावली मेरे पास आने का प्रश्न नहीं उठता। तत्कालीन मुख्य सचिव ही इस बात को बता सकेंगे।

**कुंदर अधिलोग सिंह:** आप नहीं थे, तो सीट तो रिक्त नहीं रहती। जो भी चीफ सैक्रेट्री रहे होंगे उनके पास वह पत्रावली जरूर आई होगी और यह पत्र भी उन्होंने जरूर देखा होगा। जब आप सिमिति के समक्ष उपस्थित होने के लिए आए हैं, तो क्या आपने यह पत्रावली और इसमें लगा यह पत्र देखा या नहीं, आपने इस पत्रावली का अध्ययन करने का प्रयास किया या नहीं?

श्री इन्द्रजीत खन्नाः महोदय, मैंने निवेदन किया था कि यह पत्र मैंने देखा है और तत्कालीन मुख्य सिचव के सामने भी आया था और भारत सरकार को राजस्थान सरकार की ओर से जो रिपोर्ट भेजी गई उसमें भी इस पत्र का उल्लेख हैं। हमने इस पत्र को छिपाया नहीं है। जैसा मैंने कहा।

कुंबर अखिलेश सिंह: इस पत्र को पढ़ने के पश्चात् क्या आप इस नतीजे पर नहीं पहुंचते हैं कि जिला कलैक्टर दुर्भावना से प्रेरित था जिसके कारण उन्होंने शेखावटी हैरीटेज होटल में छापा उलवा कर उनकी छवि को प्रभावित करने और उनके लड़के को चुनाव में हराने का प्रयास किया?

श्री इन्द्रजीत खन्माः महोदय, तत्कालीन जिलाधीश महोदय अभी आपके सामने उपस्थित होंगे। तथ्य मैंने आपके सामने रख दिए हैं। उनका कहना है और उन्होंने रिपोर्ट भी दी है कि जो सूचना उनके पास आई, उन्होंने शिव शेखावटी होटल के लिए एस॰डी॰एम॰ को मेजा था। वहां जांच की गई। उसके बाद एस॰डी॰एम॰ स्वयं शेखावटी हैरीटेज नामक एक होटल था, वे वहां गए।

कुंवर अखिलेश सिंह: आप मेरे एक प्रश्न का सीधा सा उत्तर दीजिए कि जिला कलैक्टर को जान से मारने की धमकी दी जाए और उसकी इन्फर्मेशन उच्चाधिकारियों को न दे, तो यह अपने आप में गंभीर मामला नहीं है?

श्री इन्द्रजीत खान्माः यदि ऐसा था, तो गवर्नमेंट के नोटिस में उन्हें यह बात लानी चाहिए थी, मैं आपकी बात से सहमत हूं।

SHRI BHARTRUHARI MAHTAB: You have made a mention about two inquiries. One is the administrative inquiry and the other is the criminal investigation. What is the status of the administrative inquiry now?

SHRI INDRAJIT KHANNA: Sir, the administrative inquiry, which was being done by the Divisional Commissioner, is complete. The State Government has given the copy to the Department of Personnel, Government of India in February or March, 2000.

SHRI BHARTRUHARI MAHTAB: I think, this letter may be shown to you.

SHRI INDRAJIT KHANNA: Sir, I am aware of it.

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SHRI BHARTRUHARI MAHTAB: Two letters have been given to the Committee. One of them is written by Dr. Manjit Singh about which you have also stated.

"महोदय, निवेदन है कि दिनांक 21-11-98 की रात्रि करीब 8.30 बजे अज्ञात व्यक्ति ने दूरभाष पर बताया कि होटल शिव शेखावटी में दिल्ली से 40 लाख रुपए चुनाव में अवैध रूप से खर्च करने के लिए लाए गए हैं। इस पर पुलिस अधीक्षक एवं अपर कलैक्टर से संपर्क नहीं होने पर उपखंड अधिकारी, चुंझुनू को मय उप अधीक्षक वगैरह-वगैरह"

Have you found that letter? What is the date on which the District Magistrate wrote this letter to the Chief Secretary?

े श्री इन्द्रजीत खान्ताः मैंने पहले भी 22 नवंबर, 1998 को तत्कालीन मुख्य सचिव की पत्रावली से देखा था, तो में मानकर चलता हूं कि यह 22-11-1998 का है।

SHRI BHARTRUHARI MAHTAB: It is dated 22nd November, 1998. This is a Government letter.

SHRI INDRAJIT KHANNA: This is the first formal letter.

SHRI BHARTRUHARI MAHTAB: It is written to Shri Tapesh Pawar, Special Secretary, Ministry of Home by the District Magistrate.

श्री इन्द्रजीत खन्नाः जो माननीय सदस्य ने बताया है वह 29-12-1998 का लैटर है, वह मैंने ही पढ़ा है।

श्री भर्तुहरि महताब: आपने भी अपने वक्तव्य में कहा है कि जिला पुलिस अधीक्षक और अपर कलैक्टर से संपर्क नहीं होने पर....!

श्री इन्द्रजीत खन्नाः सर, यह मैंने नहीं कहा, यह जिलाधीश ने कहा है।

श्री भर्तुहरि महताब: आपने कहा कि यह जिला कलैक्टर ने लिखा है। This is the proof that he has tried to contact such and such persons. But in the next letter of 29th December, he has clearly mentioned in the second paragraph that "40-50 लाख रुपए लेकर आए हैं और इस रुपए को चुनाव में अवैध रूप से बांटा जाएगा। चुनाव में अवैध रूप से प्रभावित न हो, यह सुनिश्चित कराने के लिए झुंझुनू विधान सभा क्षेत्र के लिए झुंझुनू जिला टी॰सी॰ वोहरा को इसके बारे में जाकर जानकारी लेने को कहा गया"

Does this not signify that he was very much conscious about the person who should go to Jhunjhunu to make this inquiry? The SDM himself goes there and not any other officer.

SHRI INDRAJIT KHANNA: I think the view of the Committee a little while ago had been that it would have been more appropriate if a senior officer had gone there.

SHRI BHARTRUHARI MAHTAB: It is not our view. It is the District Magistrate who has written on 22nd November that he tried to contact and they were not available. But in 29th December's letter, he has clearly stated that because he was Returning Officer, he was deputed to make this inquiry.

MR. CHAIRMAN: There is contradiction in it. You told us in the earlier phase of your deposition that you were for the first time coming to know of the proposition that Collector had tried to speak to the SP and the Divisional Collector. The hon. Member, Shri Mahtab is trying to point out that the Collector contacted the SDM because he was the Returning Officer. He had not been able to contact the Additional Collector at all. That contradiction has been brought out in the contents contained in the two letters written by the District Collector. Am I right?

SHRI INDRAJIT KHANNA: If I may use the word discrepancy, the Collector may clarify it. The reason why I feel that the document I brought to your notice is authentic because it was a fax message. The date and time are always there. It is not legible here. I think is not a planted document.

MR. CHAIRMAN: It is fax or otherwise. It is in writing, which is not now being disowned by the Collector.

The same Collector wrote another letter on 29th December, within a space of one week. There is an important material dichotomy between the two. Is that not to be noticed and should that not be commented upon by you?

SHRI INDRAJIT KHANNA: As I said, if at all this can be construed as a discrepancy — subject to whatever the Collector says before you — it is a discrepancy, no doubt. In the later communication sent, he mentions that an effort was made to contact the Additional Collector and the SP. So, he did try to contact them and I wonder whether it has been left out inadvertently in the letter.

MR. CHAIRMAN: The SDM who appeared before us told this. He was asked to go because he was the Returning Officer and the Collector was the Chief Electoral Officer of the district. So, the Chief Electoral Officer directed the Returning Officer because Assembly elections were on and Parliamentary elections had been completed already much carlier in the course of the same year. So, the District Collector asked the Returning Officer to go. If the District Collector says both the things, it would be difficult to understand.

SHRI INDRAJIT KHANNA: He will be the best person to answer this. I feel it could be an oversight in his later report. I have no reason to doubt this. The Chief Secretary has initialled it and it is available. I really see no reason to believe that this document is a subsequent Plantation. To me, this is the first information formally the Government has received.

MR. CHAIRMAN: You were not the Chief Secretary at that time. You were not in any way involved. We appreciate that your reputation and you standing are high. All that is granted. But the fact remains that the relationship between the Collector and the MP, according to the admission of the Collector himself, had been troubled long before the incident, to say the least.

SHRI INDRAJIT KHANNA: It appears so, Sir.

SHRI BHARTRUHARI MAHTAB: You have very rightly said that you have no reason to doubt or disbelieve the Collector's version. I would draw your attention to one aspect. In the letter of 29th December, he has mentioned "माननीय सांसद के इस होटल में टहरने की जानकारी होने के बावजूद स्टिनिंग अधिकारी हारा आगे कोई कार्यवाही नहीं की गई।" They are the second and the third last lines. I would come to this point later. The Collector received this information first at 9.30 p.m.

SHRI INDRAJIT KHANNA: In the first communication it is mentioned as 8.30 p.m. But in the letter of 29th December he says: "साढ़े आठ बजे से साढ़े नौ बजे के बीच किसी समय"।

SHRI BHARTRUHARI MAHTAB: So, you must have gone through all the records. First they went to Shiva Shekawati. We have heard all this when the SDM and afterwards other persons have deposed before the Committee. Shri Sis Ram Ola arrived in his hotel room at 11.30 p.m. The police party with the SDM going to Shiva Shekawati and from there to Shekawati Heritage Hotel and inquiring or investigating or checking - whatever words are being used - would have taken some time. They reached Room No. 14 where Mr. Misrilal Jain was staying and it must have taken some time there before they came to Room No. 10 just in front of Room No. 14. Have you found out through the records how much time they must have taken? Why I am asking this is because I wonder where there was time to inform the upper level officers other than informing the SDM? The SDM proceeded to Shiva Shekawati first and then proceeded to Shekawati Heritage Hotel. There must be a time gap and he has mentioned the time also. The Collector received the message between 8.30 p.m. and 9.30 p.m.

SHRI INDRAJIT KHANNA: If I may make just a minor correction, the hon. Member Shri Sis Ram Ola in his report filed says: "वे करीब 12 बजे रात्रि को होटल में आये। इसमें उन्होंने 12 बजे लिखा है। कलैक्टर साहब को साह आठ और साहे नौ बजे के बीच इन्फोमेंशन मिलती है। वे दोनों सीनियर आफसर्स से मिलने की ट्राई करते हैं लेकिन वे नहीं मिलते।" Then he gets the SDM. What I recollect is that the SDM goes to the Dy. SP's house, five other officers are collected and they proceed to Shiva Shekawati, which according to what they have explained to me, is about five to seven minutes drive from the Dy. SP's house. Then they took about half-an-hour or even forty minutes at the first hotel. After having ascertained about another similar sounding hotel, they proceeded there which was also not very far away.

MR. CHAIRMAN: The Divisional Commissioner says in his written report that it was a search. I will read out from the report which had been endorsed by the Chief Secretary and forwarded upwards. "In Room No. 14 Shri Misrilal Jain, a resident of Bombay, tried to scuttle down the search proceedings and even dared to tear down the search proceedings." So, according to the Divisional Commissioner, it was a search and there were search proceedings. According to the Collector, he ordered an inquiry. How do we understand the difference between the two?

SHRI INDRAJIT KHANNA: If it was a search in the true sense, I do not think there can be any reconciliation. The Collector as I understand — and this is a part of his statement also — had asked for an inquiry. It is a different matter how the person who had been asked

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to take action construed it. What the two SDM and the Dy. SP mentioned in their statements in the course of the administrative inquiry was that they: "होटल दिखाने का आग्रह किया, होटल में कमरों का निरीक्षण कराया।"

MR. CHAIRMAN: I may further quote from the same letter written by the Divisional Commissioner endorsed by the Chief Secretary sent to all of us. "Dy. SP, Rajendra Kumar Bora, conducted search operations at Hotel Shekawati." These are the expressions used by the Divisional Commissioner. We confronted him repeatedly and he confirmed repeatedly that it was a search. Shivraj Patilji asked him search under what section of the IPC. He replied it was section 101 and ultimately it turned out to be section 103. So, it was never an inquiry. If it was a search, then there must have been punches. There were no punches. There was no independent witness. The SDM and the Dy. SP both agreed that they had not taken any unattached person at all.

SHRI INDRAJIT KHANNA: I concede that the Divisional Commissioner has very clearly written. "Conducted search operations at Hotel Shekawati. Thereafter an inquiry and search was conducted at another hotel". So, he has written that a search was conducted.

MR. CHAIRMAN: So, how do we reconcile both? There is a discrepancy between the statement made by the Collector and the report given by the Divisional Commissioner in regard to the actual fact.

SHRI INDRAJIT KHANNA: There is a difference between what he asked for and what he reported. What he asked for was an inquiry. He did not explicitly say that you go and enter into the rooms and search. He says: "जांच की जाये, इंक्कायरी की जाये।"

MR. CHAIRMAN: How can inquiry be conducted about money unless search takes place?

They told us that they did not go into the rooms. They asked the staff of the Hotel to look into the rooms. They enquired the people outside. They came out and enquired them. They never entered any room of either Shiv Shekawati or Shekawati Heritage. Do you come to the conclusion by merely asking the people outside? If somebody had huge money meant for an illegal purpose, would you tell the officer outside that he had money and he had brought the money to do so and so.

SHRI INDRAJIT KHANNA: We would not.

MR. CHAIRMAN: So, what was the purpose of the inquiry?

SHRI INDRAJIT KHANNA: The statement before the administrative inquiry and the terms used there are—कमरे का निरीक्षण कराया।

श्री राम सिंह कस्वा: तलाशी और निरीक्षण दोनों शब्द हैं। होटल शेखावटी में जांच और तलाशी इसमें लिखा है। MR. CHAIRMAN: We would not go by the Hindi version. After all, the Divisional Commissioner is a senior officer and he has made his report in English and the original is also in English.

SHRI INDRAJIT KHANNA: I am conceding; I am not denying it. The Divisional Commissioner clearly used the word 'search' but the statements are recorded in Hindi.

MR. CHAIRMAN: But, ultimately, we were to be guided by this report.

SHRI INDRAJIT KHANNA: No doubt.

MR. CHAIRMAN: Therefore, the expressions used by the Divisional Commissioner are to be taken seriously. One does not expect Divisional Commissioner to use expressions in a very loose way.

SHRI INDRAJIT KHANNA: Certainly not.

SHRI BHARTRUHARI MAHTAB: I would put my last question. Let us see the last line of the front page of the letter dated 29th December—इस संबंध में भारत निर्वाचन आयोग द्वारा नियुक्त पर्यवेक्षक को भी अवगत करा दिया गया था।

SHRI INDRAJIT KHANNA: This is what I was referring to and I could not located it at that time. I am sorry for it but the hon. Member has brought it out. He brought it to the notice of the observer. The question is when was it done. To this, he has to answer exactly.

SHRI BHARTRUHARI MAIITAB: My first question was, whether the administrative investigation or inquiry has been completed or not. Has this point been inquired into when the District Magistrate informed the Election Commission about this allegation or about this investigation or about this search? We will ask this question to the Collector and he will give an explanation. But whether through this administrative inquiry, this point has been inquired into or not.

SHRI INDRAJIT KHANNA: If I am not wrong and if my recollection is right, the hon. Member, Shri Ola's first report on Election Commission on 22nd or 23rd November was copied to the Chief Electoral Office of the State Government who asked for the comments of the District Collector. Apparently, there are two things in this. The Chief Electoral Officer functions under the Election Commission and the Home Department which was seized of the matter and had asked him. That is where the Collector had replied to the Home Department with a copy — if I am not wrong — which is the same letter to the Chief Electoral Officer.

SHRI BHARTRUHARI MAHTAB: I think you have not understood my question. The administrative inquiry has already been conducted. My question was, whether this point has been inquired into as to when the Collector informed about this allegation or about this search to the Election Commission or the observer.

SHRI INDRAJIT KHANNA: This has not surfaced in the inquiry. As I said, probably, when the Collector will come and give evidence before the Committee, he will be able to clarify on this point.

SHRI BHARTRUHARI MAHTAB: He will substantiate it. Thirdly, through the administrative inquriy, has it been inquired into as to whether the Collector maintains a log book about receiving telephone calls or not. Normally, it happens in most of the residences of administrative officers that they never pick up the incoming calls by telephones by themselves.

SHRI INDRAJIT KHANNA: I have been directed by the Committee and I have made a note of it. Tomorrow morning, I shall write to the Director-General of Police as to whether, in the course of the investigations which are to be finalised, the calls which have been received by the Collector after, say, 8 P.M. on 21st November have been looked into or not.

SHRI BHARTRUHARI MAHTAB: My question is, through this administrative inquiry, had a query been made as to whether a log book was being maintained by the Collector at his residence or not.

SHRI INDRAJIT KHANNA: No. In fact, even for the outgoing calls, I do not think that any officer maintains such a log book.

MR. CHAIRMAN: When log books are not maintained in the case of vehicles, how can we expect that it is maintained for telephone calls?

SHRI BHARTRUHARI MAHTAB: But the Collector never picks up the telephone by himself. This is our impression. Has an inquiry been made or not on this point?

SHRI INDRAJIT KHANNA: No. That is why, when the Committee has directed me, I said that I shall make a note of it and ask the investigating agency to look into it.

SHRI SHIVRAJ V. PATIL: We may ask this question to the Collector.

MR. CHAIRMAN: Thank you very much, Mr. Khanna for your very helpful deposition. When can we get the final report from you on the points that we raised? It is because we have to finalise our report and submit it.

SHRI INDRAJIT KHANNA: I think I have to specifically get those things done. I have more or less assured the Committee that the investigating agency will complete the investigation by the end of November.

SHRI SHIVRAJ V. PATIL: We have asked for the explanation of the investigating agency as to why it has not been done on time.

MR. CHAIRMAN: After all, you also admitted that the delay in this case is extraordinary.

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SHRI INDRAJIT KHANNA: I will ask them on this point also. On these two points, I will write to the DGP. I thought that the man on the spot will tell me more correctly. On these two points, I only hope and I am also keen that this investigation is finalised soon. Getting it from the Telephone Department like कलेक्टर के यहां इनकर्मिंग कॉल उस दिन रात को ...Does not delay the investigation. I shall try my best to see that it is done quickly. I will certainly do my best to see that this is done.

MR. CHAIRMAN: Thank you very much for your cooperation which we all appreciate.

The witness then withdrew.

## MONDAY, 8 JANUARY, 2001

## PRESENT

Shri S. Jaipal Reddy - Chairman

#### **MEMBERS**

- 2. Shri Raashid Alvi
- 3. Shri Ram Singh Kaswan
- 4. Shri Rattan Lal Kataria
- 5. Shri Bhartruhari Mahtab
- 6. Shri Varkala Radhakrishnan
- 7. Sardar Buta Singh

8. Kunwar Akhilesh Singh

# SECRETARIAT -

Shrì S.C. Rastogi

- Joint Secretary

Shri V.K. Sharma

- Director

Shri Ravindra Garimella

- Assistant Director

# WITNESS

1. Dr. Manjit Singh, the then District Collector, Jhunjhunu, Rajasthan (The Committee met at 11.30 hours)

# EVIDENCE OF DR. MANJIT SINGH, THE THEN DISTRICT COLLECTOR, JHUNJHUNU, RAJASTHAN

MR. CHAIRMAN: Dr. Manjit Singh, we thank you for your response to our request. You have been asked to appear before the Committee to give evidence in connection with the question of privilege given notice of by Shri Sis Ram Ola, MP against you for having allegedly ordered search of his room in hotel Shekhawati, Jhunjhunu with a view to maligning his reputation. I may inform you that under rule 275 of the Rules of Procedure and Conduct of Business in Lok Sabha, the evidence that you may give before the Committee is to be treated as confidential till the report of the Committee and its proceedings are presented to Lok Sabha. Any premature disclosure or publication of the proceedings of the Committee would constitute a breach of privilege and contempt of the House. The evidence that you give before the Committee would be reported to the House. The evidence that you may give is also, by the same token, protected. You may take the oath.

DR. MANJIT SINGH: I, Dr. Manjit Singh, swear in the name of God that the evidence which I shall give in this case shall be true, that I will conceal nothing and that no part of my evidence shall be false.

MR. CHAIRMAN: Now, Dr. Manjit Singh, you may feel free. You are giving evidence, but you are not an accused. You may feel free to tender evidence and take the Committee into confidence. Before we begin to put questions to you, you may present your version of the events. Please go ahead and feel at home.

डा॰ मनजीत सिंह: सर, पार्लियामेंट्री असेम्बली इलेक्शंस थे और मेरे पास रात को करीब नौ या साढ़े नौ बजे के आसपास एक टिप-ऑफ आई कि दिलली से कुछ लोग 40-50 लाख रुपया लेकर होटल शेखाबटी में डिस्ट्रीब्यूट करेंगे। अब यह मेरे ऊपर था कि चाहे मैं उसको इंक्वायर करूं या नहीं करूं। मेरी चेतना ने एलाउ किया कि फ्री एंड फेयर इलेक्शन के लिए इस मामले की इंक्वायरी करवाई जाये। तब मैंने वहां के एस॰पी॰ से कांटेक्ट करने की कोशिश की। जो वहां के ए॰डी॰एम॰ थे और जो डिस्ट्रिक्ट इलेक्शन ऑफिसर थे, उनको कांटेक्ट करने की कोशिश की लेकिन वे दोनों वहां पर अवेलेबल नहीं थे। जो लोकल रिटर्निंग ऑफिसर थे, मैंने उनको फोन किया कि ऐसी कोई सूचना आई है और आप

जाइए, जरा इंक्वायर कर लीजिये। उसके बाद तीन घंटे तक कोई सूचना नहीं थी कि क्या हुआ। उसके बाद जब तीन घंटे के बाद एम॰पी॰ साहब का फोन आया कि ऐसा हो गया है तो मुझे उनसे पता चला। एम॰पी॰ साहब गुस्से में थे। मैंने एस॰पी॰ को कांटेक्ट किया और मेरा कांटेक्ट हो गया तथा जिस जगह पर यह हुआ था, वहां हम गये। हम एम॰पी॰ साहब से भी मिले और जो भी हुआ, उसके लिए सौरी फील किया कि यह हमारी गलती है। सर, हमारी कोई मैलाफाइड ईटेंशन नहीं थी। हमारे पास जो इंफॉमेंशन आई थी, उसकी इंक्वायरी करने के लिए मैंने अपने ऑफिसर्स से कहा था। हमारे ऑफिसर्स ने ओवर-एंथ्यूजियास्म में ऐसा किया है। मैं इसकी सूचना अपने सीनियर ऑफिसर्स को भिजवाता लेकिन वे उस वक्त नहीं थे। मेरे ऑफिसर्स ने ओवर-एंथ्यूजियास्म में कुछ किया, उसके लिए मैं पूरी जिम्मेदारी लेता हूं। जो भी, हुआ वैसे हमारी मैलाफाइड इंटेंशन नहीं थी। हमारी बोनाफाइड इंटेंशन थी। अगर एम॰पी॰ साहब को ऐसा लगा हो कि मेरे से ज्यादती हुई है तो उसके लिए मैं सौरी फील करता हूं और मैं अपनी अनकंडीशनल अपोलोजी टेंडर करता हूं। मैं करीब एक साल से कलैक्टर था। मेरे से कभी भी कुछ ऐसा नहीं हुआ है। एडिमिनिस्टेटिव ड्यूटीज में कभी कुछ हो जाता है। हमारे आफिसर्स ने ओवर-एंथ्यूजियास्म में किया है जो भी किया है, उसके लिए मैं सौरी फील करता हूं। ऐसा हो जाता है, उसके लिए जो भी आप कहेंगे, मैं उसके लिए पूरी तरह से जिम्मेवार हूं।

MR. CHAIRMAN: Before we come to the incident, I would like to put some questions or our hon. Members would like to put questions about the relations you had with the MP when you were Collector. The hon. MP told the Committee that you are prejudiced against him for a long while before the incident. To illustrate this point, he told us that in January 1998, you asked him to vacate the guest house at midnight one o' clock, i.e., exactly on 17th January. The notification for elections was issued only on 21st January. He was then not only the Member of Parliament but he was also a Minister. How do you explain this incident? Is this incident correct? If not, would you kindly explain?

डा॰ मनजीत सिंहः सर, ऐसा था कि इलेक्शन मोडल कोड ऑफ कड़क्ट इम्पलीमेंट हो चुका था। हमारे पास इलेक्शन कमीशन और गवर्नमेंट ऑफ इंडिया से और गवर्नमेंट ऑफ राजस्थान से बार-बार वॉयरलैंस आ रहा था कि कोई भी केंडीडेट्स या कोई पोलिटिशियंस जो हैं, वो तीन दिन से ज्यादा नहीं रह सकते हैं। अगर हैं तो इंक्वायरी करवाई जाये। ऐसे जनरल ऑर्डर निकाले हुए थे। उस समय एम॰पी॰ साहब थे।

MR. CHAIRMAN: He was a Minister at that time.

DR. MANJIT SINGH: Yes, Sir.

माननीय एम॰पी॰ साहब ने चीफ सैक्रेटरी साहब को कांटेक्ट किया कि ऐसा ऐसा है। चीफ सैक्रेटरी साहब ने भी यही कहा कि यह तो इलेक्शन कमिश्नर के ऑर्डर हैं और इनकी कम्पलायेंस उनको करनी है।

राजनीतिक इरादे से किया हो, ऐसा कुछ नहीं है। एम॰पी॰ साहब मेरे पास आए, मैंने उनसे बात की थी। ऐसी कोई बात नहीं है। हमने सिर्फ इलैक्शन कमीशन के आदेश का पालन किया है। एम॰पी॰ साहब ने चीफ सैक्रेटरी से बात की थी।

MR. CHAIRMAN: About what was it given?

DR. MANJIT SINGH: It was about this incident.

SARDAR BUTA SINGH: At what time did the MP contact the Chief Secretary?

डा॰ मनजीत सिंह: आने से पहले उन्होंने चीफ सैक्रेटरी से बात की थी। हमने इलैक्शन कमीशन के आर्डर के अनुसार काम किया है। तीन दिन से ज्यादा स्टे नहीं कर सकते हैं। हमने उनके आदेश का कम्पलायेंस किया है। उनको कहा गया था कि रात को जाने की जरूरत नहीं है। कोई समस्या नहीं है।

MR. CHAIRMAN: When does the model code of conduct come into operation? Does it come into operation before the election?

DR. MANJIT SINGH: Exactly.....From the date of announcement of the elections, compliance.

SHRI BHARTRUHARI MAHTAB: Does the model code of conduct prohibit a Minister or an M.P or any dignitary from staying in the Guest House for more than three or four days?

डा॰ मनजीत सिंहः सर, जैसे-जैसे इलैक्शन आ रहे थे, फ्री एंड फेयर इलैक्शन के लिए इलैक्शन कमीशन के आदेश का कम्पलायेंस किया। बार-बार उनकी तरफ से आ रहा था। माडल कोड आफ कन्डक्ट का पालन होना चाहिए। हमने कुछ भी नहीं किया है। ऐसी कोई बात नहीं थी, उनसे कहा गया कि आप कभी भी कर दें।

SHRI BHARTRUHARI MAHTAB: Have you seen the instructions which you claim to have been sent from Delhi to Jaipur, as the Chief Secretary had communicated to you? Have you seen that order?

डा॰ मनजीत सिंहः हमारे पास माडल कोड आफ कन्डक्ट की बात आ रही थी कि उसका कम्पलायेंस करना चाहिए। तीन दिन से ज्यादा गैस्ट हाउस में नहीं रह सकते हैं। उसमें यह था कि आफिशियल ड्यूटी में यह नहीं था, लेकिन तीन दिन से ज्यादा सर्किट हाउस में नहीं रह सकते हैं।

SARDAR BUTA SINGH: Were these instructions given in writing?

डा॰ मनजीत सिंहः राइटिंग में थी।

SHRI BHARTRUHARI MAHTAB: Is it there in the model code of conduct that no one would be allowed to stay for more than three days?

DR. MANJIT SINGH: There were clear cut instructions that from the date of the announcement of the elections the code comes into force.

SHRI BHARTRUHARI MAHTAB: Can I explain a bit? Instead of giving it to one party, you have to provide it to every one.

डा॰ मनजीत सिंह: सबके लिए था। केवल एक पार्टी के लिए नहीं था, सभी पार्टीज के लिए था।

SARDAR BUTA SINGH: Was it within your knowledge that the Chief Secretary had already refused permission to Shri Sis Ram Ola?

DR. MANJIT SINGH: जब से डायरैक्शन निकली तब से ही। The Chief Secretary had already spoken.

MR. CHAIRMAN: How do you say that?

डा॰ मनजीत सिंह: चीफ सैंक्रेटरी से बात की थी। उन्होंने भी कहा था।

MR. CHAIRMAN: Shri Sis Ram Ola deposed before the Committee to the effect that he was woken up at 1 A.M. on the 17th January and made to vacate; he did not have a house or a place in Jhunjhunu and he had to go to a friend's place. In fact, he had to disturb him at mid-night.

SARDAR BUTA SINGH: Did you do it at 1 O'clock?

DR. MANJIT SINGH: I have no information. I did not do it.

MR. CHAIRMAN: Somebody went and did it. Why would a junior officer go and disturb a Minister at mid-night without the knowledge of the Collector?

DR. MANJIT SINGH: I am really sorry; I do not know. I feel sorry.

MR. CHAIRMAN: When the Minister was made to vacate a Guest House, all this was reported in the newspapers on the following days. So, you could not have ignored it. There were Press reports to that effect. The Minister was made to vacate the Guest House at mid-night. There was a Press report.

**डा॰ मनजीत सिंह:** I have no information. आनरेबिल एम॰पी॰ साहब से मिला, उनसे कहा कि ऐसी कोई समस्या नहीं है। आप कभी भी कर दें।

सभापति महोदयः रात एक बजे। रात एक बजे गए थे?

डा॰ मनजीत सिंह: सर, मेरे पास कोई इनफर्मेशन नहीं है। अगर एम॰पी॰ साहब को ऐसे ट्रीट किया गया है, तो I am really sorry. अगले दिन, 10-11 बजे एम॰पी॰ साहब से कहा है, ऐसी कोई समस्या नहीं है। आप कभी भी कर सकते हैं।

SARDAR BUTA SINGH: Was it reported in the Press? डा॰ मनजीत सिंहः हमने उनको ऐसा नहीं कहा है।

MR. CHAIRMAN: You were the District Collector. Some report appeared in the Press to the effect that the Minister was compelled to vacate the Guest House at mid-night.

डा॰ पनजीत सिंहः मेरे पास यह इफन्फार्मेशन थी। किसी ने उनको कपम्पैल नहीं किया है। उहन्होंने खुद ही छोड़ा है।

MR. CHAIRMAN: यक्यों कोई रात को छोड़ेगा? Whatever you say must appear probable.

DR. MANJIT SINGH: How can I dare to act like that?

SARDAR BUTA SINGH: When he came here he said that at 1 O'clock he was woken up.

डा॰ मनजीत सिंहः सर, इलैशक्शन कमीशन की डायरैशक्शन थी कि तीन दिन से यज्यादा नहीं रह सकते हैं। हमने कहा था कि आप कभी-भी खाली कर दें। उहन्होंने चीफ सैक्रटेरी से बात की थी। सभापति महोदयः एलाउ करने के बाद या पहले?

डा॰ मनजीत सिंहः पहले।

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MR. CHAIRMAN: Assuming that you did not know that the Minister was made to vacate at mid-night, when the reports to that effect appeared in the Press, why did you not clarify the matter in the Press?

DR. MANJIT SINGH: That was my mistake. I feel sorry.

MR. CHAIRMAN: You were the head of the district administration and here is a case of a Minister of the Union Government — who, under the Warrant of Precedence is equal to the Chief Minister — and if a news item relating to the manner in which he was dealt with appeared in the newspapers it was incumbent upon the district administration to clarify the whole matter. Did you clarify?

DR. MANJIT SINGH: That was not done. I feel sorry.

MR. CHAIRMAN: Shri Ola also deposed before the Committee to the effect that when he was campaigning as a candidate in 1998 Lok Sabha election, you told him that if Shri Devegowda, the then Prime Minister, Shri Harkishan Singh Surjeet and others came to address, you would be obliged to debit Rs. 10 lakh expenditure to the account. Therefore, he was compelled to cancel that meeting and cancellation of that meeting affected the margin of his success though he did win in that election. What have you to say?

DR. MANJEET SINGH: I have no information.

MR. CHAIRMAN: You said in your report of 28th November, 1998 that the hon. M.P. had held out the threats of getting you killed. I am quoting it from your report. When did he hold out this threat of killing you?

डा॰ मनजीत सिंह: ऐसा है जिस रात को यह इंसीडेंट हुआ, उस दिन माननीय सदयस्य का मेरे पास फोन आया था। उस समय वे काफी गुसस्से में थे। इसिलिए मैं डर गया था। We always try to remain impartial.

SARDAR BUTA SINGH: But did he use this expression?

डा॰ मनजीत सिंहः महोदय, वे कभी-कभी बहुत गुसस्से में आ जाते थे। उस दिन भी वह बहुत गुसस्से में थे।

श्री राम सिंह कवस्वां: मुझे आपसे सिर्फ एक ही बात कहनी है कि आप यहां कोई बात छिपाने की कोशिश न करें। आप सचच्चाई सामने लाएं, कमेटी आपकी मदद करने की चेटष्टा करेगी। यहां आपकी रिपोर्ट कुछ कहती है और आप कुछ कहते हैं, इससे आप उलझ जाएंगे। आप जो सचच्चाई है, वह बताइए। आप कमेटी के सामने सही बात बताइए, कमेटी सही डिसीजन करेगी। आपने जो पहले रिपोर्ट पेश की, उसमें यह था कि मुझे इहन्होंने कई बार मारने की धमकी दी।

डा॰ मनजीत सिंह: महोदय, मैं एक साल से वहीं था। जब इलैशक्शन एनाउंस हो गए थे तो कहा कि एमपी लोकल ऐरिया में फंड्स रिलीज़ कर दो। तब मैंने कहा कि इलैशक्शन के बाद कर देंगे, यक्योंकि इलैशक्शन कमीशन की तरफ से कुछ रोक लगा दी गई थी तो वह कभी-कभी गुसस्से में आ जाते थे।

MR. CHAIRMAN; I am reading from your report.

"He threatened many times to get me killed."

That means, according to you, he had held out the threat of killing you, It may be true or it may not be true. We are not getting into the merits. We are not rushing to any premature conclusion. This Committee is interested in knowing the truth as it is. That does not mean that we are going to take any disproportionate action. We are interested in knowing the truth. We are interested in getting to the bottom of the truth. You are a District Collector. I think, your report is in English. You have reported to the Home Secretary that he threatened many times to get you killed. On the very first day or at the very first time when he threatened to kill you, you should have sent the letter to your superiors that the MP was threatening. After the incident, you wrote on 28th. So, at this rate, District Collector can report anything against anybody. Here is a Member of Parliament, who was a Member of a Legislature, Minister in the State Government, Minister in the Government of India for 40 years before, perhaps, you were born. What was the year of your birth?

DR. MANJEET SINGH: 13th March, 1958.

MR. CHAIRMAN: He became a Member of the Legislature in 1957. So, even before you were born, he was a Legislator. He was the Legislator of the old guard kind. If he held out such a threat, then you should have brought it on record and told everybody concerned about it. After he complained against your conduct, to cover yourself up, it appears that you had come to a conclusion and you mentioned all these things.

DR. MANJEET SINGH: I am sorry, Sir.

Tangan Tangan Tangan Tangan

MR. CHAIRMAN: You said that he tried to get the money from his own quota, etc. It is all right. It could be true or it could not be true. That

is another matter. It is a very harmless thing. Any M.P. during nonelection time also makes a request to the Collector. Sometimes, he does not agree and rightly so, if the rules do not permit, why should he agree. But you are saying that he threatened many times to get you killed.

सरदार बूटा सिंहः वह गुस्से में आकर ऐसी भाषा का प्रयोग करते थे, जिसका मतलब यह निकलता था कि उन्होंने आपको मारने की धमकी दी।

डा॰ मनजीत सिंहः वह गुस्से में बहुत कुछ बोल देते थे।

MR. CHAIRMAN: You are a District Magistrate. Even if the Chief Minister threatens you, you should record it.

SARDAR BUTA SINGH: We know the Chief Ministers' who have slept the officers right in the presence of everybody. वह ऐसी भाषा का गुस्से में आकर प्रयोग करते थे।

डा॰ मनजीत सिंहः वह जब कभी गुस्से में बोलते थे तो हम अपने सीनियर आफिसर्स को इनफार्मली बता देते थे।

SHRI VARKALA RADHAKRISHNAN: Did you have any occasion to have conversation with this M.P. in your life?

सरदार बूटा सिंहः आपको याद है कि आपने सभी आदरणीय सांसद के साथ ऐसी भाषा का उपयोग किया?

SHRI VARKALA RADHAKRISHNAN: Do you remember to have had any contact with this M.P. previously?

सरदार बूटा सिंहः कभी आपकी उनसे बात हुई?

डा॰ मनजीत सिंहः एम॰पी॰ साहब से हमारी बात होती रहती है। पहले भी होती थी और अभी भी होती है। हम अभी भी उनसे मिलते हैं और उनकी रिसपैक्ट करते हैं।

SHRI VARKALA RADHAKRISHNAN: I am asking whether you had any contact with this M.P. before this incident.

सरदार बूटा सिंह: इस घटना से पहले के बारे में बताएं।

डा॰ मनजीत सिंहः हम इससे पहले भी मिलते रहे हैं और विश करते रहे हैं। अभी भी मिलते रहते हैं और हम उनकी पूरी रिसपैक्ट करते हैं।

MR. CHAIRMAN: In your report on 22nd November, 1998, you stated that as the District Electoral Officer, you had to act on the information given to you by an anonymous telephone caller. On 22nd, you said, you tried to speak to the S.P. and the Joint Collector, but both of them were not available. Therefore, you were compelled to ask the SDM to do it along with the DSP and other junior officials. But in your report on 28th, you said, you asked the SDM to go because he was the Returning Officer for the election.

डा॰ मनजीत सिंह: ऑनरेबल प्राइम मिनिस्टर साहब वहां आए थे और साढ़े छः बजे के आसपास गए। हो सकता है कि उसके बाद ऑफिसर बिजी हो गए हों। First I tried to contact the S.P. but he was not there. उसके बाद ए॰डी॰एम॰ से कान्टैक्ट किया। वहां रिग जा रही थी लेकिन कोई फोन उठा नहीं रहा था। इसके बाद एस॰डी॰एम॰ से कॉन्टैक्ट किया। यह बात रिपोर्ट में नहीं लिखी है लेकिन मैंने एस॰डी॰एम॰ को कहा था। I asked the SDM to just go and look into it.

MR. CHAIRMAN: This was a huge question where an M.P., was involved and where his room was searched or sought to be searched. We shall come to that later. There is a discrepancy between the report you submitted on 22nd November and the report you submitted on 28th November. How do you explain this discrepancy?

डा॰ मनजीत सिंह: यह बात रिपोर्ट में नहीं लिखी है लेकिन एस॰डी॰एम॰ और ए॰डी॰एम॰ से कॉन्टैक्ट किया था लेकिन ए॰डी॰एम॰ मिले नहीं। मैंने फिर एस॰डी॰एम॰ से कॉन्टैक्ट किया लेकिन वह नए आए थे।

सभापति पहोदयः आपने रिपोर्ट में यह कहा थाः "I sent the SDM because he was the Returning Officer for the Assembly Election".

डा॰ मनजीत सिंह: मुझे मालूम नहीं था कि होटल शेखावटी कौन सा है और ये दो होटल कौन से हैं? वहां एक वेलनॉन होटल शिव शेखावटी है। तीन घंटे तक मेरा उनके आफिसर्स के साथ कोई कॉन्टेक्ट नहीं रहा।

सरदार बूटा सिंह: माननीय सदस्य को शिव शेखावटी में भेजा या शेखावटी में भेजा?

डा॰ मनजीत सिंह: मुझे शिव शेखावटी का ही पता था, दूसरे का पता नहीं था।

सभापति महोदय: आपको एनोनिमस टेलीफोन कोलर ने शिव शेखावटी कहा था।

डा॰ मनजीत सिंह: हो सकता है कि शिव का नाम न लिया हो। But I had the impression that he was owning only one hotel.

उनका कहना था कि शेखावटी के अंदर कुछ लोग आ गए हैं।

सरदार खूटा सिंह: इन्फॉर्मर ने शिव शेखावटी कहा था।

डा॰ मनजीत सिंह: इस बारे में मैं अभी कह नहीं सकता, लेकिन में एक ही होटल जानता था— शिव शेखावटी वही है, मुझे दूसरे होटल का उस दिन पता चला।

सभापति महोदयः वह ठीक है, लेकिन एस॰डी॰एम॰ को कौन से होटल में जाने के लिए कहा? डा॰ मनजीत सिंह: वह पहले शिव शेखावटी में गए। उसके बाद मेरा उनके साथ कोई कांटेक्ट नहीं रहा।

सरदार बूटा सिंह: आपने शिव शेखावटी में भेजा।

डा॰ मनजीत सिंह: जी हां, मेरे ध्यान में शिव शेखावटी था। दूसरे होटल के बारे में मैं नहीं जानता। रात को पुलिस वाले लेकर गए। जब एम॰पी॰ को मिलने गया तो उन्हें लेकर गया। मेरा तीन घंटे तक उनके ऑफिसर्स के साथ कोई कांटेक्ट नहीं रहा, इसलिए मैं नहीं जानता कि उसमें क्या हुआ। मुझे यह भी पता नहीं था कि वह होटल में गए। जब घटना का पता चला तो मैं और एस॰पी॰ गए और हमें पता लगा कि यह हैरिटेज होटल है। मेरे पास सूचना ही नहीं थी कि एम॰पी॰ साहब वहां रह रहे हैं।

MR. CHAIRMAN: When you received this message, you felt that as District Electoral Officer, you had to do something. Under the law, what are the kind of powers you thought you enjoyed to meet the situation?

डा॰ मनजीत सिंह: एज़ ए रिटर्निंग आफिसर यदि मेरे पास कोई सूचना आती है तो इक्वायरी करने के लिए किसी को भेजा जा सकता है। मैंने उनसे कहा कि वहां जाकर इंक्वायरी करो। यदि मैं यह कहूं कि उसे नहीं करना तो कल को फ्री एंड फेयर इलैक्शन कराने में हम सफल न हों।

MR. CHAIRMAN: Are you aware of the general instruction given by every Government that anonymous petitions should not be taken too seriously? He did not disclose the names of the people who carried the money. To the best of my understanding—and we have a former Home Minister, Sardar Buta Singh Ji in our midst, fortunately—the Government's instructions to officials are that they need not get excited about the information given to them through petitions which are anonymous, through calls which are anonymous?

डा॰ मनजीत सिंह: इसके बारे में मुझे नॉलेज नहीं थी, अगर होती तो मैं नहीं करवाता। मैं सींसियरली और अच्छी तरह से काम करना चाहता था।

SARDAR BUTA SINGH: You could have asked the informer to please send it in writing.

डा॰ मनजीत सिंहः यह मैंने नहीं कहा। मैंने यह कहा कि जाइए और देखिए। उसके बाद कोई कांटेक्ट नहीं रहा। वहां मेरे जूनियर आफिसर्स थे।

SARDAR BUTA SINGH: Did you give any formal orders to the SDM for search?

डा॰ मनजीत सिंह: No, Sir. मैंने टेलीफोन से कहा था कि इसे देख लो।

सभापति महोदयः देखने का क्या मतलब है? How can somebody inquire into a thing of this kind without conducting a proper search?

डा॰ मनजीत सिंह: उन्होंने मेरे से मांगा भी नहीं।

The same

सभापति महोदयः वे कैसे मांगेगे? वे आपके सबोर्डिनेट हैं।

डा॰ मनजीत सिंह: मैंने उनसे कहा कि आप जाइए और इंक्वायरी करिए। उसके बाद वह दूसरे होटल में चले गए।

SHRI VARKALA RADHAKRISHNAN: You did not actually ask the Collector to conduct a search. You simply wanted the Collector to verify the truth of the statement. In which way could he find out the truth? Please tell me what was the method in your mind to find out the truth of the statement. In what way could the SDM verify the truth of the statement?

SARDAR BUTA SINGH: Let us know what were the orders given by you.

डा॰ मनजीत सिंह: मेरे पास कॉल आई। वहां के जो रिटर्निंग ऑफिसर थे, उनसे कहा कि जाइये

और इंक्वायरी कराइये। इसके अलावा कोई वर्ड्स नहीं कहे। मैं सच कहता हूं। मुझे तो कोई आइडिया नहीं था कि कुछ ऐसा हुआ है।

कुंवर अखिलेश सिंह: डा॰ मनजीत सिंह जी, मैं आपसे यह जानना चाहता हूं कि 29 तारिख को आपने अपने पत्र में विशिष्ट शासन सिंघव, गृह विभाग, जयपुर को लिखा कि श्री शीश राम ओला जी ने कई बारे दूरभाव से उसे धमकी दी है जिस पर जिला प्रशासन पर श्री ओला चुनाव के दौरान दबाव डालकर फायदा प्राप्त करने के लिए हमेशा प्रभावित करते रहे हैं। आप तो डिस्टिक्ट मैजिस्ट्रेट हैं। अगर आपको कोई व्यक्ति खत्म करने की धमकी दे तो आपकी प्राथमिक डयूटी बनती है कि आप एफ॰आई॰आर॰ दर्ज कराये। क्या आपने एफ॰आई॰आर॰ दर्ज कराये।

डा॰ मनजीत सिंह: श्रीमान् जी, एम॰पी॰ साहब कभी कभी गुस्सा हो जाते थे और कह देते थे कि

कुंबर अखिलेश सिंह: यह तो बहुत गंभीर बात हो गई। यह तो आपका ही लिखा हुआ है। जब आप डी॰एम॰ होकर एफ॰आई॰आर॰ दर्ज नहीं करते तो एक आम आदमी क्या रिपोर्ट दर्ज कराता? इसका मतलब यह है कि आपने दुर्भावना से प्रेरित होकर इस तरह का एलीगेशन लगाया है। आपने ही जिला प्रशासन को लिखा है कि वे बार बार नाजायज तरीके से चुनाव को प्रभावित करने के लिये दबाव डालते थे। इसका आपके पास क्या ऐविडेंस है और आपने किस आधार पर यह आरोप लगाया।

डा॰ मनजीत सिंह: यह हो सकता है कि कभी कोई काम हो जाता है और कभी कोई काम नहीं होता। यह तो रूटीन में है लेकिन हम इसको अंदर रख नहीं सकते और हम कोई कैरी नहीं करते हैं निजस दिन रात में वे आये तो काफी गुस्से में थे। इसकी वजह यह है कि कभी कोई काम रह जाता है तो कहते हैं कि हम काम नहीं कर रहे हैं। इसके लिये उनको रिक्वैस्ट कर देते थे कि यह नहीं हो सकता परन्तु उस दिन वे काफी नाराज थे।

कुंवर अखिलेश सिंह: आपने तब लिखकर दिया है जब आपका गला फंसने लगा। इसका मतलब यह है कि आरोप मनगढ़त लगाये हैं और एक जनप्रतिनिधि की छवि धूमिल करने का आपने प्रयास किया है। यह तो आपने लिखा है, हमने नहीं लिखा आपने जो आरोप लगाया है, उसके संदर्भ में आपके पास क्या साक्ष्य हैं?

डा॰ मनजीत सिंह: श्रीमान, इलैक्शन के दौरान कुछ काम ऐसे होते हैं, जो नहीं किये जा सकते हैं और कुछ हो जाते हैं। हम पूरा प्रयास करते हैं कि जितने काम हैं, वे सब पूरे हो जायें लेकिन जब काम पूरे नहीं होते थे तो वे गुस्सा हो जाते थे। इलैक्शन के दौरान एम॰पी॰ लैड्स के काम नहीं होते क्योंकि मांडल कोड ऑफ कंडक्ट लागू रहता है हम कहते थे कि बाद में कर देंगे लेकिन फिर भी वे गुस्सा हो जाते थे। जिस दिन रात में यह इंसिडेंट हुआ, उसका पता तो बाद में उनसे चला कि ऐसा हुआ है। वे काफी गुस्से में थे। मैं घबरा गया और डर गया लेकिन हम कोई बात नहीं रखते। हम तो सिंसियरली और अन बॉयस्ड होकर काम करते हैं।

कुंवर अखिलेश सिंह: आप अपने शब्द को पढ़िये आप कहते हैं कि जिला प्रशासन पर चुनाव के दौरान दबाव डालकर 'हमेशा' फायदा प्राप्त करने के लिये प्रभावित करते थे।

डा॰ मनजीत सिंहः कभी-कभी

कुंबर अखिलेश सिंह: नहीं, आपने हमेशा शब्द लिखा है। क्या आपने अपने उच्चाधिकारियों या चुनाव आयोग को लिखकर दिया कि फलां जनप्रतिनिधि द्वारा चुनाव को प्रभावित करने के लिये दबाव डाला जा रहा है? डा॰ मनजीत सिंहः श्रीमान्, इनफारमल हम बताते रहते हैं लेकिन राइटिंग में नहीं दिया। कुंबर अखिलेश सिंहः आप जिम्मेदार आफिसर हैं। जब आप कोई आरोप लगाते हैं तो पूरी सच्चाई के साथ और उस संदर्भ में सच्चाई को ध्यान में रखते हुये इस प्रकार हो सकता है।

डा॰ पनजीत सिंहः इसमें बोनाफाइड इंक्वायरी कराई। I tender my unconditional apology.

MR. CHAIRMAN: Dr. Manjit Singh, after this incident on the night of 21st November, reports appeared in the Press, Naturally. Did the district administration clarify it?

डा॰ मनजीत सिंह: क्या लोकन सर्च हाउस वाली बात है?

सभापति महोदयः जो सर्च का इंसिडेंट है।

डा॰ मनजीत सिंह: गर्वनमेंट द्वारा जो डायरेक्शन्स दी गई हैं, उसके मुताबिक इंक्वायरी कराइये और उसके बाद फैक़ुअल रिपोर्ट भिजवा दें।

MR. CHAIRMAN: After that search incident in November, 1998 reports naturally appeared in the local Press. Did the district administration clarify it?

DR. MANJIT SINGH: In the local press Sir? No

सभापति महोदय: क्यों? Elections were to be held in four to five days from that time and the son of the M.P. whose room was raided or looked at was contesting.

डा॰ मनर्जीत सिंह: मुफे याद आया कि अगले दिन प्रैस रिपोर्टर आये थे लेकिन हमने बताया कि ऐसा कुछ नहीं हुआ। यह कैसे हो गया, हमें मालूम नहीं मैंने क्लैरिफाई किया। That was in the news.

सभापति महोदय: मान लीजिये मैं एक कैंडिडेट हूं मेरे रूम पर छापा पड़ा तो राइवल इसका इस्तेमाल करेंगे ही। जब एम॰पी॰ का ऑनर प्रोटैक्ट करने के लिये आपने डिस्ट्रिक्ट ऐडिमिनिस्ट्रेशन को कोई अथारिटेटिव क्लैरिफिकेशन किया?

डा॰ मनजीत सिंह: जब मीडिया के लोग अगले दिन आये तो मैंने खुद क्लैरिफाई कर दिया। सभापति महोदय: आपने कहा होगा लेकिन पेपर में आया होगा।

डा॰ मनजीत सिंह: नहीं, पेपर में आया था। उस समय कहा था कि हमने कहीं कोई रेड करने का ऑर्डर नहीं किया, हमने होटल में भी नहीं भेजा। मुझे यह आइडिया भी नहीं था कि होटल हैरिटेज कौन सा है। उस दिन पता चला कि कहीं कोई ज्यादती हुई है तो उसकी इंक्वायरी करायेंगे। we will take action.

सभापति महोदयः क्या आपके पास कोई रिपोर्ट है?

सरदार बूटा सिंह: क्या आप एक कॉपी दे सकते हैं?

सभापति महोदय: एम॰पी॰ का कहना है कि डिस्ट्रिक्ट एडिमिनिस्ट्रेशन ने क्लैरिफिक्शन नहीं दिया।

डा॰ मनजीत सिंह: हमने दिया है। मैंने अखबार में क्लैरिफिकेशन दिया है।

सभापति महोदय: आपने कहा होगा, क्या पेपर में आया?

The same of the sa

डा॰ मनजीत सिंह: मेरे ख्याल में आया है।

SARDAR BUTA SINGH: Can you send us a copy?

डा॰ मनजीत सिंह: I was not having any idea that कि वह कहां है, जब कमरे में आये?

सभापति महोदय: उसके बारे में बाद में कहेंगे। We will come to that at a subsequent stage. Now the limited point on which we are trying to elicit information from you is: Did you try to give such a clarification as to redeem the honour of the M.P.?

डा॰ मनजीत सिंहः मैंने कहा कि मैं खुद एम॰पी॰ से मिला। ऐसा नहीं है।

MR. CHAIRMAN: It was not a personal matter between you and the M.P. It was a matter relating to the honour of the M.P. during a very sensitive election period among the people, more particularly his own party's condidate, when his own son was a candidate and when ultimately his son was lost only by a margin of 400 votes.

डा॰ मनजीत सिंह: इसके बारे में ऐसा है कि जब अगले दिन मीडिया के लोग आये तो क्लैरिफिकेशन दिया। हमारी न कोई इनटैंशन थी और न हमने रेड ही किया। हमें इस बात का पता नहीं था जबकि हाथ जोड़कर एम॰पी॰ साहब से कहा गया था।

MR. CHAIRMAN: What happened between you and the M.P. after the incident is immaterial from the viewpoint of his public reputation more particularly from the viewpoint of possible impact that incident could have had on the election outcome.

डा॰ मनजीत सिंह: न्यूजपेपर में दिया था और क्लैरीफाई कर दिया गया था।

सभापति महोदय: आप उसकी एक कॉपी दीजिये। क्योंकि एम॰पी॰ के जमाने में उनका पाइंट ऑफ ब्यु से ऐसा लगता है कि काफी डैमेजिंग था और उनका बेटा 400 वोट से हार गया। Do you think this incident adds some psychological impact on the voters?

डा॰ मनजीत सिंह: मेरे ख्याल में जहां तक एडिमिनिस्ट्रेशन की बात है, हम सब के लिये इम्पार्शियल होकर काम करते हैं। जहां तक हारने या जीतने का सवाल है, यह आफिसरों के हाथ में न होकर पब्लिक के हाथ में रहता है।

सभापति महोदयः लेकिन इस इन्सीडेंट का इम्पैक्ट होगा या नहीं।

**डा॰ मनजीत सिंहः** सर, मैं कुछ नहीं कह सकता।

MR. CHAIRMAN: I am talking about January, 1998 Lok Sabha elections. Shri Ola complained to the Chief Election Commissioner that there could be some problem in the process of counting. Therefore, the Chief Election Commissioner sent an additional observer at the time of counting. He had complained that he did not have faith in your impartiality. Is it true?

डा॰ मनजीत सिंह: यह बिल्कुल ठीक है कि उन्होंने मेरे अगेन्स्ट लिखा था, यह सत्य है। लेकिन जब पार्लियामेंट के इलैक्शन हुए तो राजस्थान के चीफ इलेक्टोरल ऑफिसर और एक एडीशनल ऑफीसर जो इसमें ऑब्जर्वर थे, उन्होंने इलैक्शन के बाद मुझे कांग्रेचुलेशन का लैटर भेजा कि आपने बड़े फेयर और फ्री इलैक्शन कराये हैं।

MR. CHAIRMAN: We are not saying that you are partial. Shri Sis Ram Ola, who was a Minister and a candidate at that time, stated in writing on record that he did not have faith in your impartiality as an Electoral Officer and District Magistrate and therefore, he wanted the Chief Election Commissioner or the Election Commission to send a special observer even at the time of counting, after the election was over.

डा॰ पनजीत सिंह: यह बिल्कुल ठीक है, वह इलैक्शन कमीशन भी चेंज कर सकता था, अगर उन्हें लगता कि मैं इम्पार्शल हूं।

MR. CHAIRMAN: I am trying to bring out one thing that the relationship between you and the MP was not good, was troubled to the point of his complaint to the Election Commission, at least, eight months before this incident occurred.

डा॰ **मनजीत सिंह:** सर, ऐसा नहीं है। वैसे इलैक्शन के दौरान एडमिनिस्ट्रेशन में जहां आप कलक्टर हैं, वहां रूटीन में थोड़ा बहुत ऐसा कुछ हो जाता है। लेकिन हमारे दिल में ऐसा कुछ नहीं था।

सभापति महोदयः श्री बूटा सिंह जी तो हमसे भी सीनियर हैं। हम भी 25 सालों से एम॰पी॰ और एम॰एल॰ए॰ रह चुके हैं। हमने भी कभी डिस्ट्क्ट कलक्टर के खिलाफ चीफ इलैक्शन कमिप्रनर को नहीं लिखा कि यह काउंटिंग में दंगा करा सकता है, घांधली करा सकता है, आप इससे स्पेशल प्रीकॉशन लीजिए।

डा॰ मनजीत सिंहः सर, पिछले 12-13 सालों से मुझे अच्छी ए॰सी॰आर॰ मिल रही है, मुझे बैस्ट कलक्टर का अवार्ड मिल चुका है। मुझे हर क्षेत्र में अवार्ड मिला है। लास्ट ईयर भी मुझे जयपुर क्लीन सिटी का अवार्ड मिला है। सर, हमारे दिल में ऐसा कुछ भी नहीं था।

MR. CHAIRMAN: We are not questioning your general record as a senior official. We are trying to understand your conduct in the context of your relationship with the MP and more particularly, with reference to this incident, what was the background and what happened later.

डा॰ मनजीत सिंह: सर, इलैक्शन में अगर मॉडल कोड ऑफ कडक्ट और इलैक्शन की गाइड लाइन्स को कम्पलाइंस करने में कुछ हो जाए तो अलग बात है, वरना हमारे दिल में ऐसा कुछ नहीं था।

सभापति पहोदयः ओला साहब का कहना था कि आधी रात को गैस्ट हाउस को वेकेट करवाया है, तब उन्हें यह महसूस हुआ।

डा॰ मनजीत सिंह: मैंने पहले भी कहा कि ऐसा नहीं किया गया, लेकिन फिर भी अगर ऐसा हुआ है तो I really feel sorry and apologize very sincerely.

MR. CHAIRMAN: You said that there was an SDM inquiring into it. You gave very general kind of an oral order. But your Divisional Commissioner in his report says that the search was conducted and Shri Mishri Lal Jain tore down the search proceedings.

DR. MANJEET SINGH: Sir, I have no idea.

सभापति महोदय: आप बोलते हैं कि इंकयायरी करो और डियीजनल कमिश्नर आपसे बात करके लिखता है।

डा॰ मनजीत सिंह: जब मैंने विटनेस दी थी, उसमें मैंने कहीं नहीं कहा कि सर्च करो। मैंने जो बयान दिया है उसमें ऐसा कभी नहीं कहा।

MR. CHAIRMAN: Shri Dharam Singh Sagar says that search was conducted. They had the search memo. They had prepared the search memo.

डा॰ मनजीत सिंहः मैंने कहा कि उन्होंने जो मेरी विटनेस ली थी, ऐसे सर्च के ऑर्डर दिये गये या सर्च हुई है, मैंने उन्हें कभी नहीं कहा, इस बारे में मुझे कोई आइडिया नहीं है।

MR. CHAIRMAN: According to Mr. Mishri Lal Jain, who was staying at that time in room number 14, which is opposed to room number 10 where Shri Ola was staying, he was not only disturbed and his possessions tampered with, but he was also deprived of Rs. 1.55 lakh. He was neither given a receipt for it nor was the money returned to him. Moreover, it was not recorded anywhere. How do you react?

डा॰ मनजीत सिंह: सर, जैसे उन्होंने एफ॰आई॰आर॰ दर्ज कराई है, फर्स्ट हैंड इन्फोर्मेशन मेरे पास नहीं है। जो मेरे ऑफिसर्स ने मुझे बताया, वहीं मैंने किया। वह कह रहे हैं कि ऐसा नहीं था। दूसरे एफ॰आई॰आर॰ श्री मिश्री लाल जैन ने दर्ज कराई थी, उसके बाद पुलिस ने जो भी कार्रवाई की होगी, उसके बाद एस॰डी॰एम॰ ने क्रॉस एफ॰आई॰आर॰ दर्ज कराई थी। लेकिन जैसे ही मेरे ऑफिसर्स ने मुझे कहा था कि वे गये थे और ऐसा कोई सीजर वगैरह उन्होंने नहीं किया है, वहां पैसा आदि नहीं मिला। ऐसा उन्होंने मुझे बताया, मैं वहां नहीं था, यह सब कुछ होने के बाद मैं वहां गया था।

MR. CHAIRMAN: The FIR was first submitted by the MP and then by Mr. Jain. Your SDM and others filed counter-FIRs after two days. I would like to know who first lodged and FIR with the police.

डा॰ मनजीत सिंह: इक्जेक्टली मुझे ध्यान नहीं है कि पहली कम्पलेन्ट ऑनरेबल एम॰पी॰ साहब य़ा मिश्री लाल जैन में से किसकी थी।

MR. CHAIRMAN: That means that the SDM filed a counter-complaint and did not file an original complaint.

डा॰ मनजीत सिंह: मेरा कोई डिस्कशन नहीं हुआ, जब उन्होंने फाइल किया तब उन्होंने मुझे बताया कि हमने एफ॰आई॰आर॰ फाइल किया है।

MR. CHAIRMAN: That means the conduct of the SDM shows that it was a defensive counter-complaint and not an original complaint. If the MP and Shri Mishri Lal Jain had not made a complaint, then, there would have been no counter-complaint at all.

डा॰ मनजीत सिंह: सर, यह हमसे हो गया है।

सरदार बूटा सिंह: मैं आपसे पूछना चाहूंगा कि एम॰पी॰ साइब और श्री मिश्री लाल जैन ने कम्पलेन्ट फाइल किये और एस॰डी॰एम॰ ने जो कम्पलेन्ट दी थी, क्या वह उनके जवाब में थी या काउंटर कम्पलेन्ट थीं। अगर पुलिस ने उनसे पूछा होता कि उन्हें इस बारे में क्या कहना है then, they must have filed a reply instead of the FIR. They gave a statement that they did it. Even if it is, it cannot be taken as an FIR. It can, at best, be taken as their explanation to the police against what the MP and Shri Mishri Lal Jain had already complained about.

डा॰ मनजीत सिंह : मैं समझता हूं कि अगर यह सारी इन्सीडेन्ट हम सीनियर ऑफिसर्स को दे देते तो बेहतर होता।

SHRI VARKALA RADHAKRISHNAN: I hope, you were aware of the provisions of the Criminal Proceedure Code. Under section 154 of the Cr PC, there can be only one FIR, How can there be a counter-FIR? There is no provision for it in the statute. He could it be filed?

DR. MANJEET SINGH: Sir, we are sorry.

SHRI VARKALA RADHAKRISHNAN: The section is very clear. The first information report can be filed only once. There can be no counter-FIR. So, the first information report that is lodged with the police will be treated as what is called the FIR. There cannot be any counter-FIR in that sense.

You say that the search was conducted without your knowledge. Even for search, a memo has to be filed and that has not been done. You are an experienced officer, and you must know all these things.

डा॰ मनजीत सिंह: जूनियर अधिकारियों की वजह से यह हो सकता है। अगर सीनियर अधिकारियों को भेजते तो ऐसी नौबत नहीं आती। उन्होंने ओवर ऐन्धूसियाज्य में किया होगा। मैं पूरी जिम्मेदारी लेता हूं क्योंकि वे मेरे अंडर हैं और मैं उनकी तरफ से अपोलोजाइज करता हूं। I take full responsibility for this, and I feel sorry, Sir.

MR. CHAIRMAN: We will come to it latter. You received information in a very anonymous way, and you felt that you should act on that; your conscience told you that. Fine, we understand you. Did you inform the election observer before you told the SDM to proceed?

डा॰ मनजीत सिंहः मेरा ख्याल है ऑब्जर्वर को नहीं कहा।

सभापति महोदयः क्यों?

The same of the same of

डा॰ मनजीत सिंहः मैंने समझा कि यह इतना महत्वपूर्ण नहीं है कि ऑब्जर्वर को बताया जाए। ऑब्जर्वर वहां पर था। इंसीडेन्ट के बाद बता दिया था लेकिन उसके पहले मैंने ऐसा समझा कि इसकी ज्यादा जरूरत नहीं है, इसलिए उनको नहीं बताया।

MR. CHAIRMAN: You said, your people told us, you also told now, by implication that you are not aware where the MP was staying. शेखावटी हैरिटेज में रहते थे आपको मालूम नहीं था?

डा॰ मनजीत सिंहः जी नहीं।

सभापति महोदयः इतने बड़े एम॰पी॰ हैं, वह कहां रहते थे मालूम होगा। होटल मैनेजर ने कहा कि यहां रहते थे, यहां से फोन करते थे सब अधिकारियों को। वह तो डिस्ट्रिक्ट हैडक्वार्टर था।

डा॰ मनजीत सिंहः मेरी सूचना थी कि उनका गांव पास है, करीब 30 किलोमीटर है। दूसरा वे सर्किट हाऊस में रहते थे।

सभापति महोदयः इलेक्शन पीरियड में तो आप उनको वहां रहने नहीं देते।

डा॰ मनजीत सिंहः लेकिन उनका गांव भी पास ही था। मैंने तो होटल हैरिटेज शेखावटी का नाम भी पहली बार सुना है।

MR. CHAIRMAN: Assuming without conceding for a while that the SDM and others were overenthusiastic in their conduct, did you take action against them after the incident?

DR. MANJEET SINGH: मैंने अपने सीनियर्स को बता दिया था कि यह आपने ज्यादती की है। जब आप एक होटल में चले गए तो वहां जाने से पहले पूछते। उन्होंने तीन घंटे तक कोई कॉनटैक्ट नहीं किया था।

SARDAR BUTA SINGH: Dr. Manjeet Singh, after this incident, you had gone to the spot and discovered that whatever happened was not in good taste, and you apologised to the MP. Why did you not take action against the erring officers? आपने जो भी किया, बहुत बुरा किया, मुझे माफी मांगनी पड़ी। आपने उन पर क्या एक्शन लिया?

डा॰ मनजीत सिंह: जो लोकल ऑब्जर्वर थे, हमने कहा कि ऐसा हो गया है, एसडीएम. को नहीं करना चाहिए था। चाहे तो वार्निंग देकर कर दें, दूसरा कोई एसडीएम लगा दें। लेकिन हमने ऑब्जर्वर से बात की थी। मेरे आधिकारियों के बिहाफ पर मैं सारी फील करता हूं कि जो भी हो गया वह आगे से नहीं होगा।

MR. CHAIRMAN: According to the MP, the hotel manager or the hotel management did not have the key to the room. Therefore, the room of the MP was broken.

डा॰ मनजीत सिंह: मालूम नहीं था। मुझे आइडिया नहीं है। एसडीएम वगैरह ने मुझे जो कहा, उन्होंने कहा कि हम मैनेजर को साथ लेकर आए हैं। खोला नहीं है। खोला है तो मुझे जानकारी नहीं है।

MR. CHAIRMAN: In the first instance, you gave a general order.

DR. MANJEET SINGH: Yes, Sir.

MR. CHAIRMAN: Assuming that to be correct, the SDM apparently exceeded the brief and the mandate. एसडीएम ने ज्यादा कुछ कर दिया। According to the hotel management and the hon. MP, the room of the MP was broken, and the room was opened. If the SDM conducted a search, there should be independent witnesses called panches. Panch was not there. The MP says, "In my absence, if my room was opened by breaking the lock, anything could have been placed by my rivals". When the room was opened forcibly by breaking the lock, why did you not take action or at

least call for an explanation from the SDM as to why he did that? उनके साथ तहसीलदार थे, जूनियर अधिकारी थे, पुलिस कांस्टेबल थे। कोई भी काउंटरफीट नोट्स लगा सकता था।

डा॰ मनजीत सिंहः मैंने उस वक्त उनको बहुत डांट लगाई। उनको यह भी कहा लेकिन उन्होंने कहा कि हमने खोला नहीं है। उनकी रिपोर्ट यह कहती है। उसके बाद मैंने बहुत डांट लगाई। अपने सीनियर अधिकारियों से भी कहा। ऑब्जर्कर से भी डीटेल में बात की।

सभापति महोदयः एसडीएम के साथ तहसीलदार भी था। डिस्ट्रिक्ट हैडक्बार्टर में तहसीलदार रहता है। उनको मालूम होता है कि एम॰पी॰ कहां ठहरता है और होटल मैनेजमेंट कहता है कि रूम न॰ 10 एम॰पी॰ साहब का है। ओरिजिनल चाबी उन्होंने खो दी थी, डुप्लीकेट चाबी उनके पास है, मेरे पास चाबी नहीं है। आप चाहें तो रूम खोल लें लॉक ब्रेक कर लें लेकिन मैं जिम्मेदारी नहीं लेता।

डा॰ मनजीत सिंह: इससे मैं एमी करता हूं क्योंकि वे नये अधिकारी थे। उनके द्वारा थोड़ी सी गलती हुई है। उसके लिए मैं सारी फील करता हूं। उनके अगेन्ट हमने सीनियर अधिकारियों को भी कह दिया था, उनको बता दिया था।

MR. CHAIRMAN: When did you inform the election observer? डा॰ मनजीत सिंह: सेम नाइट।

**सभपाति महोदयः** मैं समझता हूं आपने ऑर्डर देने से पहले उनको इनफार्म नहीं किया। उसके बाद किया।

डा॰ **भनजीत सिंहः** जी हां, मैंने समझा कि यह इतना महत्वपूर्ण नहीं है।

सभापति महोदयः शिवराज पाटील जी नहीं हैं। उनका एक पाइंट है जो मैं कहता हूं। I am a candidate. In my house, there is a huge amount of one crore of rupees. Can you come and seize the amount? May be, I have a white money.

**कुंवर अखिलोश सिंह: अ**भी हमारे यहां नगर पंचायत के चुनावों से पहले साड़ियां बांटते हुए पकड़ी गईं और सवाल यह है कि यह कैसे साबित होगा कि ये साड़ियां रिश्वत के तौर पर दी गईं।

डा॰ मनजीत सिंहः काफी केस आ रहे थे मिसयूज ऑफ मसल पावर एंड मनी पावर के। उसमें किसी एनॉनिमस काल को कैसे देखें कि फी एंड फेयर इलेक्शन कराएं।

MR. CHAIRMAN: Suppose; tomorrow a rich person, a billionaire, contests. He does not spend all his money on the election. He keeps the money in his own house. It is accounted, white money, If somebody complaints, "Look, he has got one crore of rupees in his house and he wants to distribute it", do you have the right to go and seize that money?

डा॰ मनजीत सिंहः हमने तो यह गुड इंटैशन में किया था।

MR. CHAIRMAN: Under what rules?

डा॰ मनजीत सिंहः हमने तो इस इंटैशन में किया था कि हम वहां फ्री एंड फेयर इलेक्शन करायें लेकिन फिर भी उसके अंदर यह हुआ तो हम उसके लिए माफी मांगते हैं।

सभापति महोदयः फ्री एंड फेयर इलेक्शन कराने का मतलब यह नहीं है कि Can the

District Collector or the Electoral Officer become a tyrant? अगर बिड्ला, टाटा या अम्बानी कोई कंटेस्ट करें तो उनके घर में 10 करोड़ रुपया रहेगा। आप कह सकते है कि यह 10 करोड़ रुपया इलेक्शन में खर्च करने के वास्ते रखा था।

डा॰ भनजीत सिंहः हमें पता होता तो हम ऐसा करवाते ही नहीं। I was not having any idea. उस कॉल्स को ज्यादा सीरियस नहीं लेना है।

कुंबर अखिलेश सिंह: मेरा कहना यह है कि केवल रुपया रहने मात्र से अपराध कहां बनता है? अगर चुनाव हो रहा हो और हमारे घर से 50 लाख रुपया मिलता है तो यह कहां से अपराध होता है?

डा॰ मनजीत सिंहः हमें चीफ कमिश्नर से बार-बार ऐसा कहा जा रहा था कि इलेक्शन में कुछ लोग मसल्स पायर और मनी का इस्तेमाल करेंगे इसिलए आपको उसे कंट्रोल करना है ताकि कोई उसका मिसयूज नहीं करे।

सभापति महोदयः यदि उनका कोई कैंडीडेट या वर्कर डिस्ट्रीब्यूट करता हो तब तो आप उसे चैक कर सकते हैं।

डा॰ मनजीत सिंहः हमारी इन्फोर्मेशन यही थी।

कुंबर अखिलेश सिंह: इसका जो भी प्रावधान है, उस प्रावधान के तहत आप कार्यवाही करें। मेरा कहना है कि सी॰आर॰पी॰सी॰ या आई॰पी॰सी॰ में कहां यह प्रावधान है? अगर इलेक्शन के समय हमारे घर में 50 लाख रुपया है तो हम अपराध कहां से कर रहे हैं?

डा॰ मनजीत सिंहः हमने तो उन्हें सिर्फ इंक्वायरी करने के लिए कहा था। Just go and look into it.

श्री राम सिंह करवा: 17 जनवरी, 1998 को जब श्री शीश राम ओला जी आपके पास आये तब आपने कहा कि चुनाव की संहिता लग चुकी है और आप यहां उहर नहीं सकते। तब उन्होंने रात के एक बजे वह सर्किट हाउस खाली कर दिया। मैं पूछना चाहता हूं कि क्या आपने यह कन्फर्म किया था कि श्री शीश राम ओला जी ने उसे खाली किया या नहीं? अगर किया तो कब किया और क्या आपने सर्किट हाउस के रिजस्टर में उसकी एंट्री देखी थी?

डा॰ मनजीत सिंहः वे रात को साढ़े दस और ग्यारह बजे के करीब हमसे मिले थे। उनकी सी॰एम॰ साहब से भी बात हुई थी। हमारी भी सी॰एम॰ साहब से बात हुई थी। मैंने इनसे यही कहा था कि ये इलेक्शन कमिशनर के ऑर्डस हैं। इसके बाद आप जब चाहें इसे खाली कर दें। उन्होंने हमसे कहा कि हम रात को ही खाली करा दें तो मैंने उनसे कहा कि आपको रात को खाली करने की कोई जरूरत नहीं है। आप कभी भी इसको खाली कर दें।

श्री राम सिंह कस्वाः क्या आपने बाद में यह कन्फर्म किया कि श्री शीश राम ओला जी ने उसे खाली कब किया और रजिस्टर में एंट्री किस टाइम की है?

डा॰ मनजीत सिंहः मैंने कन्फर्म नहीं किया।

श्री राम सिंह करवां :आपने ले मैन के टेलीफोन पर सर्च करने या इक्वायरी करने के लिए भेज दिया। आपका यह भी कहना है कि मुझे ज्ञान नहीं था कि श्री शीश राम ओला जी उस होटल में ठहरे हुए हैं। मेरा कहना है कि झुनझुन कोई बहुत बड़ा शहर नहीं है। क्या आपकी यह जिम्मेदारी नहीं है कि वहां एम॰पी॰ या एम॰एल॰ए॰ कहां ठहरे हुए हैं। जब वहां चुनाव हो रहा था जब आपको वहां जितनी सावधानी बरतनी चाहिए थी, वह भी नहीं बरती गई। श्री शीश राम ओला जी का यह आरोप है कि आपकी वजह से उनका लड़का चुनाव हार गया। वहां इतनी बड़ी घटना घट गई। इसके अलावा 400 मतों का प्रभावित होना क्या कोई मामूली बात है?

डा॰ मनजीत सिंह: आप बिल्कुल सही फरमा रहे हैं कि मुझे इस तरह का ज्ञान होना चाहिए था। लेकिन मैं हमेशा यही सोचता रहा कि वे सर्किट हाउस में रहते हैं या अपने गांव में रहते हैं। वैसे भी उनका गांव पास ही है।

श्री राम सिंह कस्वां: आप दोनों बातें कह रहे हैं। एक तरफ आप कह रहे हैं कि नियम लागू हो गया था इसलिए वे सर्किट हाउस में ठहर नहीं सकते। यह सही है कि उनका गांव नजदीक ही है।

डा॰ मनजीत सिंह: मैं यही निवेदन कर रहा हूं कि उनका गांव भी पास ही है। उन्होंने जो एड्रेस दे रखा है, वह अपने गांव का ही दे रखा है। इसके अलावा हमारे पास जो डिटेल्स थी, वह उनके गांव की थी। जहां तक शहर की बात है तो यह सही है कि वह छोटा शहर है। अगर मेरे मत में आदरणीय श्री शीश राम ओला जी के प्रति ऐसी कोई बात होती तो मैं उनको होटल शेखावटी क्यों भेजता? मैं उनको होटल शेखावटी न भेजकर होटल हेरीटेज में भेजता।

कुंवर अखिलेश सिंह: हम आपसे यह जानना चाहते हैं कि जिस टेलीफोन से आपको यह सूचना मिली कि उनके घर पर 50 लाख रुपये रखे हुए हैं तो कानून की किस धारा के अन्तर्गत आप उनके विरुद्ध कार्रवाई करते? आप सी॰आर॰पी॰सी॰ या आई॰पी॰सी॰ के किस प्रावधान के अन्तर्गत उन पर कार्रवाई करते?

डा॰ मनजीत सिंह: मैंने सिर्फ इंक्वायरी के लिए उनसे कहा था। अगर ऐसी इन्फोमेंशन होती तो हम इनकम टैक्स या पुलिस से कांटेक्ट करते लेकिन ऐसा कुछ नहीं हुआ। अगर एम॰पी॰ साहब के प्रति हमारे ऐसी भावना होती तो हम उनको होटल शेखावटी न भेजकर होटल हेरीटेज में भेजते। लेकिन मैंने उनको दूसरे होटल में भेजा। उसके बाद मेरा उनके साथ कोई कांटेक्ट नहीं रहा।

कुंवर अखिलेश सिंह: क्या आपको पता है कि श्री शीश राम ओला जी कितनी बार संसद सदस्य रह चुके हैं?

डा॰ मनजीत सिंह: वे थर्ड टाइम संसद सदस्य हैं।

कुंवर अखिलोश सिंह: इससे पहले वे विधान सभा के सदस्य भी कई बार रह चुके हैं। मंत्री भी रहे हैं। अगर 50 लाख रुपये उनके यहां रहते तो आप किस कानून के अन्तर्गत उन पर कार्रवाई करते?

डा॰ मनजीत सिंह : हमें तो यह पता ही नहीं था कि वहां एम॰पी॰ साहब हैं। हमें तो केवल यह पता था कि कुछ लोग आये हैं।

MR. CHAIRMAN: What happened to the FIRs? Was the investigation complete? Was it examined by the police?

डा॰ मनजीत सिंह : हमारी जितनी विटनेस या इंक्वायरी होनी थी, वह हो गई है। मेरे को कोई आइडिया नहीं है।

MR. CHAIRMAN: Who examined it? डा॰ मनजीत सिंह: वह तो इनवेस्टीगेट आफिसर थे।

सभापति महोदयः वे कौन थे?

डा॰ मनजीत सिंह: वे एडीशनल एस॰ पी॰ थे।

सभापति महोदयः रात को साढ़े आठ या नौ बजे जब वह कॉल आई तो क्या आपने उसे डायरेक्टली रिसीव की थी?

डा॰ मनजीत सिंह : राजभ्थान में ज्यादातर आफिसर डायरेक्टली ही कॉल्स रिसीव करते हैं। वैसे नौ या साढ़े नौ बजे के बाद हमारे सर्वेन्ट चले जाते हैं।

सभापति महोदयः इलेक्शन का जमाना था और आपके सर्वेन्ट चले गये? Does the Collector receive the call directly?

डा॰ मनजीत सिंह: रात को साढ़े दस बजे ऐसे ही करते हैं। एग्जैक्टली मुझे मालूप नहीं है। वैसे जब मैं कलैक्टर था तो उनकी 10 बजे तक ड्यूटी लगा रखी थी। वे 24 घंटे नहीं रहते।

MR. CHAIRMAN: Did you receive the call directly or did you receive the call through your P.A. or your office?

डा॰ मनजीत सिंह: हमने एल॰डी॰सी॰ लगा रखे हैं।

सरदार खूटा सिंह: जिस कॉल्स से आपको यह इन्फोर्मेशन मिली, क्या वह आपने खुद रिसीव की थी?

डा॰ मनजीत सिंह: अभी मुझे ध्यान नहीं है।

MR. CHAIRMAN: So, how should do you like to sum up the whole thing at the end of the evidence?

डा॰ मनजीत सिंह: मेरा यह निवेदन है कि as a District Collector, I tried to do my job very satisfactorily and I worked very hard. I am very sorry and I tender my unconditional and sincere apology for what has happened. में फ्री एंड फेयर इलेक्शन कराऊं लेकिन में यह भी एग्री करता हूं कि हमारे आफिसर्स या हमसे जो कुछ हुआ, वह नहीं होना चाहिए।

कुं<mark>वर अखिलेश सिंह:</mark> आपने अच्छा इलेक्शन कराया कि एक आदमी का राजनीतिक जीवन बर्बाद हो गया।

डा॰ मनजीत सिंह: मैं उसके और अपने आफिसर्स के व्यवहार के लिए पूरा जिम्मेदार हूं क्योंकि मेरे द्वारा ही उनको कहा गया। इसके लिए ओनरेबल एम॰पी॰ साहब की जो शिकायत है, उसके लिए मैं माफी मांगता हूं। हम उनसे पहले से मिलते रहे हैं और प्रशासनिक आफिसर के तहत हमें सारी उम्र सिर्विस करनी है। पहले भी हम उनसे आदरपूर्वक मिलते रहे हैं। अभी थोड़ें दिन पहले ही उनसे मुलाकात हुई थी। आगे भी हम ऐसे ही इनसे मिलते रहेंगे। हमारे से जो कुछ हुआ, उसके लिए मैं माफी मांगता हूं।

MR CHAIRMAN: Thank you very much for your cooperation and thank you for your depositon. You may now withdraw from the meeting.

(The meeting then adjourned.)

# APPENDICES

# APPENDIX-I (See para 12 of the Report)

शीश राम ओला संसद सदस्य (लोक सभा)



रेसकोर्स रोड,
 र्नई दिलली—110 001
 रूभाष : 3793758

December 08, 1998

The Hon'ble Speaker, Lok Sabha, Parliament House, NEW DELHI-110 001.

# Sub: Question of Breach of Privilege.

Under Rule 222 of the Rules of Procedure and Conduct of Business in Lok Sabha, I may kindly be allowed to raise in the House the following matter—as privilege of Member of Parliament:

On 21st November, 1998, I was in Jhunjhunu (Rajasthan), in connection with election campaign of my party candidates including my son, Shri Brijendra Singh Ola, who was contesting the election from Jhunjhunu Assembly Constituency. I was staying in Room No. 10 of Hotel "Shekhawati Heritage" in Jhunjhunu, and was out of the Hotel since morning of 21.11.98 in connection with the election campaign.

Around 11.00—11.45 PM, а Policy Party consisting Superintendent of Police-Jhunjhunu and S.D.M.-Jhunjhunu alongwith other Revenue Officers Surrounded the Hotel and started searching the room in which I was staying, throwing my luggage helterskelter. When I came back in the Hotel at about 11.45 PM and noticed the presence of Police around the Hotel, I enquired as to what was going on in my room in my absence. I was told by DSP that they had an information that objectionable and incriminatory material was reported to have been kept in the room. I told them that I am a Member of Parliament and courtesy demands that they should have told me in advance or waited till my return, for conducting the search. On further questioning whether they

had brought any search warrant for this purpose and if so, the same could be shown to me. I was told in a discourteous manner that they had no search warrant and they had done so under the specific oral orders of the Collector of Jhunjhunu. In the presence of large crowd of people the officers told me that they have found Rupees Four Lakhs in the room. However, on my request that a receipt of the same amount needs to be given to me, they informed me that they have found nothing in my room and carelessely expressed their regrets. The mention of money by them was clearly aimed to damage my social reputation in the eyes of the people.

On my telling them that this search had badly damaged my reputation as a Member of Parliament specially when only two days were left in the Assembly elections, and that this would also affect the election prospects of my son the Police party sarcastically stated that they were not concerned about it and that they were following orders of their senior—Collector of Jhunjhunu, Dr. Manjeet Singh.

Sir, this is a clear case of breach of privilege of my rights as a Member of Parliament and as such I request the House through you to look into this matter with a view to take immediate and strict action against the District Collector Jhunjhunu (Rajasthan) in order that privileges of Members of Parliament are protected and uncalled for humiliation from prejudiced actions of officers is spared in future.

The action taken by Privilege Committee of the House against the District Collector Jhunjhunu (Rajasthan) may kindly be made known to all the Members of Parliament also.

Thanking you,

Yours faithfully,

Sd/-

(SIS RAM OLA)

#### APPENDIX II

(See para 18 of the Report)
No. 124/22/98-AVD. I
GOVERNMENT OF INDIA

# MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL AND TRAINING) NEW DELHI

Dated the February 9, 1999

#### OFFICE MEMORANDUM

Subject: Notice of Question of Privilege dated 7.7.1998 by Shri Sis Ram Ola, MP against District Collector, Jhunjhunu for allegedly ordered search of his room in 'Sekhawati Hotel' during his stay there with a view to malign his reputation.

The undersigned is directed to refer to Lok Sabha Secretariat UO No. 4/46/98/LB-I (Priv.) dated 14.12.1998 on the above cited subject and to forward herewith a copy of the report, in original, from the Government of Rajasthan. There is no objection to the supplying of a copy of the report to the MP.

2. This has the approval of the Ministry of State in the Ministry of Personnel, Public Grievances and Pensions.

Sd/-(C.O. RAJAN) Under Secretary (Vigilance)

Lok Sabha Secretariat, (Shri Ashok Sajwan, Legislative Officer) Legislative Branch-I, New Delhi.

# राजस्थान सरकार गृह (ग्रुप-5) विभाग

#### तथ्यात्मक रिपोर्ट

दिनांक 21.11.98 को सायं 8.30 बजे से 9.30 बजे रात्रि के बीच किसी व्यक्ति द्वारा दूरभाष पर जिला कलेक्टर को अवगत कराया कि करना झुन्झुन स्थित शेखावटी होटल में बाहर दिल्ली से कुछ लोग अवैध रूप से 40-50 लाख रुपये लेकर आये हैं और इन रुपयों को चुनाव में अवैध रूप से बाटा जाएगा। चुनाव में अवैध धन का उपयोग न हो, यह सुनिश्चित कराने के लिए जिला कलेक्टर ने झुन्हान् (28) विधान सभा निर्वाचन क्षेत्र के रिटर्निंग अधिकारी (एस॰डी॰एम॰) झुन्झुनु श्री टी॰सी॰ बोहरा को इसके बारे में जाकर जानकारी लेने हेतु कहा। एस॰डी॰एम॰ झुन्झुन्, उप पुलिस अधीक्षक, झुन्झुन्, तहसीलदार झुन्झुन् एवं प्रशिक्षु सहायक कलेक्टरों को लेकर होटल शेखावटी हैरिटेज पहुंचे। वहां श्री बोहरा द्वारा इन अधिकारियों की उपस्थिति में होटल के मालिक एवं खागतकर्ता को साथ लेकर होटल के कुछ कमरों का निरीक्षण किया। इसी दौरान श्री बोहरा को जानकारी हुई कि इसी होटल में माननीय सांसद श्री शीशराम ओला ठहरे हुए हैं। इससे पहले उन्हें एवं जिला कलेक्टर को श्री ओला के इस होटल में ठहरने बाबत कोई जानकारी नहीं थी। माननीय सांसद के इस होटल में ठहरने की जानकारी होने के पश्चात् रिटर्निंग अधिकारी द्वारा आगे कोई कार्यवाही नहीं की गयी। इस संबंध में भारत निर्वाचन आयोग द्वारा नियुक्त पर्यवेक्षक को भी अवगत करा दिया गया था। जिला निर्वाचन अधिकारी के पास जानकारी होने के कारण ही इस मामले की जांच रिटर्निंग अधिकारी श्री बोहरा से कराया जाना आवश्यक हो गया था। चुनाव स्वतंत्र एवं निष्पक्ष सम्पन्न कराने की दृष्टि से यह कार्यवाही की गयी थी अपितु माननीय सांसद से कोई दुर्भावना एवं द्वेष से नहीं की गयी थी। केवल खतंत्र एवं निष्पक्ष चुनाव सम्पन्न कराने के दायित्व के अध्यधीन रिटर्निंग अधिकारी द्वारा यह कार्यवाही अमल में लाई गई थी।

इस प्रकरण की जांच संभागीय आयुक्त, जयपुर द्वारा की जा रही है। इसके अतिरिक्त माननीय सांसद श्री शीशराम ओला द्वारा दी गई लिखित शिकायत के आधार पर पुलिस स्टेशन कोतवाली, झुन्झुनु में पु॰ नं॰ 339/99 दर्ज किया गया जो अनुसंधानाधीन है।

#### APPENDIX III

(See para 19 of the Report)

शीश राम ओला संसद सदस्य (लोक सभा)



1, रेसकोर्स रोड, नई दिल्ली-110001 दूरभाष : 3793758 February, 24, 1999

The Hon'ble Speaker, Lok Sabha, Parliament House, NEW DELHI-110 001.

Subject:—Question of Breach of Privilege.

Under Rule 222 of the Rules of Procedure and Conduct of Business in Lok Sabha, I may kindly be allowed to raise in the House the following matter—as privilege of Member of Parliament:

On 21st November, 1998, I was in Jhunjhunu (Rajasthan), in connection with election campaign of my party candidates including my son, Shri Brijendra Singh Ola, who was contesting the election from Jhunjhunu Assembly Constituency. I was staying in Room No. 10 of Hotel "Shekhawati Heritage" in Jhunjhunu, and was out of the Hotel since morning of 21.11.98 in connection with the election campaign.

Around 11.00—11.45 PM, a Policy Party consisting of Dy. Superintendent of Police—Jhunjhunu and S.D.M.—Jhunjhunu alongwith other Revenue Officers surrounded the Hotel and started searching the room in which I was staying, throwing my luggage helterskelter. When I came back in the Hotel at about 11.45 PM and noticed the presence of Police around the Hotel, I enquired as to what was going on in my room in my absence. I was told by DSP that they had an information that objectionable and incriminatory material was reported to have been

kept in the room. I told them that I am a Member of Parliament and courtesy demands that they should have told me in advance or waited till my return, for conducting the search. On further questioning whether they had brought any search warrant for this purpose and if so, the same could be shown to me. I was told in a discourteous manner that they had no search warrant and they had done so under the specific oral orders of the Collector of Jhunjhunu. In the presence of large crowd of people the officers told me that they have found Rupees Four Lakhs in the room. However, on my request that a receipt of the same amount needs to be given to me, they informed me that they have found nothing in my room and carelessely expressed their regrets. The mention of money by them was clearly aimed to damage my social reputation in the eyes of the people.

On my telling them that this search had badly damaged my reputation as a Member of Parliament specially when only two days were left in the Assembly elections, and that this would also affect the election prospects of my son the Police party sarcastically stated that they were not concerned about it and that they were following orders of their senior—Collector of Jhunjhunu, Dr. Manjeet Singh.

Sir, this is a clear case of breach of privilege of my rights as a Member of Parliament and as such I request the House through you to look into this matter with a view to take immediate and strict action against the District Collector, Jhunjhunu (Rajasthan) in order that privileges of Members of Parliament are protected and uncalled for humiliation from prejudiced actions of officers is spared in future.

The action taken by Privilege Committee of the House against the District Collector, Jhunjhunu (Rajasthan) may kindly be made known to all the Members of Parliament also.

Thanking you,

Yours faithfully, Sd/-(SIS RAM OLA)

#### APPENDIX IV

(See para 20 of the Report)

शिश राम ओला संसद सदस्य (लोक सभा)



रेसकोर्स रोड,
 नई दिल्ली--110001
 दूरभाष : 3793758

December 09, 1999

The Hon'ble Speaker, Lok Sabha, Parliament House, NEW DELHI-110 001.

The State of State of

Subject:—Breach of MP's Privilege by Collector Jhunjhunu (Rajasthan) Respected Sir,

I wish to draw your kind attention to my earlier letters dated December 08, 1998, March 18, 1999 and April 13, 1999 regarding breach of MP's privileges committed by the then Collector Jhunjhunu (Rajasthan) and his team mates who raided my place to stay during election period without any basis but with a view to damage my prestige in the eyes of my constituents.

The details of what really happened has been amply given in my earlier letters mentioned above.

I am writing this letter to again draw your kind attention to this case in order that you may kindly do expeditious justice to me—a Member of Parliament and deliver punishment to the guilty officers. Such a justice on your part would regain me my lost prestige and would also set a worthy example to others that elected members cannot be handled like a common criminal by the government administration in far of districts of the country.

Incidentally, I would like to mention that Government of Rajasthan have submitted a report, on this incidence, to you. A copy of the report given to me by you is attached. This report is absolutely incorrect as it mentions that no such incident happened. However, the report also mentions that an FIR has been lodged at Police Station Jhunjhunu on the incident. The FIR No. is 339/99. The registration of FIR and its mention

in government of Rajasthan report is a glaring example of casualness with which the report has been prepared by the Government. This has basically been done to protect the guilty officers who indulge bluntantly in breach of privileges enjoyed by Members of Parliament.

I am again enclosing photo copies of the news-items regarding happening of this incidence which appeared in National and State newspapers. The incident was covered by prestigious papers such as Hindustan Times, Hindustan, Dainik Navjyoti, Dainik Bhaskar, Rajasthan Patrika and Rashtriya Sahara. It is amply clear from these news reports that unprovoked uncalled for raid by the then Collector Jhunjhunu, Dr. Manjit Singh and his team has damaged me politically and has tarnished my public image. I had built a clean public image dedicated to social works over a period of 50 years because of which I was awarded Padam Shree long back in the year 1968. I had impeccable performance as a Minister in the State Government of Rajasthan for over a period of 25 years and also as a Minister in the Union Cabinet.

I am humbly submitting to you, Sir, that you being constitutional custodian to protect the privileges of Members of Parliament, this case requires your immediate attention in order that the same is forwarded to Privileges Committee of the Parliament for further action. This would be a first step towards saving the democratic institutions from rackless terror of the state itself.

I, therefore, again request you to kindly spare your valuable time for this case and send the same to the Privileges Committee. As delay is causing me immense harm socially and politically. Besides, I am still being looked down and laughed at by the Officers who had indulged in this incident and remain unpunished till today almost after one year of its happening.

Look forward to your kind help in the matter.

With respectful regards,

4

Yours sincerely,

Sd/-(SIS RAM OLA)

#### APPENDIX V

(See para 21 of the Report)

#### शपथ पत्र

में, विश्वम्बरलाल शर्मा पुत्र श्री बसन्तलाल शर्मा, उम्र 48 वर्ष, जाति ब्राह्मण, निवास झुंझनू शपथ पूर्वक ब्यान देता हूं कि मैं दो वर्ष से झुंझनू शहर में शेखावाटी हैरीटेज होटल के नाम से एक होटल चलाता हूं जो कि रोड नं॰ 1 पर नगरपालिका के सामने गली में स्थित है। जिसमें आने-जाने वाले भारतीय एवं विदेशी नागरिक, व्यापारी, अधिकारी तथा अन्य कोई भी पर्यटक इसमें उहरते रहते हैं। इस होटल में कुल 22 कमरे हैं। नवम्बर 98 में राजस्थान विधान सभा चुनाव हो रहे थे, इस दौरान यहां के सांसद एवं पूर्व केन्द्रीय मंत्री श्री शीशराम ओला हमारे होटल के कमरा नं॰ 10 में चुनाव के दिनों में ठहरे हुए थे। इनसे मिलने-जुलने वाले भी बहुत सारे लोग आते-जाते रहते थे।

21-11-98 को रात्रि लगभग 11-15 बजे पर एस॰ डी॰ एम॰, श्री टी॰ सी॰ बोहरा मय पुलिस के बहुत सारे जवान व दो अन्य आर॰ ए॰ एस॰ अधिकारी, तहसीलदार झुंझनू और झुंझनू मुख्यालय के उप-अधीक्षक पुलिस, श्री राजेन्द्र शर्मा आदि को लेकर होटल में आये और होटल को चारों तरफ से घेर लिया तथा मुझे कहा कि होटल का राजस्टर दिखाओं जिसमें टहरने वालों के नाम लिखे जाते हैं। राजस्टर देखने के बाद जहां श्री शीशराम ओला ठहरे हुए थे उस कमरा नं॰ 10 की चाबी मांगी। मैंने कहा कि चाबी मेरे पास नहीं है, इस कमरे में सांसद श्री शीशराम जी ओला ठहरे हुए हैं और चाबी भी उन्हीं के पास है। इस पर उन्होंने मुझे डराया-धमकाया कि चाबी दो बरना तुन्हें यहां होटल नहीं चलाने देंगे, हम होटल को बन्द कराने की क्षमता भी रखते हैं। मुझे एस॰ डी॰ एम॰ व उप-अधीक्षक पुलिस व अन्य अधिकारियों ने बहुत डराया-धमकाया व जलील (भयभीत) किया और होटल को चारों तरफ से पुलिस ने घेर लिया। मैंने एस॰ डी॰ एम॰ व उप-अधीक्षक पुलिस के वनम्रता से निवेदन किया कि ऐसी क्या बात है जो मुझे आप इतना जलील कर रहे हो। उन्होंने कहा कि जहां सांसद श्री शीशराम ओला ठहरा है उस कमरे की तलाशी लेनी है। होटल मालिक, मैनेजर, कर्मचारी आदि न तो कोई बाहर जाये न अन्दर, जैसी स्थित में हो वैसे ही रहे।

मैंने बहुत आग्रह किया कि श्री शीशराम ओला पिछले लोक सभा चुनावों के दौरान भी इसी होटल में ठहरे थे व अन्य दिनों में भी कई बार यहां ठहरते रहे हैं, और ऐसे सम्मानित व्यक्ति के कमरे का ताला तोड़ना उचित नहीं रहेगा।

इस पर एस॰ डी॰ एम॰ व उप-अधीक्षक, पुलिस ने कहा कि हमारे सामने ज्यादा बकवास करने की जरूरत नहीं है। इसके बाद में करता भी क्या। मैं खड़ा रहा और मेरे सामने कमरा नं॰ 10 का ताला तोड़ा व तलाशी ली। मुझे श्री ओला जी के कमरे के अन्दर नहीं जाने दिया गया। तलाशी के बाद एस॰ डी॰ एम॰ श्री टी॰ सी॰ बोहरा ने कलेक्टर झुंझनू डा॰ मनजीत सिंह को टेलीफोन किया और कहा कि अपन श्री शीशराम ओला के कमरे की तलाशी लेने में कामयाब हो गये हैं। आप भी यहां होटल पर आ जाओ। टेलीफोन पर एस॰डी॰एम॰ द्वारा कलेक्टर को मैंने यह भी कहते हुए सुना कि हमें चार-साढ़े चार लाख रुपये तो मिल गये हैं और तलाशी जारी है।

कमरा नं॰ 10 की तलाशी लेने के बाद ये अधिकारी सीधे कमरा नं॰ 14 में गये जहां श्री मिश्रीमल जी जैन 21-11-98 को ही इस कमरे में आकर रुके थे। श्री मिश्रीमल जी जैन कमरा नंबर 14 में ही मौजूद थे। इसलिए इस कमरे का ताला तोड़ने की नौबत नहीं आयी। श्री मिश्रीमल जी जैन के कमरे के अन्दर जब ये अधिकारी घुसे तो श्री मिश्रीमल जी से बदतमीजी की और कहा के अटेची खोलो। मिश्रीमल जी जैन ने आवाज देकर मुझे बुलाया और कहा कि आपके होटल में यह क्या बदतमीजी हो रही है। जब मैं श्री मिश्रीमल जी के कमरे के अन्दर गया तो श्री मिश्रीमल जी जैन के कमरे में एस॰ डी॰ एम॰ व उप-अधीक्षक, पुलिस, अन्य अधिकारी व पुलिस के जवान थे। कमरा खचाखच भर गया था। इन अधिकारियों ने श्री मिश्रीमल जी जैन की अटेची में से 1.55 लाख रुपये निकाल लिये। श्री मिश्रीमल जी जैन यह कहते रहे कि यह क्या हो रहा है। मेरे रुपये मुझसे जबरदस्ती छीन रहे हो। ऐसा तो डाका मारने वाले करते हैं। मैं तो भारत का एक सम्मानित नागरिक हूं। मेरे खिलाफ तो कोई मामला तथा शिकायत भी नहीं है।

श्री शीशराम ओला, मेरे दोस्त हैं, उनसे मिलने आया हूं। दो-तीन दिन उनके साथ चुनाव में रहूंगा। इस पर एस॰ डी॰ एम॰ व उप पुलिस अधीक्षक ने कहा कि तुम्हे तो जेल की हवा खानी पड़ेगी। तुम किसके चुनाव में रहोगे। ये अधिकारी श्री मिश्रीमल जी के पैसे लेकर कमरे से बाहर चले गये।

इसके बाद उन्होंने किसी भी कमरे की तलाशी नहीं ली। यहां तक कि कमरा नं॰ 9 जहां श्री शीशराम जी ओला का लड़का श्री बृजेन्द्र सिंह ओला, कांग्रेस प्रत्याशी रुके हुए थे उस कमरे की तलाशी भी नहीं ली। सिर्फ कमरा नं॰ 10 का ताला तोड़कर तलाशी ली व कमरा नं॰ 14 जिसमें श्री मिश्रीमल जैन रुके हुए थे उसकी जबरन तलाशी ली व रुपये छीने और फिर होटल के काउन्टर पर आकर खड़े हो गये।

इसी दौरान श्री शीशराम ओला चुनाव दौरे से वापस होटल पहुंचे और एस॰ डी॰ एम॰ व उपपुलिस अधीक्षक से पृछा कि आज यह क्या मामला है। आप होटल पर कैसे पधारे हैं। और इतनी पुलिस व अधिकारी होटल को क्यों धेरे हैं, एस॰ डी॰ एम॰ व उप पुलिस अधीक्षक ने श्री शीशराम ओला से कहा कि हम आपके कमरे की तलाशी ले रहे हैं। आप अन्दर नहीं जा सकते हैं। श्री शीशराम जी ओला वहीं खड़े रहे। मैंने श्री शीश राम जी ओला को अधिकारियों से यह कहते हुए सुना कि आपके पास कोई सर्च वारन्ट है इस पर एस॰ डी॰ एम॰ व उप पुलिस अधीक्षक ने कहा कि हमें आपके कमरे की तलाशी लेने व रेड डालने का भी अधिकार है। क्योंकि हमको कलेक्टर, झूंझनू डा॰ मनजीतसिंह ने आदेश दिया है कि हमें आपके कमरे की तलाशों लेनी है तथा रेड डालनी है। उसमें पता नहीं कि क्या-क्या रखा है। तो हम उसी आदेश के तहत यहां आये हैं और उसी आदेश के तहत तलाशों ली है और ले रहे हैं। तब श्री ओला ने यह पूछा कि आपको मेरे कमरे में क्या मिला है तो उन्होंने कहा कि हमे चार लाख से अधिक रुपये आपके कमरे में मिले हैं, और कुछ भी नहीं मिला है। तब श्री ओला ने मेरे समक्ष और बहुत आदिमियों के सामने यह कहा कि मुझे उन रुपयों की व जो भी आपित्तजनक सामान मिला है उसकी रसीद दी जाय। रसीद का नाम सुनते ही एस॰ डी॰ एम॰ व उप पुलिस अधीक्षक ने कहा कि हमे आपके कमरे में कुछ नहीं मिला है।

इसके बाद श्री मिश्रीमल जी जैन ने काउन्टर पर आकर श्री शीशराम जी ओला व अन्य लोगों के सामने, अधिकारियों से कहा कि मेरे 1.55 लाख रुपये आपने जबरन छीने हैं मुझे वापिस दो या रुपयों की रसीद दो। इस पर एस॰ डी॰ एम॰ व उप पुलिस अधीक्षक ने कहा कि हम फर्द बना रहे हैं, आप इंतजार करो।

इतनी देर में बहुत सारा जनसमूह होटल के बाहर आकर जमा हो गया। लेकिन न तो श्री मिश्रीलाल जैन को रुपये दिये और न रसीद दी। इस पर श्री मिश्रीमल जैन मुझ पर बहुत नाराज हुए, कि आप यह क्या होटल चलाते हो। यहां कोई भी प्राहक सुरक्षित नहीं है, दुनिया को क्यों धोखा देते हो। ऐसा कोई होटल नहीं है, जहां एस॰ डी॰ एम॰ उप पुलिस अधीक्षक रुपये छीन ले और कोई बात सुनी न जाय।

यह सारी घटना 21-11-98 को रात्रि 11 व 12 बजे के बीच की है। मेरे ही होटल के काउंटर से श्री शीशराम जी ओला ने मुख्य चुनाव आयुक्त, दिल्ली तथा राज्य निर्वाचन अधिकारी, जयपुर मुख्य सचिव, राजस्थान सरकार, जयपुर, पुलिस महानिदेशक, जयपुर व उस समय के राजस्थान के मुख्य मंत्री को टेलीफोन पर सारी घटना की सूचना दी।

मैंने एस॰ डी॰ एम॰ व उप पुलिस अधीक्षक को श्री शीशराम ओला से यह कहते सुना की आपको मेरे कमरे की तलाशी लेनी थी तो आप मेरे आने का इंतजार करते। आप तो मेरे कमरे में रुपये, अफीम, हथियार व अन्य कोई आपत्तिजनक सामान भी रखवा सकते थे। मुझे बदनाम करने की यह बहुत बड़ी साजिश आपने की है। आपको मेरी गैर-हाजरी में न तो तलाशी लेनी थी और न ताला तोड़ना था। यह कार्य बहुत ही आपत्तिजनक व अवैधानिक है तथा देश के एक सम्मानित नागरिक के अधिकारों का हनन आपने किया है और शासन का दुरुपयोग किया है और वह भी चुनाव के तीन दिन पूर्व। चुनावों को प्रभावित करने के लिए यह काम आपने किया है।

यह शपथ पत्र मैं सोच-समझकर बिना किसी दबाव, बहकाव व बिना नशे-पत्ते के लिख रहा हूं ताकि घटना के सही तथ्य होने के बाबत प्रमाण रहे।

#### तस्दीक

मैं, विशम्बरलाल शर्मा पुत्र श्री बसन्तलाल शर्मा निवासी झुंझनू उपरोक्त शपथकर्ता तस्दीक करता हूं कि शपथ पत्र में अंकित तथ्य मेरी निजी जानकारी में सही है। किसी तथ्य को छिपाया नहीं है। ईश्वर मेरी सहायता करे।

## APPENDIX VI (See para 24 of the Report)

No. 124/22/98-AVD.1
Government of India
Ministry of Personnel, Public Grievances & Pensions
(Department of Personnel & Training)

New Delhi, dated the March, 2000

#### OFFICE MEMORANDUM

Subject:— Notice of question of privilege dated 9.12.1999 given by Shri Sis Ram Ola, MP against District Collector, Jhunjhunu, Rajasthan for having allegedly ordered for search of his room in 'Shekhawati Hotel' during his stay there with a view to malign his reputation.

The undersigned is directed to refer to the Lok Sabha Secretariat U.O. No. 4/27/99/LB-I(Priv) dated 16-2-2000 on the above subject and to forward herewith a copy of the Rajasthan Government's letter No. F.11(4)Home-V/98 dated 29-2-2000 along with the report of the Divisional Commissioner, Jaipur dated 24-2-2000 for their consideration.

This has the approval of MOS(PP).

Sd/
(Smt. Valsala Hariharan)
Under Secretary to the Govt. of India
Tele. 3794799

Lok Sabha Secretariat (Legislative Branch-I) New Delhi.

## Government of Rajasthan Home (Group-V) Department

No. F. 11(4)Home-V/98

Jaipur, Dated 29th Feb., 2000

Shri D.C. Gupta,
Addl. Secretary (S&V)
Government of India
Department of Personnel & Training,
Ministry of Personnel, Pub. Grievances & Pension,
NEW DELHI.

Subject: Privilege Notice given by Shri Sis Ram Ola, MP., against the District Collector, Jhunjhunu.

Sir,

I am directed to refer to the D.O. letter No. 124/22/98 AVD.I dated 23.1.99, another letter of even number dated 21.1.2000 and D.O. letter of even number dated 9th Feb., 2000 and to enclose the reply of the State Government which was sent to you on 12.1.99.

Shri Sis Ram Ola, Member of Parliament (Lok Sabha) has in his letter dated 9.12.99 addressed to Hon'ble Speaker, Lok Sabha stated that the report of the State Government mention that no such incident happened. In the report of the State Government Dt. 12.1.99 a copy of which is enclosed, it is mentioned that Sub-Divisional Magistrate and Dy. Superintendent of Police had gone to Hotel Shekhawati Heritage to enquire when information was received that some people from Delhi have reached here with 40-50 lacs rupees with a view to influence the election in Jhunjhunu. Hence, it is clear that State Government has not denied the happening of this incident. In fact the State Government has also ordered an enquiry into the incident by Divisional Commissioner, Jaipur Division, Jaipur, Rajasthan. The Divisional Commissioner has submitted his inquiry report on 25.2.2000, a copy of which is enclosed. It is mentioned in the report that search was conducted at Hotel Shiv Shekhawati on the night of 21.11.98 by Shri T.C. Bohra the then Returning Officer (SDM), Jhunjhunu with the intention of tracing out black money which was apprehended to be used in the ensuing Vidhan Sabha Election. There was no malafide intention on the part of the then Collector to instruct the SDO verbally to conduct this raid. Rather the said action was bonafide to ensure fair & free election in Jhunjhunu district and search operation was organised to ensure

compliance of model code of conduct as desired by the "People's Representative Act."

It is also true that FIR No. 339/98 was lodged at Police Station Kotwali, Jhunjhunu on the written report of Shri Sis Ram Ola. In this case statements of some witnesses have been recorded. Despite several notices, witnesses Shri Sajjan Singh, Shri Prasant Kumar have not turned up to give the statement. Similarly, statements of some of the officers are still to be recorded. The Superintendent of Police has been directed to complete the investigation soon.

It may be worth mentioning that Shri Sis Ram Ola had also made a complaint to Election Commission of India. It is important to note that starting from announcement of election schedule and upto the announcement of election results all officers connected with election duties are deemed to be on deputation with Election Commission and Election Commission is authorised to take action against the officials if there are complaint against them. The complaint was dealt with in the Election Commission and the outcome may be ascertained from the Commission.

Yours faithfully,

Sd/-Dy. Secretary to the Govt.

# GOVERNMENT OF RAJASTHAN HOME (GR. 5) DEPARTMENT

F. 11(4) HOME-5/98

Jaipur, dated 12 Jan. 1999

To,

Shri V. Lakshmi Ratan Addl. Secretary (S&V), Govt. of India, New Delhi.

Dear Sir,

With reference to your D.O. No. 124/22/98-AVDT. dt. December 22, 1998 addressed to the Chief Secretary, I am directed to enclose a factual report on the notice of Breach of Privilege by Shri Sis Ram Ola, Member of Parliament (Lok Sabha).

Sd/-Dy. Secretary Home (Security)

# राजस्थान सरकार गृह (ग्रुप-5) विभाग तथ्यात्मक रिपोर्ट

दिनाक 21.11.98 को सांय 8.30 बजे से 9.30 बजे रात्रि के बीच किसी व्यक्ति द्वारा दूरभाष पर जिला कलेक्टर को अवगत कराया कि करना झुन्सुनू स्थित शेखावटी होटल में बाहर दिल्ली से कुछ लोग अवैध रूप से 40-50 लाख रुपये लेकर आये हैं और इन रुपयों को चुनाव में अवैध रूप से बांटा जाएगा। चुनाव में अवैध धन का उपयोग न हो, यह सुनिश्चित कराने के लिए जिला कलेक्टर ने झुन्झुनू (28) विधान सभा निर्वाचन क्षेत्र के रिटर्निंग अधिकारी (एस॰डी॰एम॰) झुन्झुनु श्री टी॰सी॰ बोहरा को इसके बारे में जाकर जानकारी लेने हेतु कहा। एस॰डी॰एम॰, झुन्झुनु उप पुलिस अधीक्षक, झुन्झुनु तहसीलदार झुन्झुनू एवं प्रशिशु सहायक कलेक्टरों को लेकर होटल शेखावटी हैरिटेज पहुंचे। वहां श्री बोहरा द्वारा इन अधिकारियों की उपस्थिति में होटल के मालिक एवं खागतकर्ता को साथ लेकर होटल के कुछ कमरों का निरीक्षण किया। इसी दौरान श्री बोहरा को जानकारी हुई कि इसी होटल में माननीय सांसद श्री शीशराम ओला ठहरे हुए हैं इससे पहले उन्हें एवं जिला कलेक्टर को श्री ओला के इस होटल में ठहरने के बाबत कोई जानकारी नहीं थी। माननीय सांसद के इस होटल में ठहरने की जानकारी होने के पश्चात् रिटर्निंग अधिकारी द्वारा आगे कोई कार्यवाही नहीं की गयी। इस संबंध में भारत निर्वाचन आयोग द्वारा नियुक्त पर्यवेक्षक को भी अवगत करा दिया गया था। जिला निर्वाचन अधिकारी के पास जानकारी होने के कारण ही इस मामलें की जांच रिटर्निंग अधिकारी श्री बोहरा से कराया जाना आवश्यक हो गया था। चुनाव स्वतंत्र एवं निष्पक्ष सम्पन्न कराने की दृष्टि से यह कार्यवाही की गयी थी अपित् माननीय सांसद से कोई दुर्भावना एवं द्वेष से नहीं की गयी थी। केवल खतंत्र एवं निष्पक्ष चुनाव सम्पन्न कराने के दायित्व के अध्यधीन रिटर्निंग अधिकारी द्वारा यह कार्यवाही अमल में लाई गई थी।

इस प्रकरण की जांच संभागीय आयुक्त, जयपुर द्वारा की जा रही है। इसके अतिरिक्त माननीय सांसद श्री शीशराम ओला द्वारा दी गई लिखित शिकायत के आधार पर पुलिस स्टेशन कोतवाली झुन्झुनू में मु॰ नं॰ 339/98 दर्ज किया गया जो अनुसंधानाधीन है।

#### OFFICE OF THE DIVISIONAL COMMISSIONER, JAIPUR

No: F. 1(3)(91) PS/DCJ/99/760

Date 24.2.2000

The Chief Secretary, Govt. of Rajasthan, JAIPUR

Subject: Enquiry report regarding Breach of Privilege of Sh. Shish Ram Ola, M.P. by the then Collector, Jhunjhunu.

Ref: Spl. Secretary to Govt., Home (Group 5) Deptt., Govt. of Raj., Jaipur letter No. F. 11(4) Home-5/98 dated 11.12.98, 4.2.2000 & 10.2.2000.

Respected Sir,

With regard to the subject and letters referred above, it is to submit that the factual reply in this connection has already been sent to you by Shri Manjit Singh. As directed, the fact finding enquiry was got conducted. The content of the enquiry report in brief are as under.

Shri Tikam Chand Bohra, SDO, Jhunjhunu the then Returning Officer received instructions in the night of 21.11.98 from the then Collector Shri Manjit Singh that some outsiders are staying in Hotel Shive Shekhawati with Rs. 40 to 50 lacs of black money to be used in the ensuing Vidhan Sabha to tilt the election results. The basis of this information was an anonymous telephonic call received by the Collector. Shri Bohra alongwith Shri Rajendra Kumar, Dy. S.P. Jhunjhunu conducted search operations at Hotel Shekhawati. Thereafter an enquiry and search was conducted in another Hotel namely Hotel Shekhawati Heritage. There in Room. No. 14 Shri Mishrimal Jain, Resident of Bombay tried to scuttle down the search procedings & even dared to teardown the search proceedings. Shri Shis Ram Ola who was also staying in the same hotel, on his arrival raised objections over the search operations and even questioned the authority of SDM Jhunjhunu in organising search campaign at Hotel Shekhawati Heritage without serving search warrant to him. When Collector & SDO Jhunjhunu came to know about the fact of Sh. Shish Ram ji Ola staying in the Hotel Shekhawati Heritage, the search operation was closed. FIR was also lodged by Sh. Shish Ram ji Ola in the concerned police station. The final report on the basis of FIR is yet to be received.

Having after analysing the facts and circumstinces of this incident I am of the view, that the aforesaid search was conducted at Hotel Shiv Shekhawati on the night of 21.11.98 by Sh. T.C. Bohra the then Returning Officer (SDM) Jhunjhunu with the intention of tracing out black money which was apprehended to be used in the ensuing Vidhan Sabha

Election. There was no malafide intention on the part of the then Collector to instruct the SDO verbally to conduct this raid Rather the said action was bonafide to ensure fair & free elections in Jhunjhunu district and search operation was organised to ensure compliance of model code of conduct as desired by the "People's Representative Act."

Another issue involved in the matter is the Breach of Privilege of the Member of Parliament. The privileges of the Members of the Parliament are granted so that they may be able to perform their duties in Parliament without any hinderance. I am submitting the important privileges of Members of Parliament, which are as under:—

- 1. Constitutional provision (Article 104):
  - (i) Freedom of speech in Parliament
  - (ii) Immunity to a member from any proceedings in any court in respect to anything said or any vote given by him in Parliament or in any Committee thereof.
- 2. Privileges specified in Statutes [Book page No. 204 (i)]:

Freedom from arrest of members in civil cases during the continuance of the session of the House and forty days before its commencement and forty days after its conclusion.

- 3. Privileges specified in the Rules of Procedure:
  - (i) Immediate information of the arrest detention, conviction, imprisonment and release of member to House:
  - (ii) Exemption of a member from service of legal process and arrest within the precincts of the House.
  - (iii) Prohibition of disclosure of the proceedings or decisions of a secret sitting of the House.
- 4. Privileges based upon precedents:

Members of the House cannot be compelled to give evidence or to produce documents in courts of law, relating to the proceedings of the House.

The aforesaid privileges are not although exhaustive hence it is for the Sansad to decide finally whether there has been any breach of privileges of Members of Parliament or not by way of holding an enquiry as contemplated in the Constitution of India and in the provisions mentioned above.

In view of the above constitutional and legal perspective, apparently there was no Breach of Privilege of Member of Parliament (Sh. Shish Ram Olaji) by the then Collector, Shri Manjeet Singh.

So far as the allegation of defamation is raised by Sh. Shish Ram Olaji, there is a legal remedy available in the relevant provisions of the Act to which he can avail in the appropriate court of law as per laws and

procedures laid down in this regard, being a citizen of the country against a citizen of this country.

The progress in the matter of FIR lodged in the police station on the basis of the report by Sh. Shish Ram Olaji and Sh. Mishrimalji Jain is to be furnished by the Home Deptt., Govt. of Rajasthan, Jaipur.

The enquiry report is submitted for your kind perusal and necessary action.

Yours faithfully,

Sd/(DHARM SINGH SAGAR)
DIVISIONAL COMMISSIONER,
JAIPUR.

#### APPENDIX VII

(See para 26 of the Report)

CONFIDENTIAL BY SPL. MESSENGER

#### ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi-110001

No. 61/RJ/2000/WS-L/2057

Dated: 25-4-2000

To

Shri V.K. Sharma, Deputy Secretary Lok Sabha Secretariat (Legislative Branch-I) New Delhi.

Subject: General Election to Rajasthan Legislative Assembly, 1998 — Notice of Privilege dated 9-12-99 given by Shri Sis Ram Ola, MP against the Collector of Jhunjhunu.

Sir,

I am directed to refer to LSS UO No. 4/29/99/LB-I(Priv), dated 6-4-2000 on the subject cited and to state that a letter dated 20-11-1998 was received at the time of General Elections to Rajasthan State Legislative Assembly in November, 1998, from Shri Sis Ram Ola, MP wherein he complained against the District Collector of Jhunjhunu for alleged search of the room in Sekhawati Hotel in Jhunjhunu on 21-11-1998.

The Commission has not conducted any separate enquiry into the matter in view of the fact that the jurisdiction of Commission in such matters is pending in Supreme Court and as such the question of providing any report of the same does not arise.

Yours faithfully,

Sd/-(C.R. BRAHMAM) SECRETARY

# APPENDIX-VIII (See para 78 of the Report)

हिन्दुस्तान, दिल्ली। 24 November 1998

 		(5)	 

भाजपा के इशारे पर बदनाम करने का षड्यंत्र रचा: ओला

## हमारे संवाददाता

झुंझुनू 23 नवंबर। जिला प्रशासन की बचकानी हरकतों के कारण चुनावी समीकरण झुंझुनू के कांग्रेस प्रत्याशी विजेंद्र ओला के पक्ष में मुड़ गए हैं। 21 नवंबर की रात को उपखंड अधिकारी, पुलिस उप अधीक्षक तथा तहसीलदार ने फोर्स के साथ एक होटल के कमरा नं॰ 10 (जहां ओला उहरे) पर उनकी अनुपस्थित में ताला खोलकर तलाशी के बहाने उनका सामान इधर-उधर फेंक दिया। पुलिस सूत्रों के अनुसार वहां आपितजनक कुछ नहीं मिला। उधर, इस घटना से क्षुड्थ शीशराम ओला ने जिला प्रशासन पर आरोप लगाया कि भाजपा सरकार के इशारे पर उन्हें बदनाम करने के लिए राजनैतिक षड्यंत्र रचा जा रहा है। उनकी आशंका थी कि प्रशासन अफीम या अन्य आपितजनक वस्तु रख कर उनको कहीं बदनाम न कर दें।

ओला के समर्थकों को पता चला तो वे होटल में इकट्ठे हो गए तथा रचे गए नाटक के पात्रों, प्रशासनिक अधिकारियों के साथ गाली-गलौच तथा धका मुक्की की। इस घटना से ओला के पक्ष में एक बार फिर सहानुभूति की लहर दौड़ गई है, जिसका फायदा उनके पुत्र कांग्रेस प्रत्याशी विजेन्द्र ओला को मिलने की संभावना प्रबल हो गई है।

इस घटना के संबंध में ओला ने राज्य के मुख्य सचिव व मुख्य निर्वाचन अधिकारी को फोन पर सूचना दे दी है। इस घटना की जांच करने आये संभागीय आयुक्त लिलत कोठारी ने कोई भी टिप्पणी करने से इंकार कर दिया, वहीं जिला कलेक्टर डा॰ मनजीत सिंह ने कार्रवाई को गलत उहराते हुए घटना की उच्च स्तरीय जांच करवाने की बात कही। लेकिन, उपखंड अधिकारी ने कहा कि वे मातहत अधिकारी हैं। वे कलेक्टर के कहने से होटल में छापा मारने गए थे।

इस संबंध में ओला ने कहा कि उन्होंने समस्त उच्च अधिकारियों से घटना की न्यायिक जांच करवाकर, दोषी अधिकारियों के विरुद्ध कानूनी कार्रवाई किए जाने की मांग की है तथा 25 नवंबर तक कार्रवाई नहीं होने पर वे 26 नवंबर से जिला कलेक्टर कार्यालय के समक्ष धरना देंगे। ओला ने कहा कि उनके 40 वर्षों के राजनैतिक जीवन में इस प्रकार की पहली घटना है तथा उन्हें गहरा मानसिक आधात लगा है।

इससे पूर्व उपखंड अधिकारी ने पुलिस बल व तहसीलदार के साथ तलाशी के नाम पर होटल शिव शोखावटी में विदेशी पर्यटकों, विशेषकर महिलाओं के साथ अभद्र व्यवहार किया, जिससे वहां ठहरे विदेशी पर्यटकों में रोश व्याप्त है। उन्होंने इस घटना की भी लिखित शिकायत की है। पुलिस व उपखंड अधिकारी तथा तहसीलदार ने विदेशी पर्यटकों को होटल के कमरों से अधनगी हालत में निकाल कर उनकी तलाशी ली जहां उन्हें कुछ भी नहीं मिला। इस तरह की घटना से यहां पर्यटन व्यवसाय पर विपरीत असर पड़ेगा।

उपखंड अधिकारी ने कहा कि इन्होंने होटल शिव शोखवाटी में भी छापा कलेक्टर के 'टेलीफोनिक'' आदेश पर ही मारा था। उनको शक था कि ओला यहां उहरे हुए हैं।

ओला पर छापे के मामले ने तूल पकड़ा

#### समाचार जगत सेवा

# झेंझुनूं, 23 नवम्बर

जिला मुख्यालय स्थित होटल शेखावटी हेरिटेज में शनिवार की रात क्षेत्रीय सांसर्द एवं पूर्व केन्द्रीय मंत्री शीशराम ओला तथा उनके एक मित्र के कमरे की तलाशी के मामले ने तूल पकड़ लिया है।

विश्वस सूत्रों से मिली जानकारी के अनुसार इस पूरे मामले में ओला तथा उपखण्ड अधिकारी टी॰सी॰ बोहरा को संदेह की नजरों से देखा जा रहा है। जिसका मुख्य कारण यह माना जा रहा है कि ओला ने अपने प्रेस बयान में झुंझुनूं के उप पुलिस अधीक्षक राजेन्द्र कुमार तथा जिला कलेक्टर एवं निर्वाचन अधिकारी डॉ॰ मनजीत सिंह को आड़े हाथों लिया है जबिक बोहरा ही उस समय कार्यवाही का नेतृत्व कर रहे थे जिन्हें निशाना नहीं बनाया जा रहा है मामले को संदेहास्पद बना रहा है। उप पुलिस अधीक्षक राजेन्द्र कुमार ने बताया कि उन्हें इस मामले में जबरदस्ती घसीटा जा रहा है जबिक वे उपखण्ड अधिकारी के आदेश की अनुपालना में उनके साथ गए थे। जिला कलेक्टर एवं निर्वाचन अधिकारी डॉ॰ मनजीत सिंह का कहना है कि उन्होंने होटल शिव शेखावाटी में छापा मारकर उस व्यक्ति को तलाश करने का निर्देश दिया था जो कहीं से चालीस लाख रुपए इन चुनावों में बांटने के लिए किसी राजनेता के लिए यहां लाया बताया। जिला कलेक्टर का अपरोक्ष रूप से यही कहना है कि उन्हें सुनियोजित साजिश रचकर फंसाने की कार्यवाही की जा रही है ताकि 25 नवम्बर को होने वाले चुनावों में उन्हें किमारे लगरकर अपना काम निपटा सके।

जन चर्चा है कि शीशराम ओला जिला निर्वाचन अधिकारी की उस कार्यवाही से भी सख्त नाराज बताए जाते हैं जिनमें डॉ॰ सिंह मतदाता सूचियों में संशोधन कर हजारों मतदाताओं के नाम काटे तथा उसका फैसला सुप्रीमकोर्ट ने निर्वाचन आयोग के हक में ही किया तथा संशोधित मतदाता सूची को सही माना। ओला पिछले उप चुनाव में भाजपा को जिला निर्वाचन अधिकारी डा॰ मनजीत सिंह द्वारा खुला समर्थन तथा सहयोग देने की कथित कार्यवाही से भी नाराज बताए जाते हैं। सूत्रों के अनुसार डॉ॰ मनजीत सिंह के सख्त रवैये को देखते हुए यह नाटकीय घटनाक्रम हुआ है।

जिला मुख्यालय से मतदाताओं का मानना है कि जब उपखण्ड अधिकारी को क्षेत्रीय सांसद शीशराम ओला के प्रेस बयान के अनुसार ओला के कमरे में 450000 तथा उनके मित्र के कमरे में 1,55,000 रुपए मिले बताए तो उनकी रसीद ओला तथा उनके मित्र को देनी चाहिए थी तथा बाकायदा अवैध धन मिलने का मामला दर्ज कर दोषी लोगों को तुरन्त गिरफ्तार करना चाहिए था लेकिन उपखण्ड अधिकारी ने ऐसा कुछ भी नहीं किया लोगों से खास चर्चा यह भी है कि कांग्रेस प्रत्याशी के पर्चा रद्द होने तथा बृजेन्द्र ओला को प्रत्याशी मानने के मामले में भी उपखण्ड अधिकारी तथा झुंझुनूं विधानसभा के रिटर्निंग अधिकारी की भूमिका संदिग्ध मानी जा रही है।

इसी प्रकार जिला कलेक्टर तथा निर्वाचन अधिकारी डॉ॰ मनजीत सिंह भी कई मामलों में दोषी बताए जाते हैं। मुख्यालय के जागरूक लोगों का डॉ॰ सिंह पर आरोप है कि उन्होंने भाजपा को जिताने के लिहाज से रोडवेज डिपो के पास स्थित विवादित कर्बला भूमि पर से पुलिस चौकी हटवा कर मुस्लिम मतों को भाजपा की झोली में डालने की साजिश रची है। इस मामले में लोगों का कहना है कि डा॰ सिंह ने यह कार्यवाही उस समय की है जब इस मामले का कोई भी राजनैतिक दल विरोध करने की स्थिति में नहीं है क्योंकि यदि वे इस भूमि विवाद में पुलिस चौकी हटाने का विरोध करते हैं तो मुस्लिम मतदाताओं की नाराजगी झेलनी पड़ सकती है। डॉ॰ सिंह पर आरोप ये भी लगाए जा रहे हैं कि उन्होंने इस बार मतदान दलों में अध्यापक वर्ग को कम शामिल किया है क्योंकि डॉ॰ सिंह का मानना है कि वे ओला के पक्ष में कार्यवाही करते हैं।

रैली: झुंझुनूं विधानसभा क्षेत्र के कांग्रेस प्रत्याशी बृजेन्द्र ओला के समर्थन में कांग्रेस कार्यकर्ताओं ने स्कूटर मोटर साइकिलों पर बड़ी संख्या में रैली निकाली गई।

प्रचार का नायाब तरीकाः जिले के पिलानी विधानसभा क्षेत्र के एक निर्दलीय प्रत्याशी द्वारा चुनाव में प्रचार करने का अनुठा तरीका प्रकाश में आया।

, सूत्रों के अनुसार इस प्रत्याशी ने सार्वजनिक रूप से बात फैलाई कि कोई भी व्यक्ति पिलानी जाए तथा वहां से साइकिल प्रत्याशी की ओर से लेकर साइकिल रैली में आए तथा रैली के बाद बह साइकिल अपने घर ले जाए।

इसी प्रकार इस प्रत्याशी ने महिला मतदाताओं को रिझाने के लिए एक नया तरीका अपनाया है। प्राप्त जानकारी के अनुसार कोई भी महिला उनके घर जाए, नए कपड़े पहने तथा टोकनी (पानी भरने का बर्तन) सिर पर उठाकर रैली में हिस्सा ले रैली के समापन पर नए कपड़े तथा टोकनी अपने घर ले जाए।

इस प्रत्याशी का चुनाव प्रचार का यह तरीका इस शहर में चर्चा का विषय बना हुआ है। मेरी गैर-हाजरी में कमरे की तलाशी ली गई: ओला

# 24 नवम्बर, 1998

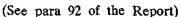
शुंझुनूं, 22 नवम्बर (निसं॰) : सांसद शीशराम ओला ने देश के मुख्य निर्वाचन आयुक्त, प्रदेश के मुख्य सचिव व मुख्य चुनाव अधिकारी को फैक्स भेज कर अपनी अनुपस्थिति में होटल के कमरे की तलाशी लेने का आरोप लगाते हुए जिला कलैक्टर झुंझुनूं पर कार्यवाही की मांग की है। उन्होंने पत्र में लिखा है कि वे अपने संसदीय क्षेत्र में अपनी पार्टी के प्रत्याशियों के चुनाव प्रचार के लिये होटल शेखावटी हेरिटेज झुंझुनूं के कमरा नम्बर 10 में रुका हुआ हूं। झुंझुनूं विधानसभा क्षेत्र से मेरा पुत्र कांग्रेस पार्टी से चुनाव लड़ रहा है। उन्होंने आरोप लगाया कि 21 नयम्बर को रात्रि ग्यारह साढ़े ग्यारह बजे मेरे कमरे पर उपखंड अधिकारी व उपअधीक्षक झुंझुनूं तलाशी ले रहे थे। पूछने पर उन्होंने बताया कि जिला कलैक्टर के निर्देशानुसार तलाशी ली जा रही है। वे मेरी अनुपस्थिति में ताला खोलकर कमरे में गए जबिक उनके पास कोई भी लिखित आदेश नहीं था। उन्होंने लिखा है कि मेरे बंबई से आये दोस्त मिश्रीलाल जैन जो इसी होटल में कमरा नम्बर 14 में थे से एक लाख 55 हजार रुपये प्राप्त कर ले गये तथा रसीद भी नहीं दी। अन्य यात्रियों के साथ भी यही कार्यवाही की गई जिससे उनको मानसिक उत्पीड़न पहुंचा। उन्होंने पत्र में कहा कि यह सारी कार्यवाही मेरी राजनीतिक प्रतिष्ठा को धुमिल करने व चुनावी माहौल खराब करने के लिए की गई है। दूसरी ओर मण्डाव में पत्रकारों से वार्ता करते हुए हिरियाणा के पूर्व मुख्यमंत्री ओम प्रकाश चौटाला ने कहा कि उक्त धरना राजनीतिक स्टंट होती है और इसका लाभ चनाव प्रक्रिया को अपनी ओर मोडने के लिये किया गया है। इसकी जांच करवाई जानी

चाहिए। उन्होंने कहा कि सांसद शीशराम ओला सदैव राजनीतिक स्कैण्डलों से ही चुनाव जीतते हैं। यह भी उसी की एक कड़ी लगती है। भाजपा जिलाध्यक्ष सुभाष शर्मा ने क्षेत्रीय सांसद शीशराम ओला पर आरोप लगया कि सांसद शीशराम ओला प्रधानमंत्री अटल बिहारी वाजपेयी की शुंशुनूं आम सभा की अपार सफलता के पश्चात बौखला गए हैं। उन्होंने कहा कि ओला अपनी चुनावी खस्ता हाल से घवराकर राजनैतिक स्टंट खड़ा कर अपने पुत्र को चुनाव जिताने के लिये होटल में अपने कमरे की तलाशी की सुनियोजित ढंग से मनगढ़त कहानी रच रहे हैं।

उन्होंने कहा कि कमरे की तलाशी के दौरान चुनाव में खर्च करने के उद्देश्य से रखे गये लाखों रुपये बरामद होने के समाचार है इससे साफ जाहिर होता है कि ओला पैसे के प्रभाव से अपने पुत्र को चुनाव जिताना चाह रहे हैं।

इसके अलावा कांग्रेस की 'बागी' निर्दलीय प्रत्याशी सुमित्रा सिंह ने इस घटना को शीशराम ओला का राजनैतिक स्टंट बताते हुए कहा कि ओला सदैव राजनैतिक स्टंटों के बल पर जीतते आये हैं। उनका यह स्टंट बेटे को चुनाव जीताने के लिए सोचा समझा जाल है। उन्होंने बताया कि इस मामले की जांच के लिए संभागीय आयुक्त एवं पुलिस उपमहानिरीक्षक झुंझुनूं पहुंच गये हैं। शीघ्र ही इस मामले की सच्चाई जनता के समक्ष आ जाएगी।

### APPENDIX-IX





(কা॰) (01592) 32333 32040

(নি॰) 32525

फैक्स (01592) 32333

कार्यालय कलेक्टर एवं जिला मजिस्ट्रेट झुन्झुनू (राज॰) पिन कोड-333001

दिनांक 29.12.98

1053 / A / 28 निमितः —-श्री तपेश पवार, विशिष्ठ शासन सचिव, गृह विभाग, शासन सचिवालय, जयपुर।

विषय:--- श्री शीशराम ओला संसद सदस्य द्वारा माननीय लोक सभा अध्यक्ष को प्रस्तुत सुविधाओं के हनन संबंधी नोटिस।

महोदय,

उपरोक्त विषयान्तर्गत आपके अर्द्ध शासकीय पत्र क्रमांकः एस एस एच/पीए/98/3269 दिनांक 28.12.98 के साथ श्री शीशराम ओला, संसद सदस्य द्वारा माननीय लोक सभा अध्यक्ष को प्रस्तुत सुविधाओं के हनन संबंधी नोटिस के सन्दर्भ में वस्तुस्थिति का प्रतिवेदन निम्नानुसार प्रेषित है।

यह है कि दिनांक 21.11.98 को सांय 8.30 बजे से 9.30 बजे रात्रि के बीच किसी द्वारा दूरभाष पर अवगत कराया कि कस्बा झुन्झुनू स्थित शेखावटी होटल में बाहर दिल्ली से कुछ लोग अवैध रूप से 40-50 लाख रुपये लेकर आये हैं और इन रुपयों को चुनाव में अवैध रूप से बांटे जायेंगे। चुनाव में अवैध घन का उपयोग न हो, यह सुनिश्चित कराने के लिये झुन्झुनू (28) विधान सभा निर्वाचन क्षेत्र के रिटिनिंग अधिकारी (एस॰डी॰एम॰) झुन्झुनू श्री टी॰सी॰ बोहरा को इसके बारे में जाकर जानकारी लेने को कहा गया। श्री बोहरा ने उप पुलिस अधीक्षक, झुन्झुनू, वहसीलदार झुन्झुनू एवं प्रशिशु सहायक कलेक्टरों की उपस्थित में होटल शिव शेखावटी में पहुंच कर निरीक्षण किया गया। जहां ऐसी कोई राशि

एवं कोई व्यक्ति नहीं पाये गये। इसके बाद श्री बोहरा द्वारा इन अधिकारियों की उपस्थिति में शेखावटी हेरिटेज पहुंचकर होटल के मालिक का खागतकर्ता को साथ लेकर होटल के कुछ कमरों का निरीक्षण किया गया। इसी दौरान श्री बोहरा को जानकारी हुई कि इसी होटल में माननीय सांसद श्री शीशराम ओला ठहरे हुए हैं इससे पहले उन्हें एवं मेरे को श्री ओला के इस होटल में ठहरने बाबत कोई जानकारी नहीं थी। माननीय सांसद के इस होटल में ठहरने की जानकारी होने के पश्चात् रिटर्निंग अधिकारी द्वारा आगे कोई कार्यवाही नहीं की गयी। इस संबंध में भारत के निर्वाचन आयोग द्वारा नियुक्त पर्यवेक्षक को भी अवगत करा दिया गया था।

जिला निर्वाचन अधिकारी के पास जानकारी प्राप्त होने के कारण ही इस मामले की जांच रिटर्निंग अधिकारी श्री बोहरा से कराया जाना आवश्यक हो गया था। चुनाव स्वतंत्र एवं निष्पक्ष सम्पन्न कराने की दृष्टि से यह कार्यवाही की गयी थी अपितु माननीय सांसद से कोई दुर्भावना एवं द्वेष से नहीं की गयी थी। केवल स्वतंत्र एवं निष्पक्ष चुनाव सम्पन्न कराने के दायित्व के अध्यधीन रिटर्निंग अधिकारी द्वारा यह कार्यवाही अमल में लाई गई थी।

आपको ज्ञात रहे कि इसी वर्ष फरवरी माह में हुए लोक सभा आम चुनाव 1998 में श्री शीशराम ओला ने झुन्झुनू संसदीय निर्वाचन क्षेत्र से चुनाव लड़ा था। चुनाव के दौरान सांसद कोटे से जिला प्रामीण विकास अभिकरण, झुन्झुनू से कार्य खीकृत कराने हेतु कई बार इन्होंने दूरभाष पर मेरे पर दबाव डाला तथा इसी प्रकार लोक सभा चुनाव में ही पुनर्मतदान नहीं कराने के सम्बन्ध में भी इन्होंने प्रशासन पर दबाव डाला गया परन्तु प्रशासन ने बगैर किसी दबाव के लोक सभा आम चुनाव खतंत्र एवं निष्पक्ष सम्पन्न कराये। कई बार दूरभाष पर इन्होंने मुझे खत्म कर देने की भी धमिकयां दी गई। जिला प्रशासन पर श्री ओला चुनाव के दौरान दबाव डालकर फायदा प्राप्त करने के लिये हमेशा प्रभावित करते रहे हैं

परन्तु जिला प्रशासन द्वारा इस जिले में लोक सभा एवं विधान सभा आम चुनाव 1998 स्वतंत्र, निष्पक्ष एवं शांतिपूर्वक सम्पन्न करवाये हैं जिसकी पृष्टि भारत निर्वाचन आयोग द्वारा नियुक्त पर्यवेक्षकों द्वारा भी की गई है।

भवदीय

ह॰/-(डॉ॰ मनजीत सिंह) जिला कलेक्टर एवं जिला निर्वाचन आधिकारी झुन्झुनू (राज॰)

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ह०/-

जिला कलेक्टर, झुन्झुनू

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